

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

M.A. No. 70/2022

IN

O.A. No. 465/2022

Kishore Chotu

... Applicant

Vs

Eurocoustic Products Ltd. & Ors.

...Respondent

INDEX

S.No.	Particulars	Pg. No.
1.	Letter dated 07.05.2023 by M/s Eurocoustics Products Ltd. in reply to allegations of the Applicant	1- 10
2.	<u>Enclosure-A (Colly)</u> True copy of the various consents for renewal issued by PCC, Daman to EPL and its sub-lessee for Acoustic Panels, for coating of steel pipes, Hydraulic cranes, fabrication of Steel structure and machines	11- 37
3.	<u>Enclosure – B</u> True copy of Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021 issued by the Administration of Dadra & Nagar Haveli and Daman & Diu, Department of Environment and Forest	38 - 56
4.	<u>Enclosure – C</u> True copy of the extract of Writ Petition No. 3312/2017 filed by EPL before the Hon'ble Bombay High Court	57 - 122
5.	<u>Enclosure – D</u> True copy of Order dated 20.03.2017 passed in WP No. 3312/2017 by the Hon'ble Bombay High Court.	123
6.	<u>Enclosure – E</u> True copy of Order dated 20.03.2017 passed in WP No. 3312/2017 by the Hon'ble Bombay High Court.	124 - 127
7.	<u>Enclosure -F (colly)</u> True copies of the extract of the prayers in Writ Petition No. 2807/2022 and copy of the Application and the Orders passed in WP 2807/2022 by the Hon'ble Bombay High Court.	128 - 145
8.	<u>Enclosure – G</u> True copies of the Application No. 861127 dtd. 24.03.2021 for renewal of consents and copy of refusal of PCC dated 04.08.2022 which has now been quashed by the Hon'ble Bombay High Court	146 - 156
9.	<u>Enclosure – H</u> True copies of the Applications filed by EPL and copy of refusal of PCC dated 13.07.2022 and 04.06.2022 which has now been quashed by the Hon'ble Bombay High Court	157 - 172
10.	<u>Enclosure – I</u> True copies of the present subsisting job work contracts and proof of job works being assigned by EPL along with consents of PSL corrosion Control Services Ltd. and also along with site maps of the said sites and single line diagram of the distribution system between PSL Corrosion and EPL	173 - 359

11.	<u>Enclosure – J</u> Pictures of the non-operational rebar plant and other relevant pictures at the EPL site	360 - 362

Through



Abhishek Puri / Surbhi Gupta/ Sahil Grewal
(Counsel for the Respondent No. 1)

A-18, Third Floor, Jangpura Extension, New Delhi – 110014

registrardel@thelawpoint.com

phone: +91 11 43508322

Place: New Delhi

Dated:07.05.2023



Date: 07.05.2023

To,
The Ld. Members,
The Hon'ble National Green Tribunal,
Principal Bench
New Delhi

Case Ref. No.: In the matter of “Kishore Chotu vs. Eurocoustic Products Ltd. & Ors.” [M.A. No. 70/ 2022 in Original Application No. 465 of 2022]

Sub: Reply/ Response on behalf of M/s Eurocoustic Products Ltd. in compliance with direction dated 06.04.2023 passed by this Hon'ble Tribunal in the captioned matter.

Respected Members,

We have noted the contents of the letter dated 16.06.2022 (M.A. 70/2022), email dated 07.09.2022 and objections dated 16.01.2023 filed by the Applicant. At the outset, all averments made in these applications/ letters/ objections filed by the Applicant are denied, and the Respondent no. 1 herein categorically denies the genuineness or correctness of the allegations made in these applications/ letters/ objections by the Applicant and the documents/ Photographs filed by the Applicant. We would like to state, for the purposes of bringing on record the true facts on record, as under :

I. Status and nature of the works carried out by EPL

1. Eurocoustic Products Ltd. (EPL) has been carrying out works since 1994 under a subsisting factory licence dated 12.12.1994 issued by the Chief Inspector of Factories, DNH and Daman & Diu. EPL in the course of its business has always been mindful of Environmental compliances and accordingly, has filed various Applications/obtained consents under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act 1981.
2. The Union Territory of Daman & Diu was declared as an Air Pollution Control Area *vide* notification no. PCC/ DDD/DDMN-Air Pollution Control Area /10-11/171 dated 09.06.2011. EPL and its sub-lessee, PSL Holding Ltd. had been operating plants at its premises at Survey 355, Kachigam, Daman under consents issued by UT Administration of Daman & Diu. Hereto annexed and marked as **Enclosure – A** (Colly) is a copy of the various consents for renewal issued by PCC, Daman to EPL and its sub-lessee for Acoustic Panels, for coating of steel pipes, Hydraulic cranes, fabrication of Steel structure and machines.

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



3. *Vide* Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021, Respondent No. 2 has revised the categorization of industrial sectors under Category I i.e. Red, Category II i.e. Orange, Category III i.e. Green and Category IV i.e. White. Such categorization is based on the range of pollution index and such criteria as laid down by CPCB. Hereto annexed and marked **Enclosure – B** is a copy of the Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021 issued by the Administration of Dadra & Nagar Haveli and Daman & Diu, Department of Environment and Forest.
4. EPL in the course of its business has always been mindful of Environmental compliances and accordingly, has filed various Applications/obtained consents under Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act 1981.
5. In 2015-2017, lease renewal and lease rent disputes arose between EPL and Collector, Daman, for the purposes of which a Writ Petition has been filed by EPL before the Hon'ble Bombay High Court. The said Writ Petition is present sub-judice and the Hon'ble Bombay High Court has directed that *“there shall be ad-interim relief in terms of prayer clause (j)”* and the said ad-interim stay is continuing till date. It is humbly submitted that the issue of non-expiry of the Lease Agreement is also a subject matter of the said Writ Petition for which prayers have been sought by EPL. Prayer (j) in the said Writ Petition is as under- *“(j) that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the Impunged Notices of Demand dated 16 March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2 May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the electricity supply to the Petitioners' premises or any part thereof”*. However, various consents were refused by PCC, Daman and various Applications seeking grant of consent by PCC, Daman remained pending at the end of PCC, Daman solely on the ground that the *“Land Lease has Expired”*, despite EPL pointing out that the said issue of expiry of Land Lease was a sub-judice before the Hon'ble Bombay High Court in the Writ Petition filed in 2017. It is submitted that such refusal to consent were not on account of violations of the Air and Water Act but rather, on account of the refusal by PCC on the ground of *“Land Lease Expired”*, despite the same being a sub-judice issue. Hereto annexed and marked as **Enclosure – C** is a copy of the prayers in Writ Petition No. 3312/2017 filed by EPL before the Hon'ble Bombay High Court. Hereto annexed and marked as **Enclosure – D and Enclosure – E** are copies of Orders dated 20.03.2017 and 16.01.2020 passed in WP No. 3312/2017 by the Hon'ble Bombay High Court.

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



6. In view of the same, another Writ Petition in 2022 was filed by EPL before the Hon'ble Bombay High Court, seeking setting aside of such refusals and consideration of EPL's applications on merit. Vide Order dated 03.02.2022, the Hon'ble Bombay High Court has been pleased to direct that:-
*"4. In view of that, the applications for renewal will be reconsidered by the Pollution Control Committee (Respondent No. 1).
 5. In light of the above, the impugned orders/communications are quashed and set aside and the parties are relegated before the Pollution Control Committee (Respondent No. 1), DD & DNH for decision on the applications for renewal of license afresh.
 6. The parties may appear before the authority on Wednesday, 8th February, 2023 at 11.00 a.m. The authority shall take decision on the applications of the petitioners within four weeks."*
7. In this regard, since decisions by PCC, Daman remained pending till date, EPL also filed an Application before the Hon'ble Bombay High Court, wherein vide order dated 02.05.2023, it has been assured by PCC, Daman that the Applications for grant/ renewal of consents by EPL shall be considered within a week. Hereto annexed and marked as **Enclosure -F (colly)** are copies of the extract of the prayers in Writ Petition No. 2807/2022 and copy of the Application and the Orders passed in **WP 2807/2022** by the Hon'ble Bombay High Court.
8. In view of the same, an inspection has also been carried out by PCC, Daman officials on 5.05.2023, wherein it was again ascertained that no fabrication of steel works or rebar coating works are currently being carried out in the plants at the site. The Pollution Control Dept officials visited the EPL-Acoustic Panel Division, for which consent to establish/ operate are already in place and inspected the plant and found that all the norms are maintained. There is no bio gas activities whatsoever that are being carried out at the premises, since consent to establish for the same was refused by PCC, Daman.
9. In view of the foregoing facts, the details of the activities as alleged by the disgruntled ex-employee of the Respondent No. 1 Company, Mr. Kishor Chotu, are set out hereinbelow-

Details of all activities that were being carried out in the premises presently are set out hereinbelow:-

- A. **Manufacture of Acoustic Panels** was operating under valid consent to operate from 07.09.2016 till 31.03.2021 under the Air and Water Act, which consent has been reapplied for on 24.03.2021 vide Application No. 861127 and in the absence of any refusal to consent within 4 months is now deemed to have been granted unconditionally under Section 25(7) of the Water Act and Section 21(4) of the Air Act. **The refusal of PCC to belatedly renew the consent to**

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



operate vide letter dated 04.08.2022 has also been quashed by the Hon'ble Bombay High Court. Hereto annexed and marked as **Enclosure – G** are copies of the Application No. 861127 dtd. 24.03.2021 for renewal of consents and copy of refusal of PCC dated 04.08.2022 which has now been quashed by the Hon'ble Bombay High Court.

- B. **Engineering and Fabrication unit and coating of Rebars** were earlier being carried out by EPL's sub-lessee at the same unit at its premises under valid Consents to operate granted under Orange Category. However, EPL's Applications for consent for the same plants were refused on 13.07.2022 and 04.06.2022 on the sole ground that "Land lease Agreement expired". **The refusal of PCC vide letter dated 13.07.2022 and 04.06.2022 has also been quashed by the Hon'ble Bombay High Court.** However, on account of this refusal by PCC, these works are being carried out on a job work basis by various job workers including M/s Ayush Rebar Coating – Ambheti, Dist: Valsad, Gujarat; M/s Eurocoustic Products Ltd at Rajkot, Gujarat; M/s PSL Corrosion Control Services Limited – Survey no.377, Near Zari Causeway, Kachigam, Daman. For instance, M/s PSL Corrosion Control Services Ltd. (Job worker) carries out these works at its nearby Survey No. 377/2 at the rates provided in the work orders and upon all consumables/ raw materials including steel shots, grit, epoxy powder, electrical supply from EPL's plant, DG sets etc. being provided by EPL to PSL Corrosion Control Services Ltd. The said Job-workers have valid consents under the Water Act and Air Act for carrying out these works. Hereto annexed and marked as **Enclosure – H** are copies of the Applications filed by EPL and copy of refusal of PCC dated 13.07.2022 and 04.06.2022 which has now been quashed by the Hon'ble Bombay High Court. Hereto annexed and marked as **Enclosure – I** are copies of the present subsisting job work contracts and proof of job works being assigned by EPL along with consents of PSL corrosion Control Services Ltd. and also along with site maps of the said sites and single line diagram of the distribution system between PSL Corrosion and EPL. Certain works and dry process completely falling under the white category such as assembling etc. are only carried out at the EPL site, for which due intimation has been given to PCC.
- C. **Bio-diesel-** Though there is Bio-Diesel mentioned in the Factory Licence no.303, the activity was not started nor the plant was installed by EPL for want of permission. The Honorable Daman Collector had given NOC for Storage of Bio-Diesel but EPL did not create any Diesel Storage Tank and the Bio-Diesel plant was not installed due to non-receipt of consent to establishment.
10. Hence, EPL declares that it does not engage in manufacturing any products pertaining to any activity for which consent is required from PCC in law, as per its knowledge and belief, without un-granted consents. However, only those products, raw materials, machineries etc. for purchase of which grant of consent is not required in law are being utilized in the manufacturing processes.





11. Plants are routinely cleaned by sweeping/washing even when the plants are closed. Records with respect to FBEC work and Structural Steel works are maintained by EPL with reference to material issued to received from the Job-workers where our jobs are outsourced.
- II. With respect to the Notice / Direction no. PCC/DDD/0-19/WA/AA/93-94/316 dated 04.08.2022 issued by PCC and objections thereto raised by the Applicant herein.**
12. **With respect to the Notice / Direction no. PCC/DDD/0-19/WA/AA/93-94/316 dated 04.08.2022 issued by PCC which directed “CLOSURE OF UNIT with immediate effect” and further instructed the Vice President (Operation) DNHDDPDCL to “disconnect the power supply”, it is submitted that-**
- (i) Various representations and letters were issued by EPL to PCC, Daman on 05.08.2022, 10.08.2022, 18.08.2022, and 28.09.2022 wherein it has clarified the actual position on the site the Respondent No. 1 failed to consider the said representations. It is submitted that the aforementioned letters make out a clear case that no violations whatsoever as alleged in the Impugned Notice / Direction dated 04.08.2022 have been committed or even otherwise subsist as of this date.
- (ii) Thereafter, despite inspection by the Officials of PCC on 03.09.2022 and 17.09.2022 whereby no irregularities were pointed out and it was seen that the plant was in compliance with all Rules and Regulations, the said Notice dated 04.08.2022 was still not withdrawn and power supply was not restored. Belatedly vide its communication no. PCC/DDD/O-1091/WA/AA/94-93/435 dated 01.10.2022 PCC directed EPL to submit an affidavit confirming on the points mentioned therein.
- (iii) In compliance with the directions of PCC an undertaking was filed by EPL by way of an Affidavit dated 04.10.2022 in which EPL categorically set-out the manner in which industrial activities were being carried out in its premises and further provided the undertakings as required by PCC. Pursuant to the submission of the Affidavit dated 04.10.2022, the electricity supply to the Unit was restored by the Vice President (Operation) DNHDDPDCL on 07.10.2022. PCC vide its Communication dated 07.10.2022 intimated EPL that the power supply is restored subject to the following conditions:
- i. *The unit shall not manufacture any type of product unless obtaining valid and applicable consent from the Pollution Control Committee, DNH & DD.*
 - ii. *The unit shall also not manufacture any product which is not covered under the Industrial Categorization Notification, published from time to time by the UT Administration.*

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



- iii. *The unit shall ensure continuous operation of the Air Pollution Control Devices (APCDs) to meet the norms prescribed by PCC, DNH & DD.*
- iv. *The unit shall continuously operate the ETP (if any required in the future) to meet the norms prescribed by PCC, DNH & DD.*
- v. *The unit shall not discharge any kind of wastewater outside / inside the factory premises.*
- vi. *The unit shall control the air pollution / fugitive emission generated during any type of manufacturing activity.*
- vii. *The unit shall maintain records of energy meter connected to the Air Pollution Control Devices (APCDs) and submit the same to the office of the PCC, DNH & DD as and when required.*
- viii. *The unit shall maintain satisfactory level of housekeeping in the premises, regularly.*

EPL is in compliance and commits to continue to be in compliance the above mentioned conditions imposed by PCC.

13. Vide email dated 07.09.2022, the Applicant on the basis of unverified and incorrect and incomplete information, in order to mislead this Tribunal has stated that EPL is operating the DG sets and is purchasing diesel. In this regard, as already stated above, the DG sets and Diesel was being purchased for the job worker, PSL Corrosion control Ltd., by EPL. As per the job work contract, invoices were drawn accordingly in the name of EPL. The workers were coming inside the plant to mark their attendance as we were paying wages/salary during the closure period.

III. Reply to the points raised by Mr.Kishor Chotu with regard to objections in the email dated 06.01.2023 to NGT

#	Points raised in the email dated 06.01.2023 by the Applicant	EPL's Reply
Point 1.	How was Rebar coating work done from 05.08.2022 to 07.10.2022	The Applicant on the basis of unverified and incorrect and incomplete information, in order to mislead this Tribunal has raised this issue. In this regard, as already stated above, the DG sets and Diesel was being purchased for the job worker, PSL Corrosion control Ltd., by EPL. As per the job work contract, invoices were drawn accordingly in the name of EPL. Hence, the inspection report has rightly observed that "Plant was observed but not running" in its Report dtd. 14.12.2022

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



EUROCOUSTIC
PRODUCTS
LIMITED

Point 2 and 3	Whether there is a Bio diesel plant at site?How was factory license for bio-diesel works issued?	A. The Report dated 14.12.2022 has rightly observed that “there is no plant/ machinery” for Bio-diesel work. This is because there is no such plant at site, hence, carrying out any such work is not possible. B. The factory license no. 303 is as per entries made since 1994, i.e. prior to notification of D&D as a Air pollution control area in 09.06.2011 and prior to Notification No. PCC/DMN/13-(Part IV)/ 2020-2021/ 448 dated 25.01.2021 for recategorization of industrial sectors. However, this work was not taken up by EPL and hence, no plant was set up. C. At the time of obtaining the Factory License, the Company had envisioned to start the activities mentioned therein, however not all the activities mentioned therein were taken-up by the Company. The mentioning of any product in the Factory Licence does not mean the activity has started. Before the activity starts, the company has to inform the Factory Department D. On 29.09.2020, the management sought to apply for a consent to establish for Bio-diesel works, which has subsequently rejected. For this purposes only NoC from collector was obtained. However, EPL did not create any Diesel Storage Tank and the Bio-Diesel plant was not installed due to non-receipt of consent to establishment. Hence, no bio-diesel is being manufactured at the site at Survey no 355. As already elaborated above, certain works are being carried out on a job-work basis.
Point 4, 5,	Supposed DG sets at premises of EPL and diesel procured for the	A. Fabrication of structural steel and rebar coating works are being carried out on a job work basis including by M/s PSL Corrosion

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



**EUROCOUSTIC
PRODUCTS
LIMITED**

6, 7 and 8	same and regarding status of PSL Corrosion Control Services Ltd.	Control Services Ltd. (Job worker) at its nearby Survey No. 377/2 at the rates provided in the work orders and upon all consumables/ raw materials including steel shots, grit, epoxy powder, electrical supply from EPL's plant, DG sets etc. being provided by EPL to PSL Corrosion Control Services Ltd. The said Job-worker has valid consents under the Water Act and Air Act for carrying out these works. B. Power was disconnected by the Electricity Department during the period 04-08-2022 to 07-10-2022. Hence the question of providing Electricity Power to PSL Corrosion Control Services Limited-Daman did not arise. However EPL have provided Diesel in lieu of Electricity Power to M/s PSL Corrosion Control Services Limited-Daman for completing Job work as per terms of Work Orders. C. The supposed picture showing DG set attached by the Application is not of the EPL site at Survey 355, Kachigam. The Applicant is put to strict proof of the same. D. PSL Corrosion Control Services Limited is not a Lessee of Eurocoustic Products Limited. but a job-worker/ associate company, which is carrying out works at a completely separate site, under valid permissions. E. Hence, PCC rightly found that these units were not operational. No DG sets were found in the entire premises. Hence, this allegation is completely baseless, and based on presumptions and conjectures which are not true.
Point No. 9	Electricity bills for October-November 2022 are paid	Eurocoustic Products Limited have made the payment of Rs.49,35,575/- to Electricity department for the period 08-10-2022 to 31-10-2022 i.e. after the power

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

**EUROCOUSTIC
PRODUCTS
LIMITED**

		was restored. Bill for the month of November-2022 also paid accordingly.
<u>Point no.10</u>	Steel Structural works carried out for SPCL and M/s Tata for the Parliament Project	Again it is reiterated that the Steel Structures dispatched to M/s Shapoorji Pallonji & Co. Ltd was fabricated through job-work. Similarly, orders from Tata Projects Limited of New Parliament House-Delhi are also outsourced. Even the order placed by TATA accordingly mentions the address of the job-worker.
Point No. 11 to 13	Supposed videos and pictures of EPL site	It may be noted that the Applicant has no permission whatsoever as an ex-employee to enter the EPL premises at Survey 355, Kachigam. None of these photographs and videos are of the EPL Site and could in no manner have been clicked by the Applicant at the EPL site since he is barred from the said premises. In fact, the pictures of the non-operational rebar plant and other relevant pictures at the EPL site are attached herewith as Enclosure - J . Hence, it is reiterated that the pictures and videos attached by the Applicant could not have been clicked by the Applicant at the site, no proof of how these pictures have been obtained has been provided by the Applicant and this is a blatant attempt by the Applicant to mislead this Hon'ble Tribunal.

14. It is submitted that the Applicant herein is a disgruntled ex-employee of M/s EPL Limited against whom FIRs were also filed for causing injury and destruction of the property. However, the Applicant was acquitted merely on account of medical report not having been produced. The present Applicant is clearly not a person who has jurisdiction to approach this Hon'ble Tribunal under Section 18 of the NGT Act, 2010. He has clearly not shown any cause of action for approaching this Hon'ble Tribunal either by way of any injury or damages or aggrievement caused to him. He is not even approaching this Hon'ble Tribunal as part of a representative organization or out of any concern for the environment. The Applicant herein is only filing these applications out of pure malice, by misleading this Hon'ble Tribunal and to effect the operations of EPL and for other ulterior motives. This, in turn, not only effects the revenues of EPL but also the livelihood of its workmen and employees.

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



**EUROCOUSTIC
PRODUCTS
LIMITED**

In view of our above compliances and enclosed details, we, most earnestly pray that this Hon'ble Tribunal may dismiss the Applications and objections filed by the Applicant, with costs.

Yours truly,

For Eurocoustic Products Ltd.,


Authorized Signatory

Encl.: As above./

Corporate Office

1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works

Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:

contact@epigroup.co.in
info@epimodular.com

Website:

www.epigroup.co.in
www.epimodular.com

No. FCC/DMN/5-1745/94-95/1273
Administration of Daman, Diu & DNI,
Pollution Control Committee,
Office of the
Deputy Conservator of Forests,
Daman.

Dated :: 2/02/1992.

To,
M/s Euroacoustic Products Ltd.,
Survey No. 255, Village Kachigam,
Daman.

CONSENT ORDER NO. WP/DCF/DMN/1773

In exercise of the powers delegated to the undersigned by the Central Pollution Control Board vide notification No. B-12015/7/92, Published in the Gazette of India No. 746 dated 26/11/1992 and Administration order No. 45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, sub-section (1) & (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to operate the industry at Survey No. 255, Village Kachigam, Daman to manufacture ~~xxxxxxx/xxxxxxx/xxxxxxx~~ acoustic panels, with total production capacity 1200 M.T./year, subject to the following terms and conditions :-

1. This consent is valid up to 31/03/1996.
2. The maximum daily discharge of effluent shall not exceed the following :-

Sr.No.	Type of effluent	Maximum daily discharge
1.	Domestic	10 KL/day.
2.	Industrial	Nil.

3. The treatment facilities must be provided for the treatment of Domestic and Industrial effluents before commissioning of the industry so that treated effluent quality must be capable of achieving the following limits :-

Sr.No.	Parameters	Limits
1.	pH	6.5 - 9.0
2.	BOD ₅ 20°C	Not to exceed 10 mg/l.
3.	Suspended solids	Not to exceed 10 mg/l.

Accepted
11/11/95
MEMBER SECRETARY
Pollution Control Committee
DAMAN.

4. The treated domestic effluents shall be discharged through soak pit percolation underground strata.
5. If at any time it is observed that effluent fails to conform to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.
6. The storage and handling of all chemicals shall be in accordance with Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. Special emphasis should be given on housekeeping to ensure that spillages or leakages do not occur.
7. The industry shall maintain good housekeeping within the factory premises, proper checking and stopping any leakages, spillages etc. The industry shall also ensure that any nuisance or fugitive emission are not generated during the process.
8. The industry shall plant minimum of 3 varieties of trees like Kanera, Jamun, Babul etc. at a density of 1000 trees per acre over and above bulk plantation of trees in the area.
9. The solid waste collected in the factory premises shall be disposed off scientifically to the satisfaction of the Committee so as not to cause any Air or Water Pollution Problem.
10. The industry shall also comply with general conditions of Consent appended herewith.
11. The applicant shall submit separate application for obtaining consent for operation/renewal under Water (Prevention and Control of Pollution) Act, 1974 before 30 days of validity period of consent.
12. The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977 and submit monthly Cess Return as contemplated in the Act, in the prescribed form appended herewith.
13. Notwithstanding anything contained in this conditional letter of consent, Pollution Control Committee hereby reserves to its right and power under Section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 to review any/all the conditions imposed herein and to make such variation as deemed fit for the purpose of this Act by the Central Board.

ENCL :As above.

(Signature)
(DR. A. K. AMBASHT)
MEMBER SECRETARY,
POLLUTION CONTROL COMMITTEE,
DAMAN, DIU & DNH,
DAMAN.

Copy to :-

1. The Chairman, P.C.C., Daman.
2. The Director of Industries, Daman/Silvassa.
3. Office copy.
4. Master file.

1. Separate conduit system shall be provided for collecting industrial (process, cooling, bleed waters, floor and equipment washing etc.) and domestic effluents. Terminal mainhole shall be provided at the end of each collection of treatment system with arrangement for the measurement of flow and for taking samples, storm water drains shall be kept separate from the domestic/industrial effluents.
2. Any upset conditions on any of the plant/plants for the factory which is likely to result in increased effluent discharge and/or result in violation of standard mentioned in conditions No. 3 of consent order shall be reported to this Committee under intimation to the Director of Industries, U.T. of Dadra & Nagar Haveli, Daman & Diu, Daman.
3. The applicant shall maintain good housekeeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leakproof. Floor washing shall not be allowed to find their way in storm water drains or open drains subject to their conditions.
4. The applicant shall provide facilities for collection of samples by the Committee, staff or by any agency authorised by the Committee at terminal mainholes and terminal outlet.
5. The applicant/company shall comply with and carry out directives/orders issued by the Committee, this consent order and at all subsequent times without any negligence on his/its part. The applicant/company shall be liable for such legal action against him as per provisions of the Act in case of disobedience of any order/directives issued any time and/or violation of the terms and conditions of this consent order.

The applicant shall not change or alter the quality/quantity the rate of discharge, the temperature of the effluent and also the point of final outlet without the prior written permission from the Committee.

7. The conditions imposed on above shall continue to enforce until revoked under Section 27(2) of the Act.
8. All solid wastes arising in the factory premises shall be properly graded and disposed of by :-
 - a) Landfill, in case of inert material. Care being taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
 - b) Controlled incineration, whenever possible in case of combustible organic material.
 - c) Composting, in case of bio-degradable material.

9. Any toxic material shall be detoxication if possible, other-wise shall be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The process of detoxication or scaling and buying shall be carried out in the process of Board's authorised person only.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the factory.
11. The applicant shall furnish to the visiting officers and/or the Board any information regarding the construction installation of operation of the establishment or of Pollution control system and such other particulars as may be pertinent preventing and controlling pollution of water.
12. The industry would have to bear the expenditure as any by apportioned for the purpose of providing common treatment plants in the area to treat the effluent to such a level as may be required.
13. The above general conditions may be modified by the Administration from time to time and copies of such modified conditions will be communicated to the parties concerned by registered post.

Amalish
11/1/75
(DR. A. K. AMBASHT)
MEMBER SECRETARY,
POLLUTION CONTROL COMMITTEE,
DAMAN, DIU & DNH.,
DAMAN.



**POLLUTION CONTROL COMMITTEE
DAMAN, DIU & DADRA AND NAGAR HAVELI
OFFICE AT FORT AREA, MOTI DAMAN 396220**

UNDER

No. PCC/DMN/5-3326/96-97/706

NO. PCC/DMN/

DATED. 14/6/96

CONSENT ORDER NO. WP/DCF/DMN/

RENEWAL.

3326

M/S. EUROACOUSTIC PRODUCTS LTD.,
Survey No. 255, Village Kachigam,
Damam.

In exercise of the powers delegated to the undersigned by the Central Pollution Control Board vide Notification No. B-12015/7/92 Published in the Gazette of India NO. 746 dated 25/11/1992 and Administration order No. 45/1(1)/92-F&E/4700 dated 8/2/1993, the Consent is hereby granted under Section 25, Sub-section (1) & (2) of Water (Prevention & Control of Pollution) Amendment Act, 1988, to OPERATE the industry at the above mentioned address subject to the following terms and conditions :-

PRODUCTS: Acoustic panels - 1200 M.T./year (One item only).

CONDITIONS:

- 1) This consent is valid upto: 31/03/1997.
- 2) The maximum daily discharge of effluent shall not exceed to the following

SRL NO.	TYPE OF EFFLUENT	MAXIMUM DAILY DISCHARGE
1.	Domestic	10 KL/day.
2.	Industrial	Nil.

- 3) The treatment facilities must be provided for the treatment of domestic and industrial effluent before commissioning of the industry so that the treated effluent quality must be capable of achieving the following limits :-

SRL NO.	PARAMETERS	LIMITS
1.	pH	6.5 - 9.0
2.	BOD (5°C)	Not to exceed 10 mg/l. mg/l.
3.	Suspended Solids	Not to exceed 10 mg/l. mg/l.

- 4) If at any time it is observed that effluent fails to conform to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.
- 5) The industry shall comply with general conditions of Consent on the reverse.
- 6) The applicant shall submit separate application for obtaining Consent for operation/renewal under Water (Prevention and Control of Pollution) Act, 1974 before 30 days of expiry of validity period of Consent.
- 7) The industry shall comply with Water (Prevention and Control of Pollution) Act, 1977 and submit monthly Diss Returns as contemplated in the Act, in the prescribed form.

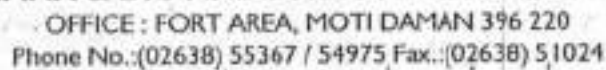
Exp. Shall be responsible to control the pollution

Signature
Pollution Control Committee
Daman

GENERAL CONDITIONS FOR CONSENT TO DISCHARGE TRADE EFFLUENT

- 1) The storage and handling of all chemicals shall be in accordance with Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. Special emphasis should be given on housekeeping to ensure that spillage or leakages do not occur.
- 2) The treated domestic effluents shall be discharged through soak pit/percolation underground strata. Separate conduit system shall be provided for collecting industrial (Process, cooling, bleed water, floor and equipment washing, etc.) and domestic effluents. Terminal holes shall be provided at the end of each collection of treatment system with arrangement for the measurement of flow and for taking samples. storm water, drains shall be kept separate from the domestic/industrial effluent.
- 3) Any upset conditions on any of the plant/plants for the factory which is likely to result in increased effluent discharge and/or result in violation of standard mentioned in condition No. 3 of consent order shall be reported to the Committee under intimation to the Director of Industries of Daman, Diu and Dadra and Nagar Haveli.
- 4) Utmost care will be taken by applicant to see that there shall be no spillage and leakages of any raw materials and products in all premises will be cement concrete with proper discharge outside the premises.
- 5) The applicant shall maintain good housekeeping both within the factory and in the premises, all pipes, valves, sewers and drains shall be leakproof. Floor washing shall not be allowed to find their way in storm water drains or open areas, subject to their conditions. Industry would ensure proper checking and stopping of any leakages/spilling etc. It would also ensure any nuisance or fugitive emissions are not generated in the process.
- 6) The applicant shall provide facilities for collection of samples by the Committee, staff or by any agency authorised by the Committee at terminal mainholes and terminal outlet.
- 7) The applicant/Company shall comply with and carry out directions/orders issued by the Committee, this consent order and at all subsequent times without any negligence on his/her part. The applicant/Company shall be liable for such legal action against him as per provisions of the Law/Act in case of disobedience of any order/directives issued any time and/or violation of the terms and conditions of this consent order.
- 8) The application shall not change or alter the quality/quantity, the rate of discharge, the temperature of the effluent and also the point of final outlet without the prior written permission from the Committee.
- 9) The treated effluent shall be recycled back or will be used for gardening and no effluent shall be allowed to discharge outside the premises.
- 10) The solid waste collected in the factory premises shall be disposed off scientifically to the satisfaction of the Committee so as not to cause any Air or Water Pollution problem. All solid wastes arising in the factory premises shall be properly graded and disposed off by :-
 - (a) Land fill, in case of inert material. Care being taken to ensure that the material does not give rise to leakage which may percolate in ground water or carried away with storm run off.
 - (b) Controlled incineration, whenever possible in case of combustible organic material.
 - (c) Composting, in case of bio-degradable material.
- 11) Any toxic material shall be detoxification if possible, otherwise shall be sealed in steel drums and buried in protected areas after obtaining approval of this Committee in writing. The process of detoxification or sealing or burying shall be carried out in the presence of Committee's authorized person only.
- 12) An inspection book shall be opened and made available to the Committee's officers during their visit to the factory.
- 13) The applicant shall furnish the visiting officers and/or the Committee any information regarding the construction, installation or operation of the establishment of Pollution Control System and such other particulars as be pertinent to preventing and controlling Pollution.
- 14) The industry would have to bear the expenditure as any by apportioned for the purpose of providing common treatment plants in the areas to treat the effluent to such a level as may be required.
- 15) Industry should be established in industrial zone/land only. If the industry is established in village, it should be on the ground floor only.
- 16) Notwithstanding anything contained in this conditional letter of Consent, Pollution Control Committee hereby reserves to itself right and power under Section 27 (2) of the Water (Prevention and Control of Pollution) Act, 1974, to review any/all conditions imposed herein and to make such variation as deemed fit for the purpose of this Act by the Central Board.
- 17) The conditions imposed on above shall continue to enforce until revoked under Section 27 (2) of the Act.
- 18) The industry shall plant minimum 3 varieties of trees like Kanera, Jamun, Babul at a density of 1000 trees per acre over and above bulk plantation of trees in the area.
- 19) The above general conditions may be notified by the Administration from time to time and copies of such modified conditions will be communicated to the parties concerned by registered post.


 DIRECTOR
 INDUSTRIES
 DAMAN, DIU AND DADRAN



PCC/DDD/G- / / / /

Signature of Issuing Authority:
Daman & Diu and Dadra & Nagar Haveli
DAMAN

CONDITIONS UNDER WATER ACT FOR OTHER CATEGORY

1. The applicant is required to apply in FORM-1 under Air (Prevention and Control of Pollution) Act, 1986, establish/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974 shall neither be issued nor renewed for establish/operate and renewal respectively.

2. The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluent discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a)	pH	Between	6.5 - 9.0
(b)	Suspended	Not To Exceed	100 Mg/l
(c)	BOD 5 days 20°C	Not To Exceed	100 Mg/l
(d)	C.O.D.	Not To Exceed	250 Mg/l
(e)	Oil & Grease	Not To Exceed	10 Mg/l

3. The applicant is required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in a month and submit quarterly analytical test reports to this office without which consent to renewal shall not be granted.
4. The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.
5. The applicant is required to provide a separate energy meter for the ETP.
6. The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
7. The applicant is required to affix flow/water meters of prescribed standards before any hot/cold point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
8. The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.
9. There shall not be any objectionable odour.
10. The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
11. The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed:-

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40

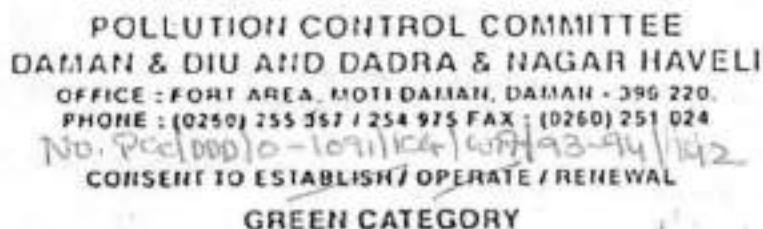
12. All solid waste generated shall be collected and disposed off properly so as not to cause any type of Pollution.
13. No seepage outside the premises shall be seen anywhere.
14. The applicant is required to submit D.D. in favor of P.C.C. towards the consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued stands cancelled automatically.
15. The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
16. The applicant shall store containers/drum of chemicals and other volatile materials / substances/products in a separate chamber.
17. The applicant is required to take necessary arrangements to avoid spillage of materials either in liquid or solid form and shall also maintain good house keeping.
18. If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.
19. The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any act of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
20. The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. I of Air Act atleast 30 days before the expiry of the consent.
21. Only one copy of the Application is required to be made.
22. In case of Change of Process / Installation, which is likely to have discharge / emission, a separate application shall be made.

Copy to:-
1. General Manager,
Pollution Control Unit

FORWARDED TO:
POLLUTION CONTROL UNIT
100, 5TH FLOOR, 1ST FLOOR

1. The applicant shall establish the industry in an industrial area approved by the local Administration.
2. The applicant shall not carry out any process/activity which generate effluent or the applicant shall establish a full fledged effluent treatment plant to collect, treat and discharge the industrial wastewater so as to meet the standards prescribed for discharge of treated wastewater.
3. The unit shall install full fledged air pollution control system which includes hoods, ducts, cyclone dust collector, scrubber and stack height of 30 mtrs. If the process involves emission of fumes, gases, melting of metal scrap/wastes in furnaces, etc. so as to meet the prescribed emission standards.
4. The unit shall provide separate energy (electricity) meter to the pollution Control system.
5. The applicant shall not dispose off solid wastes outside the factory premises except at a authorized solid wastes disposal site.
6. The applicant shall make necessary arrangement to collect, store and dispose off the solid wastes within the factory premises.
7. The applicant shall keep all the records regarding Collection, Storage, transport and disposal of solid wastes.
8. The unit shall make all necessary safety and fire fighting/control measures.
9. The unit shall follow the provisions of Hazardous Wastes (Management & Handling) Rules, 1989 and Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
10. The unit shall provide dyke wall all around the storage tanks of raw materials/products and collect and reuse the spillage if any.
11. The unit shall provide necessary measures around the process area to contain spillage of raw materials/products so as to collect and reuse the same.
12. The applicant shall provide acid proof lining in the process area and storage area if use/handling of acid is involved.
13. The unit shall provide oil water separator connected to storage tank area, loading/unloading operation areas and install oil and grease trap at the outlet of the water drains from the factory.
14. The unit shall install necessary acoustic enclosure to D. G. Sets so as to meet the ambient noise standards and provide chimney height (mtrs) of $\sqrt{KVA} \times 0.2 + \text{ht of roof of the building}$.
15. The consent to operate shall be refused if the unit fails to comply the consent conditions at the time of issue of consent to operate.
16. The party shall comply all the provisions of Ozone Depleting substances (Regulation and Control) Rules, 2000 and phase out ODS substances within the prescribed date.

R. S. M.
 REGIONAL GEORGE TAYLOR
 MINISTRY OF ENVIRONMENT
 AND FOREST
 KUALA LUMPUR
 MALAYSIA


$$\begin{array}{r} 6758 \\ \times 67 \\ \hline 4534 \end{array}$$

$\frac{G_2}{10/05/05}$

M/s. Eurocoustic Products Ltd. No. : PCC/DDD/
 Sr. No :- 355, Kachigam, DATE : 4/5/05
 Daman. ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. FCC/DM/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DM/13-III/1999-2000 dated 03/05/1999 Consent under section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to establish/operate/renew facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto 31/03/2006

PRODUCTS PERMITTED TO BE MANUFACTURED.

[illegible]

PERMIT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

The applicant is required to apply for ETP (Effluent Treatment Plant) permit for the discharge of effluent into the water body. The applicant shall also apply for consent under the Water (Prevention and Control of Pollution) Act 1974. The consent shall be valid for a period of 12 months from the date of issue of the consent order. The applicant shall maintain the ETP in a good working condition and the treated effluent shall be analyzed at least once in a month and submit quarterly analytical test reports to the office without consent to renewal shall not be granted.

The applicant is required to operate and maintain the ETP of such a capacity for treating the industrial effluent in such a manner that the effluent shall not exceed the limits as prescribed under the Consent order. The operator shall maintain the record of the operational parameters of the ETP as mentioned below:

(a) pH	Between	6.5 - 9.0	
(b) Suspended	Not to Exceed	100	Mg/l
(c) BOD 5 days 20°	Not to Exceed	100	Mg/l
(d) C.O.D	Not to Exceed	250	Mg/l
(e) Oil & Grease	Not to Exceed	10	Mg/l

The applicant is required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in a month and submit quarterly analytical test reports to the office without consent to renewal shall not be granted.

- The applicant is required to affix a water meter/notch of prescribed standards so as to measure the flow of treated effluent.
- The applicant is required to provide a separate energy meter for the ETP.
- The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
- The applicant is required to affix flow water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
- The applicant is required to submit 'Water Cess Return' in the prescribed form to the Assessing Authority under 'Water (Prevention and Control of Pollution) Cess Act, 1977'.
- There shall not be any objectionable odour.
- The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
- The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed -

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40
- All solid waste generated shall be collected and disposed off properly so as not to cause any type of pollution.
- No seepage outside the premises shall be seen anywhere.
- The applicant is required to submit D.D. in favor of P.C.C. towards the consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued to stand cancelled automatically.
- The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
- The applicant shall store containers/drums of chemicals and other volatile materials / substances/products in a separate chamber.
- The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and shall also maintain good house keeping.
- If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.
- The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
- The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. 10 of Water Act and Form No. 1 of Air Act atleast 30 days before the expiry of the consent.
- Only one copy of the Application is required to be made.
- In case of Change of Process/Installation, which is likely to have discharge / emission, a separate application shall be made.
- The applicant shall submit separate application for obtaining consent for operation / renewal under water (Prevention and Control of Pollution) Act, 1974 before 30 days of expiry of validity period of consent.



POLLUTION CONTROL COMMITTEE

DAMAN DIU & DADRA AND NAGAR HAVELI

FORT AREA, MOTI DAMAN - 396 220

No. PCC/000/0-1071/104/WA/93-94/143
Dt: 4/5/05

AUTHORISATION FOR HANDLING HAZARDOUS WASTES

1. M/s. Eurocoustic Products Ltd., is hereby granted an authorisation to operate a facility for collection and storage of hazardous waste on the premises situated at Sr. No. 355, Kachigam, Damam.
2. The authorisation is granted to operate a facility for collection and storage of hazardous wastes, i.e. used oil.
3. The authorisation shall be in force for a period of ONE year, i.e. upto 31/03/2006.
4. The authorisation is subject to the conditions stated below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Member Secretary
Pollution Control Committee
Damam

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986, and Hazardous Wastes (Management and Handling) Rules, 1989 as amended upto 2003. In case of failure to comply with any of the rules, this authorisation and consent orders issued under Water and Air Acts shall be revoked without any notice.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Pollution Control Committee.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Pollution Control Committee.
4. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
5. It is the duty of the authorized person to take prior permission of the Pollution Control Committee to close down the facility.
6. An application for the renewal of an authorisation shall be made as laid down in rule 5 (6) (ii).
7. The applicant shall maintain the records of hazardous wastes as per FORM 3 of Hazardous Wastes (Management & Handling) Amendment Rules 2003.
8. The applicant shall submit returns regarding handling of hazardous wastes as per FORM 4 of Hazardous Wastes (Management & Handling) Amendment Rules 2003 to PCC by 31st January of every year.

(PTO)

-2-

9. The applicant shall submit return to PCC by 31st January of every year as per FORM 12 of Hazardous Wastes (Management & Handling) Amendment Rules 2003 regarding recycling/re-refining of non-ferrous metal wastes.
10. The applicant shall submit returns regarding auction/sale of non-ferrous metal wastes/used oil as per FORM 13 of Hazardous Wastes (Management & Handling) Amendment Rules 2003 to PCC by 31st January of every year
11. The applicant shall not import/use hazardous wastes without prior approval of appropriate authority.
12. The applicant shall obtain registration with CPCB as possessing Environmentally Sound Management Facilities for recycling/rerefining non-ferrous metal wastes.
13. The applicant shall sell or auction Hazardous wastes only to a registered re-refiner or recycler who undertakes to re-refine or recycle the wastes within the period of validity of his certificate of registration.
14. The applicant shall not dispose off hazardous wastes through scrap dealers/ vendors / traders.
15. The solid wastes shall be disposed off only through approved facilities/landfill sites having necessary valid licenses. No waste shall be dumped outside the factory premises.
16. Packaging, labeling and transport of hazardous wastes shall be in accordance with the provisions of the rules made by the Central Government under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.
17. The occupier/industry shall prepare six copies of the manifest as per Form 9 comprising of colour codes and forward Copy 1 (White) to the PCC and give Copy 2 to 5 of the manifest to the transporter. The transporter shall return copy number 2 (yellow) of the manifest signed with date to the occupier (industry) as token of receipt of the other four copies of the manifest and retain the remaining four copies to be carried and handed over to respective agencies as specified in Rule 7.
18. The applicant shall submit steps taken, wherever feasible, for reduction in the waste generated or recycled or reused.
19. The applicant shall manage Hazardous Wastes in an environmentally sound manner so as not to cause any damage to the surrounding environment.
20. This authorization shall be suspended or cancelled, if in the opinion of the PCC the authorized person failed to comply with any of the conditions of the authorization or with any provisions of the Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
21. The applicant shall ensure that the hazardous wastes are packed in a manner suitable for handling, storage and transport. The labeling and packaging shall be easily visible and be able to withstand physical conditions and climatic factors.
22. The hazardous waste containers shall be provided with a general label as given in Form 8 of Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
23. The applicant shall provide the transporter with relevant information in Form 10 regarding the hazardous nature of the wastes and measures to be taken in case of an emergency.
24. The applicant shall obtain necessary no-objection certificate from State Pollution Control Boards or Pollution Control Committees in the respective states involved in case of any inter and intra State transport of hazardous wastes.
25. The applicant shall inform the Pollution Control Committee in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in Form 5 of Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
26. Import and Export of hazardous wastes for dumping and disposal shall not be permitted.
27. This authorization is not valid for importing Hazardous Wastes.
28. The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, misrepresentation or fraud; or (iii) if it does not conform to the shipping details provided in the document.
29. The applicant shall apply to Pollution Control Committee for importing hazardous/recyclable wastes as raw materials in Form 6 of Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.
30. The applicant is not permitted to export Hazardous Wastes without the prior permission of Govt. of India.
31. The applicant shall be liable (i) for damages caused to the environment resulting due to improper handling and disposal of hazardous wastes, (ii) to reinstate or restore damaged or destroyed elements of the environment and (iii) to pay a fine as levied by Pollution Control Committee for any violation of the provisions under Hazardous Wastes (Management and Handling) Rules, 1989 and amendments thereof.

MEMBER SECRETARY
Pollution Control Committee
Damen & Dhu and Dada & Nagar Haveli
DAMAN



**POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI**

OFFICE : FORT AREA, MOTI DAMAN, DAMAN - 395 220.

Phone : (0260) 2230524, 2230975, 2630260

Fax No. : (0260) 2230804, 2630280

Visit us at www.pccdaman.info

7762/5966

CONSENT TO OPERATE / RENEWAL

M/s. Eurocoustic Products Ltd.,

No. : PCC/DDDD-1091/WA/KG/93-94/936

Sr. No. 355, Kachigam, Daman.

DATE : 5/8/08

ORDER NO.:

Renewal

In exercise of the powers delegated to the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999, Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to operate / renewal facilities to manufacture the products as detailed below, subject to the terms and conditions printed on Page No. 2.

This consent is valid upto 31-Mar-09

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr. No.	Name of the Products	Manufacturing Process	Quantity / Annum
	Aucostic Panels - 1200 MT/Year. (No other items)		
Note:- Note: 1) This consent order is further subjected to terms and conditions mentioned in Annexure-I enclosed herewith.			

Date :

[Signature]
Signature of Issuing Authority

Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN.

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

- 1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.
- 2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a)	pH	Between	6.5 - 8.0
(b)	Suspended	Not To Exceed	100 mg/l
(c)	BOD 5 days 20 °C	Not To Exceed	100 mg/l
(d)	C.O.D.	Not To Exceed	250 mg/l
(e)	Oil & Grease	Not To Exceed	10 mg/l

- 3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.
- 4) The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.
- 5) The applicant is required to provide a separate energy meter for the ETP.
- 6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
- 7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
- 8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.
- 9) There shall not be any objectionable odour.
- 10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
- 11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40

- 12) All solid waste generated shall be collected and disposed off properly so as not to cause any type of pollution.
- 13) No seepage outside the premises shall be seen any where.
- 14) The applicant is required to submit D.D in favor of P.C.C. towards consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.
- 15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
- 16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.
- 17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.
- 18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts. spacing.
- 19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
- 20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. 1 of Air Act atleast 30 days before the expiry of the consent.
- 21) Only one copy of the Application is required to be made.
- 22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.


 MEMBER SECRETARY
 POLLUTION CONTROL COMMITTEE
 DAMAN & DIU AND DADRA & NAGAR HAVELI
 SILVASSA / DAMAN.

Copy to :
 1. General Manager,
 Daman/Silvassa/Diu.

GREEN CATEGORY



**POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI**

OFFICE : FORT AREA, MOTI DAMAN, DAMAN - 395 220

Phone : (0260) 2230524, 2230975, 2630260

Fax No. : (0260) 2230804, 2630260

Visit us at www.pccdaman.info

2146/7953

CONSENT TO OPERATE / RENEWALM/s Eurocoustic Products Ltd.,No. : PCC/DDDD-1091/WA/XG/93-94Sr. No. 355, Kachigam, Daman.DATE : 26-10-09

ORDER NO.:

Renewal

In exercise of the powers delegated to the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999, Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to operate / renewal facilities to manufacture the products as detailed below, subject to the terms and conditions printed on Page No. 2.

This consent is valid upto 31-Mar-11**PRODUCTS PERMITTED TO BE MANUFACTURED**

Sr. No.	Name of the Products	Manufacturing Process	Quantity / Annum
	Acoustic panels-1200 mt/year. (No Other Items)		
Note:- (i) The unit shall not generate/discharge any indl. waste water from the mfg. process or any ancillary operation in the plant. (ii) The unit shall not generate any fugitive emissions from the plant from any ancillary operation.			

Date :

Signature of Issuing Authority
MEMBER SECRETARY
Pollution Control Committee
Daman & Diu and Dadra & Nagar Haveli
DAMAN.

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

- 1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain est. operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1986 shall neither be issued nor renewed for establish/operate and renewal respectively.
- 2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a)	pH	Between	6.5 - 9.0
(b)	Suspended	Not To Exceed	100 mg/l
(c)	BOD 5 days 20 °C	Not To Exceed	100 mg/l
(d)	C.O.D.	Not To Exceed	250 mg/l
(e)	Oil & Grease	Not To Exceed	10 mg/l
- 3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.
- 4) The applicant is required to affix a water meter/V notch of prescribed standards so as to measure the flow of treated effluent.
- 5) The applicant is required to provide a separate energy meter for the ETP.
- 6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
- 7) The applicant is required to affix flowwater meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
- 8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.
- 9) There shall not be any objectionable odour.
- 10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
- 11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40
- 12) All solid waste generated shall be collected and disposed off properly so as not to cause any type of pollution.
- 13) No seepage outside the premises shall be seen anywhere.
- 14) The applicant is required to submit D.D in favor of P.C.C. towards consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.
- 15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
- 16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.
- 17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.
- 18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts. spacing.
- 19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
- 20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. 1 of Air Act atleast 30 days before the expiry of the consent.
- 21) Only one copy of the Application is required to be made.
- 22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.



MEMBER SECRETARY
POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
SILVASSA / DAMAN

Copy to :
1. General Manager,
Daman/Silvassa/Diu.

GREEN CATEGORY



POLLUTION CONTROL COMMITTEE
DAMAM & DIU AND DADRA & NAGAR HAVELI
 OFFICE: FORT AREA, MOTI DAMAM, DAMAM - 396 220.
 Phone : (0260) - 2238524, 2230975, 2630260
 Fax No. : (0260) 2230804, 2630260
 Visit us at www.pccdamam.info

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.
 Sr. No.355, Kachigam, Damam.

No.: PCC/DDD/C-1091/KG/WA/93-94/698

Date: 14-August-2012

ORDER NO.:

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Damam & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999 Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to operate / renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2016

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items)		
Note: 1)	This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I issued with Ink signed copy.		
3)	This Consent Order is approved vide Dairy No. 225 Dated 08-August-2012		

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

- 1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.
- 2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a) pH	Between	6.5 - 9.0
(b) Suspended	Not to Exceed	100 mg/l
(c) BOD 5 days 20 C	Not to Exceed	100 mg/l
(d) C.O.D.	Not to Exceed	250 mg/l
(e) Oil & Grease	Not to Exceed	10 mg/l
- 3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.
- 4) The applicant is required to affix a water meter/v notch of prescribed standards so as to measure the flow of treated effluent.
- 5) The applicant is required to provide a separate energy meter for the ETP.
- 6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
- 7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
- 8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.
- 9) There shall not be any objectionable odour.
- 10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
- 11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40
- 12) All solid waste generated shall be collected and disposed off properly so as not to cause any type of pollution.
- 13) No seepage outside the premises shall be seen anywhere.
- 14) The applicant is required to submit D.D in favor of P.C.C. towards consent fees arrears in the form of D.D. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.
- 15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
- 16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.
- 17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.
- 18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.
- 19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
- 20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No.1 of Air Act at least 30 days before the expiry of the consent.
- 21) Only one copy of the Application is required to be made.
- 22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.

GREEN CATEGORY



POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
 OFFICE: FORT AREA, MOTI DAMAN, DAMAN - 396 220.
 Phone : (0260) - 2230524, 2230975, 2630260
 Fax No. : (0260) 2230804, 2630260
 Visit us at www.pccdaman.info

E. CONSENT TO RENEWAL

M/s. Eurocoastic Products Ltd.

No.: PCC/DDD/O-1091/KG/AA/93-94/699

Sr. No.355, Kachigam, Daman.

Date : 14-August-2012

ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 852 (E) dated 26/11/1992 and in pursuance with the Administration of Daman & Diu Notification No. PCC/DMN/13-III/1999-2000/22 dated 03/05/1999 and Administration of DNH Notification No. PCC/DMN/13-III/1999-2000 dated 03/05/1999 Consent under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted to Operate /Renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2016

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items)		
Note: 1) This is an electronically generated consent order.			
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I issued with ink signed copy.		
3)	This Consent Order is approved vide Dairy No.	225	Dated 08-August-2012

CONSENT CONDITIONS UNDER AIR ACT FOR GREEN CATEGORY INDUSTRIES

- 1) The applicant is required to apply in Form - XIII under Water (Prevention and Control of Pollution) Act, 1974 to obtain establish / operate / renewal consent separately without which consent under Air (Prevention and Control of Pollution) Act, 1981 shall neither be issued nor renewed for establish / operate / renewal respectively.
- 2) The applicant is required to provide suitable Air Pollution Control Devices so that the concentration of Suspended Particulate Matter measured within the premises or in between 2 and 10 mtrs. from the process equipment shall not exceed 500 microgram/m³. Any alternation in the APCD's shall be carried out only with the prior written consent of the PCC.
- 3) There shall be no emission other from the installations listed in the consent order.
- 4) The applicant is required to provide sampling facilities to monitor the emission as per the Central Board's Emission Regulation Part - III.
- 5) The applicant shall provide ports in the chimney/(s) and facilitate such as ladder, platform etc., for monitoring the air emission and the same shall be open for inspection or/and for use of the Committee's Staff. The chimney/(s) vents attached to various source of emission shall be designated by numbers such as S-1, S-2, etc., and these shall be painted/ displayed to facilitate identification.
- 6) The industry shall take adequate measures for control of noise level from its own sources within the premises to less than 75 dB during night time. Day time is reckoned to be between 6 a.m. and 9 p.m. and night time is reckoned between 9 p.m. and 6.00 a.m.
- 7) The applicant is required to provide stack of height not less than mtrs. or as per the formula given below whichever is more.

$$H = 14(Q)^{0.3}$$

Where Q is SO₂ emission in Kg./Hrs

$$H = 74(Q)^{0.27}$$

Where Q is PM emission in T/Hrs
- 8) The consent is granted to establish / operate D.G.Set as a standby arrangement only and not as a captive power generation unit.
- 9) The applicant is required to provide a stack of height not less than mtrs. from roof level or 9.0 mtrs. from ground level whichever is more to the D.G. Set.
- 10) The Consumption of LDO/FO HSD shall not exceed ltrs./hr. and the maximum quantity of fuel to be stored shall not exceed KL, where the sulphur content of LDO/FO/HSD shall not exceed the below mentioned limits.
- 11) The applicant is required to monitor the emission from the once in a month and shall submit to this office Quarterly Analytical Test Report failing which renewal of Consent shall not be granted.
- 12) The applicant is required to submit a copy of the within 21 days from the date of issue of this letter failing which consent issued to you would be cancelled automatically without any notice on this behalf.
- 13) The applicant is required to carry out the spary painting in a well protected areas.

140

POLLUTION CONTROL COMMITTEE DAMAN & DIU AND DADRA & NAGAR HAVELI

32



1st Floor, UDYOG BHAVAN, BHENSLORE,

NANI DAMAN-396210

Phone-(0260)2262524, 2260975, Fax-2260804

Visit us at www.pcodaman.info

AIR

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.

No. : PCC/DDD/O-1091/KG/AA/93-94/2455

Sc. No.355, Kachigam, Damam.

Date : 07-Sep-2016

ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 852 (Z) dated 26/11/1992 and in pursuance with the Administration of Damam & Diu Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015 and Administration of DNH Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1200 dated 09/10/2015 Consent under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 is hereby granted to Operate /Renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2021

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items).		
Conditions:	1) On the expiry of every 2 years the unit/entrepreneur has to submit authentic certificate informing the Pollution Control Committee that there is no change in products/process/production capacity/any other installation etc.		
2)	The units need to submit Audit report duly certified prescribed format.		
3)	If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any changes etc. to be done		
Notes:	1) This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I.		
3)	This Consent Order is approved vide Dairy No. 013 Dated 02-09-2016		

- 1) The applicant is required to apply in Form - XIII under Water (Prevention and Control of Pollution) Act, 1974 to obtain establish / operate / renewal consent separately without which consent under Air (Prevention and Control of Pollution) Act, 1981 shall neither be issued nor renewed for establish / operate / renewal respectively.

141

33

- 2) The applicant is required to provide suitable Air Pollution Control Devices so that the concentration of Suspended Particulate Matter measured within the premises or in between 2 and 10 mtrs. from the process equipment shall not exceed 500 microgram/m³. Any alternation in the APCD's shall be carried out only with the prior written consent of the PCC.
- 3) There shall be no emission other from the installations listed in the consent order.
- 4) The applicant is required to provide sampling facilities to monitor the emission as per the Central Board's Emission Regulation Part - III.
- 5) The applicant shall provide ports in the chimney/(s) and facilitate such as ladder, platform etc., for monitoring the air emission and the same shall be open for inspection or/and for use of the Committee's Staff. The chimney/(s) vents attached to various source of emission shall be designated by numbers such as S-1, S-2, etc., and these shall be painted/ displayed to facilitate identification.
- 6) The industry shall take adequate measures for control of noise level from its own sources within the premises to less than 75 dB during night time. Day time is reckoned to be between 6 a.m. and 9 p.m. and night time is reckoned between 9 p.m. and 6.00 a.m.
- 7) The applicant is required to provide stack of height not less than mtrs. or as per the formula given below whichever is more.

$$H = 14(Q)^{0.3} \text{ Where } Q \text{ is } SO_2 \text{ emission in Kg./Hrs}$$

$$H = 74(Q)^{0.27} \text{ Where } Q \text{ is PM emission in T/Hrs}$$

- 8) The consent is granted to establish / operate D.G.Set as a standby arrangement only and not as a captive power generation unit.
- 9) The applicant is required to provide a stack of height not less than mtrs. from roof Level or 9.0 mtrs. from ground level whichever is more to the D.G. Set.
- 10) The Consumption of LDO/FO HSD shall not exceed ltr./hr. and the maximum quantity of fuel to be stored shall not exceed KL, where the sulphur content of LDO/FO/HSD shall not exceed the below mentioned limits.
- 11) The applicant is required to monitor the emission from the once in a month and shall submit to this office Quarterly Analytical Test Report failing which renewal of Consent shall not be granted.
- 12) The applicant is required to submit a copy of the within 21 days from the date of issue of this letter failing which consent issued to you would be cancelled automatically without any notice on this behalf.
- 13) The applicant is required to carry out the spray painting in a well protected areas.



POLLUTION CONTROL COMMITTEE
DAMAN & DIU AND DADRA & NAGAR HAVELI
 1st Floor UDAYOG BHAVAN, DHENSLORE,
 NANI DAMAN-395210
 Phone-(0260)2262524,2260975, Fax-2260804
 Visit us at www.pccdamam.info

Wafar

E. CONSENT TO RENEWAL

M/s. Eurocoustic Products Ltd.
 Sr. No.355, Kachigam, Damam.

No. : P.C.C/DMN/109/KG/WA/93-94/2454

Date : 07-Sep-2016

ORDER NO. :

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S. O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Damam & Diu Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015 and Administration of DNH Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1200 dated 09/10/2015 Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to Operate /Renewal facilities to manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2

This consent is valid upto :- 31/03/2021

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No.	Name of the Products	Manufacturing Process	Quantity / Annum
1	Acoustic Panels-12000 MT/year (No other items).		
Conditions:	1) On the expiry of every 2 years the unit/entrepreneur has to submit authentic certificate informing the Pollution Control Committee that there is no change in products/process/production capacity/any other installation etc.		
2)	The units need to submit Audit report duly certified prescribed format.		
3)	If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any changes etc. to be done		
Note:	1) This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-1.		
3)	This Consent Order is approved vide Dairy No. 013 Dated 02-09-2016		

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

- 1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/ operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.
- 2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

(a) pH	Between	6.5 - 9.0
(b) Suspended	Not to Exceed	100 mg/l
(c) BOD 5 @20 C	Not to Exceed	100 mg/l
(d) C.O.D.	Not to Exceed	250 mg/l
(e) Oil & Grease	Not to Exceed	10 mg/l
- 3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.
- 4) The applicant is required to affix a water meter/v notch of prescribed standards so as to measure the flow of treated effluent.
- 5) The applicant is required to provide a separate energy meter for the ETP.
- 6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
- 7) The applicant is required to affix flow/water meters of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
- 8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.
- 9) There shall not be any objectionable odour.
- 10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
- 11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40
- 12) All solid waste generated shall be collected and disposed off properly so as not to cause any type of pollution.
- 13) No seepage outside the premises shall be seen any where.
- 14) The applicant is required to submit D.O in favor of P.C.C. towards consent fees arrears in the form of D.O. within 15 days from the date of issue of this order failing which the consent issued to stands cancelled automatically.
- 15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
- 16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.
- 17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.
- 18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mts spacing.
- 19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any acts of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
- 20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No.1 of Air Act at least 30 days before the expiry of the consent.
- 21) Only one copy of the Application is required to be made.
- 22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.



प्रदूषण नियंत्रण समिति Pollution Control Committee

दमण, दीव व दादरा नगर हवेली
Daman & Diu and Dadra Nagar Haveli
फोर्ट एरिया, मोदी इलाका / Fort Area, Modi Daman, दमण / Daman

ORANGE CATEGORY (RENEWAL)

Consent No. PCC/DDD/O-36/WA/AA/KG/91-92/862

Date: 23/09/13

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:

M/s PSL Holdings Ltd.,

(Pipe coating div), Kachigam, Daman.

1. The Consent to **Renewal** is granted for a period upto 30/04/2017.

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1.	Coating of steel pipes	1200 Kms/year
2.	Hydraulic cranes	50 Units/year
3.	Fabrication of steel structure and machines.	40 unit/year

3. Conditions under Water Act:

3.1 The daily quantity of trade effluent from the factory shall be NIL.

3.2 The daily quantity of sewage from the factory shall not exceed 1.0 m³/day.

3.3 Trade Effluent: The quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100mg/L.
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.4 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards.

BOD (5 days at 20° C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

3.5 D. G. Set is permitted as stand by arrangement only and not as captive power generation unit.

3.6 Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

4. Conditions under Air Act:

4.1 The following shall be used as fuel in D.G Set:

Sr. No.	D. G. Set capacity	Fuel	Quantity
1.	D. G. Set - 125 KVA - 1 No.	Furnace oil	100 Ltrs/day

- 4.2 The flue gas emission through stack attached to D.G Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
01	D. G. Set	09 Mtrs	Particulate Matter	150 mg/NM ³
			SO ₂	100 ppm
			NOx	50 ppm

- 4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10µm) or PM ₁₀ µg/m ³	100 (24 hours average)
Particulate Matter(size less than 2.5µm) or PM _{2.5} µg/m ³	60 (24 hours average)
Oxides of Nitrogen(NO ₂) µg/m ³	80 (24 hours average)
Oxides of Sulphur (SO ₂) µg/m ³	80 (24 hours average)

- 4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney stacks attached to various sources of emissions shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

5. GENERAL CONDITIONS:-

- 5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.
- 5.2 If at any time, it is observed that effluent fails to conform to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.
- 5.3 The applicant shall submit separate application for obtaining Consent for Operation/Renewal under Water (Prevention and Control of Pollution) Act, 1974, before 30 days of expiry of validity period of Consent.
- 5.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.
- 5.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.
- 5.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.
- 5.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.
- 5.8 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.
- 5.9 This consent is granted to establish and operate DG Set as a standby arrangement only and not as a captive power generation unit.
- 6.0 Applicant shall also comply with the general conditions given in annexure I & II.


 Member Secretary
 Pollution Control Committee
 Daman, Diu and Dadra & Nagar Haveli
 Daman

Copy to:

1. SWIFT, Daman.
2. Guard file.

**UT ADMINISTRATION OF DADRA & NAGAR HAVELI AND DAMAN &
DIU**

DEPARTMENT OF ENVIRONMENT & FOREST

SECRETARIAT, DAMAN

No. PCC/DMN/13 (Part VI)/2020-21/ 448

Dated 25/01/2021

Notification

Whereas the industrial sectors /projects recategorized by the Pollution Control Committee under Red, Orange, Green categories on the basis of directions of Central Pollution Control Board (CPCB) issued for the purpose of consent management under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 were notified vide Notification No. PCC/DMN/13-(Part-IV)/98-99/2014-15/1200 dated 09.10.2015.

Whereas the CPCB has revised the categorisation of industrial sectors /projects under Red, Orange, Green and White Categories based upon the range of Pollution index through modified directions issued under section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide letter No. B-29012/ESS (CPA)/2015-16/8571 dated 07.03.2016, letter No. B-29016/ROGW/IPC-VI/2020-21 dated 30.04.2020 and letter No. B-29016/ROGW/IPC-VI/2020-21/2402 dated 10.07.2020.

Whereas CPCB vide above said modified directions, has directed all the state Pollution Control Boards/ Pollution Control Committees to adopt the revised criteria of categorisation of industrial sectors and revised list of Red, Orange, Green and White categories of Industrial Sectors as mentioned in the final report attached with the above said directions and shall be used for consent management and inventorisation of industries under Red, Orange, Green and White categories and setting of industries shall be only in confirming areas.



Whereas it has been provided in the final document on revised classification of industrial sectors appended with the above modified directions of CPCB that there shall be no necessity of obtaining consent to operate for white category of industries and an intimation to concerned SPCB/PCC shall suffice and no Red category of industries shall normally be permitted in the ecologically fragile area/protected area.

Whereas it has also been prescribed in the above said CPCB modified directions that any further addition of any new or left over industrial sector and their categorisation which is not listed in the revised list of Red, Orange, Green and white industrial sectors shall be done at the level of concerned SPCB/PCC by a committee headed by the Member Secretary and two engineers/scientific staff of PCC following revised criteria and guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required.

Whereas an expert committee was constituted for classification and harmonisation of industrial sectors in the Union Territory of Dadra & Nagar Haveli and Daman & Diu into Red/Orange/Green/White category in line with the guidelines issued by CPCB.

Whereas based on the revised criteria of categorisation of industrial sectors and revised list of Red, Orange, Green and White categories of industrial sectors as mentioned in the reports attached with the above said modified directions of the CPCB, the committee submitted its recommendation along with the revised list of categories of industrial sectors.

Whereas a consolidated list of industrial sectors/projects covered under Red, Orange, Green and White categories have been finalised as per modified directions of CPCB which is at Annexure I to IV respectively and has been approved by the competent authority, the Hon'ble Administrator of Dadra & Nagar Haveli and Daman and Diu to adopt for the purpose of consent management under Water (prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981.

Now therefore, in partial modification of earlier notification issued with regard to categorisation of industrial sectors/projects under Red, Orange and Green categories, the revised list of industrial sectors/projects finalised and categorised under Red, Orange, Green and White Categories at Annexure I to IV respectively shall be applicable in



the Union Territory of Dadra & Nagar Haveli and Daman and Diu for the purpose of consent management and inventorisation of industries under Red, Orange, Green and White categories under Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and siting of industries only in conforming areas and there shall be no necessity of obtaining consent to operate to white category industries and only an intimation to that effect shall suffice and no Red category industry shall be allowed in the ecologically fragile areas/Eco sensitive zones/Protected areas.

The other conditions stipulated vide earlier notification shall be applicable until further orders.

This notification shall come into force with immediate effect.

By Order and in the name of the Hon'ble
Administrator, UT of Dadra & Nagar Haveli
and Daman & Diu



(Ashish Mohan)
Joint Secretary
Department of Environment & Forests
Dadra & Nagar Haveli and Daman & Diu

Annexure-I

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

Red category industry:

Code	Sector
1	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2	Automobile Manufacturing (integrated facilities).
3	Industries engaged in recycling /reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper, Spent cleared metal catalyst containing zinc
4	Manufacturing of lubricating oils, grease and petroleum based products
5	DG Set of capacity > 5 MVA
6	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7	Lead acid battery manufacturing (excluding assembling and charging of lead acid battery in micro scale)
8	Phosphate rock processing plant
9	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt.
11	Processes involving chlorinated hydrocarbons
12	Sugar (excluding Khandsari)
13	Fiber glass production and processing (excluding moulding)
14	Fire crackers manufacturing and bulk storage facilities

15	Industries engaged in recycling / reprocessing/ recovery /reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16	Milk processes and dairy products (integrated project)
17	Phosphorous and its compounds
18	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19	Coke making, liquefaction, coal tar distillation or fuel gas making
20	Manufacturing of explosives, detonators, fuses including management and handling activities
21	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22	Organic Chemicals manufacturing
23	Airports and Commercial Air Strips having discharge more than 100 KLD.
24	Asbestos and asbestos based industries
25	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid.
26	Cement
27	Chlorates, per-chlorates & peroxides
28	Chlorine, fluorine, bromine, iodine and their compounds
29	Dyes and Dye- Intermediates
30	Health-care Establishment (as defined in BMW Rules) (with incinerator) having wastewater generation more than 100 KLD.
31	Hotels having overall wastewater generation @ 100 KLD and more.
32	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery

	scrap, namely : Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34	Manufacturing of glue and gelatin
35	Mining and ore beneficiation
36	Nuclear power plant
37	Pesticides (technical) (excluding formulation)
38	Photographic film and its chemicals
39	Railway locomotive work shop/Integrated road transport workshop/Authorized service centres
40	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41	Chlor Alkali
42	Ship Breaking Industries
43	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44	Industry or process involving metal surface treatment or process such as pickling/ electroplating/ paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45	Tanneries
46	Ports and harbour, jetties and dredging operations
47	Synthetic fibers including rayon, tyre cord, polyester filament yarn.
48	Thermal Power Plants
49	Slaughter house (as per notification S.O.270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts

50	Aluminium Smelter
51	Copper Smelter
52	Fertilizer (basic) (excluding formulation)
53	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55	Zinc Smelter
56	Oil Refinery (mineral Oil or Petro Refineries)
57	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58	Pharmaceuticals (excluding formulation)
59	Pulp & Paper (Large-Agro + wood), Small Pulp & Paper (agro based-wheat straw/rice husk)
60	Distillery (molasses / grain / yeast based)
61	Railway Stations (waste water generation $\geq$ 100 KLD)
R-01	Synthetic detergents and soaps (excluding formulation) having wastewater generation more than 100 KLD.
R-02	Automobile servicing, repairing and painting (excluding only fuel dispensing) if the wastewater generation is more than 100 KLD.
R-03	Building and construction project more than 20,000 sq. m built up area, after construction having wastewater discharge more than 100 KLD.
R-04	Ceramics and Refractories having coal consumption is more than 12 MT/Day.
R-05	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having wastewater discharge is more than 100 KLD.
R-06	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making (more than 1 MT/Hour production).
R-07	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy making.
R-08	Induction furnace clubbed with AOD furnace.
R-09	Industry or processes involving foundry operations having capacity of 5 MT/Hr or more, or the coal or coke consumption will be more than 500 kg/hr.
R-10	Manufacturing of Lead Glass



R-11	Non - alcoholic beverages (soft drink) & bottling of alcohol / non-alcoholic products having wastewater generation more than 100 KLD.
R-12	Vegetable oil manufacturing including solvent extraction and refinery/hydrogenated oils having the wastewater generation is more than 100 KLD
R-13	Common Treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF, Effluent conveyance project, incinerators, Solvent/Acid recovery plant, MSW sanitary landfill sites.
R-14	Sewage Treatment Plant having capacity of 100 KLD or more
R-15	Pharmaceutical and R & D activities.
R-16	Parboiled Rice Mills having wastewater generation more than 100 KLD or fuel consumption more than 12 MTD or both.
R-17	Industrial inorganic gases namely: - (a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine. (b) Hydrocarbon gases: Methane, ethane, propane.
R-18	Industrial Estates/ Parks/ complexes /areas/export processing zones/SEZs/ Biotech parks/leather complex.
R-19	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)



Annexure II

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

Orange category industry:

Code	Sector
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4	Coated electrode manufacturing
5	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6	Flakes from rejected PET bottle
7	Food and food processing including fruits and vegetable processing
8	Jute processing without dyeing
9	Manufacturing of silica gel
10	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items (Nail polish, Deodorants & spray and Hair oil)
11	Printing or etching of glass sheet using hydrofluoric acid
12	Silk screen printing, sari printing by wooden blocks
13	Synthetic detergents and soaps (excluding formulation) having generation of wastewater less than 100 KLD
14	Thermometer manufacturing
15	Cotton spinning and weaving (medium and large scale)
16	Almirah, Grill Manufacturing (Dry Mechanical Process).
17	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18	Automobile servicing, repairing and painting (excluding only fuel dispensing) having wastewater generation is less than 100 KLD
19	Ayurvedic and homeopathic medicine
20	Brickfields (excluding fly ash brick manufacturing using lime process)

21	Building and construction project more than 20,000 sq. m built up area (if the wastewater discharge is less than 100 KLD).
22	Ceramics and Refractories having coal consumption less than 12 MT/day.
23	Coal washeries
24	Dairy and dairy products (small scale)
25	DG set of capacity >1MVA but < 5MVA
26	Dry coal processing, mineral processing, industries involving ore sintering, pelletising, grinding & pulverization
27	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having wastewater discharge less than 100 KLD
28	Ferrous and Non-ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting, alloy making (excluding Lead) and production upto 1 MT/Hr.
29	Fertilizer (granulation / formulation / blending only)
30	Fish feed, poultry feed and cattle feed
31	Fish processing and packing (excluding chilling of fishes)
32	Forging of ferrous and non-ferrous metals (using oil and gas fired furnaces)
33	Formulation/ pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.
34	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35	Gravure printing, digital printing on flex, vinyl
36	Heat treatment using oil fired furnace (without cyaniding)
37	Hot mix plants
38	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.
39	Ice cream
40	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross, Copper Dross, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues, Waste Copper and copper alloys in dispersible form, Slags from copper processing for further processing or refining, Insulated Copper Wire, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid", Jelly filled Copper cables, Zinc Dross-Hot dip Galvanizers SLAB, Zinc Dross-Bottom Dross, Zinc ash/Skimming arising from galvanizing and die casting

	operations, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining, Zinc ash and residues including zinc alloy residues in dispersible form
42	Industry or processes involving foundry operations having capacity less than 5 MT/Hr or the coal/coke consumption is less than 500 MT/Hr
43	Lime manufacturing (using lime kiln)
44	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45	Manufacturing of glass
46	Manufacturing of iodized salt from crude/ raw salt
47	Manufacturing of mirror from sheet glass
48	Manufacturing of mosquito repellent coil
49	Manufacturing of Starch/Sago
50	Mechanized laundry using oil fired boiler
51	Modular wooden furniture from particle board, MDF < swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52	New highway construction project
53	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having wastewater generation less than 100 KLD.
54	Paint blending and mixing (Ball mill)
55	Paints and varnishes (mixing and blending).
56	Ply-board manufacturing (including Veneer and laminate) with oil fired boiler/ thermic fluid heater (without resin plant)
57	Potable alcohol (IMFL) by blending, bottling of alcohol products
58	Printing ink manufacturing.
59	Printing press
60	Reprocessing of waste plastic including PVC
61	Rolling mill (oil or coal fired) and cold rolling mill
62	Spray painting, paint baking, paint shipping
63	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64	Stone crushers
65	Surgical and medical products including prophylactics and latex
66	Teflon based products

67	Thermocol manufacturing(with boiler)
68	Tobacco products including cigarettes and tobacco/opium processes
69	Transformer repairing/ manufacturing (dry process only)
70	Tyres and tubes vulcanization/ hot retreating
71	Vegetable oil manufacturing including solvent extraction and refinery / hydrogenated oils having waste water generation less than 100 KLD
72	Wire drawing and wire netting
73	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74	Pharmaceutical formulation (For sustained release/ extended release of drugs only and not for commercial purpose)
75	Synthetic resins
76	Synthetic rubber excluding molding
77	Cashew nut processing
78	Coffee seed processing
79	Parboiled Rice Mills having wastewater generation less than 100 KLD or fuel consumption less than 12 MT/Day
80	Foam manufacturing
81	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely Used Oil – As per specifications prescribed from time to time.
82	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule IV of HW (M, H& TBM) rules, 2008 - Items namely - Waste Oil - As per specifications prescribed from time to time.
83	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84	Railway Stations (Wastewater generation ≥ 10 KLD, but < 100 KLD)
85	Scrapping centers (for End of life vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons, etc.)
	a. Collection, de-pollution, dismantling centers and shredding centers.
	b. Collection, de-pollution, dismantling centres
	c. Shredding centers (can include white goods*/other scraps also)
86	Compressed/ refined Bio-gas production from Bio-degradable wastes

87	Dairy farm
O-01	Railway locomotive work shop/Integrated road transport workshop / Authorized service centres having wastewater generation < 100 KLD.
O-02	Airports and Commercial Air Strips having discharge less than 100 KLD
O-03	Health-care Establishment (as defined in BMW Rules) having total wastewater generation less than 100 KLD and without incinerator
O-04	Tea processing (with boiler)
O-05	Manufacturing of pasted veneers using coal fired boiler or thermic fluid heater.
O-06	Manufacture of Pesticides / Insecticides / Fungicides / Algaecides / Herbicides / Agrochemical units by mixing and blending only and Manufacture of growth promoters, Nutrients regulators and granulation by mixing and blending only.
O-07	Enamels, thinners, polishes, lacquers, reducers, solvents and retarders by way of mixing and blending only.
O-08	Sewage Treatment Plant having capacity less than 100 KLD.
O-09	Manufacturing of ball bearings, nuts, bolts and screws
O-10	Manufacturing of MS drums and containers
O-11	Epoxy coating

Annexure III

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

Green category industry:

Code	Sector
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity < 1TPD) (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles (dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc. (should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using Boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making

14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills (dry process)
21.	Glass, ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pulp manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction(no hydrogenation/ refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry, Hatchery and Piggery
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood

37.	Ready mix cement concrete
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with gas operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (upto-20 HP motor)
45.	Spice grinding (>20 hp motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	Chilling plant and ice making without using ammonia
50.	CO2 recovery
51.	Distilled water (without boiler) with electricity as source of heat
52.	Hotels (up to 20 rooms and without boilers)
53.	Manufacturing of optical lenses (using electrical furnace)
54.	Mineralized water
55.	Tamarind powder manufacturing
56.	Cutting, sizing and polishing of marble stone
57.	Emery powder (fine dust of sand) manufacturing
58.	Fly ash export, transport & disposal facilities
59.	Mineral stack yard / Railway sidings
60.	Oil and gas transportation pipeline
61.	Seasoning of wood in steam heated chamber
62.	Synthetic detergent formulation
63.	Tea processing (without boiler)
64.	Railway station (Wastewater generation <10 KLD)

65.	Gaushalas
G-01	Modular wooden furniture from particle board, MDF < swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
G-02	Automobile fuel outlets (only dispensing) (exempted from obtaining consent)
G-03	Power-looms, knitting, jacquard knitting, circular knitting & weaving and
G-04	Textile products such as Readymade garments, Apparel Making (Rain coat) and embroidery (Excluding Dyeing, Washing, Bleaching or any Chemical / Wet Processes) Handy crafts, Gold and Silver Zari Thread and Lace work.
G-05	Yarn Texturising / crimping / twisting units (without dyeing)
G-06	Photographic and other films and paper – by way of cutting, sprocketing, slitting and packing (only from readymade rolls/sheets)
G-07	Cork sheet
G-08	Diesel Generator Sets (15 KVA to 1 MVA)



Annexure IV

Pollution Control Committee, DNH &DD

Revised Industrial Categorisation under Red / Orange / Green / White categories as per modified directions issued by CPCB

White Category Industry:

Code	Sector
1	Assembly of air coolers /conditioners, repairing and servicing.
2	Assembly of bicycles, baby carriages and other small non motorizing vehicles.
3	Bailing (hydraulic press) of waste papers
4	Bio fertilizer and bio-pesticides without using inorganic chemicals
5	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6	Blending and packing of tea
7	Block making of printing without foundry (excluding wooden block making)
8	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10	Cotton and woollen hosiers making (Dry process only without any dyeing / washing operation)
11	Diesel pump repairing and servicing (complete mechanical dry process)
12	Electric lamp (bulb) and CFL manufacturing by assembling only
13	Electrical and electronic item assembling (completely dry process) and musical instruments manufacturing
14	Engineering and fabrication units (dry process without or any heat treatment / metal surface finishing operations/painting).
15	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16	Fly ash bricks/ block manufacturing
17	Fountain pen manufacturing by assembling only
18	Glass ampules and vials making from glass tubes
19	Glass putty and sealant (by mixing with machine only)
20	Ground nut decorticating

21	Handloom/ carpet weaving (without dying and bleaching operation)
22	Leather cutting and stitching (more than 10 machine and using motor)
23	Manufacturing of coir items from coconut husks
24	Manufacturing of metal caps containers etc
25	Manufacturing of shoe brush and wire brush
26	Medical oxygen
27	Organic and inorganic nutrients (by physical mixing)
28	Organic manure (manual mixing)
29	Packing of powdered milk
30	Paper pins and u clips
31	Repairing of electric motors and generators (dry mechanical process)
32	Rope (plastic and cotton)
33	Scientific and mathematical instrument manufacturing
34	Solar module non conventional energy apparatus manufacturing unit
35	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)
36	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37	Used cooking oil (UCO) collection centres
W-01	Agarbatti
W-02	Umbrella (tailoring & sealing)
W-03	Handicrafts
W-04	wax candles
W-05	Almirah, Grill Manufacturing (Dry mechanical process) (without painting)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

W.P. NO: 3312

DISTRICT : DAMAN

Stamp No 70337-2017

Eurocoustic Products Limited

Petitioners

V/s,

Union of India & Ors.

Respondents

INDEX

Sr.No.	Particulars	Page Nos.
1.	Synopsis	A - R
2.	Vrit Petition dated 2 nd March 2017	1 - 41
3.	<u>Exhibit "A"</u> is a copy of the letter dated 1 st June 1982 addressed by Respondent No. 2 to the Petitioners	42-48
4.	<u>Exhibit "B"</u> is a copy of the letter dated 26 th June 1982 addressed by the Secretary, Revenue Department of the Government of Goa, Daman and Diu to Respondent No. 2	49-50
5.	<u>Exhibit "C"</u> is a copy of the Lease Deed dated 13 th July 1982.	51-64
6.	<u>Exhibit "D"</u> is a copy of the letter dated 2 nd July 1982 addressed by Respondent No. 2 to the Mamlatdar and Survey Mamlatdar	65-67
7.	<u>Exhibit "E"</u> is a copy of the letter dated 10 th March 1993 of Respondent No. 2	68-69

Sr.No.	Particulars	Page Nos.
8.	<u>Exhibit "F"</u> is a copy of the Order dated 24 th June 1985 passed by Respondent No. 2	70-71
9.	<u>Exhibit "G" (colly.)</u> is a copy of the letter dated 19 th August 2011 addressed the Petitioners to the Respondents along with the enclosures	72
10.	<u>Exhibit "H"</u> is a copy of the letter dated 12 th April 2012 addressed by the Petitioners to the Mamlatdar of Daman	73
11.	<u>Exhibit "I"</u> is a copy of the letter dated 31 st May 2012 addressed by the Mamlatdar of Daman to Respondent No. 2	74-75
12.	<u>Exhibit "J"</u> is a copy of the letter dated 26 th June 2012 addressed by Respondent No. 2 to the Petitioners.	76
13.	<u>Exhibit "K"</u> is a copy of the letter dated 5 th July 2012 addressed by the Petitioners to Respondent No. 2	77
14.	<u>Exhibit "L"</u> is a copy of the show cause notice dated 11 th October 2012 issued by the Respondent No. 2 to the Petitioners	78
15.	<u>Exhibit "M"</u> is a copy of the letter dated 30 th October 2012 addressed by the Petitioners to the Respondent No. 2	79-81

Sr.No.	Particulars	Page Nos.
16.	<u>Exhibit "N" (colly.)</u> are copies of the letter dated 27 th November 2012 addressed by the Petitioners to the Respondent No. 2 along with the challan dated 27 th November 2012 for the annual Lease rent paid for the period from 13 th July 2013 to 12 th July 2014	82-83
17.	<u>Exhibit "O" (colly.)</u> are copies of the letter dated 29 th October 2013 addressed by the Petitioners to the Respondent No. 2 along with the challan dated 28 th October 2013 for the Lease rent paid for the period from 13 th July 2014 to 12 th July 2015	84-85
18.	<u>Exhibit "P" (colly.)</u> are copies of the letter dated 21 st October 2014 addressed by the Petitioners to the Respondent No. 2 along with the challan dated 21 st October 2014 for the Lease rent paid for the period from 13 th July 2015 to 12 th July 2016	86-87
19.	<u>Exhibit "Q"</u> is a copy of the letter dated 9 th July 2015 addressed by the Petitioners to the Respondent No. 2	87-87c
20.	<u>Exhibit "R"</u> is a copy of the challan dated 9 th October 2016 for the annual Lease rent paid for the period from 13 th July 2016 to 12 th July 2017.	88-90
21.	<u>Exhibit "S"</u> is a copy of the Respondents' notice dated 30 th January 2014 to the Petitioners	91
22.	<u>Exhibit "T"</u> is a copy of the Petitioners' letter dated 10 th February 2014 addressed to the Development Commissioner	92-94

Sr.No.	Particulars	Page Nos
23.	<u>Exhibit "U"</u> is a copy of the letter dated 21 st March 2014 addressed by the Mamlatdar of Daman on behalf of the Respondents to the Petitioners	95-97
24.	<u>Exhibit "V"</u> is a copy of the Respondents' circular dated 28 th December 2004	98-100
25.	<u>Exhibit "W"</u> is a copy of the order dated 23 rd March 2012 fixing reference circle rates	101-103
26.	<u>Exhibit "X"</u> is a copy of the publication in the official gazette dated 22 nd July 2015	104-106
27.	<u>Exhibit "Y"</u> is a copy of the publication in the official gazette dated 1 st October 2015	107-111
28.	<u>Exhibit "Z"</u> is a copy of the Respondent No. 2's Notice of Demand dated 16 th March 2015 issued to the Petitioners	115
29.	<u>Exhibit "AA"</u> is a copy of the letter dated 2 nd April 2014 addressed by the Petitioners to the Respondents	116
30.	<u>Exhibit "BB"</u> is a copy of the letter dated 26 th May 2014 addressed by the Petitioners to the Respondents	117-119
31.	<u>Exhibit "CC"</u> is a copy of the letter dated 25 th August 2014 addressed by the Petitioners to the Development Commissioner of Daman	120-124
32.	<u>Exhibit "DD"</u> is a copy of the Petitioners' letter dated 6 th April 2015 to the Respondents	125

Sr.No.	Particulars	Page Nos.
33.	Exhibit "EE" is a copy of the Notice dated 5 th June 2015 issued by the Respondent No. 2 to the Petitioners	126
34.	Exhibit "FF" is a copy of the Petitioners' letter dated 10 th June 2015 addressed to the Administrator, Government of Daman and Diu (Respondent No. 4)	127-129
35.	Exhibit "GG" is a copy of the notice dated 2 nd May 2016 issued by Respondent No. 3 to the Petitioners	130-131
36.	Exhibit "HH" is a copy of the Order dated 24 th November 2016 passed by this Hon'ble Court rejecting the request of the Petitioners for appointment of an Arbitrator	132-134
37.	Exhibit "II" is a copy of the certificate issued by their Chartered Accountants of the total capital expenditure in current by the Petitioners and their Companies	151
38.	Vakalatnama dated 2 nd March 2017.	

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
AND

IN ITS EXTRAORDINARY JURISDICTION

WRIT PETITION NO. OF 2017

DISTRICT : DAMAN

Eurocoustic Products Limited ... Petitioners

V/s,

Union of India & Ors. ... Respondents

SYNOPSIS

Sr. No.	Date	Particulars
1.	1980 - 1981	a) The Government of Goa (Respondent No.4) was desirous of setting up industry in Daman which was then a very backward area, but the Government had no land to offer when the petitioners promoter Shri SNP Punj approached it for allotment of 41 acres for setting up industries. b) Therefore, Shri SNP Punj, after survey of the area, indentified and acquired the occupancy rights of a land admeasuring 113700 Sq. Metres at Kachigam, Daman from Smt. Savitri R.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
AND
IN ITS EXTRAORDINARY JURISDICTION

WRIT PETITION NO. OF 2017

DISTRICT : DAMAN

Eurocoustic Products Limited ...

Petitioners

V/s,

Union of India & Ors. ...

Respondents

SYNOPSIS

Sr. No.	Date	Particulars
1.	1980 - 1981	a) The Government of Goa (Respondent No.4) was desirous of setting up industry in Daman which was then a very backward area, but the Government had no land to offer when the petitioners promoter Shri SNP Punj approached it for allotment of 41 acres for setting up industries. b) Therefore, Shri SNP Punj, after survey of the area, indentified and acquired the occupancy rights of a land admeasuring 113700 Sq. Metres at Kachigam, Daman from Smt. Savitri R.

Sr.No.	Particulars	Page Nos.
33.	<u>Exhibit "EE"</u> is a copy of the Notice dated 5 th June 2015 issued by the Respondent No. 2 to the Petitioners	126
34.	<u>Exhibit "FF"</u> is a copy of the Petitioners' letter dated 10 th June 2015 addressed to the Administrator, Government of Daman and Diu (Respondent No. 4)	127-129
35.	<u>Exhibit "GG"</u> is a copy of the notice dated 2 nd May 2016 issued by Respondent No. 3 to the Petitioners	130-131
36.	<u>Exhibit "HH"</u> is a copy of the Order dated 24 th November 2016 passed by this Hon'ble Court rejecting the request of the Petitioners for appointment of an Arbitrator	132-150
37.	<u>Exhibit "II"</u> is a copy of the certificate issued by their Chartered Accountants of the total capital expenditure in current by the Petitioners and their Companies	151
38.	Vakalatnama dated 2 nd March 2017.	

Sr. No.	Date	Particulars
		Desai for a total consideration of Rs.2,13,187.50 under a registered Deed of relinquishment dated 17th June 1981 and was put in possession of the said land. c) The Respondent No.4 however passed orders of vesting the said 113700 square metres of Land in the Government of Goa & Daman under the provisions of the Daman (Abolition of proprietorship of Villages) Regulations 1962. d) The petitioners did not challenge or contest the above orders as the Respondent No.4 had already agreed to lease the entire said 113700 square metres of Land back to the petitioners, alongwith an additional adjoining other Government Land admeasuring 22870 square metres, for setting up their industry on the total 136570 square metres of Land.

Sr. No.	Date	Particulars
2.	1 st June 1982	Respondent No.2 at behest of Respondent No.4, by his letter dated 1 st June 1982 determined the market value of the 136570 square metres land at Rs.2.25 per square metres in accordance with Rule 25(3) of the Goa, Daman & Diu Land Revenue (disposal of Government Land) Rules 1971 and advised the annual lease rent be fixed keeping in mind that as per the standard Government practice the said lease and rent is not likely to be reviewed before 99 years.
3.	22 nd June 1982	Respondent No.4 conveyed to Respondent No.3 the Government's decision to transfer the Land to petitioner No.1 for setting up industry and enquired what would be the stamp duty and lease rent taking into consideration the present market value of Rs.2.25 (per square metres).
4.	2 nd July 1982	The Respondent No.2 informed the Mamlatdar Daman to hand over 136570 square metres of the Land to Petitioner No.1, for setting up industry on or

Sr. No.	Date	Particulars
		about 21 st July 1982 on lease for a period of 30 years in the first Instance subject to renewal for equal period thereafter.
5.	13 th July 1982	Memorandum of lease is executed between the Respondent No.1 and the petitioner No.1 for a period of 30 years at a annual lease-rent of Rs.15,364.15 (which worked out to 5% of the market value of 136570 Sq.Meter of land @ Rs.2.25/Square metres) Clause 8 provided for renewal at the discretion of Respondent No.2 at mutually agreed terms and conditions. Clause 11 made the lease subject to the Goa, Daman & Diu Land Revenue Code 1968 and the Rules framed thereunder. Clause 15 provided for arbitration of disputes if any.
6.	1989 - 1993:	Consequent to division in the petitioners family, approx. 34401 square metres of the Land was with the permission of Respondent No.2, transferred to M/s. Lloyd Rockwool Pvt. Ltd.

Sr. No.	Date	Particulars
		Another about 3851 Sq.M of Land was repossessed by Respondent No.2 for the Daman Ganga Canal Project. Thus the petitioner No.1 were left in possession of only 96864.88 square metres out of the total 136570 square metres out of Land leased to them.
7.	1982 - 2012	During the period of the lease the petitioners invested over Rs.52.50 Crores in the Land for setting up and running their industries and presently employ about 400 employees and are engaged in many social and skill-India activities in the area.
8.	28 th December 2004	Respondent No.4 issued Circular ordering the annual lease rent for Land given on lease under Rule 34 for industry use be fixed at 5% of the Market Value of the Land for the initial 5 years with a 10% increase every subsequent 5 years. There is no mention of any circle rates whatsoever. As the petitioners annual lease rent was already fixed at 5% of the market value

Sr. No.	Date	Particulars
		of the Land, the only effect it had in their case, was for a 10% increase of the said rent every subsequent 5 years at the time of renewal onwards.
9.	19 th August 2011	Almost a year before its expiry, the petitioners requested the Respondent No.2 to renew the Lease dated 13 th July 1982 for a further period of 30 years i.e. from 14 th July 2012 to 13 th July 2042 in accordance with Rule 34(2) of the 1971 Land Rules.
10.	12 th April 2012 to 30 th October 2012	a) The Respondent No.2 including the Mamlatdar Daman issued a series of letters, notices to the petitioners who replied the same in order to settle the facts that the petitioners were requesting renewal of lease for only the 96864.88 square metres of Land left in their possession and that the rest of the Land was either repossessed by Respondent No.2 or transferred with his permission to others. b) Throughout the lease period the petitioners continued to pay and the Respondents continued to accept the

Sr. No.	Date	Particulars
		full annual lease rent of Rs.15,365/- for the entire 136570 square metres stated in the Memorandum of Lease.
11.	23 rd March 2012	Respondent No. 4 issued orders declaring Reference Circle Rates for the limited purposes of conveyance, gift or exchange of land in the district of Daman. The said order does not in anyway authorize Respondent No. 2 to disregard Rule 25(3) or to take the said rates as the market value of the land for the purpose of revising the lease rent under Rule 34(2) of the 1971 Land Rules
12.	27 th November 2012 and 29 th October 2013	The petitioners paid and the Respondents accepted payment of the annual lease rent of Rs.15,365/- each for the periods 13 th July 2013 to 12 th July 2014 and from 13 th July 2014 to 12 th July 2015.
13.	6 th February 2014 And 10 th February 2014	Petitioners met the Development Commissioner of Respondent No.4 and apprised him of all factors for consideration while fixing the lease rent at time of renewal of the lease and

Sr. No.	Date	Particulars
		submitted the same in writing on 10 th February 2014.
14.	21 st March 2014	The Mamlatdar of Daman on behalf of the Respondent Nos.2 and 3 Informed the petitioners that the Administration has agreed to renew the lease for another period of 30 years and proposed fixation of Lease rent as set out therein. The petitioners were requested to confirm their acceptance of the Lease rent as proposed in the said letter. The Respondents had proposed Rs.1,08,97,299.00 as the annual rent in place of Rs.15,365 with a 10% increase every 5 years which the petitioners found exorbitant, illegal, contrary to the agreement and arbitrarily conceived.
15.	March/April 2014	The petitioners made enquiries and found the revised lease rent was fixed in terms of Respondent No.4's Circular dated 28 th December 2004, but at 5% of the Reference Circle Rates published in the order dated 23 rd March 2012 instead of 5% of the market value of the Land as determined according to

Sr. No.	Date	Particulars
		Rule 25(3) of the 1971 Land Revenue Rules, as required by Rule 34 (2) as then in force.
16.	21 st October 2014	The Petitioners paid the lease rent of Rs.15,365/- for the period 13 th July 2015 till 12 th July 2016.
17.	16 th March 2015	The Respondent No.2 issued Notice of Demand for Rs.3,84,10,313/- making clear that Respondent No.2 had revised the lease rent at 5% of the reference circle rates published in the Respondent No.4's orders dated 23/03/2012, issued for the purposes of conveyance, gift or exchange of Land and not for the purpose of renewal of lease under Rule 34(2) of the 1971 Rules.
18.	5 th June 2015	The Respondent No.2 revised the demand from Rs.3,84,10,313/- to Rs.2,72,43,248/-.
19.	10 th June 2015	The petitioners placed the relevant facts on record and requested the Respondent No.4 to appoint a Sole Arbitrator for expeditious settlement of the dispute in fixing of the revised rent as per Rule 34(2).

Sr. No.	Date	Particulars
20.	1 st Oct 2015	The Respondents notified the Goa, Daman and Diu Land Revenue (disposal of Government Land) Amendment Rules 2015 with effect from its publication in the official gazette on 1st Oct 2015, amending the Rule 34 and adding a new Rule 34A in the 1971 Rules. Although not applicable in the case of renewal of the petitioner's lease as of 13th July 2012 it is noteworthy that the new Rule 34A makes a distinction between market value of the land and the market value of the lease hold rights of the land. New Rule 34A(1)(ii) fixed the annual lease rent at 5% of the market value of the land and the only provision available for determining the market value of land was still Rule 25(3). New Rule 34A(3) provides for determining the market value of the lease hold rights of the land but there is no provision for fixing the rent on the basis of the value of said lease hold rights.

Sr. No.	Date	Particulars
21.	9 th October 2015	The petitioners paid the lease rent of Rs.15,365/- for the period 13 th July 2016 till 12 th July 2017.
22.	2 nd May 2016	Respondent No.3 issued notice rejecting the petitioners request for appointing a Arbitrator and threatening to disconnect the electricity and take possession of the Land if the amount of Rs.2,72,43,248/- is not paid by the petitioners within 15 days.
23.	27 th June 2016	The petitioners filed Arbitration Petition No.36 in this Hon'ble Court under section 11 of the Arbitration & Conciliation Act, 1996.
24.	27 th June 2016 to 23 rd November 2016	During the proceedings of the arbitration application, the Respondents had referred to a notification gazetted on 22nd July 2015. The said notification is irrelevant in this case as it was a Draft of the proposed amendments of Rule 34 of the 1971 Rules, published for inviting comments from public. Eventually the said Draft amendments were notified in the Gazette on 1st

Sr. No.	Date	Particulars
		October with effect from that date as the Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015. Obviously the said 2015 Land Rules cannot apply in this case of renewal of the lease 3 years earlier on 13th July 2012.
25.	24 th November 2016	The Hon'ble Court rejected the petition for appointment of an arbitrator, holding that as the rent had to be fixed statutorily the dispute is not arbitrable.
26.	Crux of the Dispute	a. At the time of renewal of the lease on 13th July 2012, the Respondent No. 2 was required to fix the revised annual lease rent at 5% of the "Market Value of the Land" as prescribed by the applicable rule 34(2) of the 1971 Rules read with the Circular dated 28th December 2004 and even, the then proposed but inapplicable new rule 34A(1)(ii) of the 2015 Rules. b. The only provision available for determining the market value of the land for the purposes of fixing the

Sr. No.	Date	Particulars
		annual lease rent is Rule 25(3) of the 1971 Rules which is expressly referred by Rule 34(2). c. Respondent No. 2 has, at the time of granting renewal of the lease on 21st March 2014, erred in fixing the revised annual lease rent at 5% of the Reference Circle Rates declared in the Order dated 23rd March 2012 as the said Circle Rates were not the "Market Value of the Land" which was required to be determined according to Rule 25(3) of 1971 Rules. d. Even under, the then non-existent and otherwise inapplicable new Rule 34A(3) of the 2015 Rules, the Respondent No. 2 was competent to determine the "Market Value of the Lease-hold rights of the Land" and not the "Market Value of the Land" on the basis of said Circle rates and other factors as he deemed necessary. e. Sub-Rule (d) of Rule 25(3) required Respondent No.2 to also consider all the relevant factors prescribed by the

Sr. No.	Date	Particulars
		Land Acquisition Act 1894 and Section 23 of that Act, among others required consideration of the offsetting effects on the earnings of the petitioner and their 400 employees as well as the expenses incidental to the change in place of the petitioners business involving their investment of over Rs. 52.50 Crores on the land in question. A lawful determination of the market value of the land as per Rule 25(3) may warrant no change if not a reduction in the revised annual lease rent. f. Hence this petition praying the Respondents be ordered to re-determine the "Market Value of the Land" as per Rule 25(3) and fix the revised lease rent as per Rule 34(2) in consultation with the petitioners as provided by Clause 8 of the lease.

POINTS TO BE ARGUED

1. Was the revised annual lease rent at 5% of the Circle rates as proposed by the Respondents letter dated 21st March 2014, fixed statutorily in the required lawful manner WHEN:

A) The applicable Rule 34(2) r/w the administrative Circular dated 28th December 2004 required the revised lease rent be fixed at 5% of the market value of the land as determined according to Rule 25(3) of the 1971 rules in consultation with the Senior town Planner. The said circular dated 28th december 2004 does not authorize determination of the market value of the land in any manner other than as prescribed by rule 25(3)

B) The Circle rates order dated 23rd March 2012 itself declared the rates published therein are for the limited specific purposes of conveyance, gift or exchange of land and does not contain anything to show or claim the said rates are the market value of the land as required to be determined according to rule 25(3) of the 1971 rules for the purposes of revising the lease rent under rule 34(2).

C) Even the then non-existent and subsequently enacted therefore inapplicable new Rule 34A(1)(ii) of the 2015 Amendment rules also required the lease rent be fixed at 5% of the market value of the land.

D) Rule 25(3) is the only provision available in the 1971 Rules as amended in 2015 for determination of the market value of land for the purposes of fixing the lease rent.

E) The new 2015 Rule 34A(3) provides for determination of the market value of the lease hold rights of the land and not for the market value of the land which can only be done as per rule 25(3).

2. Was the Respondent No.2 lawfully justified in disregarding Clause 8 of the petitioners lease and revising the annual lease rent unilaterally by 1000 times from Rs.15,364.15 to Rs.1,53,64,125.00, in an arbitrary manner by disregarding the Rule 34(2) and 25(3) of the 1971 Land Rules, the administrative Circular dated 28th December 2004 and even the Circle Rates order dated 23rd March 2012, when the existing rent was already 5% of the market value of the land as determined at the time of grant of the lease.

3. Was the Respondent No.2 lawfully authorised and justified in determining the market value of the Land for the purpose of revising the annual lease rent under Rule 34(2) of the 1971 Land Rules, in an arbitrary manner by taking the Reference Circle Rates published in the order dated 23rd March 2012 as the market value of the Land by disregarding Rule 25(3) enacted for the very said purpose. And When:

(i) Respondent No.2 was fully aware of the requirement of considering all the various factors relevant for determination of the market value of the Land including all the factors prescribed by the Land Acquisition Act 1894

which is read into the 1971 rules by sub rule (d) of rule 25(3) as, he had himself on 1st June 1982, determined the market value of the land at Rs.2.25 per square metre by an detailed and exhaustive consideration of all factors as per Rule 25(3).

And

- (ii) No cause, reason or explanation is forthcoming why consideration all the of factors specified by Rule 25(3) was not done in this case especially, as provided by Section 23 of the Land Acquisition Act, the effect on the earnings of the petitioners and their 400 employees and the expenditure incidental to the change in the place of the petitioners business involving their investment of over Rs.52.50 Crores on the land.in question.

4. Was it lawful for the Respondent No.3 to misuse his powers by issuing notice dated 02/05/2016, threatening to disconnect the electricity and take forcible possession of the land if the amount demanded by the Respondent No.2's notices dated 16/03/2015 and 05/06/2015 is not paid within 15 days, even while taking note the petitioners had disputed the said demands and being fully aware that any such action will cause huge losses to the petitioners investment of Rs.52.50 Crores and immense hardship to their 400 employees and families of the said employees.

List of Statutes

1. Constitution of India
2. Indian Contract Act
3. Transfer of Property Act
4. Goa Daman & Diu Land Revenue Code.1968
5. Goa Daman & Diu Land Revenue (Disposal of Government Land) Rules,1971
6. Goa Daman & Diu Land Revenue ((Disposal of Government Land) Amendment Rules,2015
7. General Clauses Act.

List of Authorities

1. AIR 1968 S.C. 718
2. AIR 1971 S.C. 1021
3. AIR 1979 S.C. 621
4. 2006(8) S.C.C. 722
5. 2005 (1) S.C.C. 625

And others at the hearing.

For BHAISHANKAR KANGA & GIRDHARLAL



Advocates for the Petitioners

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
AND
IN ITS EXTRAORDINARY JURISDICTION

WRIT PETITION NO. OF 2017
DISTRICT : DAMAN

In the matter of Article 226 of the
Constitution of India;

And

In the matter of Article 300 of the
Constitution of India;



And

In the matter of Goa, Daman & Diu Land
Revenue Code, 1968;

And

In the matter of Goa, Daman and Diu
Lands Revenue (Disposal of Government
Land) Rules, 1971;

And

In the matter of Goa, Daman and Diu Land
Revenue (Amendment) Rules 2015;

And

In the matter of renewal of the Lease dated
13th July 1982;

And

In the matter of Section 113 of the Transfer
of Property Act, 1882;

And

In the matter of Notice of Demand dated
2nd May 2016 issued by the Deputy
Collector of Daman, Respondent No. 3.

1. M/s. Eurocoustics Products Ltd.,)
a Company incorporated under the)
provisions of the Companies Act,)
1956, having its registered office at)

 I. A.

P.O. Box No. 25, Kanchigam, Daman)

(Union Territory) 396210.)

2. Shri Ashok Yogendra Prakash Punj,)

Adult of Mumbai, Indian Inhabitant,)

Director of M/s. Eurocoustics Products)

Ltd., residing at 615 Makhwana Road,)

Marol, Andheri East, Mumbai 400059.) ... Petitioners

Versus

1. Union of India,)

through Government Pleader,)

High Court, Bombay.)

2. The Collector of Daman,)

having his office at Collectorate, Moti)

Daman, Daman 396220.)

3. Shri Karanjit P. Vadodaria,)

Deputy Collector (Headquarters),)

Daman, having his office at the)

Collectorate, Moti Daman, Daman)

396220.)

4. Administrator, Daman & Diu,)

Union Territory Administration of)

Daman & Diu, Office of Mamlatdar,)

Collectorate, Moti Daman, Daman)

396220.) ... Respondents

AT,



TO :

THE HON'BLE CHIEF JUSTICE AND OTHER
PUISNE JUDGES OF THE HON'BLE
HIGH COURT OF JUDICATURE AT BOMBAY

THE HUMBLE PETITION OF THE
PETITIONERS ABOVENAMED :

MOST RESPECTFULLY SHEWETH :

1. Petitioner No. 1 is a Company Incorporated under the provisions of the Companies Act, 1956 and having its registered office as shown in the cause title of the Petition. Petitioner No. 2 is a shareholder and a Director of Petitioner No. 1. Petitioner No. 2 is a citizen of India. Respondent No. 1 is the Union of India. Respondent No. 2 is the Collector of Daman. Respondent No. 3 is the Deputy Collector (Headquarters) of the Union Territory of Daman who has not been authorized either under the Rules or by anyone else to exercise the powers of Respondent No. 2. Respondent No. 4 is the Administrator of Union Territory of Goa, Daman and Diu and successor-in-office of the erstwhile Lieutenant Governor of Daman and Diu.
2. The Petitioners are filing the present Petition for a writ of certiorari quashing the Notices of Demand dated 16th

A.E.P.

March 2015, 5th June 2015 and 2nd May 2016 issued by Respondents Nos. 2 and 3. The said Notices of Demand are challenged, inter alia, on the grounds that the same are illegal, contrary to agreement, highhanded, arbitrary, capricious and are required to be quashed and set aside. The Petition is also filed for directing Respondents to fix by mutual consent the Lease rent at the rate of 5% of the market value of the land which is computed as per Rule 25(3) of the Goa, Daman and Diu Land Revenue (Disposal of Government Lands) Rules, 1971 (hereinafter referred to as "the 1971 Rules") read with Clause 8 of the Lease executed between the parties. The Petitioners also seek several declarations and a writ of mandamus directing the Respondents to fix Lease rent for the land in question as above and for interim or ad-interim reliefs.

3. The Petitioners say that the brief facts giving rise to this Petition are as under :
4. In or about 1980, the Government of erstwhile Union Territory of Goa, Daman and Diu wanted to set up industries in the area of Daman and Diu which at the time was a very much backward region having no industry whatsoever. The local Government at that time did not have the requisite land to offer to the industrialists. Mr. S.N.P. Punj, the Promoter of the Petitioners was interested in setting up an industry in

Q 27.

Daman. However, the local government at that time could not offer him any land for setting up his industry. Hence, the said Mr. Punj approached various land owners in order to identify a suitable plot of land on which he could set up the industry for manufacturing refrigeration products. The said Mr. Punj identified land bearing Survey No. 355 admeasuring 1,13,700 square metres at Kachigam belonging to one Savitriben R. Desai. The said land was totally undeveloped and barren land originally granted to the said Savitriben R. Desai by the Portuguese Government prior to 1961 as a grazing land. The said Mr. Punj entered into an Agreement on 23rd July 1980 to purchase the said land from Savitriben R. Desai and on payment of the entire consideration of a sum of Rs.2,13,187.50. The said Mr. Punj was placed in possession of the land. Subsequently, the said Savitriben R. Desai executed a registered Deed of Relinquishment dated 17th June 1981 releasing and relinquishing all her right, title and interest in the said land in favour of the said Mr. Punj, the Promoter of the Petitioners.

5. In view of the fact that the said Mr. Punj had paid the entire consideration of Rs.2,13,187.50 and acquired all the rights in the said land, the Government decided to grant lease of the said land to the Petitioners for establishing export oriented industry and enquired of

CEI.

Respondent No. 2 as to how and on what basis the lease rent was to be fixed.

6. In response, Respondent No. 2 by his letter dated 1st June 1982, referred to the various factors, facts and circumstances and the transactions of the lands in the vicinity and determined the land in question is valued at Rs.2.25 per square metre. In the said letter, Respondent No. 2 underlined the fact that the lease is going to be a permanent lease as contemplated under Rule 34 of 1971 Rules and recommended that the quantum of rent be fixed keeping in mind the standard Government practice that the lease and the rent are not likely to be reviewed before 99 years. Hereto annexed and marked Exhibit "A" is a copy of the said letter dated 1st June 1982.

7. The Secretary, Revenue Department of the Government of Goa, Daman and Diu by his letter dated 26th June 1982 addressed to Respondent No. 2 recorded that the Government had decided to lease the said land to the Petitioners on the basis of market value of Rs.2.25 per square metre and wanted to know what would be the lease rent and what would be the stamp duty payable thereon. The Government of Goa, by this letter indicated that they were enclosing the views of Respondent No. 2 contained in the letter dated

A 27.

1st June 1982. Hereto annexed and marked Exhibit "B" is a copy of the said letter dated 26th June 1982.

8. Subsequent thereto, a Memorandum of Lease dated 13th July 1982 was executed and registered in the Office of the Sub-Registrar in respect of an area admeasuring 1,36,570 square metres (leased land) which included the land purchased and taken over possession from the said Savitriben R. Desai as aforesaid. The said Lease was for a period of 30 years commencing from 13th July 1982 to 12th July 2012 and was executed between the President of India and the Petitioners. The annual Lease rent fixed for the said land was Rs.15,364.15 which amount was exact 5% of the market value of the land taken at Rs.2.25 per square meter. Clause 8 of the said Lease Deed dated 13th July 1982 provided for renewal of the said Lease for such period and subject to such terms and conditions as would be agreed upon between the parties. Clause 11 of the said Lease Deed dated 13th July 1982 recorded that the Lease is subject to the provisions of the Goa, Daman and Diu Land Revenue Code, 1968 and the Rules framed there under. Hereto annexed and marked Exhibit "C" is a copy of the said Lease Deed dated 13th July 1982.
9. Respondent No. 2 by his letter dated 2nd July 1982 informed the Mamlatdar and Survey Mamlatdar that by

AM

the Memorandum of Lease, the land in question has been leased to the Petitioners for a period of 30 years in the first instance subject to renewal for a equal period thereafter. They were asked to take note of the said decision of the Government. Hereto annexed and marked **Exhibit "D"** is a copy of the said letter dated 2nd July 1982.

10. The Petitioners were put in possession of the said land by the said Savitriben R. Desai as aforesaid and upon execution and registration of the Lease Deed dated 13th July 1982, the Petitioners constructed the factory buildings and other requisite Infrastructure on the said land. The Petitioners have with the permission of the Respondents, since 10th March 1989, created sub-leases in favour of their three associates or group companies being (1) M/s. PSL Holdings Pvt. Ltd., (2) M/s. Broken Hill Industries Pvt. Ltd. and (3) M/s. Punj International Pvt. Ltd. The Petitioners and the said three associate companies are part of the Petitioners' group of Companies and have been treated as one entity and are hereinafter referred to as such. The Petitioners and their Associates have invested an amount of approximately Rs.52.50 Crores, as certified by their Chartered Accountant during the Lease period of 30 years and have developed the said land from barren grazing land to an modern industrial town. In the said Industrial town the Petitioners as on today

AI?

provide jobs to approximately 400 workers and staff which is the source of livelihood to approximately 400 employees and their respective families. The Petitioners will rely on the valuation of their investments as certified by their Chartered Accountants.

11. Sometime in the year 1993, on account of dispute in the Punj family, and pursuant to an arbitration Award, a total area admeasuring about 34,401 square metres was surrendered to Lloyd Rockwool Pvt Ltd. and a formal sub-division of the said land took place as permitted by Respondent No. 2's letter dated 10th March 1993. By an Order dated 24th June 1985, an area admeasuring 3,851 square metres was apportioned for the benefit of Daman Ganga Canal Project. A formal sub-division of the aforesaid two areas have taken place leaving a balance of 96,864. 88 square metres with the Petitioners' group out of the property purchased from Smt. Savitriben R. Desai. Copies of the said letter dated 10th March 1993 of Respondent No. 2 and the Order dated 24th June 1985 are annexed hereto and marked as **Exhibits "E" and "F"**.

12. Prior to the expiry of the Lease period of the said Lease dated 13th July 1982, the Petitioners by their letter dated 19th August 2011 placed on record the synopsis of the background of the Lease Deed having been executed in favour of the Petitioners and in brief,

CA 27

detailing the Corporate Social Responsibility ("CSR") having been undertaken by the Petitioners in and around Daman area, and requested the Respondents to renew the Lease in favour of the Petitioners for a further term of 30 years i. e. from 14th July 2012 to 13th July 2042. A copy of the letter dated 19th August 2011 along with the enclosures is annexed hereto and marked as **Exhibit "G"**.

13. The Petitioners by their letter dated 12th April 2012 addressed to the Mamlatdar of Daman furnished a detailed break-up of the land continuing to subsist under the original Lease Deed and requested that the Lease in respect of land admeasuring 96,864.88 sq. are metres be renewed in favor of the Petitioners. The Petitioners also enclosed a drawing showing the total plot area. A copy of the said letter dated 12th April 2012 is annexed hereto and marked as **Exhibit "H"**.

14. The Mamlatdar of Daman by his letter dated 31st May 2012 addressed to Respondent No. 2 gave him the detailed break-up of an area of 1,36,570 square metres and suggested that the Petitioners be asked to clarify whether the Petitioners desired a renewal of 96,864.88 square metres only which was then in their possession. A clarification to that effect was asked by Respondent No. 2 by letter dated 26th June 2012 addressed to the Petitioners. The Petitioners by their letter dated 5th July

Cd 27.

2012 addressed to Respondent No. 2 clarified that the Petitioners were seeking renewal of Lease of the area admeasuring 98,318 square metres being the portion of the said Leased land. Copies of the said letters dated 31st May 2012, 26th June 2012 and 5th July 2012 are annexed hereto and marked as Exhibits "I", "J" and "K".

15. Respondent No. 2 issued a show cause notice dated 11th October 2012 contending that area of 1,36,570 square metres was initially leased to the Petitioners and that under the aforesaid Memorandum of Lease, the said land could not have been sub-divided without the written consent of the lessors. The Petitioners by their letter dated 30th October 2012 replied to the said show cause notice and furnished copies of the orders dated 24th June 1985 and 10th March 1993 by which the sub-divisions had been carried out. By the said letter, the Petitioners explained in details the various sub-divisions having taken place after obtaining Respondent No. 2's orders and pointing out that the Petitioners were in physical possession of 97,504.88 square metres of the leased land as shown in the tabulated statement therein. Copies of the said show cause notice dated 11th October 2012 and the Petitioners' letter dated 30th October 2012 are annexed hereto and marked as Exhibits "L" and "M".

627.

16. In the meantime, the Petitioners continued to pay the Lease rent at the agreed rate of Rs.15,365/- per annum for the entire land, the Petitioners by their letter and challan dated 27th November 2012 have paid the said annual Lease rent for the period from 13th July 2013 to 12th July 2014. Similarly, by their letter dated 29th October 2013, the Petitioners paid Lease rent for the period from 13th July 2014 to 12th July 2015 on 28th October 2013 and by their letter dated 21st October 2014, they paid the rent for the period from 13th July 2015 to 12th July 2016. Once again by their letter 9th October 2015, the Petitioners placed on record that they paid the annual Lease rent for the period from 13th July 2016 to 12th July 2017. The Petitioners state that the Respondents have continued to accept Lease rent at the said rate at Rs.15,365/-per annum as set out in the said Lease and as evidenced by the challans issued from time to time. Copies of the said letters dated 27th November 2012, 29th October 2013, 21st October 2014 and 9th October 2015 along with the challans showing the payment of Lease rent as above are annexed hereto and marked as **Exhibits "N" (colly.), "O" (colly.), "P" (colly.), "Q" and "R".** The Petitioners state that the Respondents have continued to accept the rent at the same rate of Rs.15,365/- per annum without any objection whatsoever.

CA 117.

17. The Respondents issued a notice dated 30th January 2014 calling upon the Petitioners to remain present at a meeting scheduled to be held on 6th February 2014 in the chamber of the Development Commissioner, Daman and Diu and Dadra Nagar Haveli to discuss the land lease issue. The Petitioners attended the said meeting and explained the various facts. The Petitioners by their letter dated 10th February 2014 addressed to the Development Commissioner pointed out the various facts and the circumstances under which the Petitioners had established the factories on the said land. Copies of the said notice dated 30th January 2014 and letter dated 10th February 2014 are annexed hereto as Exhibits "S" and "T", respectively.
18. The Petitioners say that by letter dated 21st March 2014, the Mamlatdar of Daman on behalf of the Respondents informed the Petitioners that the Administration having agreed to renew the Lease for another period of 30 years have proposed the fixation of Lease rents as set out therein. By the said letter, the Mamlatdar requested the Petitioners to confirm the acceptance of the Lease rent as proposed in the said letter. The Petitioners say that they found that the rents proposed by the Respondents were contrary to the agreement, illegal and exorbitant and arbitrarily conceived. The Petitioners say that the Respondents proposed Rs.1,08,97,299/- as the annual rent in place

C-27

of Rs.15,365/-. The Petitioners say that they were simply shocked to read the rates proposed by the Respondents and felt that the said rates were unconscionable, illegal and contrary to the Rules under which the land was leased to them. A copy of the said letter dated 21st March 2014 is annexed hereto and marked as **Exhibit "U"**.

19. After receipt of said letter, the Petitioners made enquiries in the office of the said Mamlatdar which revealed that the Respondents were seeking to reply upon a circular dated 28th December 2004 setting out guidelines for determination of lease rent and on the reference circle rates which were fixed by an order dated 23rd March 2012. On further enquiries, the Petitioners learnt that a draft of the notification for amendment to the 1971 Rules was published in the official Gazette on 22nd July 2015, inviting objections and suggestions thereto. The Petitioners further learnt that the final notification amending the 1971 Rules was published on 1st October 2015 under the title of Goa, Daman and Diu Lands Revenue (Disposal of Government Lands) Amendment Rules, 2015. It was said that these Rules shall come into force from the date of publication in the official gazette and the same were published in official gazette only on 1st October 2015. By the said official gazette, Rule 34 of the 1971 Rules was amended and Rule 34A was added in the

629

2015 Rules. Copies of the circular dated 28th December 2004, order dated 23rd March 2012 fixing reference circle rates and the publications in the official gazette dated 22nd July 2015 and 1st October 2015 are annexed hereto and marked as Exhibits "V", "W" "X" and "Y" respectively.

20. (a) The Petitioners submit that the Respondent No. 2 issued Notice of Demand dated 16th March 2015 which makes it clear that Respondent No. 2 has revised the rent at 5% as per the Guidelines Circular dated 28th December 2004 by taking the Circle rates published in the order dated 23rd March 2012 as the market value of the land instead of determining the same as per Rule 25(3) of the 1971 Rules. Hereto annexed and marked Exhibit "Z" is a copy of the said Notice of Demand dated 16th March 2015.

(b) The Petitioners submit that the Guidelines Circular dated 28th December 2004 vide paragraph 6 refers to the grant of lease as per Rule 34 of the 1971 Rules and paragraph 2 of said Circular specifies the lease rent to be fixed at 5% of the market value of the land and not of the reference circle rates. In fact, in the Guidelines Circular dated 28th December 2004, there is no mention whatsoever of the lease rent

627

being fixed on the basis of any reference circle rates. The Petitioners submit that there is no concept of reference Circle or Circle rates involved as far as fixing of the annual lease rent under Rule 34(2) is concerned. The Petitioners submit that the Notice of Demand dated 16th March 2015 is illegal and without authority substitutes the market value of the land by reference circle rates. The Petitioners submit that the further notices dated 5th June 2015 and 2nd May 2016 are follow up notices and the same are equally bad in law.

- (c) The Petitioners would further point out to this Hon'ble Court that the circle rates order dated 23rd March 2012 itself declares that these are the reference circle rates only for the purposes of conveyance / gift or exchange of land in the District of Daman. These reference circle rates would not in the circumstances apply when the rent is to be fixed for the lease of the land as per Rule 34(2). The said reference Circle Rates Order has fixed the rate of land at Kachigam at Rs.2,250/- per square metre for the limited purposes of conveyance, gift or exchange of land and not for the purpose of revising the lease rent under Rule 34(2).

(227)

- (d) The Petitioners would further submit that there is nothing in the said order to show that the circle rates are the market value of the land fixed as per Rule 25(3) of the 1971 Rules in consultation with the Senior Town Planner.

21. (a) In the premises, the Petitioners submit that Respondent No. 2 was bound to follow the provisions of Rule 25(3) of 1971 Rules for the purposes of determining the market value of the land for fixing the revised rent at the time of renewal of the lease. The Petitioners submit that determination of market value of land can be done only as provided under Rule 34(2) read with Rule 25(3) in consultation with the Senior Town Planner as per the 1971 Rules, in force at the time when renewal of the lease fell due on 13th July 2012.

- (b) In the premises, the Petitioners submit that Respondent No. 2 has failed in his statutory duty of computing the market value of the land as per Rule 25(3) read with Rule 34(2) of the 1971 Rules. Consequently, the fixation of lease rent as set out in the said notice of demand dated 16th March 2015, Exhibit "Z" hereto is illegal, without authority of law and is liable to be quashed and set aside.

✓ 27.

22. The Petitioners say that the renewal of said Lease for a period of 30 years from 13th July 2012 to 12th July 2042 is acceptable to the Petitioners. The Petitioners say that the rent was to be fixed by mutual agreement as stated in the Lease Deed dated 13th July 1982. Clause 8 of the Lease Deed expressly provides that the terms and conditions of the renewed Lease shall be as agreed between the parties hereto. The Petitioners say that they had never agreed to pay the exorbitant amount of Rs.1,53,64,125/- in place of Rs.15,365/- per annum (i. e. 1000 times more) or the Lease rent to be calculated on the basis of certain percentage of the market value of the land or of Circle rates. The Petitioners therefore by their letters dated 2nd April 2014 and 26th May 2014, in details pointed out the correct position and said that in view of the above facts and circumstances, that the annual rent for the said land may be fixed at Rs.17,552/- per annum. Copies of the said letters dated 2nd April 2014 and 26th May 2014 are annexed hereto and marked as Exhibits "AA" and "BB", respectively.

23. By a further letter dated 25th August 2014, the Petitioners addressed to the Development Commissioner of Daman, requested for a personal hearing in the matter. There was no response to the said letter of 25th August 2014 from the Respondents.

Q 27

However, Respondent No. 2 issued a demand notice dated 16th March 2015 for a sum of Rs.3,84,10,313/- for the Lease rent for a period of 2½ years from 14th July 2012 to 30th January 2015. Copy of the said letter dated 25th August 2014 is annexed hereto and marked as Exhibit "CC".

24. The Petitioners by their letter dated 6th April 2015, called upon the Respondents to withdraw the said demand notice because the same was unsustainable and it suffered from several mistakes apparent on the record. The Petitioners also pointed out that the Respondents had agreed to renew the Lease for a period of 30 years for the balance area after deducting the areas which were not in the possession of the *Petitioners*. *The Petitioners also pointed out that their representation to the Development Commissioner dated 25th August 2014 was still pending and no response has been received thereto. The Petitioners therefore required the Respondents to withdraw and recall the said notice. A copy of the said letter dated 6th April 2015 is annexed hereto and marked as Exhibit "DD".*

25. The Petitioners say that Respondent No. 2 having realized that the said demand notice dated 6th April 2015 was suffering from several errors obvious and apparent on the face of the record could not be

implemented, issued another Notice dated 5th June 2015 after having calculated once again illegally, the Lease rent for an area of 96,864.88 Instead of 1,36,570 square metres. By the said demand notice, the Petitioners were required to deposit an amount of Rs.2,72,43,248/- for the Lease rent from July 2012 to January 2015 within seven days. A copy of the said notice dated 5th June 2015 is annexed hereto and marked as **Exhibit "EE"**.

26. The Petitioners by their letter dated 10th June 2015 addressed to the Administrator, Government of Daman and Diu (Respondent No. 4 herein) placed the relevant facts on record and requested him to appreciate that there was a serious dispute between the parties and therefore, requested him to appoint a Sole Arbitrator for expeditious settlement of the dispute. In the meantime, the Petitioners also requested the Development Commissioner to keep the notice dated 5th June 2015 in abeyance. Hereto annexed and marked as **Exhibit "FF"** is a copy of the said letter dated 10th June 2015

27. However, there was no response whatsoever from the Development Commissioner, Goa, Daman and Diu or from Respondent No. 2 to the Petitioners' letters. However, Respondent No. 3 being a Deputy Collector suddenly issued a notice dated 2nd May 2016 stating

Q27.

that the dispute pertaining to the rates or increase or recovery of rent cannot be covered for arbitration as this dispute has not been raised during the Lease period and is not an outcome of this agreement. By the said notice, Respondent No. 3 without any authority directed the Petitioners to pay the demand or to vacate the land within 15 days failing which he threatened action to disconnect the electricity connection of the premises and taking possession of the land without any further notice. Hereto annexed and marked as Exhibit "GG" is a copy of the notice dated 2nd May 2016 issued by Respondent No. 3.

28. The Petitioners thereafter filed in this Hon'ble Court Arbitration Petition under Section 11 of the Arbitration & Conciliation Act, 1996 for appointment of an Arbitrator which was numbered as Arbitration Petition No. 36 of 2016. The Respondents vehemently opposed the said Arbitration Petition. This Hon'ble Court by its Order dated 24th November 2016 rejected the request of the Petitioners for appointment of an Arbitrator under Section 11 of the said Act. The Learned Judge came to the conclusion that the disputes raised by the Petitioners are not a negotiable factor and as the same is to be fixed statutorily. The rent payable under the original Lease was fixed under the Rules and the rent now proposed is also being fixed under the Rules. Therefore, the dispute is not capable of adjudication

Q 72

and settlement by arbitration. The said Arbitration Petition was rejected by an order dated 24th November 2016. A certified copy thereof was received on 2nd January 2017. Hereto annexed and marked as **Exhibit "HH"** is a copy of the said order dated 24th November 2016. The Petitioners crave leave to refer to and rely upon the papers and proceedings in Arbitration Petition No. 36 of 2016.

29. The Petitioners submit that all the three demand notices dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) are without authority, bad in law, contrary to agreement, illegal, unconscionable, highhanded, arbitrary, capricious and liable to be set aside on the following amongst other grounds which are without prejudice to one another :

- (A) The Petitioners say and submit that under the 1971 Rules, Rule 34 provides that the leasehold rights for any non-agricultural purposes may be granted for period not exceeding 99 years on such rent and on such other terms and conditions including conditions regarding renewals as may be annexed to the Lease. In pursuance to the said 1971 Rules which were prevailing in the year 1982, the Lease was granted in favour of the Petitioners and the said Lease under Clause 8

Q22.

provides that the Lessor may in his discretion renew the Lease with respect to the said land for such period and subject to such terms and conditions as agreed upon between the parties hereto. The Petitioners submit that there has been no agreement between the parties for the rent for the renewed period of Lease at the rates demanded by Respondents in the impugned demand notices. The said Clause 8 of the said Lease specifically provides that on renewal, the terms and conditions shall be as agreed between the parties. The Respondents have no rights to fix the rent unilaterally at their choice. The Petitioners say that in this case the renewal is not within the discretion of the Respondents however even so they have exercised and agreed to renew the lease and the rates of the rent proposed by them are not within the discretion of the lessor nor permitted to be fixed unilaterally. The Petitioners have by their letter dated 10th February 2014 requested for fixing the Lease rent by mutual agreement.

- (B) The Petitioners further say that if the Respondents were not agreed to sit down, negotiate and agree the Lease rent for the renewal period, the other course open to them was to agree to arbitration and to have the rates

17/2/14

fixed by arbitration which will be on the basis of consideration of all the factors including the said Clause 8 of the Lease. The Respondents did not agree to that and opposed the Petitioners' Arbitration Petition under Section 11 of the Arbitration & Conciliation Act, 1996 for appointment of an Arbitrator. In the circumstances, the Petitioners submit that all the impugned demand notices ending with the last one dated 2nd May 2016 (being Exhibit "GG" hereto) are illegal, unconscionable arbitrary, contrary to the agreement between the parties and liable to be quashed and cannot be sustained.

- (C) The Petitioners further submit that the rates on which Lease rent is now proposed by the Respondents is exproprietary in nature from Rs.15,365/- to Rs.1,08,97,299/- per annum is not only shocking but unconscionable and not justified by any standard. The rent is sought to be raised on the basis of land rates and the land rates are fixed at 1000 times more from Rs.2.25 per Sq. mt to Rs.2,250 /- per Sq. mt. It is fixed in an arbitrary and capricious manner by relying upon the circular which did not authorize any deviation from Rule 25(3) or any reliance on any circle rates for arriving the market value of land

222

for the purpose of Rule 34(2) and the circle rates order which were not at all applicable in the case.

- (D) The Petitioners further submit that the rents that are now proposed by the Respondents are based on a circular dated 28th December 2014. Obviously, this was not in existence in 1982 when the Lease was granted. The said circular required the rent be fixed at 5% of the market value of the land and the Petitioners rent was already fixed at 5% of the market value of the land as determined under the Rule 25(3).
- (E) During their enquiries the petitioners also learnt that the rent demanded from them was fixed according to some proposed new rules. The then proposed new rules were published for public comments in the gazette on 24th July 2015. And eventually the said new rules called the Goa, Daman & Diu Land Revenue (disposal of Government Land) Amendment Rules 2015 were notified in the Gazette dated 1st October 2015 and brought into effect from that date amending the Rule 34 and adding a new Rule 34A. Obviously the 2015 Amendment Rules cannot apply in case of renewal of the petitioners lease as of 13th July 2012. Even then, the Petitioners would draw this Hon'ble Court's attention to the

077



fact that the new Rule 34A added by the 2015 Rules makes a distinction between "Market Value of the Land" and "Market Value of the lease-hold rights of the Land". The new Rule 34A (1)(ii) & (iii) provides the lease rent shall be fixed at 5% of the market value of the land for the initial 5 years with a 10% increase every subsequent 5 years.

And

In the 1971 Rules as amended in 2015, the only provision available for determining the market value of the land for the purpose of fixing the lease rent is Rule 25(3). The new Rule 34A(3) provides for determining the "Market Value of the lease hold rights of the Land" on the basis of circle rates and other factors but the lease rent has to be fixed at 5% of the market value of the land and not on the value of its lease hold rights. Hence even for the purpose of new Rule 34A(1)(ii), the market value of the Land has to be determined according to Rule 25(3) only.

- (F) It can be noted that Rule 34A makes a distinction between the market value of the land and the value of lease hold rights of the land. And while the value of the lease hold rights can be determined on the basis of Circle rates and other factors as may be considered necessary, the

CM

market value of the land can only be determined as per Rules 25(3) and the rent was to be fixed at 5% of the market value of the land and not at 5% of the value of its lease hold rights.

(G) The Petitioners submit that in view of the above assuming while denying that the 2015 Amended Rules have become applicable, the demand notices issued by Respondents are not sustainable.

(H) The Petitioners submit that in fact the Petitioners and their group companies have spent over Rs.52,50,00,000/- in setting up their factories. The Petitioners have established Industrial establishment where approximately 400 employees are working today and the Petitioners are supporting the families of 400 employees. The Petitioners submit that in view of the granting the Lease with a Clause for renewal for 30 years more of equal period, the Respondents have induced the Petitioners to go to Daman, purchase the grazing rights in the land, take physical possession thereof and invest large amount of over Rs.52,50,00,000/- thereon in establishing the industry, and made the Petitioners to do all these things and therefore, they are bound to renew the Lease for further

(12)



period of 30 years from 2012 onwards. The Petitioners submit that by reason of principles of promissory estoppel, the Respondents are estopped from issuing the notices of demand for unconscionable amount and threatening to disconnect the electricity and takeover physical possession of the land. Hereto annexed and marked **Exhibit "II"** is a copy of the certificate issued by their Chartered Accountants of the total capital expenditure incurred by the Petitioners and their Companies.

- (I) The Petitioners submit that by reason of principles of promissory estoppel, the Respondents are estopped from acting contrary to their assurances and their promises held out by them as contained, inter alia, in Clause 8 of the Lease Deed as well as they having induced the Petitioners to establish the factory in Daman. The Petitioners submit that they have acted by relying upon the Respondents assurances, the Respondents have altered their position and acted to the Petitioners prejudice and therefore, the Respondents are estopped from going back on their assurances.
- (J) The Petitioners say that by a letter dated 2nd July 1982, Exhibit 'D' hereto, the Respondents have

(27)

held out an assurance that the Lease will be renewed for another term of equal period. The Petitioners have relied upon Inter alia on that assurance.

- (K) The Petitioners submit and say that In addition to establishing the factories and spending large amounts as stated above, the Petitioners have carried out their CSR obligations by setting up environmental management system, extensive pre-plantation, smoking free zones, zero literacy campaign, eye camps, anganwadis, balwadis and scholarships for a number of scholarships for needy children. The Petitioners have also introduced a number of scholarship for needy children including ten children in our Lady of Fatima Institute in SSC class for Rs.10,000/- and also established scholarships of Rs.20,000/- each for the workers' children for PSL Daman Std. I to IX and Y. P. Punj scholarship for academic excellence for staff ad workers Rs.5,000/- each and also for Std. XII staff and workers Rs.10,000/- each. The Petitioners have also established home for aged known as Navjivan in Kachigam in 2003 with a capacity of 10 inmates. The Petitioners have also established vocational training center in partnership with Father Agnel Technical Institute In Kalgam in 2009, certificate

612

courses in trades of fitters, electricians, beauticians and fashion designing and dress making are conducted in the said center.

- (L) The Petitioners say that the Deputy Collector by his letter dated 2nd July 1982 Exhibit "D" hereto informed the Mamlatdar and the Survey Mamlatdar of Daman that the land described in the Schedule thereto had been leased to the Petitioners for a period of 30 years in the first instance subject to renewal for equal period thereafter. The Petitioners therefore submit that they normally and legitimately expected that the lease period will be extended for another period of 30 years without any hesitation or obstruction by the Respondents. The Petitioners submit that it is significant that in the said letter, there is not even a whisper about any increase in the lease rent. The Petitioners were therefore entitled to legitimately expect that the Lease will be extended or renewed for a further period of thirty years at the same rent. On the basis of these legitimate expectations, the Petitioners continuously went on expending large amounts in expanding their production, setting up additional factory buildings, increasing the number of their workers and staff, providing more facilities and discharging Corporate Social Responsibility. The

(227

Petitioners submit that on the principle of legitimate expectations, they are liable to be charged only the same rent for the renewed period of 30 years with effect from 14th July 2012.

(M) The Petitioners further submit that they are entitled to a declaration that by reason of acceptance of rents at the old rates of Rs.15,365/-per annum for last 4 years the Lease period stand extended on the said terms of 30 years from 2012. The Petitioners submit that under the principles of Section 113 of the Transfer of Property Act, the Petitioners are entitled to the said declaration that the Lease period stand extended on the same terms as above for a period of 30 years.

(N) The Petitioners further submit that in fact the Respondents have waived their right, if any, to issue a notice to terminate the Lease by acceptance of rent on more than one occasion which rent has been paid after their notice. In the circumstances, the Petitioners submit that notice to vacate and handover possession has been waived.

Am.



30. The Petitioners submit that in view of the above facts and circumstances of the case, the Petitioners are entitled to a writ of certiorari quashing the impugned demand notices dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (being Exhibit "GG" hereto) as the same are without authority of law, contrary to law, illegal and contrary to the agreement between the parties and issued arbitrarily and un preciously inter alia on the grounds set out hereinabove.
31. The Petitioners submit that in the facts and circumstances of case, the Petitioners are entitled for a declaration that on principles of promissory estoppel, the Respondents are estopped from implementing the impinged notices of demand and the threats contained in the Respondents' Impugned demand notice dated 2nd May 2016 (being Exhibit "GG" hereto).
32. The Petitioners submit that in the facts and circumstances of the case, the Petitioners are entitled on the principles of legitimate expectations to a declaration that the Respondents are bound and liable to renew the Lease in favour of the Petitioners for 30 years with effect from 14th July 2012 on the same rent of Rs.15,635/- per annum or Rs.17,552/- per annum.

(217

33. The Petitioners are also entitled to a writ of mandamus for fixing the rent as per Rule 34(2) and Rule 25(3) of the 1971 Rules read with Clause 8 of the Memorandum of Lease dated 13th July 1982.
34. The Petitioners further submit that assuming that Rule 34A contained in the 2015 Amended Rules is applicable to the facts of this case, even so, the Petitioners are obliged to pay and the Respondents are entitled to receive annual rent at the rate of Rs.17,552/- per annum being 10% increase in the last rent paid. The Petitioners therefore submit that writ of mandamus be issued directing the Respondents to fix and accept the Lease rent at the rate of Rs.17552/-per annum.
35. The Petitioners submit that pending the hearing and final disposal of the Petition, the Respondents ought to be restrained from disconnecting the electricity supply or to take forcible possession of the land as threatened in the notice dated 2nd May 2016 (Exhibit "GG" hereto) or to disturb the Petitioners' possession of the said land in any other manner. The Petitioners submit that the highhanded steps as threatened by the Respondents will result into stoppage of the production in the factories leading to immense loss of money and also the reputation of the Petitioners among their customers as well as in the market. It will also result into loss of employment to their workforce of nearly 400

(227)

employees and consequent starvation and misery to their families. In brief, the threatened action of the Respondents will lead to severe loss and damage not only to the Petitioners but to many others. In the circumstances, it is not only just and necessary but also in the interest of justice, equity and fair play that the Respondents are restrained from taking such steps. The Petitioners submit that balance of convenience is in favour of the Petitioners.

36. The Petitioners state that they do not have any other alternative, adequate and equally efficacious remedy and that the reliefs prayed, if granted would do complete justice.
37. The Petitioners have not filed any other Petition or proceedings pertaining to the subject matter of this Petition, save and except the Arbitration Petition No. 36 of 2016 in this Hon'ble Court mentioned hereinabove, in the Hon'ble Supreme Court of India or in any other Court.
38. The Petition is not barred by limitation and is filed without any delay.
39. The land in question is situate in Daman and this Hon'ble Court has jurisdiction to entertain and try this Petition.

(227)

40. The Petitioners have paid fixed Court fee of Rs. /-
on this Petition.

41. The Petitioners will rely upon the documents, a list
whereof is annexed hereto.

42. The Petitioners, therefore, pray :

(a) that this Hon'ble Court be pleased to issue a writ
of certiorari or a writ, direction or order in the
nature of certiorari or any other appropriate writ,
direction or order under Article 226 of the
Constitution of India, quashing the impinged
Notices of Demand dated 16th March 2015
(Exhibit "Z" hereto), dated 5th June 2015 (Exhibit
"EE" hereto) and dated 2nd May 2016 (Exhibit
"GG" hereto) issued by Respondents.

(b) that this Hon'ble Court be pleased to declare that
the Lease has been agreed to be renewed as has
been recorded in the letter dated 2nd July 1982
(Exhibit "D" hereto) and the other documents
annexed hereto;

(c) that this Hon'ble Court be pleased to declare that
the Respondents are bound and liable to fix the
lease rent for the land described in the schedule
of the property annexed to the Memorandum of
Lease (Exhibit "C" hereto) in accordance with the

am

provisions contained in Rule 34(2) and Rule 25(3) of the Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971 read with Clause 8 of the registered Memorandum of Lease dated 13th July 1982 (Exhibit "C" hereto) duly executed by the parties;

- (d) that this Hon'ble Court be pleased to declare that the Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015 which came into force from 1st October 2015 are not applicable to the Memorandum of Lease executed on 13th July 1982 (Exhibit "C" hereto) and renewed as of 14th July 2012.
- (e) without prejudice to and in the alternative to prayer clause (d) above, and assuming while denying that the said Goa, Daman and Diu Land Revenue (Disposal of Government Land) Amendment Rules 2015 applied to the Memorandum of Lease executed on 13th July 1982 (Exhibit "C" hereto), it may be declared that the rent for the land in question has to be fixed at Rs.17,552/- per annum under the provisions of Rule 34A(1) (ii) and (iii) with 10% increase after every five years with effect from 12th July 2012;

217



- (f) that this Hon'ble Court be pleased to declare that by reason of the Respondents having accepted the rent at the rate of Rs.15,365. per annum after requiring the Petitioners to vacate, the Lease stands extended on the same terms for a further period of 30 years from 12th July 2012;
- (g) that this Hon'ble Court be pleased to declare that the on the basis of principles of promissory estoppel, the Petitioners having established their most modern manufacturing industrial units investing large sums of approximately over Rs.52,50,00,000/- and providing employment to around 400 employees and workmen thereby contributing to the growth and development of the region of Daman and having carried out their Corporate Social Responsibility by spending huge sums of money every year on the educational and other welfare activity, the Respondents are bound and liable to extend the Lease for a period of one term of 30 years with effect from 12th July 2012, and on rent to be fixed in consultation with the Petitioners at 5% of the market value of the land as computed in accordance with the Rule 25(3) of Goa, Daman and Diu Lands Revenue (Disposal of Government Land) Rules, 1971;
- (h) that this Hon'ble Court be pleased to declare that on the principles of legitimate expectations of the

(257)

Petitioners, the Respondents are bound and liable to renew the Lease for 30 years with effect from 12th July 2012 by mutual agreement at the rent at 5% of the market value of the land computed in accordance with Rule 25(3) of 1971 Rules with 10% increase after every five years;

- (i) that this Hon'ble Court be pleased to issue writ of mandamus or a writ, direction or order in the nature of mandamus or any other appropriate writ, direction or order under Article 226 of the Constitution of India, directing the Respondents to fix by mutual agreement the rent payable by the Petitioners at 5% of the market value of the land computed in accordance with Rule 25(3) of 1971 with 10% increase after every five years;
- (j) that pending the hearing and final disposal of the Petition, the Respondents their subordinates and staff be restrained by an order and injunction of this Hon'ble Court from implementing or carrying out the threats contained in the impinged Notices of Demand dated 16th March 2015 (Exhibit "Z" hereto), dated 5th June 2015 (Exhibit "EE" hereto) and dated 2nd May 2016 (Exhibit "GG" hereto) or disturbing in any other manner the Petitioners' possession of the said land bearing Survey No. 355 admeasuring 96,864. 88 square metres at Kachigam or from disconnecting the

(22)

electricity supply to the Petitioners' premises or any part thereof;

(k) for interim and ad interim reliefs in terms of prayer clause (j) above;

(l) for costs of the Petition be provided;

(m) for such further and other reliefs as this Hon'ble Court may deem fit and proper in the nature and circumstances of the case.

Mumbai, dated this 2nd day of March 2017.

Petition drawn by:

Bhaishankar Kanga & Girdharlal
Advocates for the Petitioners

And Settled by :

Mr. Hiralal J. Thacker
Senior Advocate

1) For EUROCOUSTICS PRODUCTS LTD.

Sd/-

ASHOK YOGENDRA PRAKASH PUNJ
DIRECTOR

Sd/-

2) ASHOK YOGENDRA PRAKASH PUNJ
PETITIONERS

For BHAISHANKAR KANGA & GIRDHARLAL



Advocates for the Petitioners

12

VERIFICATION

I, Ashok Punj, Adult of Mumbai, Indian Inhabitant, the Director of Eurocoustics Products Ltd., the Petitioner No. 2 abovenamed, residing at 615 Makhwana Road, Marol, Andheri East, Mumbai 400059, do hereby solemnly affirm and state that what is stated in paragraphs Nos. 1 to 28 of the Petition IN true to my knowledge and what is stated in paragraphs 29 to 41 of the Petition is based on information and belief and I believe the same to be true and correct.

Solemnly affirmed at Mumbai,

ajta
dated this 2nd day of March 2017.)

) *sd/-*
Before me,

sd/-

Notary, Public

For BHAISHANKAR KANGA & GIRDHARLAL

Bhaishankar Kanga

Advocates for the Petitioners





(WP 3312 of 2017)

vat

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION No. 3312 OF 2017

Eurocoustic Products Limited

....Petitioners

Vs.

Union of India and Ors.

....Respondents

Mr. H. J. Thacker a/w. Mr. A.J. Talegaonkar i/b. Ghaishankar Kanga &
Girdharlal for Petitioners

Mr. Shrishailya S.Deshmukh for Respondent Nos.2 to 4

CORAM : V.M. KANADE &
A.S. GADKARI, JJ

DATE : MARCH 20, 2017

P.C. :

1. Heard the learned counsel appearing on behalf of the Petitioners and the learned counsel appearing on behalf of Respondent Nos. 2 to 4.

2. The learned counsel appearing on behalf of respondent Nos. 2 to 4 seeks time to take instructions. Stand over to 27.3.2017. In the meantime, there shall be ad-interim relief in terms of prayer clause (j).

[A.S. GADKARI, J.]

[V.M. KANADE, J.]

Vaishali Tikar

1/1

15-WP-3312-17.odt

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

WRIT PETITION NO.3312 OF 2017

M/s. Erocoustics Products Ltd. & Anr. Petitioners

versus

Union of India & Ors. Respondents

- Mr.S.A. Ahmed a/w A.I. Talegawkar i/b. Bhaishankar Kanga and Girdharlal Solicitors, Advocate for Petitioners.
- Mr.S.S. Deshmukh, Advocate for Respondent.

CORAM : K. K. TATED &
SARANG V. KOTWAL, JJ.

DATE : 16th JANUARY, 2020.

PC. :

1. Heard learned Counsel for the parties.
2. By this Writ Petition under Article 226 of the Constitution of India, the Petitioner is challenging the notices of demand dated 16/03/2015, 05/06/2015 and 02/05/2016 issued by Deputy Collector (HQ) Daman.
3. Learned Counsel for the Petitioner submits that the Respondent has enhanced the lease amount from Rs.15,364.15

Nesarikar

15-WP-3312-17.odt

to Rs.1,08,97,299/- per annum. He submits that, the increase is on higher side. Hence they have filed the present Writ Petition.

4. On the other hand, learned Counsel Mr.S.S. Deshmukh for the Respondent vehemently opposed the present Writ Petition. He submitted that as on today, the Petitioner is occupying 1,36,570 sq.mtrs. land . He submitted that even as per ready reckoner as on today the rate decided by them is reasonable. He submitted that as on today a sum of Rs.8,71,78,392/- is due and payable by the Petitioner till July 2020. Learned Counsel for the Respondent submitted that in view of these facts, the Petitioner may be directed to deposit the entire amount or this Court may pleased to vacate the interim relief which was granted in favour of them.

5. At this stage, learned Counsel Mr.S.A. Ahmed on behalf of Petitioner after taking instructions from his clients, who are present in Court, makes a statement that they are ready and willing to deposit 50% amount by installment in the Registry of this Court. Statement is accepted.

6. Learned Counsel for the Petitioner submits that he has received instructions to deposit 50% of the amount without prejudice to their rights and contentions. Same is accepted.

7. It is made clear that if the amount is not deposited in time, the Respondents are at liberty to take appropriate action according to law.

8. In view of this fact, following order is passed:

- (a) Petitioner is directed to deposit a sum of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) in the Registry of this Court on or before 13/02/2020.
- (b) Second installment of Rs.2,25,00,000/- (Rupees Two Crores Twenty Five Lacs) to be deposited in the Registry of this Court on or before 13/03/2020.
- (c) If the amount is deposited, the Registry is directed to invest the said amount in fixed

15-WP-3312-17.odt

deposit of a nationalized bank initially for one year and continue till further orders.

- (d) Liberty is granted to the Respondent, if they so desire, to make an application for withdrawal of the amount and that application will be decided on its merits.
- (e) If the amount is deposited within time, interim relief granted earlier by this Court to continue till the next date.
- (f) Matter to appear on board for hearing on 26/03/2020.

(SARANG V. KOTWAL, J.)

(K.K. TATED, J.)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. ^{CST} 28707 OF 2022

Eurocoustic Products Ltd.

....Petitioners

V/s.

Pollution Control Committee, Daman & Ors. Respondents

INDEX

Sr. No.	PARTICULARS	PAGE NOS.
1.	Synopsis	A-67
2.	Writ Petition	1-42
3.	<u>Exhibit - A</u> Copy of the said Memorandum of Lease Deed dated 13.07.1982 entered into by Union of India and the Petitioner	43 - SD
4.	<u>Exhibit - B</u> Copy of the Factory Licence dated 12.12.1994 issued to the Petitioner by the Chief Inspector of Factories, DNH and Daman & Diu	81
5.	<u>Exhibit - C</u> Copy of the Notification No. PCC/DMN/13-(Part IV)/ 98-99/2014-15/1199 dated 09.10.2015 issued by Respondent No. 2	52 - 79



36. The Petitioners crave leave of this Hon'ble Court to refer and rely upon additional documents as and when required.
37. The Petitioners submit that the present Petition is being verified by and supported by the affidavit of the Petitioner himself, who is fully aware of the facts and circumstances of the case.
38. The Petitioners submit that it is paying the appropriate court fees of 250/- upon this Petition.
39. As the subject matter of the present Petition is located in Daman, this Hon'ble Court has the territorial jurisdiction to hear the present Petition.
40. The present Writ Petition has been filed immediately after receipt of the Impugned Orders dated 04.06.2022, 13.07.2022 and 04.08.2022 and the Direction dated 07.10.2022 and that there is no delay in the filing of Petition and the Petition is not barred by limitation.
41. In light of the facts and circumstances set out above, the Petitioners humbly pray that:
- A. This Hon'ble Court be pleased to issue a Writ of Certiorari or any other Writ, direction or order in the nature of Certiorari or

any other appropriate writ, order or direction under Article 226 of the Constitution of India, quashing and setting aside rejection Orders dated 04.06.2022, 13.07.2022 and 04.08.2022;

- B. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to grant consent of renewal in respect of Application No. 861127 and consent to establish in respect of Application No. 709801 ;
- C. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ, direction or order in the nature of Mandamus or any other appropriate writ, order or direction under Article 226 of the Constitution of India, directing Respondent No. 1 to make appropriate changes in their OCMMS Platform to permit filing of Consent to Operate by the Petitioner with respect to Application No. 709801 and 1209947;
- D. This Hon'ble Court be pleased to issue a Writ of Mandamus or any other Writ in the nature of Mandamus or any order or direction under Article 226 of the Constitution of India, directing that the Petitioner be allowed to carry on its operations and that no order be passed by Respondent No. 1 &





2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017.

- E. Pending the hearing and final disposal of the Petition, this Hon'ble Court be pleased to direct that no order be passed by Respondent No. 1 & 2 and no action shall be taken by Respondent No. 1 & 2 which would in any manner impact the functioning of the Petitioner's Industrial Units on account of expiry of Land Lease Agreement or on account of any of the issues which are a subject matter of WP No. 3312/2017;
- F. Pending the hearing and final disposal of the Petition the Respondent No. 1, their subordinates and staff be restrained by an Order or injunction of this Hon'ble court from disconnecting the electricity supply to the Petitioner's premises or any part thereof.
- G. For interim and ad-interim relief in terms of (D),(E) & (F) above;
- H. For costs of this Petition;



I. Any other order that this Hon'ble Court may deem fit in the facts and circumstances of this case.

^{21st}
Dated this 19th day of November, 2022

For The Law Point
Advocates for the Petitioner



[Signature]
Petitioner

VERIFICATION

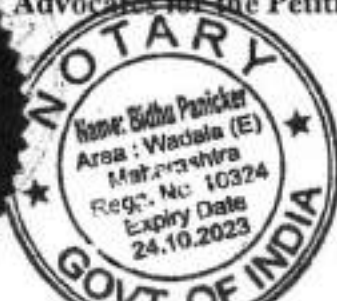
I, Keshav Punj, aged 38 years, Petitioner hereinabove having my office address at Survey No. 355, Kachigam Char Rasta, Vapi Kachigam Road, Daman, Union Territory – 396210 solemnly declare that what is stated in paragraphs 1 to 32 is true to my own knowledge, and that what is stated in the remaining paragraphs 33 to 41 is stated on information and belief, and I believe the same to be true.

Solemnly declared at Mumbai)

Dated this ^{21st} day of November 2022)



[Signature]
For The Law Point
Advocates for the Petitioner



BEFORE ME

[Signature]

BIDHU PANICKER
B.Com., LL.B.
ADVOCATE HIGH COURT
NOTARY (Govt. of India)
Res: 303; Sandeep Apt., Plot No. A/197,
Sector-20, Near Balaji Temple,
Nerul (W), Navi Mumbai, Maharashtra.

Notary Reg. Sr. No. 8543/2022
In Book No. VI

21 NOV 2022

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO CSJ 7452 OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Limited

... Applicant

In the matter of:

Eurocoustic Products Limited & Ors

... Petitioners

Versus

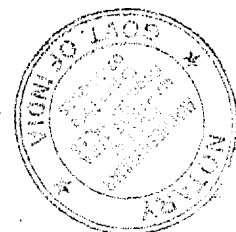
Pollution Control Board & Anr

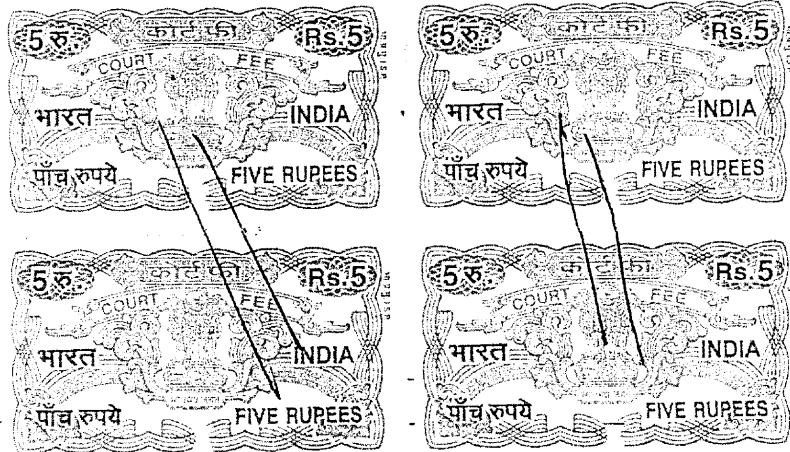
... Respondent

INDEX

Sr No.	Particulars	Page No.
1.	Proforma	A - B
2.	Interim Application	1 - 10
3.	<u>Exhibit A:</u> Copy of the Order dated 03.02.2023 passed by this Hon'ble Court in Writ Petition No. 14629 of 2022	11 - 12
4.	<u>Exhibit B:</u> Copy of the application made by the Petitioner for issuance of copy of directions given by Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee along with the acknowledgement	13
5.	<u>Exhibit C:</u> Copy of the Letter dated 21.02.2023 issued by the Petitioner along with acknowledgement	14
6.	Copy of Board Resolution	15

Mohite
Advocate for Applicant
For M/s The Law Point



**A**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
INTERIM APPLICATION NO. ____ OF 2023
IN
WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Limited

... Applicant

In the matter of:

Eurocoustic Products Limited & Ors

... Petitioners

Versus

Pollution Control Board & Anr

... Respondent

11/01/2023

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

INTERIM APPLICATION NO. ____ OF 2023

IN

WRIT PETITION NO. 14629 OF 2022

Euroenustic Products Limited)
 A Company incorporated under the provisions of the)
 Companies Act, 1956 and having its registered office at)
 Survey No. 355, Kachigam Char Rasta,)
 Vapi Kachigam Road, Daman (UT) 396210) .. Applicant

In the matter of:

1. Euroenustic Products Limited)
 A Company incorporated under the provisions)
 Of the Companies Act, 1956 and having its)
 registered office at Survey No. 355,)
 Kachigam Char Rasta, Vapi Kachigam Road,)
 Daman (UT) 396210) ... Petitioner

Versus

1. Pollution Control Board,)
 Dadar and Nagar Haveli & Daman and Diu)
 Through Office of Member Secretary)
 At First Floor, Udyog Bhavan, Bhenslore,)
 Nani Daman, Daman (Union Territory) 396210)

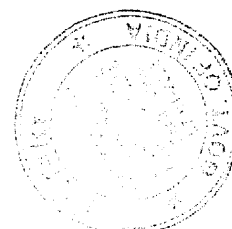


However, certain important facts must be noted in order to appreciate the circumstances in which the present application is being filed.

3. The Petitioner had applied for the aforementioned consents for carrying on its business under the Water (Prevention & Control of Pollution) Act, 1974 ("*Water Act*") and Air (Prevention & Control of Pollution) Act, 1981 ("*Air Act*"). The details are more particularly mentioned below:

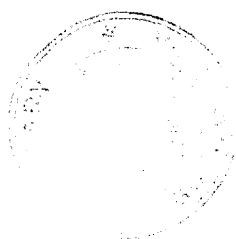
Division	Application	Consent
Rebar Coating	709801	Establish
Modular Furniture	861127	Renewal / Operate
Fabricated Steel Structure	869553	Operate

4. However, the Applications were rejected by the Respondent No. 1 on the ground that the land lease had expired vide Order dated 04.06.2022, Order dated 13.07.2022 and Order dated 04.08.2022 ("*Impugned Order*"). The Respondent No. 1 did not provide any other reason for rejecting the Applications made by the Applicant / Orig. Petitioner. It may be noted that this was not a ground to deny consents to establish / renew / operate under the Water Act or the Air Act. Further, the Applicant / Orig. Petitioner was aggrieved that the Impugned Orders were passed without giving it any opportunity of being heard and despite the fact that the Applications were deemed to have been approved under the provisions of the respective legislations.
5. It is submitted that the land lease is a subject matter of another Writ Petition No. 3312 of 2017 and an ad-interim in respect of maintaining status quo has been granted by this Hon'ble Court vide Order dated 31.01.2023 and thereafter extended by Order dated 09.03.2023 in Interim Application (st) No. 1272 of 2023 in Writ Petition No. 3312 of 2017. This is an admitted position and has not been denied.



with law. Hereto annexed and marked as "Exhibit A" is copy of the Order dated 03.02.2023 passed by this Hon'ble Court in Writ Petition No. 14629 of 2022

9. In compliance with the aforementioned Order dated 31.01.2023, the authorized representatives of the Petitioner Mr. Ronak, Company Secretary and Mr. Pritam Aukta – Sr.G.M.(HR & Admin) visited the office of the Respondent No. 1 situated at Daman on 08.02.2023 at 11:00 am. The Authorized Representatives appeared before Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee. He intimated / communicated with the Authorized Representative of the Petitioners that he will direct the Member Secretary to review and record (a) Application No. 709801 for Consent to Establish; (b) Application No. 1209947 for Consent to Operate and (c) Application No. 861127 for Consent to Renewal / Operate within the time stipulated in the Order dated 31.01.2023. However, during this meeting the concerned officer responsible for processing the Applications taken out by the Applicant / Orig. Petitioner was not present; nor did the Respondent No. 1 convey what objection, if any, it had to the Applications being granted. In fact, no substantial hearing was given to the Applicant / Orig. Petitioner at all and the concerned officer was simply directed to proceed in accordance with law.
10. It is submitted that aforesaid direction of Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee was written down and signed by the Parties therein. However, a copy of the said direction was not made available to the Petitioner.
11. On 15.02.2023, the Petitioner made an application for issuance of a copy of the aforementioned direction given by Shri Gaurav Singh Rajawat, Chairman, Pollution Control Committee. However, the Respondent No. 1 till date has not provided the copy of the directions



14. As stated in the present Petition, the actions of the Respondents are mala fide in nature. It is the intention of the Respondents to adopt coercive and punitive measures against the Applicant / Orig. Petitioner to force it to abandon Writ Petition No. 3312 of 2017 and give up its claim over its leasehold property. The deliberate and wilful disobedience of the order of this Hon'ble Court to decide the Applicants afresh is just one more coercive step against the Applicant / Orig. Petitioner.
15. It is submitted that since the consent to operate and consent to establish is not granted to the Applicant, it is constrained to shut down various critical industrial units and to outsource significant parts of its business to third parties. As a result of which the Applicant has been incurring a loss of revenue of approx. Rs.31,00,000/- (Rupees Thirty One Lakhs only) since the time the Applications were rejected. The business of the Applicant / Orig. Petitioner has been impacted severely due to the unlawful and illegal actions of the Respondents. By not acting in accordance with the provisions of the Water Act and the Air Act, the Respondent No. 1 has caused grave prejudice and irreparable harm and loss to the Applicant / Orig. Petitioner. In the event the Applicant is constrained to shut down its business, several large scale projects would get affected and the livelihood of 632 employees would be impacted.
16. As the Respondent No. 1 had indicated before this Hon'ble Court that it would be processing the Applications taken out by the Applicant / Orig. Petitioner within a period of four weeks in accordance with law, the Applicant / Orig. Petitioner did not seek any relief protecting its business activities in the interregnum. However, since it is now clear that the Respondent No. 1 has no intention of acting as per law or abiding by the orders of this Hon'ble Court, the Applicant / Orig.



AKSaxena
13/03/2023

Pdp

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

WRIT PETITION NO. 14629 OF 2022

M/s. Eurocoustics Products Ltd. .. Petitioner

Vs.

Pollution Control Board & Anr. .. Respondents

Mr. Amir Arsiwala a/w Ms. Gayatri Mohite, Ms. Nupur Shah
i/by The Law Point for petitioner.

Mr. Hiten Venegavkar a/w Mr. Aayush Kedia for respondents.

**CORAM: S. V. GANGAPURWALA, ACTING CJ. &
SANDEEP V. MARNE, J.**

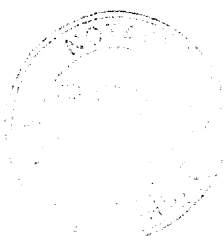
DATE: FEBRUARY 3, 2023

P.C.:

1. The petitioner had applied for renewal of license. Two of the applications are rejected on the ground that lease agreement for the land has already expired and one application is rejected on the ground that consent to establish and/or consent to operate was never granted by the PCC.

2. The learned counsel for the petitioner submits that the interim order is passed by this Court in Writ Petition No. 3312 of 2017, thereby interim relief is granted protecting the possession of the petitioner and the said interim relief is now continued. This fact of continuation of interim relief granting protection to the petitioner is not disputed as on today by the learned counsel for the respondents.

3. It is submitted that the affidavit is also filed stating that consent to establish and/or consent to operate exists.



**EUROACOUSTIC
PRODUCTS
LIMITED**

HAND DELIVERY

15.02.2023

TO,
The Member Secretary,
Pollution Control Committee,
First Floor Udyog Bhawan,
Nani Daman,
Daman (UT) - 396210

Subject : Application for Issuance of Hearing Acknowledgement Receipt Held on 08.02.2023

Dear Madam,

This is to inform you that we had appeared before your good office on 08.02.2023 at 11:30 a.m. under the direction of Honourable High Court, Bombay vide their order dated 03.02.2023.

Therefore you are kindly requested to issue us the acknowledge receipt of hearing conducted by your office on 08.02.2023.

We shall be very thankful to you this act of kindness.

Thanking you .

Yours faithfully,
For Euroacoustic Products Limited

AUTHORISED SIGNATORY

TRUE COPY

GTM

For THE LAW POINT

प्राप्त किया/RECEIVED

प्रदूषण नियंत्रण समिति
Pollution Control Committee
वसन्त पुर मंडी रोड वा.प.म.ड., दमन
Daman & Diu and Daman & Nagar Haveli
वसन्त पुर मंडी रोड



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

**EUROCOUSTIC
PRODUCTS
LIMITED****HAND DELIVERY**

21 February 2023

To,
The Member Secretary,
Pollution Control Committee,
First Floor, Udyog Bhavan,
Nani Daman,
Daman (UT) 396210

Dear Sir,

SUB: Application for issuance of Direction dtd. 08.02.2023

OK
We, Eurocoustic Products Ltd, put it on record that as directed by the High Court, Bombay by its Order dated. 03.02.2023, our Authorised representative Mr. Ronak and Mr. Pritam Aukta had visited your good office on 8th Feb 2023 at 11.00 a.m. and appeared before Mr. Gaurav Singh Rajawat, Chairman, Pollution Control Committee (PCC) who stated that he will give a direction to Member Secretary (who was not available in the office on the date) to review and record the consent applications on merit basis as per the direction of Hon'ble High Court, Mumbai within 3 weeks from 8th February 2023.

The aforesaid written direction given by Mr. Gaurav Singh Rajawat, Chairman, PCC to the Member Secretary was countersigned by our representative Mr. Ronak and Mr. Pritam Aukta but copy of the said Order / direction was not given to our representatives.

Application for issuance of the copy of Order / Direction given by Mr. Gaurav Singh Rajawat, Chairman, PCC was also made by us and acknowledged by your good office on 15th February 2023. We once again request you to please issue the copy of aforesaid Order/ Direction countersigned by us on 8th February 2023.

Thanking You
Yours faithfully,
For Eurocoustic Products Ltd

TRUE COPY

G.M.

For MRS THE LAW POINT

Authorised Signatory

CC: Mr. Gaurav Singh Rajawat, Chairman, PCC

21/02/23
Despatch Clerk
Finance Department, Secretariat
Daman - 396 220



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



**EUROCOUSTIC
PRODUCTS
LIMITED**

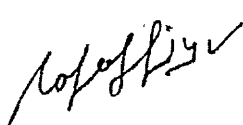
CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF THE EUROCOUSTIC PRODUCTS LIMITED AT THE BOARD MEETING HELD AT MUMBAI ON 10TH MARCH 2023.

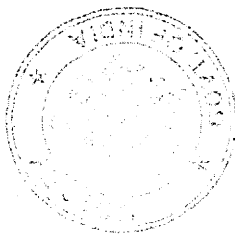
"RESOLVED THAT an approval be and is hereby accorded for initiating a suitable legal action such as filing a Writ Petition / Interim Application / Suit against Pollution Control Committee, Daman in connection with violation of the fundamental rights of the Company under Article 14 and Article 19(1)(g) of the Constitution of India.

"RESOLVED FURTHER THAT Mr. Keshav Punj, Director of the company be and is hereby Authorised to represent the company in all respect in connection with aforesaid action including filing of a petition, to make on behalf of the company any statement, submit any document, withdraw any document, sign, verify or file any undertaking, affidavit or an appeal, execute any petition, application, to engage any lawyer/advocate/counsel and to give evidence and to do all other acts, deeds and things which are considered necessary in connection with the said case."

//Certified To Be True//

FOR EUROCOUSTIC PRODUCTS LIMITED


MR. RONAK KALAMBHAYA
COMPANY SECRETARY



*True Copy
GEM.*



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 072
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

IN THE HIGH COURT OF
JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
INTERIM APPLICATION NO. __ OF
2023
IN
WRIT PETITION NO. 14629 OF 2022

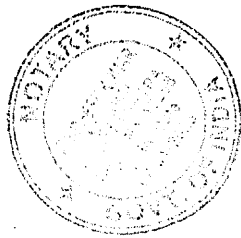
Eurocoustic Products Limited
... Applicant

In the matter of:

Eurocoustic Products Limited & Ors
... Petitioners
Versus
Pollution Control Board & Ors
... Respondent

INTERIM APPLICATION

Dated this 13th March 2023



M/s THE LAW POINT
Advocates for Applicant
801-804, Tulsiani Chambers
Free Press Journal Marg
Nariman Point
Mumbai 400 021
Tel No. 22844332 / 22834752
Email: registrar@thelawpoint.com
O.S. Registration No.9591
Advocate's Code: I-3409



SR.73

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
INTERIM APPLICATION NO. 2647 OF 2023
IN
WRIT PETITION NO. 14629 OF 2022

Eurocoustic Products Ltd.

.....Applicant
Petitioner

V/s.

Pollution Control Board and anr.

.....Respondents

Mr. Amir Arsiwala a/w. Mr. Om Prakash Jha and Ms. Nupur Shah i/by.
The Law Point, Advocate for the petitioner.

Mr. Bharat Mirchandani h/f. Mr. Hiten S. Venegaonkar, Advocate for
respondents no.1 and 2.

CORAM : S.V. GANGAPURWALA, ACTING C.J. &

SANDEEP V. MARNE, J.

DATED : 2ND MAY, 2023.

P.C. :

1. Learned Advocate for respondents no.1 and 2, on instructions, submits that tomorrow the inspection of the site would take place and thereafter within one week, the application of the petitioner would be decided.
2. The statement made by the learned Counsel for the respondent, on instructions, is accepted.
3. Interim Application stands disposed of.

(SANDEEP V. MARNE, J.)**(ACTING CHIEF JUSTICE)**



Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

ONLINE CONSENT MANAGEMENT AND MONITORING SYSTEM

Acknowledgement Receipt

Name	:-	EUROCOUSTIC PRODUCTS LTD	Application No.	:-	861127
Address	:-	EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman			
Application Date	:-	24/03/2021	Category	:-	RED
Application Type	:-	CTO-Water and Air-reNew	Email Address	:-	hrdaman@pslltd.co.in
Contact No.	:-	0260-2242778	File No.	:-	

DD No./Cheque No.	Date	Amount(In Rs.)	Bank Name	Branch Name/Address
048987	26/03/2021	150000.0	HDFC BANK	CHALA ROAD, VAPI

For EUROCOUSTIC PRODUCTS LTD.

[Signature]
Authorized Signatory



**EUROCOUSTIC
PRODUCTS
LIMITED**

Hand Delivery

Ref : ADM/PCC/EPL-01/

30.03.2021

To,
The Member Secretary
Pollution Control Committee,
1st Floor Udyog Bhavan, Bhensfore
Daman & Diu and Dadra Nagar Haveli
Daman

Sub: Renewal of Pollution Consents (Water & Air) for 5 Years from 01.04.2021 to 31.03.2026
Ref: i) Consents AIR & Water No. PCC/DDO/O-109/KG/AA/93-94/2454 & 2455 Dated 07.09.2016
(Valid up to 31.03.2021)
ii) Our online Application dated 24.03.2021, Application No. 861127

Dear Sir,

Enclosed please find our application as per Index attached for the renewal of pollution Consent (Air & Water) No. PCC/DDO/O-109/KG/AA/93-94/2454 & 2455 Dated 07.09.2016 valid till 31.03.2021 and also enclosed the Demand Draft (DD) No. 048987 Dated 26.03.2021 of Rs. 1,50,000/- (One Lakh Fifty Thousand only in favour of The Pollution Control Committee, Daman for renewal the above pollution Consent (Air & Water) for 5 years i.e. 01.04.2021 to 31.03.2026.

Therefore, you are kindly requested to issue us duly renewed Consent of Air & Water from 01.04.2021 to 31.03.2026. We shall be very thankful to you for this act of kindness.

Your kind co-operation in this regard shall be highly appreciated

Please acknowledge the receipt.

Thanking You,

Yours Faithfully,
For Eurocoustic Products Limited

B. N. Gajdhare

B. N. Gajdhare
GM - HR

Encl. : a/a

प्राप्त किया/RECEIVED

प्रादुर्भाव नियंत्रण समिति
Pollution Control Committee
डमन एवं दीव तथा ददरा नगर हवेली, डमन
Daman & Diu and Dadra & Nagar Haveli
असमय A & A N

Pritam Aukta
GM - HR & ADMN



Corporate Office
T Aerocity Unit No. 501-506, Fifth Floor,
Safed Road, Aerocity (New Delhi)
Off Sakinaka, Mumbai - 400 005
Phone: 022-26011777



Registered Office & Works
Survey No: 355, Kachigam Char Rasta,
Vohra Sachigam Road,
Daman (UT) - 396 210
Phone: 91 260 2242067, 2242080



Email:
contact@eplgroup.co.in
info@eplgroup.co.in
Website:
www.eplgroup.co.in
www.eplgroup.co.in

..



DEMAND DRAFT

THIS DRAFT IS NOT VALID UNLESS IT IS COUNTERSIGNED BY THE ISSUING OFFICE

ON DEMAND PAY

Order

Notes

FC

FOR VALUE RECEIVED

FOR DEPOSIT ONLY

01667
1979/09/27
1979/09/27

⑈04696?⑈ 39524070⑈ 999990⑈ 16

CATEGORY-III



POLLUTION CONTROL COMMITTEE
DAMAM & DHU'AL-HADRAMUT & NAGAR HAVELI

1st Floor UJJOG BHAVAN, BHENGLORE,

NANI DAMAM-396219

Phone-(0260)2262524, 2260975, Fax-2260804

Visit us at www.pccdamam.info

E. CONSENT TO RENEWAL

M/s. Envirosonic Products Ltd.

Sr. No.335, Kachigam, Damam.

No.: PCC/DDE/O-109/XC/WA/PB-24/2451

Date: 07-Sep-2016

ORDER NO.:

In exercise of the powers delegated by the Central Pollution Control Board, New Delhi vide CPCB Notification No. S.O. 862 (E) dated 26/11/1992 and in pursuance with the Administration of Damam & Dhū'Al-Hadramut Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1199 dated 09/10/2015 and Administration of DMH Notification No. PCC/DMN/13-(Part IV)/98-99/2014-15/1200 dated 09/10/2015 Consent under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted to Operate/Renewal facilities for manufacturing the products as detailed below, subject to the terms and conditions printed on Page No. 2.

This consent is valid upto:- 31/03/2021

PRODUCTS PERMITTED TO BE MANUFACTURED

Sr No	Name of the Products	Manufacturing Process	Quantity / Annual
1	Acoustic Panels 12000 MT/year (No other items).		
Conditions:	1) On the expiry of every 2 years the unit/entrepreneur has to submit authentic certificate informing the Pollution Control Committee that there is no change in products/process/production, capacity/any other installation etc.		
2)	The unit need to submit Audit report duly certified prescribed format.		
3)	If the unit desires or proposes any changes during the renewal period it is mandatory to inform the PCC for obtaining the consent for establish/operate for any changes etc. to be done.		
Notes:	1) This is an electronically generated consent order.		
2)	This consent order is further subjected to the terms and conditions mentioned in Annexure-I.		
3)	This Consent Order is approved vide Duly No. 013 Dated 07-09-2016		

CONSENT CONDITIONS UNDER WATER ACT FOR GREEN CATEGORY INDUSTRIES

- 1) The applicant is required to apply in FORM - I under Air (Prevention and Control of Pollution) Act, 1981 to obtain establish/operate/renewal consent separately without which consent under Water (Prevention and Control of Pollution) Act, 1974, shall neither be issued nor renewed for establish/operate and renewal respectively.
- 2) The applicant is required to operate and maintain the ETP of suitable capacity for treating the industrial effluent to meet the industrial effluents discharge standards as prescribed under the Consent order. The operator shall maintain a proper record of the operational parameters of the ETP as mentioned below.

	Between	
(a) pH	Between	6.5 - 9.0
(b) Suspended	Not to Exceed	100 mg/l
(c) BOD 5 days 20 C	Not to Exceed	100 mg/l
(d) C.O.D.	Not to Exceed	250 mg/l
(e) Oil & Grease	Not to Exceed	10 mg/l
- 3) The applicant required to operate and maintain ETP in a good working condition and the treated effluent shall be analyzed at least once in month and submit quarterly analytical test reports to this office without consent to renewal shall not be granted.
- 4) The applicant is required to affix a water meter/ notch of prescribed standards as per measure the flow of treated effluent.
- 5) The applicant is required to provide a separate energy meter for the ETP.
- 6) The treated effluent shall be recycled as far as possible and the excess water only shall be used for gardening.
- 7) The applicant is required to affix flow meter in terms of prescribed standards before any intake point for the purpose of measuring and recording the quantity of water consumed under Water (Prevention and Control of Pollution) Cess Act, 1977 and the rules made thereunder.
- 8) The applicant is required to submit Water Cess Return in the prescribed form to the Assessing Authority under Water (Prevention and Control of Pollution) Cess Act, 1977.
- 9) There shall not be any objectionable odour.
- 10) The applicant is required to comply with the special conditions incorporated in the Annexure - I attached hereto.
- 11) The ambient noise level generated from machinery and manufacturing process from the premises shall not exceed.

	Industrial	Commercial	Residential	Silence Zone
Day Time (6 a.m. to 9 p.m.)	75	65	55	50
Night Time (9 p.m. to 6 a.m.)	70	55	45	40
- 12) All solid waste generated shall be collected and disposed off properly so as not to cause any type of pollution.
- 13) No seepage outside the premises shall be seen anywhere.
- 14) The applicant is required to submit O.G. in favor of P.C.C. towards consent fees or arrears in the form of D.O. within 15 days from the date of issue of this order failing which the consent issued to stand cancelled automatically.
- 15) The applicant shall not install/add any machinery other than the ones mentioned in the consent order. And also shall not exceed the permitted production capacity of each of the products except with the written consent from this office.
- 16) The applicant shall store containers/drums of chemicals and other volatile materials/substances/products in a separate chamber.
- 17) The applicant is required to make necessary arrangements to avoid spillage of materials either in liquid or solid form and also maintain good house keeping.
- 18) If sufficient land area is available the operator shall plant ornamental and shade giving plants of 3-5 varieties at 2x2 mtrs spacing.
- 19) The consent to operate shall be renewed only if the operator follows all the above conditions. On inspection, if any act of commission or omission are observed the consent issued can be suspended or cancelled without further notice.
- 20) The applicant shall submit a duly filled in compliance report in the prescribed format duly signed by the authorized signatory along with the application for renewal in Form No. XIII of Water Act and Form No. I of Air Act at least 30 days before the expiry of the consent.
- 21) Only one copy of the Application is required to be made.
- 22) In case of Change of Process/Installation, which is likely to have discharge/emission, a separate application shall be made.

FORM - 10
[Sec rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

1.	Sender's name and mailing address(including Phone No. and E-mail):	ABC ORGANICS & CHEMICALS, 9427126183, abcorganicchemicals@yahoo.com
2.	Sender's authorisation No.:	PCC/DDD/O-1091/KG/WA/93-94/2454
3.	Manifest Document No.:	AWH-104882
4.	Transporter's name and address(including Phone No. and E-mail):	ABC ORGANICS & CHEMICALS VECHICALS
5.	Type of Vehicle:	Truck
6.	Transporter's registration No:	-
7.	Vehicle registration No.:	DD 03 M 9782
8.	Receiver's name and mailing address(including Phone No. and E-mail):	ABC ORGANICS & CHEMICALS, 9427126183, abcorganicchemicals@yahoo.com
9.	Receiver's authorisation No.:	AWH-104882
10.	Waste description:	USED OIL
11.	Total Quantity:	m3
	No. of Containers:	1
12.	Physical form:	Liquid
13.	Special handling instructions and additional information:	



EPL - ACOUSTIC Panels - **264**
Rejection of Applied for Renewal.

No. PCC/DDD/Reject/861127

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/08/2022

To

EUROCOUSTIC PRODUCTS LTD

EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CCA under Water/Air Acts-Reg.

Ref : Your Application No. 861127 Application Date 27/03/2021

With reference to the above cited subject and application dated 27/03/2021 through OCMMS Application No. 861127 for CCA. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : You applied for CCA (Renewal) for products for which neither Consent to Establish (CTE) nor Consent to Operate (CCA-New) was ever granted by PCC. It is therefore directed to first apply for Consent to Establish for the product thereafter followed by CCA (New) and CCA (Renewal) if required.



04/08/2022

Member Secretary
Pollution Control Committee
DD & DNH.



EUROCOUSTIC PRODUCTS LIMITED

Hand Delivery

Ref: ADM/PCC/EPL-01/26

09.04.2021

To,
The Member Secretary
Pollution Control Committee,
1st Floor Udyog Bhavan, Bhenslore
Daman & Diu and Dadra Nagar Haveli
Daman

Sub: **Application for Consent to Establishment for Metal frameworks or Skeleton for Construction and Parts thereof (Fabricated Steel Structure) .**
Ref. **Our online Application dated 03.04.2021, Application No. 869553**

Dear Sir,

Enclosed please find our application as per Index attached for the consent to establishment for Metal frameworks or skeletons for construction and parts thereof (Fabricated Steel Structure) under Consent (Air & Water) No. PCC/DDO/O-109/KG/AA/93-94/2454 & 2455 Dated 07 .09.2016 and also enclosed the Demand Draft (DD) No. 012971 Dated 03.04.2021 of Rs. 15,000/- (Fifteen Thousand only in favour of The Pollution Control Committee, Daman for consent to Establishment.

Therefore, you are kindly requested to issue us the consent to establishment of Water & Air and do the needful please. We shall be very thankful to you for this act of kindness.

Your kind co-operation in this regard shall be highly appreciated

Please acknowledge the receipt.

Thanking You,

Yours Faithfully,
For Eurocoustic Products Limited

B N Gajdhare
B. N. Gajdhare
GM - HR
Encl. : a/a

प्राप्त किया/RECEIVED
प्रदूषण नियंत्रण समिति
Pollution Control Committee
डमन एवं दीव तथा दादरा, नगर हवेली
Daman (UT) - 396 210
Daman & Diu and Dadra Nagar Haveli
Pritam Aukta
GM - HR & ADMN



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



**Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman**

ONLINE CONSENT MANAGEMENT AND MONITORING SYSTEM

Acknowledgement Receipt

Name	:-	EUROCOUSTIC PRODUCTS LTD	Application No.	:-	869553
Address	:-	EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman			
Application Date	:-	03/04/2021	Category	:-	RED
Application Type	:-	CTE-Water and Air-expan	Email Address	:-	hrdaman@eplgroup.co.in
Contact No.	:-	0260-2242778	File No.	:-	

DD No./Cheque No.	Date	Amount(In Rs.)	Bank Name	Branch Name/Address
012971	03/04/2021	15000.0	YES BANK LTD.	DAMAN

INDEX

FLAG NO.	DESCRIPTION	PAGE
1	Covering letter	1
2	Online Consent Management and Monitoring Receipt (Acknowledgement Receipt)	1
3	Demand Draft No. 0132971 Dated 03.04.2021. (Original)	1
4	Declaration Letter	1
5	Project Report and Flow Chart	10
6	Copy of Pollution Consent (Water & Air) No. PCC/DDD/O-109/KG/AA/93-94/2454 & 2455	4
7	Form - 1 (See Rule 9)	4
8	Form - 1 [See Rule 6 (1)]	4
9	Form - XIII	3
10	Industry Data Sheet	4
11	Form - 10 [See Rule 19 (1)]	1
12	Copy of Display Sign Board	1
13	Form - V (See Rule-14)	2
14	Form - I [See Rule 13 (4)]	4
15	Form II [See Rule 13 (3)]	2
16	Form III [See Rule 13 (A)]	1
17	Copy of Udyog Aadhar	2
18	Copy of Pancard	1
19	Copy of Form GST REG - 06	1
20	Copy of Power of Attorney	5
21	Copy of Environmental Audit Report	4

For EUROCEMATIC PRODUCTS LTD.

Signature

**EUROCOUSTIC
PRODUCTS
LIMITED**

DECLARATION

I, **Shri Pritam Aukta**, resident of **Kachigam, Nani Daman** hereby declare that the above/ following information is true to the best of my knowledge and belief and nothing has been cancelled therein. I am well aware of the fact that if the information given by me is proved false/not true, I will have to face the punishment as per law and that the benefits availed by me shall be summarily withdrawn.

That the owner/proprietor/authorized signatory of the **M/s. Eurocoustic Products Limited Survey No. 355, Kachigam Char rasta, Kachigam, Daman - 396210** Company, do hereby solemnly affirm and declare.

1. That the construction plan of the industrial gala/building/shed has been approved by the PWD Daman/Silvassa vide Dairy No. **KVP/PLAN/2770/2008-9** Dated: **23/07/2009**.
2. That the Occupancy Certificate has been granted to the industrial gala/building/shed under reference by the PWD Daman/Silvassa vide Dairy No. **DP/D&D/Tech-officer/Occp.Cert/2012-13/1439** Dated: **24/09/2012**
3. That no other industrial/trading/residential unit is established in the same gala/building.
4. That in future I shall not use the above premises for any other industrial purposes except for establishing and operating the industry **M/s. Eurocoustic Products Limited**.
5. That Gross Fixed Capital Investment of the unit including land, buildings, plant machinery excluding depreciation is **Rs. 1.44 Corers (One Corer and Forty Four Lakhs Only)**

This is to certify that I have read and understood the provisions of section 199 and 200 of the Indian Penal Code which state as follows:-

Section 199. False statement made in declaration which is by law receivable as evidence:- Whoever, in any declaration made or subscribed by him, which declaration any court of justice, or any Public Servant or other person, is bound or authorized by law to receive as evidence of any fact, makes any statement which is false, and which he either knows or believes to be false or does not believe to be true, touching any point material to the object for which the declaration is made or used, shall be punished in the same manner as if he gave false evidence.

Section 200. Using as true such declaration knowing it to be false:- Whoever corruptly uses or attempts to use as true any such declaration, Knowing the same to be false in any material point, shall be punished in the same manner as if he gave false evidence.

Explanation: A declaration which is inadmissible merely upon the ground of some informality, is a declaration within the meaning of sections 199 and 200.

Place : Daman

For **EUROCOUSTIC PRODUCTS LTD.**



Authorized Signatory



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 050
Phone: 91 22 6600 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: 91 200 2262167 / 2262168



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epimodular.com

PROJECT REPORT

Name of the Company	:	EUROCOUSTIC PRODUCTS LIMITED.
Address	:	Kachigam Char Rasta, Survey No. 355, Kachigam, DAMAN (Ut) -396210
Constitution	:	Public Ltd.
Manufacturing Items with production capacity	:	1) Metal frameworks or skeletons for construction and parts thereof (Fabricated Steel Structure). 2) 12000 MTPA
Power Requirement	:	1000 KVA

List of Raw Material:

Sr. No.	Name of Raw Materials	Qty.
1	M S Pipe	1000 MT
2	M S Channals	1000 MT
3	MS Plate	1000 MT
4	G I Pipe	-
5	M S Angle	1000 MT
6	M S Beam	1000 MT

For EUROCOUSTIC PRODUCTS LTD.

Authorised Signatory

List of Packing Material	:	Wooden Blocks
Water Requirement	:	Domestic : 1000 ltr/day Industrial : NA
Worker Requirement	:	100 Workers.
Director / Owner / Proprietor / Partner Name Address	:	Name: Mr. Keshav Punj. Address: Post Box. 25, PSL Campus, vapi kachigam Road, KACHIGAM, Daman. Pin : 396210 E-mail: keshavpunj@eplgroup.co.in Mobile: 9820631360 Land Line Number : 0260-2242778
Authorized Person & Residence . Address	:	Name: Pritam Aukta Address: EPL Managers Quarters, Near Kachigam Char Rasta, Village : Kachigam Taluka & District : Daman Pin : 396210 E-mail: ptaukta@eplgroup.co.in Mobile: 9099490303
Hazardous Waste Details	:	Waste name and Qty. 1. Used Oil : 10 Ltr/Year 2. Ink waste : NA 3. Empty Drums : 30 Nos/ Month 4. Cotton Waste : 50 Kg./Year 5. Plastic waste : NA

For EUROCOUSTIC PRODUCTS LTD.

Authorized Sign

Fixed Capital Investment:

Land	:	LEASE	
Building	:	ON LEASE	
Plant & Machinery	:	1,44,76,895 /-	
Total Rs.	:	1,44,76,895/-	

Manufacture Process:

Attached

For EUROCOUSTIC PRODUCTS LTD.

Authorised Signatory

EUROCOUSTIC PRODUCTS LTD.

Kachigam, Daman..

List of Plant and Machinery :

Sr. No.	Machinery	No	Amount
1	CNC Turret Press	1	70,15,750
2	Sheet Metal Folding Machine	1	5,05,276
3	Guillotine Shear	2	8,32,536
4	Press brake	2	9,35,837
5	Power Press	2	8,48,160
6	TIG Welding Machine	1	10,066
7	MIG Welding Machine	2	1,29,503
8	Pillar Drilling Machine	1	3,908
9	Power Hack Saw	1	24,691
10	Power Press	1	77,889
11	Numerically Controlled Press Break	2	15,21,909
12	Circular Saw for MS Pipe Cutting	1	1,44,800
13	Pipe Bending Machine	1	2,21,514
14	Power Press Rolex 25 Ton	1	2,05,020
15	EOT Crane 10 MT	2	8,00,000
16	EOT Crane 15 MT	1	5,50,000
17	EOT Crane 30 MT	1	6,50,000
	Total Rs.	23	1,44,768,95

For EUROCOUSTIC PRODUCTS LTD.

Authorised Signatory



EUROCOUSTIC PRODUCTS LIMITED

PROCESS DESCRIPTION

For the process of Fabrication & Inspection following guidelines are followed as given below:

1. Review of Drawings.
2. Review of relevant standards specifications.
3. Ordering of raw materials i.e. steel, bought-out items with required specification.
4. Inspection of Materials with respects to P.O. Review of documents like Test certificate, In house inspection reports etc.
5. Cutting of plates with CNC machine as per approved drawings.
6. Drilling shall be done by CNC drill machine.
7. Straightening of plates.
8. Tack welding of plates using Jigs- Fixtures / measuring tape / scale by qualified fitters & welders.
9. Before welding edge preparation with the help of grinding or milling machine.
10. Inspection of Tack welded items by Quality Control for dimensions and geometry check.
11. SAW welding of Tacked welded items using semi automatic welding machine.
12. Inspection of welds for defects.
13. NDT test
14. Inspection of fabricated items after final welding.
15. Surface cleaning of fabricated items to relevant standards
16. Applying Specified paint as per requirements.
17. Stenciling or Marking as per drawing.
18. Dispatch

For EUROCOUSTIC PRODUCTS LTD.

Authorised Signatory



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2244767 / 2242989

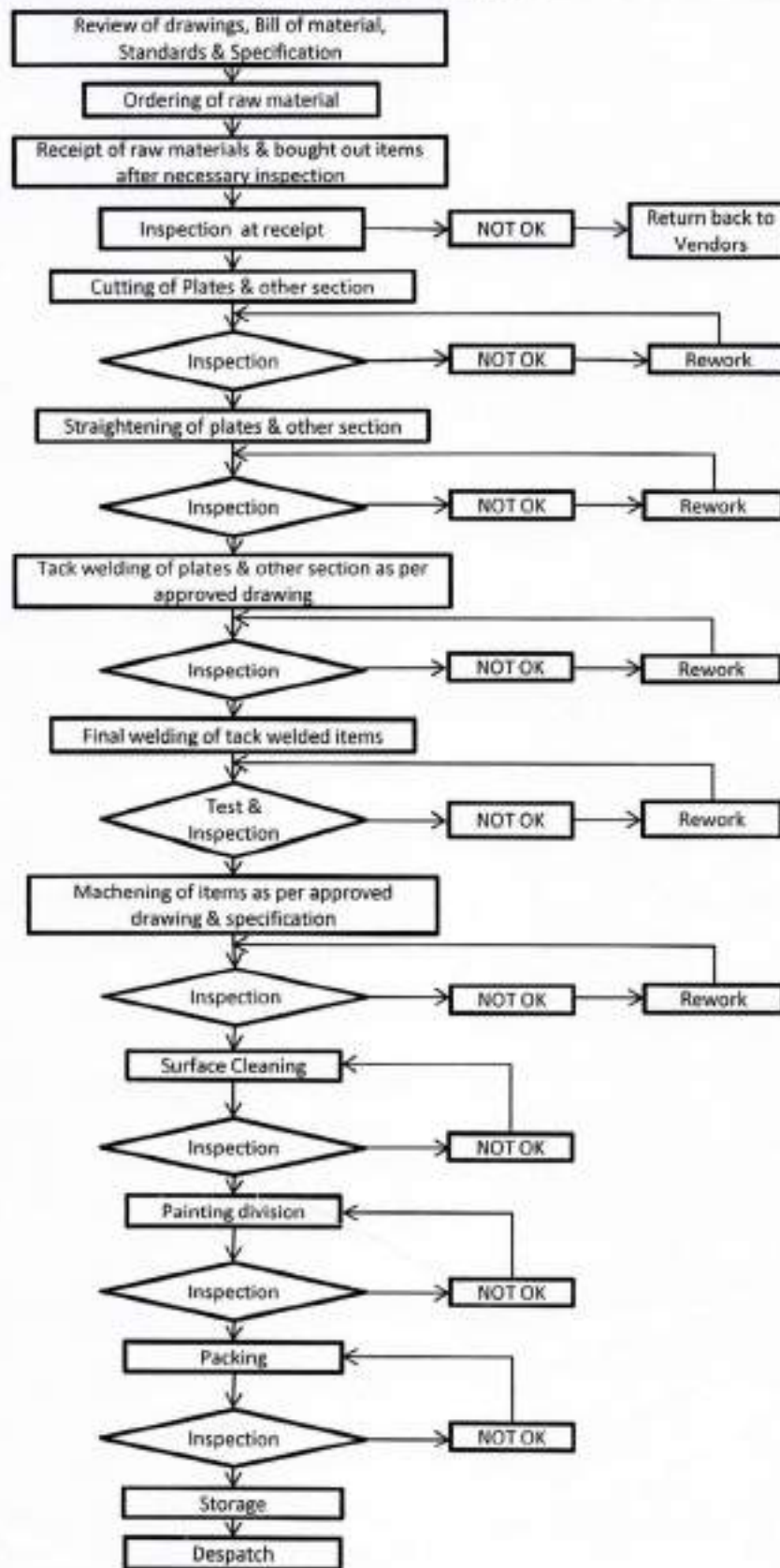


Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com



EUROCOUSTIC PRODUCTS LIMITED DAMAN

PROCESS FLOW CHART



For EUROCOUSTIC PRODUCTS LTD.

Authorised Signatory

EUROCOUSTIC PRODUCTS LTD.

ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

Regd. Office & Works : PSL Campus, Kachigam Char Rasta, Kachigam,
Daman (U.T.) - 396210.

Tel : 0260-2242989 • Telefax: 0260-2242778

Email: works@epimodular.com • Website: www.epimodular.com

Dated: 14/09/2020

To,
The Member Secretary,
Pollution Control Committee,
Daman

Sub: Application for **Establish (Additional Product) under Water & Air Acts-reg**.

Respected Sir,

We are enclosing herewith following documents for **Establish (Additional Product) under Water & Air**.

- Receipt of application number 709801.
- Consent fee under Water & Air Act in the form of demand draft in favor of "Pollution Control Committee" payable of ₹15,000/- , vide D.D. No.048781, dated 11/09/2020, HDFC Bank
- Declaration details of capital investment including land, building and plant & machinery without depreciation

For Eurocoustic Products Ltd.

General Manager

RECEIVED

14/09/2020

Pollution Control Committee

Corporate Office : PSL Towers, 515, Mahatma Road, Marol, Andheri (East), Mumbai - 400 059. Tel: 022-6644 7777 • Email: info@epimodular.com

Branches : Dn. and, Outpost, S. Nagar, Varanasi

EXPORT & IMPORT

Amritsar Bangalore Bhubaneswar Chennai Delhi Hyderabad Jalandhar Kochi
amritsar@epimodular.com bangalore@epimodular.com bhubaneswar@epimodular.com chennai@epimodular.com delhi@epimodular.com hyderabad@epimodular.com jalandhar@epimodular.com kochi@epimodular.com
 Kolkata MP Pune UP Vizag



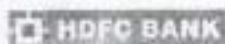
Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1st Floor, Udyog Bhavan, Bhenslore, Nani Daman

ONLINE CONSENT MANAGEMENT AND MONITORING SYSTEM

Acknowledgement Receipt

Name	:-	Eurocoustic Products Limited	Application No.	:-	709801
Address	:-	Sr. No.355, Kachigam Char Rasta, Village-Kachigam, Nani Daman			
Application Date	:-	12/09/2020	Category	:-	ORANGE
Application Type	:-	CTE-Water and Air-expan	Email Address	:-	hrdaman@psiltd.co.in
Contact No.	:-	91-9820631360	File No.	:-	

DD No./Cheque No.	Date	Amount(In Rs.)	Bank Name	Branch Name/Address
048781	11/09/2020	15000.0	HDFC	Vapi



AC PAYEE ONLY
NOT NEGOTIABLE

DEMAND DRAFT
VALID FOR 3 MONTHS ONLY
PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD

11092020
0000000000

ON DEMAND PAY THE POLLUTION CONTROL COMMITTEE, DAMAN

Or Order

Ruppes FIFTEEN THOUSAND ONLY.

या उपर्युक्त आदेश पर

रुपये

₹

₹15,000.00

FC EUROCOUSTIC PRODUCTS LTD
FOR VALUE RECEIVED

For HDFC BANK LTD.

CHALA ROAD
VAPI - 396191

REF. No. 017013061000

ISSUING BRANCH

Printed Name of Branch

THORISIA SIGNATURES

Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

ONLINE CONSENT MANAGEMENT AND MONITORING SYSTEM

Acknowledgement Receipt

Name	:-	EUROCOUSTIC PRODUCTS LTD	Application No.	:-	1211736
Address	:-	EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.			
Application Date	:-	01/06/2022	Category	:-	ORANGE
Application Type	:-	CTE-Water and Air-expan	Email Address	:-	hrdaman@cplgroup.co.in
Contact No.	:-	0260-2242778	File No.	:-	

DD No./Cheque No.	Date	Amount(In Rs.)	Bank Name	Branch Name/Address
048781	11/09/2020	15000.0	HDFC	Daman

ADDITIONAL PROJECT REPORT

Name of the Company	:	EUROCOUSTIC PRODUCTS LIMITED
Address	:	KACHIGAM CHAR RASTA , Survey No 355, KACHIGAM DAMAN (UT) - 396210
Constitution	:	Public Ltd.
Manufacturing Items with production capacity	:	<u>Additional Product:</u> FBEC COATING OF REBAR 35000 MT /YEAR
Power Requirement	:	1200 KVA

List of Raw Material:

Sr. No.	Name of Raw Materials	Qty.
	STEEL SHOTS	9KG/MT
	STEEL GRID	9KG/MT
	EPOXY POWDER	8 KG/MT

List of Plant & Machinery

Sr. No.	Machinery	No	Amount
1.	CONVEYOUR	3	35,00,000
2.	SHOT BLASTER	2	60,00,000
3.	INDUCTION HEATER	2	70,00,000
4.	EPOXY BOOTH	1	30,00,000
5.	COOLING ZONE	1	15,00,000
6.	EOT CRAIN (10 TON)	2	50,00,000
7.	AIR COMPRESSOR	2	10,00,000
8.	AIR RECEIVER TANK	2	3,00,000
9.	DUST COLLECTOR OF SHOT BLASTER	2	30,00,000
10.	DUST COLLECTOR OF EPOXY BOOTH	1	17,00,000
11.	COOLING TOWER	3	10,00,000

For Eurocoustic Products Ltd.

(PRITAM KUMAR)
General Manager

No. PCC/DDD/Reject/869553

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 04/06/2022

To

EUROCOUSTIC PRODUCTS LTD

EPL Campus, Survey No.355, Near Kachigam Char Rasta, Kachigam, Daman.

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 869553 Application Date 09/04/2021

With reference to the above cited subject and application dated 09/04/2021 through OCMMS Application No. 869553 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : Land Lease Agreement Expired

04/06/2022

Member Secretary
Pollution Control Committee
DD & DNH.

Rebate

Annex - XVI

No. PCC/DDD/Reject/709801

Office of the Member Secretary,
Pollution Control Committee,
DD and DNH, Daman.

Date : 13/07/2022

To

Eurocoustic Products Limited
Sr. No.355, Kachigam Char Rasta, Village-Kachigam,Nani Daman

Subject : Grant of CTE under Water/Air Acts-Reg.

Ref : Your Application No. 709801 Application Date 12/09/2020

With reference to the above cited subject and application dated 12/09/2020 through OCMMS Application No. 709801 for CTE. It is to inform you that, your application is not considered by the Pollution Control Committee, DD & DNH for the below mentioned reasons / lack of below mentioned details / documents. Hence, your application is hereby returned.

Reasons for rejection : The lease agreement for the land has already been expired, therefore the application is rejected.

Member Secretary
Pollution Control Committee
DD & DNH,



WO No. EPL/DMN/001

Date : 04 August 2022

M/s. PSL Corrosion Control Services Ltd
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman (UT) 396210
GST NO.: 26AAACP7600C12X

Kind Attn : Mr K.V. Bulchandani – Director

Sub : Work Order for Fusion Bonded Epoxy Coating to reinforcing steel bars supplied by us.
Ref : Our various communication of the subject.

Dear Sir,

We are pleased to issue this Work Order for doing the job of Fusion Bonded Epoxy coating for reinforcement steel bars being supplied by us. The Coating Rates, terms and conditions are as under:

1. (A) Coating Material Sizes:

S/L NO.	Diameter
1	40 mm
2	36 mm
3	32mm
4	25mm
5	20mm
6	16mm
7	12mm
8	10mm
9	8mm

(B) Couplers :

2. Rate:

- (A) Rs. 850.00 per MT for all dia.
(B) Rs. 10.00 per pc.

3. Terms & Conditions:

1	Taxes & Duties	IGST @ 12% will be paid extra on above rates.
2	Transportation	Will be handled by us



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 210
Phone: +91 260 2266767 / 2262989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

**EUROCOUSTIC
PRODUCTS
LIMITED**

WO No. EPL/DMN/002

Date : 04 August 2022

M/s. PSL Corrosion Control Services Ltd
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman (UT) 396210
GST NO.: 26AAACP7600C12X

Kind Attn : Mr K.V. Bulchandani – Director

Sub : Work Order for Fabrication Job work of Steel Structure on Steel supplied by us.
Ref : Our various communication of the subject.

Dear Sir,

We are pleased to issue this work order for doing the Job of Steel structural on steel being supplied by us. The Job work Rates, terms and conditions are as under. Job to be started with immediate effect.

1. Job work for Fabricated steel structure
2. Job work charges Rs. 750/- per MT
3. Terms & Conditions:

1	Taxes & Duties	IGST @ 12% will be paid extra on above rates
2	Transportation	Will be handled by us
3	Consumable	We shall provide raw material, consumable on the basis of consumption pattern worked out by both of us.
4	Diesel Consumption	In absence of Electricity power supply, we will supply Diesel for D G Set & Earth Moving Equipments.
5	Loading/Unloading	Charges for unloading of and loading of material are included in the price..
6.	Payment Terms	Payment shall be released within one week from the date of your invoice
7.	Delivery	Within one to two days from the from the date of receipt of materials at your plant
8.	Quantity	Approx. 600 MT. The quantity will be confirmed on weekly basis
9.	Validity of Rates	12 months from the date of this WO.
10.	Billing & dispatch address:	M/s. Eurocooustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 36210



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 210
Phone: +91 260 2264767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

		GST No. 26AAACE096R129
11	Contact	Mr. Laxmikant / Mr Xavier Email: laxmikant@epigroup.co.in
12	Job work Contract	Steel will be sent to your Plant in trailer for JOB WORK Fabricated steel structure to be dispatched to our above site after JOB WORK.

Thanking you,

Yours faithfully,

For Eurocoustic Products Limited



Authorised Signatory

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0280) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. 26AAACP7600C1ZX PAN AAACP7600C State Code 26				Challan No.: CCS/JW/057 Date : 20.12.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCCOUS TIC PRODUCTS LTD (INFRA DIV)							
Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No. 26AAACE0096R129							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure Pin 1 No	73089010	MT		29.930	72,200.00	21,60,946.00
2	Welding / Jobwork charges @Rs. 750/- per M. Shapoorji Dr. Ambedkar Statue	998873	MT			750.00	22,448.00
Total Assessable Value							21,83,394.00
Consignee Name:				CGST @ 9%		1,96,505.00	
C.R. No. Date :				UTGST @ 9%		1,96,505.00	
Vehicle No. MH46BL/0894				Total IGST			
Material returning after doing job work				Grand Total -->		25,76,404.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

57
20/12
✓

**EUROCOUSTIC
PRODUCTS
LIMITED**

WO No: EPL/DMN/002

Date : 04 August 2022

M/s. PSI Corrosion Control Services Ltd
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman, (UT) 36210
GST NO.: 26AAAC97600C1Z8

Kind Attn: Mr K.V. Bulchandani - Director

Sub: Work Order for Fabrication job work of Steel Structure on Steel supplied by us.
Ref: Our various communication of the subject.

Dear Sir

We are pleased to issue this work order for doing the job of Steel structural on steel being supplied by us. The Job work Rates, terms and conditions are as under. Job to be started with immediate effect.

1. Job work for Fabricated steel structure
2. Job work charges Rs. 250/- per MT
3. Terms & Conditions:

1.	Taxes & Duties	IGST @ 12% will be paid extra on above rates
2.	Transportation	Will be handled by us
3.	Consumable	We shall provide raw material, consumable on the basis of consumption pattern worked out by both of us.
4.	Diesel Consumption	In absence of Electricity power supply, we will supply Diesel for D/G Set & Earth Moving Equipments.
5.	Loading/Unloading	Charges for unloading of and loading of material are included in the price.
6.	Payment Terms	Payment shall be released within one week from the date of your invoice
7.	Delivery	Within one to two days from the from the date of receipt of materials at your plant
8.	Quantity	Approx. 600 MT. The quantity will be confirmed on weekly basis
9.	Validity of Rates	12 months from the date of this WO.
10.	Billing & dispatch address	M/s. Eurocoustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 36210



Corporate Office
1. Anandity, Unit No. 501/506, Fifth Floor,
Salad Plot, Andheri - Vashi Road,
Off. Salda Plot, Andheri - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 362 210
Phone: +91 260 2264767 / 2262989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

	GST No. 26AAACE0096R1Z9
11 Contact	Mr. Laxmikant / Mr Xavier Email: laxmikant@epigroup.co.in
12 Job work Contract	Steel will be sent to your Plant in trailer for JOB WORK Fabricated steel structure to be dispatched to our above site after JOB WORK.

Yours faithfully,

For Laxmikant Products Limited:



Authorized Signatory

100



EUROCOUSTIC PRODUCTS LIMITED

PO No. DMNFBEC/22-23/381

DATE: 01 February 2023

M/s. PSL Corrosion Control Services Limited
Survey No. 377/2, Near Zari Causeway,
Kachigam, Daman Dadra and Nagar Haveli and
Daman and Diu - 395210
GST NO.: 26AAACP7000C12X

Kind Attn: Mr. K.V. Bulchandani - Director

SUB: Work Order for Fusion Bonded Epoxy Coating to reinforcing steel bars supplied by us.

Ref: Our various communication on the subject

Dear Sir,

We are pleased to issue this Work Order for doing the job of Fusion Bonded Epoxy coating for reinforcement steel bars being supplied by us. The Coating Rates, terms and conditions are as under. Job to be started with immediate effect.

(1) COATING MATERIAL SIZES:

SR.NO.	Diameter
1	40 mm
2	36 mm
3	32mm
4	25mm
5	20mm
6	16mm
7	12mm
8	10mm
9	8mm

(2) COATING RATES (EX-PLANT):

Rs.1,200. 00 per MT for all sizes

(3) TERMS & CONDITIONS:

1	Taxes & Duties	IGST @ 12% will be paid extra on above rates
2	Transportation	Will be handled by us
3	Coating Material	We shall supply Coating raw material (Epoxy powder, Steel shots & grit) on the basis of consumption pattern worked out by both of us.
4	Electricity charges	Electricity payment for the unit consumed shall be paid by us.
5	Loading/Unloading	Charges for unloading of bare bars and loading of coated bars are included in the price.
6	Payment Terms	Payment shall be released within one week from the date of your invoice
7	Delivery	Within two to three days from the from the date of receipt of bare bar at your plant
8	Quantity	Approx. 6000 to 8000 MT per month. The quantity will be confirmed on weekly basis.
9	Validity of Rates	12 months from the date of this WO.
10	Billing & dispatch address:	M/s. Eurocoustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 395210 GST No. 28AAACE0095R129



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Salimnaka, Mumbai - 400 072



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (UT) - 396 220

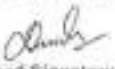


Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in

11	Contact	Mr. Pankaj Sinha - Mobile : 94289 56595 Email: pankajsinha@eurogroup.co.in
12	Job work Contract	Steel will be sent to your Plant in trailer lots for JOB WORK of FUSION BONDED EPOXY COATING. Coated bars to be dispatched to our above site after COATING.

Thanking you,

Yours faithfully,
For Eurocoustic Products Limited


Authorized Signatory

PSL Corrosion Control Services Limited

Survey No. 377/2, Near Zari Causeway, Kachigam, Daman - UT - 396210

State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26

Ph. No. : 2240096 Email : pslltd@pslltd.co.in

GST NO. : 26AAACP7600C12X

CIN : U74899001393PLC004666

PAN No. : AAACP7600C

Tax Invoice

(TRANSLATE FOR CONSIGNER)

e-Invoice

IME : 579a3756a87f95416c5a63c5d25630b130033e0a8fa2018a4e-
85e90100a062a2
Ack No. : 142212848371225
Ack Date : 25-Nov-2022



Invoice No. : STR/029	Date : 25-Nov-2022	Details of Transporter	
e-Way Bill No. :	Date :	Transport :	
Challan No. :	Date :	LR No. :	Date :
PO No. : EPL/DMN/002	Date : 4-Aug-2022	Vehicle No. :	
WVC No. :	Date :	Place of Supply : Dadra & Nagar Haveli and Daman & Diu	
Project :			

Details of Receiver Billed To :	Detail of Consignee Shipped to :
M/s EUROCOUSTIC PRODUCTS LIMITED Survey No.355, Vapi Kachigam Road, Kachigam,, Daman (UT) 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R179	M/s EUROCOUSTIC PRODUCTS LIMITED Survey No.355, Vapi Kachigam Road, Kachigam,, Daman (UT) 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R179

No.	Description of Goods / Service	HSN / SAC	Unit	Qty. Nos.	Qty. M.T.	Rate Per ₹	Amount ₹
1	JOB WORK FOR FABRICATED STEEL STRUCTURE As Per Attached Est.	9903173	MTS	592.4360		750.00	4,44,327.00
Total				592.4360			4,44,327.00

Remark : E & O.E	CGST - Payable 26,659.62
SUBJECT TO DAMAN JURISDICTION	UTGST - Payable 26,659.62
Total Invoice Value in Words : Rupees Four Lakh Ninety Seven Thousand Six Hundred Forty Six Only.	Round Off (-) 0.24
	Total Invoice Value ₹ 4,97,646.00

We declare that this invoice shows the actual price of the goods mentioned and that all particulars are true and correct.

PSL Corrosion Control Services Limited

TERMS & CONDITIONS

Prepared By

Verified By

Authorized Signatory

Registered Office: Survey No 377/2 Near Zari Causeway Kachigam Daman - 396210

PSL CCS - Daman

Material Despatch to EPL

Challan No.	Date	Challan Quantity (MT)
CCS/JW/001	07.08.22	16.284
CCS/JW/002	07.08.22	14.076
CCS/JW/003	08.08.22	18.131
CCS/JW/004	13.08.22	18.069
CCS/JW/005	13.08.22	19.867
CCS/JW/006	13.08.22	22.041
CCS/JW/007	13.08.22	22.775
CCS/JW/008	13.08.22	25.120
CCS/JW/009	17.8.22	7.741
CCS/JW/010	17.8.22	16.582
CCS/JW/011	18.8.22	16.645
CCS/JW/012	20.8.22	20.405
CCS/JW/013	24.8.22	21.055
CCS/JW/014	26.8.22	8.344
CCS/JW/015	29.8.22	29.914
CCS/JW/016	29.8.22	29.906
CCS/JW/017	29.8.22	13.025
CCS/JW/018	30.08.22	28.787
CCS/JW/019	12.9.22	26.756
CCS/JW/020	13.9.22	25.686
CCS/JW/021	13.9.22	18.539
CCS/JW/022	14.9.22	7.900
CCS/JW/023	15.9.22	18.497
CCS/JW/024	22.9.22	29.060
CCS/JW/025	24.9.22	14.827
CCS/JW/026	28.9.22	29.937
CCS/JW/027	28.9.22	31.896
CCS/JW/028	28.9.22	12.204
CCS/JW/029	3.10.22	16.616
CCS/JW/030	4.10.22	11.741
Total		592.436

✓ a
Dr

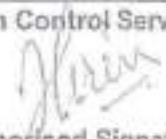
RSL CCS - Daman

Material Despatch to EPL

Challan No.	Date	Challan Quantity (MT)	NCC - SMC (SATIS)	KEC	TPL Parliament	Shapoorji Dadar	RYSN WTC
CCS/JW/001	07.08.22	16.284	16.284				
CCS/JW/002	07.08.22	14.076	14.076				
CCS/JW/003	08.08.22	18.131	18.131				
CCS/JW/004	13.08.22	18.069	18.069				
CCS/JW/005	13.08.22	19.867	19.867				
CCS/JW/006	13.08.22	22.041		22.041			
CCS/JW/007	13.08.22	22.775		22.775			
CCS/JW/008	13.08.22	25.120		25.120			
CCS/JW/009	17.8.22	7.741	7.741				
CCS/JW/010	17.8.22	16.582	16.582				
CCS/JW/011	18.8.22	16.645	16.645				
CCS/JW/012	20.8.22	20.405	20.405				
CCS/JW/013	24.8.22	21.065			21.065		
CCS/JW/014	26.8.22	8.344				8.344	
CCS/JW/015	29.8.22	29.914		29.914			
CCS/JW/016	29.8.22	29.906		29.906			
CCS/JW/017	29.8.22	13.025					13.025
CCS/JW/018	30.08.22	28.787		28.787			
CCS/JW/019	12.9.22	26.756		26.756			
CCS/JW/020	13.9.22	25.686		25.686			
CCS/JW/021	13.9.22	18.539				18.539	
CCS/JW/022	14.9.22	7.900				7.900	
CCS/JW/023	15.9.22	18.497				18.497	
CCS/JW/024	22.9.22	29.060				29.060	
CCS/JW/025	24.9.22	14.827				14.827	
CCS/JW/026	28.9.22	29.937				29.937	
CCS/JW/027	28.9.22	31.896				31.896	
CCS/JW/028	28.9.22	12.204		12.204			
CCS/JW/029	3.10.22	16.616				16.616	
CCS/JW/030	4.10.22	11.741		11.741			
Total		592.436	147.800	234.930	21.065	175.616	13.025

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/001 Date : 07.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.284	73,500.00	1,196,874.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	12,213.00
Total Assessable Value							1,209,087.00
Carrier's Name :				CGST @ 9%		108,818.00	
L.R. No. Date :				UTGST @ 9%		108,818.00	
Vehicle No. : MH46BB 4096				Total IGST			
				Grand Total ->		1,426,723.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

7/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/002 Date : 07.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		14.076	73,500.00	1,034,586.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	10,557.00
Total Assessable Value							1,045,143.00
Carrier's Name :				CGST @ 9%		94,063.00	
L R. No. Date :				UTGST @ 9%		94,063.00	
Vehicle No. : NL01AC 8008				Total IGST			
				Grand Total ->		1,233,269.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

02
217

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

878
03

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
Dadra and Nagar Haveli and Daman and Diu - 396 210
Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26						Challan No.: CCS/JW/004 Date : 13.08.2022	
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No. 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.069	73,500.00	1,328,072.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	13,552.00
Total Assessable Value							1,341,624.00
Carrier's Name :				CGST @ 9%		120,746.00	
L R. No. Date :				UTGST @ 9%		120,746.00	
Vehicle No. : NL01AD Q574				Total IGST			
Material returning after doing job work				Grand Total →		1,583,116.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

04
13/10

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslocs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/005 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		19.867	73,500.00	1,460,225.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	14,900.00
Total Assessable Value							1,475,125.00
Carrier's Name :				CGST @ 9%		132,761.00	
L R. No. Date :				UTGST @ 9%		132,761.00	
Vehicle No. : MH46BM 8733				Total IGST			
Material returning after doing job work				Grand Total →		1,740,647.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

05
13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/006 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		22.041	75,395.00	1,661,781.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	16,531.00
Total Assessable Value							1,678,312.00
Carrier's Name :				CGST @ 9%		151,048.00	
L R. No. : Date :				UTGST @ 9%		151,048.00	
Vehicle No. : MH43BG 5000				Total IGST			
Material returning after doing job work				Grand Total ->		1,980,408.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/007 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R129							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		22.775	75,395.00	1,717,121.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	17,081.00
Total Assessable Value							1,734,202.00
Carrier's Name :				CGST @ 9%		156,078.00	
L R. No. Date :				UTGST @ 9%		156,078.00	
Vehicle No. : MH43BG 1001				Total IGST			
Material returning after doing job work				Grand Total →		2,046,358.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

27
13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/008 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		25.120	75,395.00	1,893,922.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	18,840.00
Total Assessable Value							1,912,762.00
Carrier's Name :				CGST @ 9%		172,149.00	
L R. No. Date :				UTGST @ 9%		172,149.00	
Vehicle No. : MH23AU 1978				Total IGST			
Material returning after doing job work				Grand Total -->		2,257,060.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/009 Date : 17.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R129							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		7.741	73,500.00	568,964.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	5,806.00
Total Assessable Value							574,770.00
Carrier's Name :				CGST @ 9%		51,729.00	
L R. No. Date :				UTGST @ 9%		51,729.00	
Vehicle No. : MH46BM 8490				Total IGST			
				Grand Total -->		678,228.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

29

17/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - psccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/010 Date : 17.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.582	73,500.00	1,218,777.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	12,437.00
Total Assessable Value							1,231,214.00
Carrier's Name :				CGST @ 9%		110,809.00	
L R. No. Date :				UTGST @ 9%		110,809.00	
Vehicle No. : MH46BM 6157				Total IGST			
Material returning after doing job work				Grand Total -->		1,452,832.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

10
17/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/011 Date : 18.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.645	73,500.00	1,223,408.00
2	Fabrication/ Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	12,484.00
Total Assessable Value							1,235,892.00
Carrier's Name :				CGST @ 9%		111,230.00	
L R. No. Date :				UTGST @ 9%		111,230.00	
Vehicle No. : MH46BU 2634				Total IGST			
				Grand Total →		1,458,352.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

11
18/8

**PSL CORROSION CONTROL SERVICES LIMITED**

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - psiccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/012 Date : 20.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		20.405	73,500.00	1,499,768.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	15,304.00
Total Assessable Value							1,515,072.00
Carrier's Name :				CGST @ 9%		136,356.00	
L R. No. Date :				UTGST @ 9%		136,356.00	
Vehicle No. : MH46BM 6157				Total IGST			
				Grand Total →		1,787,784.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd. (Authorised Signatory)			

12
20/8



PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - psloccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/013 Date : 24.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		21.065	69,500.00	1,464,018.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : TPL - Parliament - Delhi	998873	MT			750.00	15,799.00
Total Assessable Value							1,479,817.00
Carrier's Name :				CGST @ 9%		133,184.00	
L R. No. Date :				UTGST @ 9%		133,184.00	
Vehicle No. : MH46BM 6157				Total IGST			
Material returning after doing job work				Grand Total →		1,746,185.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

13
24/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/014 Date : 26.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		8.344	69,200.00	577,405.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	6,258.00
Total Assessable Value							583,663.00
Carrier's Name :				CGST @ 9%		52,530.00	
L R. No. Date :				UTGST @ 9%		52,530.00	
Vehicle No. : GJ15AT 3650				Total IGST			
				Grand Total →		688,723.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

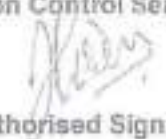
14
26/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psloccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/015 Date : 29.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.914	75,395.00	2,255,366.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	22,436.00
Total Assessable Value							2,277,802.00
Carrier's Name :				CGST @ 9%		205,002.00	
L R. No. Date :				UTGST @ 9%		205,002.00	
Vehicle No. : MH46AR 7726				Total IGST			
				Grand Total →		2,687,806.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

15
29/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX				Challan No.: CCS/JW/016			
PAN : AAACP7600C				Date : 29.08.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV)							
Address : Survey No. 355, Vapi Kachigam Road,							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.906	75,395.00	2,254,763.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	22,430.00
Total Assessable Value							2,277,193.00
Carrier's Name :				CGST @ 9%		204,947.00	
L.R. No. Date :				UTGST @ 9%		204,947.00	
Vehicle No. : MH46AR 2971				Total IGST			
Material returning after doing job work				Grand Total →		2,687,087.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

29/8/22

16

29/8/22

29/8/22

**PSL CORROSION CONTROL SERVICES LIMITED**

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

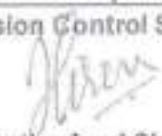
GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/017 Date : 29.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		13.025	68,700.00	894,818.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : RYSN - WTC - Delhi	998873	MT			750.00	9,769.00
Total Assessable Value							904,587.00
Carrier's Name :				CGST @ 9%		81,413.00	
L R. No. Date :				UTGST @ 9%		81,413.00	
Vehicle No. : RJ14GG 8061				Total IGST			
				Grand Total -->		1,067,413.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				 (Authorised Signatory)			

29/8/2022

29/8/2022

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/018 Date : 30.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		28.787	75,395.00	2,170,396.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	21,590.00
Total Assessable Value							2,191,986.00
Carrier's Name :				CGST @ 9%		197,279.00	
L R. No. Date :				UTGST @ 9%		197,279.00	
Vehicle No. : MH46AR 2971				Total IGST			
				Grand Total →		2,586,544.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

PSL CORROSION CONTROL SERVICES LTD.

18
30/8/22
H

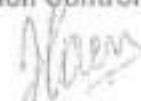


PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 395 210

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/019 Date : 12.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		26.756	75,395.00	2,017,269.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	20,067.00
Total Assessable Value							2,037,336.00
Carrier's Name : L R. No. : Vehicle No. : NL01AD 4142				CGST @ 9% UTGST @ 9% Total IGST		183,360.00 183,360.00	
Material returning after doing job work				Grand Total →		2,404,056.00	
				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

12/9/21
19

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslocs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/020 Date : 13.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		25.686	75,395.00	1,936,596.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	19,265.00
Total Assessable Value							1,955,861.00
Carrier's Name :				CGST @ 9%		176,027.00	
L R. No. Date :				UTGST @ 9%		176,027.00	
Vehicle No. : MH46AF 9408				Total IGST			
Material returning after doing job work				Grand Total -->		2,307,915.00	
				For PSL Corrosion Control Services Ltd.		 (Authorised Signatory)	

92

13/09/24

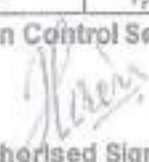
5

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/021 Date : 13.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No. : 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.539	69,200.00	1,282,899.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	13,904.00
Total Assessable Value							1,296,803.00
Carrier's Name :				CGST @ 9%		116,712.00	
L R. No. Date :				UTGST @ 9%		116,712.00	
Vehicle No. : DD01H 9282				Total IGST			
				Grand Total →		1,530,227.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

21

13/9/22

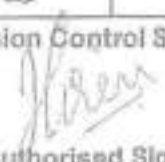
9

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psliccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/022 Date : 14.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		7.900	69,200.00	546,680.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	5,925.00
Total Assessable Value							552,605.00
Carrier's Name :				CGST @ 9%		49,734.00	
L R. No. Date :				UTGST @ 9%		49,734.00	
Vehicle No. : MH48AG 9457				Total IGST			
Material returning after doing job work				Grand Total →		652,073.00	
				For PSL Corrosion Control Services Ltd.			
				 (Authorised Signatory)			

22

14/9/22

f

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@pslld.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/023 Date : 15.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.497	69,200.00	1,279,992.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	13,873.00
Total Assessable Value							1,293,865.00
Carrier's Name :				CGST @ 9%		116,448.00	
L.R. No. Date :				UTGST @ 9%		116,448.00	
Vehicle No. : GJ06AX 8034				Total IGST			
Material returning after doing job work				Grand Total →		1,526,761.00	
				For PSL Corrosion Control Services Ltd.		 (Authorised Signatory)	

15/9/24

23

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/024 Date : 22.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.060	69,200.00	2,010,952.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	21,795.00
Total Assessable Value							2,032,747.00
Carrier's Name :				CGST @ 9%		182,947.00	
L R. No. : Date :				UTGST @ 9%		182,947.00	
Vehicle No. : MH46BU 0893				Total IGST			
Material returning after doing job work				Grand Total →		2,398,641.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

22/9/22

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/026 Date : 24.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		14.827	69,200.00	1,026,028.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	11,120.00
Total Assessable Value							1,037,148.00
Carrier's Name :				CGST @ 9%		93,343.00	
L.R. No. : Date :				UTGST @ 9%		93,343.00	
Vehicle No. : MH46BF 3555				Total IGST			
Material returning after doing job work				Grand Total -->		1,223,834.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

25

24/9/22

8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/026 Date : 28.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.937	69,200.00	2,071,640.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	22,453.00
Total Assessable Value							2,094,093.00
Carrier's Name :				CGST @ 9%		188,468.00	
L R. No. Date :				UTGST @ 9%		188,468.00	
Vehicle No. : MH46BU 0894				Total IGST			
Material returning after doing job work				Grand Total -->		2,471,029.00	
				For PSL Corrosion Control Services Ltd.			
				(Authorised Signatory)			

26

28/09/22

9

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
Dadra and Nagar Haveli and Daman and Diu - 396 210
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AACCP7600C State Code : 26				Challan No.: CCS/JW/027 Date : 28.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		31.896	69,200.00	2,207,203.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	23,922.00
Total Assessable Value							2,231,125.00
Carrier's Name :				CGST @ 9%		200,801.00	
L R. No. Date :				UTGST @ 9%		200,801.00	
Vehicle No. : MH46BU 0893				Total IGST			
Material returning after doing job work				Grand Total -->		2,632,727.00	
				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

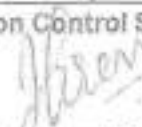
27

23/07/22

2

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 3772, Zari Causeway, Kachigam, Daman (U.T.) 396210
Dadra and Nagar Haveli and Daman and Diu - 396 210
Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26						Challan No.: CCS/JW/028 Date : 28.09.2022	
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		12.204	75,395.00	920,121.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	9,153.00
Total Assessable Value							929,274.00
Carrier's Name :				CGST @ 9%		83,635.00	
L R, No. Date :				UTGST @ 9%		83,635.00	
Vehicle No. : GJ15UU 2150				Total IGST			
Material returning after doing job work				Grand Total →		1,096,544.00	
				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

PS

25/9/24

3

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/029 Date : 03.10.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.616	69,200.00	1,149,827.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	12,462.00
Total Assessable Value							1,162,289.00
Carrier's Name :				CGST @ 9%		104,606.00	
L R. No. Date :				UTGST @ 9%		104,606.00	
Vehicle No. : DD01H 9109				Total IGST			
				Grand Total →		1,371,501.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

PSL CORROSION CONTROL SERVICES LIMITED

03/10/2022

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/030 Date : 04.10.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 356, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		11.741	75,395.00	885,213.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	8,806.00
Total Assessable Value							894,019.00
Carrier's Name :				CGST @ 9%		80,462.00	
L R. No. Date :				UTGST @ 9%		80,462.00	
Vehicle No. : TN41AL 7075				Total IGST			
				Grand Total ->		1,054,943.00	
				For PSL Corrosion Control Services Ltd.			
Material returning after doing job work				(Authorised Signatory)			

PSL CORROSION CONTROL SERVICES LIMITED

80

4/10/22

[Signature]

EPL - Daman

Material sent to CCS for Jobwork

Challan No.	Date	Challan Quantity (MT)	NCC - SMC (SATIS)	KEC	TPL Parliament	Shapoorji Dadar	RYSN WTC
EPL/JW/001	05.08.22	30.360	30.360				
EPL/JW/002	05.08.22	18.131	18.131				
EPL/JW/003	06.08.22	18.069	18.069				
EPL/JW/004	06.08.22	27.608	27.608				
EPL/JW/005	07.08.22	33.227	33.227				
EPL/JW/006	07.08.22	20.405	20.405				
EPL/JW/007	08.08.22	22.041		22.041			
EPL/JW/008	08.08.22	22.775		22.775			
EPL/JW/009	09.08.22	25.120		25.120			
EPL/JW/010	10.08.22	21.065			21.065		
EPL/JW/011	11.08.22	8.344				8.344	
EPL/JW/012	12.08.22	29.914		29.914			
EPL/JW/013	12.08.22	29.906		29.906			
EPL/JW/014	13.08.22	28.787		28.787			
EPL/JW/015	14.08.22	13.025					13.025
EPL/JW/016	18.08.22	26.756		26.756			
EPL/JW/017	18.08.22	25.686		25.686			
EPL/JW/018	19.08.22	18.539				18.539	
EPL/JW/019	25.08.22	26.397				26.397	
EPL/JW/020	26.08.22	29.060				29.060	
EPL/JW/021	28.08.22	12.204		12.204			
EPL/JW/022	28.08.22	14.827				14.827	
EPL/JW/023	01.09.22	29.937				29.937	
EPL/JW/024	04.09.22	31.896				31.896	
EPL/JW/025	08.09.22	11.741		11.741			
EPL/JW/026	10.09.22	16.616				16.616	
		592.436	147.8	234.930	21.065	175.616	13.025

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

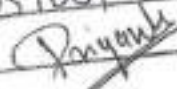
Phone : (0260) 2240096, 2240804 Email - psllccs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/001 Date : 05.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		30.360	73,500.00	22,31,460.00
2	Consumables	8311				3,000.00	91,080.00
Total Assessable Value							23,22,540.00
Carrier's Name :				CGST @ 9%		2,09,029.00	
L.F. No. : _____ Date : _____				UTGST @ 9%		2,09,029.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		27,40,598.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 01

Date 05/08/22

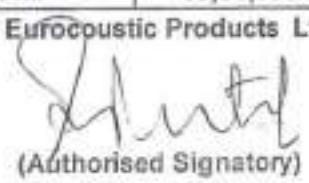
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

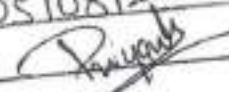
Phone : (0260) 2240096, 2240804 Email - pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26					Challan No.: EPL/JW/002 Date : 05.08.2022		
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		18.131	73,500.00	13,32,629.00
2	Consumables	8311				3,000.00	54,393.00
Total Assessable Value							13,87,022.00
Carrier's Name :				CGST @ 9%		1,24,832.00	
Invoice No. : GJ16AV 0799				UTGST @ 9%		1,24,832.00	
				Total IGST			
				Grand Total -->		16,36,686.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 02

Date 05/08/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psldcs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/003 Date : 06.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		18.069	73,500.00	13,28,072.00
2	Consumables	8311				3,000.00	54,207.00
Total Assessable Value							13,82,279.00
Carrier's Name :				CGST @ 9%		1,24,405.00	
L. No. : _____ Date : _____				UTGST @ 9%		1,24,405.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		16,31,089.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

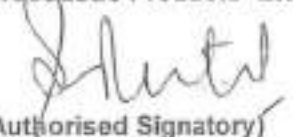
Gate Outward No. 03Date 06/08/22Sign. Rajiv

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

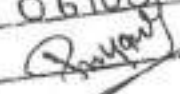
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/004 Date : 06.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		27.608	73,500.00	20,29,188.00
2	Consumables	8311				3,000.00	82,824.00
Total Assessable Value							21,12,012.00
Carrier's Name :				CGST @ 9%		1,90,081.00	
R. No. : Date :				UTGST @ 9%		1,90,081.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total -->		24,92,174.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 04

Date 06/08/22

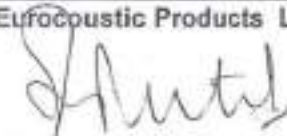
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

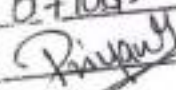
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/005 Date : 07.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
S. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M/S Steel Project : NCC - SMC (SATIS) JV	7208	MT		33.227	73,500.00	24,42,185.00
2	Consumables	8311				3,000.00	99,681.00
Total Assessable Value							25,41,866.00
Carrier's Name :				CGST @ 9%		2,28,768.00	
L.F. No. : _____ Date : _____				UTGST @ 9%		2,28,768.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork						Grand Total --> 29,99,402.00	
						For Eurocoustic Products Ltd.  (Authorised Signatory)	

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 05

Date 07/08/22

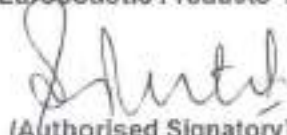
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

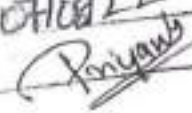
Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/006			
PAN : AAACE0096R				Date : 07.08.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		20.405	73,500.00	14,99,763.00
2	Consumables	8311				3,000.00	61,215.00
Total Assessable Value							15,60,983.00
Carrier's Name :				CGST @ 9%		1,40,488.00	
L No. : _____ Date : _____				UTGST @ 9%		1,40,488.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		18,41,959.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate No. 06

Date: 07/08/22

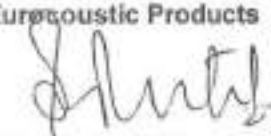
Sig: 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/007 Date : 08.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		22.041	75,395.00	16,61,781.00
2	Consumables	8311				3,000.00	66,123.00
Total Assessable Value							17,27,904.00
Carrier's Name :				CGST @ 9%		1,55,511.00	
Invoice No. : _____ Date : _____				UTGST @ 9%		1,55,511.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		20,38,926.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

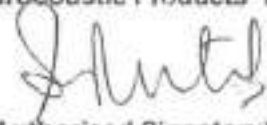
Gate Outward No. 07Dt: 08/08/22S: Payank

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

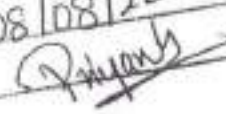
Phone : (0260) 2240096, 2240804 Email - psloccs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/008 Date : 08.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		22.775	75,395.00	17,17,121.00
2	Consumables	8311				3,000.00	68,325.00
Total Assessable Value							17,85,446.00
Carrier's Name :				CGST @ 9%		1,60,690.00	
No. : Date :				UTGST @ 9%		1,60,690.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		21,06,826.00	
				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Genl. Order No. 08

Date 08/08/22

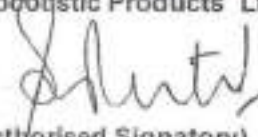
Sign: 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

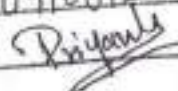
Phone : (0260) 2240096, 2240804 Email - pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/009 Date : 09.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		25.120	75,395.00	18,93,922.00
2	Consumables	8311				3,000.00	75,360.00
Total Assessable Value							19,69,282.00
Carrier's Name : No. : Vehicle No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		1,77,235.00 1,77,235.00	
				Grand Total →		23,23,752.00	
Remarks : Material sending for Jobwork				For Eurocooustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 09

Date 09/08/22

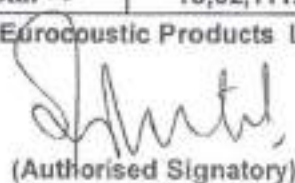
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/010 Date : 10.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : TPL - Parliament Proj. Delhi	7208	MT		21.065	69,500.00	14,64,018.00
2	Consumables	8311				3,000.00	63,195.00
Total Assessable Value							15,27,213.00
Carrier's Name :				CGST @ 9%		1,37,449.00	
No. : _____ Date : _____				UTGST @ 9%		1,37,449.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		18,02,111.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 10

Date 10/08/22

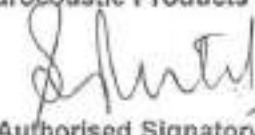
Sign Priyanka

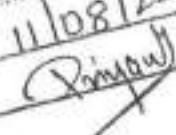
EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/011 Date : 11.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		8.344	69,200.00	5,77,405.00
2	Consumables	8311				3,000.00	25,032.00
Total Assessable Value							6,02,437.00
Carrier's Name : L. No. : V. No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		54,219.00 54,219.00 7,10,875.00	
Remarks : Material sending for Jobwork				Grand Total →		7,10,875.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

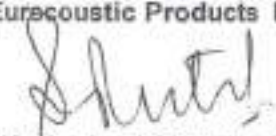
EUROCOUSTIC PRODUCTS LTD. (STR)
 Gate Outward No. 11
 Date 11/08/22
 Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

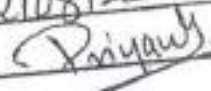
Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/012 Date : 12.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		29.914	75,395.00	22,55,366.00
2	Consumables	8311				3,000.00	89,742.00
Total Assessable Value							23,45,108.00
Carrier's Name :				CGST @ 9%		2,11,060.00	
No. _____ Date :				UTGST @ 9%		2,11,060.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		27,67,228.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STP)

Gate Outward No. 12

Date 12/08/22

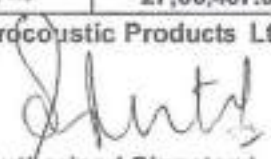
Sign 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R129 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/013 Date : 12.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M.S. Steel Project : KEC - Kochi Metro	7208	MT		29.906	75,395.00	22,54,763.00
2	Consumables	8311				3,000.00	89,718.00
Total Assessable Value							23,44,481.00
Carrier's Name :				CGST @ 9%		2,11,003.00	
L No. _____ Date: _____				UTGST @ 9%		2,11,003.00	
V icle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total -->		27,66,487.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

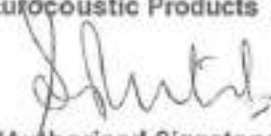
Gate Outward No. 13Date 12/08/22Sign. Priyank

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

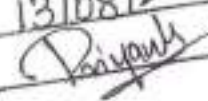
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/014 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		28.787	75,395.00	21,70,396.00
2	Consumables	8311				3,000.00	86,361.00
Total Assessable Value							22,56,757.00
Carrier's Name : L No. : V No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		2,03,108.00 2,03,108.00	
Remarks : Material sending for Jobwork				Grand Total -->		26,62,973.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 14

Date 13/08/22

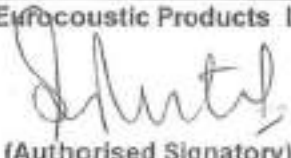
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

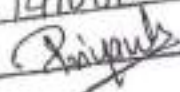
Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/015			
PAN : AAACE0096R				Date : 14.08.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		13.025	68,700.00	8,94,818.00
	Project : RYSN - WTC - Delhi						
2	Consumables	8311				3,000.00	39,075.00
Total Assessable Value							9,33,893.00
Carrier's Name :				CGST @ 9%		84,050.00	
L No. : _____ Date : _____				UTGST @ 9%		84,050.00	
V No. : GJ16AV 0799				Total IGST			
				Grand Total →		11,01,993.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 15

Date 14/08/22

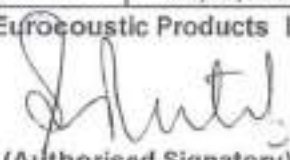
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

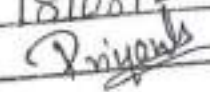
Phone : (0260) 2240096, 2240804 Email - pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/016 Date : 18.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		26.756	75,395.00	20,17,269.00
	Project : KEC - Kochi Metro						
2	Consumables	8311				3,000.00	80,268.00
Total Assessable Value							20,97,537.00
Carrier's Name :				CGST @ 9%		1,88,778.00	
L No. : _____ Date : _____				UTGST @ 9%		1,88,778.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total →		24,75,093.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 16

Date 18/08/22

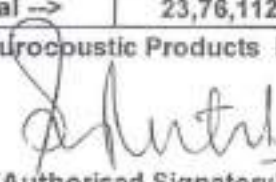
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/017 Date : 18.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		25.686	75,395.00	19,36,595.00
2	Consumables	8311				3,000.00	77,058.00
Total Assessable Value							20,13,654.00
Carrier's Name : No. : Veh No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		1,81,229.00 1,81,229.00	
Remarks : Material sending for Jobwork				Grand Total →		23,76,112.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 17

Date 18/08/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - psiccs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/018 Date : 19.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		18.539	69,200.00	12,82,899.00
2	Consumables	8311				3,000.00	55,617.00
Total Assessable Value							13,38,516.00
Carrier's Name : No. : Veh No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		1,20,466.00 1,20,466.00	
				Grand Total -->		15,79,448.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

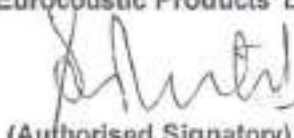
EUROCOUSTIC PRODUCTS LTD. (STR)
 Gate Outward No. 18
 Date 19/08/22
 Sign. Priyanka

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

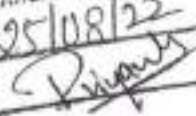
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/019 Date : 25.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No : 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		26.397	69,200.00	18,26,672.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	79,191.00
Total Assessable Value							19,05,863.00
Carrier's Name :				CGST @ 9%		1,71,528.00	
No. : _____ Date : _____				UTGST @ 9%		1,71,528.00	
Veh No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		22,48,919.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 19

Date 25/08/22

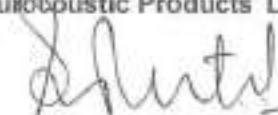
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/020 Date : 26.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		29.060	69,200.00	20,10,952.00
2	Consumables	8311				3,000.00	87,180.00
Total Assessable Value							20,98,132.00
Carrier's Name :				CGST @ 9%		1,88,832.00	
L No. : Date :				UTGST @ 9%		1,88,832.00	
V No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		24,75,796.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 20

Date 26/08/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R129 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/021 Date : 28.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		12.204	75,395.00	9,20,121.00
2	Consumables	8311				3,000.00	36,612.00
Total Assessable Value							9,56,733.00
Carrier's Name :				CGST @ 9%		86,106.00	
Invoice No. : GJ16AV 0799				UTGST @ 9%		86,106.00	
				Total IGST			
				Grand Total -->		11,28,945.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				(Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 21

Date 28/08/22

Sign. [Signature]

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/022 Date : 28.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No. : 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		14.827	69,200.00	10,26,028.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	44,481.00
Total Assessable Value							10,70,509.00
Carrier's Name :				CGST @ 9%		96,346.00	
No. : _____ Date : _____				UTGST @ 9%		96,346.00	
Veh No. : GJ16AV 0799				Total IGST			
				Grand Total -->		12,63,201.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 22

Date 28/08/22

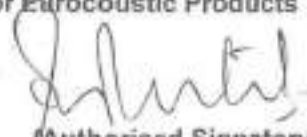
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/023			
PAN : AAACE0096R				Date : 01.09.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		29.937	69,200.00	20,71,640.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	89,811.00
Total Assessable Value							21,61,451.00
Carrier's Name :				CGST @ 9%		1,94,531.00	
No. _____ Date :				UTGST @ 9%		1,94,531.00	
Vch No. : GJ16AV 0799				Total IGST			
				Grand Total -->		25,50,513.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gats Outward No. 23

Date 01/09/22

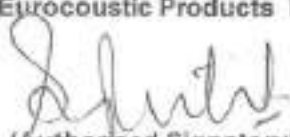
Sign. S. Prigauk

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/024			
PAN : AAACE0096R				Date : 04.09.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		31.896	69,200.00	22,07,203.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	95,688.00
Total Assessable Value							23,02,891.00
Carrier's Name :				CGST @ 9%		2,07,260.00	
L No. : _____ Date : _____				UTGST @ 9%		2,07,260.00	
V No. : GJ16AV 0799				Total IGST			
				Grand Total -->		27,17,411.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 24

Date 04/09/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/025 Date : 08.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		11.741	75,395.00	8,85,213.00
2	Consumables	8311				3,000.00	35,223.00
Total Assessable Value							9,20,436.00
Carrier's Name : No. : Veh No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		82,839.00 82,839.00	
Remarks : Material sending for Jobwork				Grand Total -->		10,86,114.00	
				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 25

Date 08/09/22

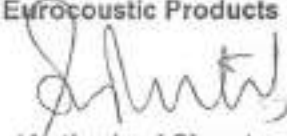
Sign. Priyanka

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

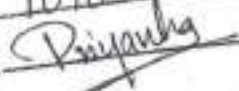
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/026 Date : 10.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zarj Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		16.616	69,200.00	11,49,827.00
2	Consumables	8311				3,000.00	49,848.00
Total Assessable Value							11,99,675.00
Carrier's Name : V. No. : Vehicle No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		1,07,971.00 1,07,971.00	
Remarks : Material sending for Jobwork				Grand Total -->		14,15,617.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 26

Date 10/09/22

Sign. 



Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consolidated Consent and Authorization - Renewal
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent & Authorization No. PCC/DDD/O-1313/WA/AA/KG/99-00/1223300/

Date : 31/12/2022

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:

M/s.PSL CORROSION CONTROL SERVICES LIMITED.

SR. NO.377/2, NEAR ZARI CAUSEWAY, VILLEGE- KACHIGAM, DAMAN.

1. The Consent to **Renewal** is granted for a period upto 31/10/2025 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Epoxy coated materials (No Other Items)	3000 MT/Year

3. Installation Specific Conditions:

- 3.1 The unit should not produce any materials other than the Consent given and should not produce more than the quantity or expanded capacity.
- 3.2 The unit shall not generate any type of trade effluent/waste water from the manufacturing cell of the industrial premises or any fugitive emission during the process.
- 3.3 Hazardous waste generated shall be disposed to registered recycler/re-refiner or to TSDF only.
- 3.4 The unit shall not carry out any kind of washing process of raw materials.
- 3.5 The unit is not permitted to carry out any type of melting process.
- 3.6 The unit shall not be permitted to carry out any kind of pretreatment process like pickling/degreasing/phosphating/powder coating/washing/chemical or acid process.
- 3.7 The unit shall comply with any and all the rules of Plastic Waste (Management and Handling) Rules, 2016.
- 3.8 The industry shall dispose their waste to CHWTSDF or registered recyclers/authorized vendor/registered re-process/pre-processing/co-processing.
- 3.9 The unit shall take necessary steps to control air emissions of D.G. Set to meet PCC norms.
- 3.10 The unit shall operate D. G. Set efficiently so that the emission from the stack shall meet PCC norms.
- 3.11 The D. G. Set is permitted as standby arrangement only.
- 3.12 The unit shall obtain NOC from Central Ground Water Authority (CGWA) for using of ground water.
- 3.13 The unit should not discharge any type of trade effluent or waste water outside the factory premises.
- 3.14 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.
- 3.15 The unit shall not manufacture any product/process which falls under Category-I i.e. RED/BANNED category of notification dated 09/10/2015.
- 3.16 On the expiry of every 2 years, the unit/entrepreneur has to submit authentic certificate informing the PCC that there is no change in products/process/production capacity/any other installation etc.
- 3.17 The unit also needs to submit Audit Report duly certified in prescribed format.
- 3.18 If the unit desires or proposes any changes during the renewal period it is mandatory to intimate the PCC for obtaining the consent for establish/operate for any change etc to be done.

4. Conditions under the Water Act:

- 4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	0.32
2	Cooling	0.3

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	0.006

- 4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter
1	DG Set	125 KVA-1 No.	Diesel	50 Lit/Hr	09

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc, shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)



Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman

CATEGORY – ORANGE

Consent To Establish
{Under the provision/ Rules of below mentioned Environmental Acts}

Consent No. PCC/DDD//O-1313/WA/AA/KG/99-00/818525

Date :11/02/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to :

M/s PSL Corrosion Control Services Limited.

Sr. No.377/2, Near Zari Causeway, Villegge- Kachigam, Daman.

1. The Consent to Establish is granted for a period up to : 24/01/2024
2. The Consent is valid for the manufacture of following items:

Products Manufactured		
Sr. No.	Name of the Products	Maximum Production Qty per Year
1	ANTI CORROSIVE COATING OF STEEL BARS	72000 MT/YEAR

3. Conditions under Water Act:

3.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Kilo litter/day)
1	Domestic	0.32
2	Cooling	0.3
Sr. No.	Generation	Waste Water Generation Quantity (Kilo litter/day)
1	Domestic	0.006

3.2 Trade Effluent. If any; the quality of the treated effluent as per PCC norms mentioned Below;

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30mg/L
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated Effluent outside factor premises. the treated Effluent shall be reused/recycled within the factory premises.

3.4 Sewage Treatment – Domestic effluent shall conform the following standards:

BOD (3 days at 27°C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	less than 0.5 mg/l

3.5. The unit should not produce any materials other than the Consent given and should not produce more than the quantity or expanded capacity.

3.6. The unit shall not generate any type of trade effluent/waste water from the manufacturing cell of the industrial premises or any fugitive emission during the process.

3.7. Hazardous waste generated shall be dispose to registered recycler/re-refiner or to TSDF only.

3.8. The unit shall not carry out any kind of washing process of raw materials.

3.9. The unit is not permitted to carry out any type of melting process.

3.10. The unit shall not be permitted to carry out any kind of pretreatment process like pickling/degreasing/phosphating/powder coating/washing/chemical or acid process.

3.11. The unit shall comply with any and all the rules of Plastic Waste (Management and Handling) Rules, 2016.

3.12. The industry shall dispose their waste to CHWTSDF or registered recyclers/authorized vendor/registered re-process/pre-processing/co-processing.

3.13. The unit shall take necessary steps to control air emissions of D.G. Set to meet PCC norms.

3.14. The unit shall operate D. G. Set efficiently so that the emission from the stack shall meet PCC norms.

3.15. The D. G. Set is permitted as standby arrangement only.

3.16. The unit shall obtain NOC from Central Ground Water Authority (CGWA) for using of ground water.

3.17. The unit should not discharge any type of trade effluent or waste water outside the factory premises. The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.18. The unit shall not manufacture any product/process which falls under Category-I i.e. RED/BANNED category of notification dated 18/12/2021.

3.19. On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate informing the PCC that there is no change in products/process/production capacity/any other installation etc.

3.20. The unit also need to submit Audit Report duly certified in prescribed format.

3.21. If the unit desires or propose any changes during the renewal period it is mandatory

4. Conditions under Air Act:

4.1 The following shall be used as fuel in emission causing installation

Installed Utility	Capacity	Fuel.	Quantity
DG Set	125kva	Diesel	300Ltr/PA

4.2 The flue gas emission through stack attached to emission causing installation shall conform to the following standards:

Sr. No.	Stack No.	Stack attached to	Capacity	Stack height in Meter	Fuel to be used	Permissible Limit
1	1	DG Set	125kva	12	Diesel	ONCE/PA

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10µm) or PM10 µg/m3	100 (24 hours average)
Particulate Matter(size less than 2.5µm) or PM2.5 µg/m3	60 (24 hours average)
Oxides of Nitrogen(NO2) µg/m3	80 (24 hours average)
Oxides of Sulphur (SO2) µg/m3	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

4.5 There shall be no emission other than the permitted installations and the quarterly stack monitoring reports from recognized lab shall be submitted along with the renewal application.

4.6 The applicant shall provide required stack height with the thermic fluid heater using the following formula:

$H = 14 Q^{0.3}$ Where H= total stack height in meters from ground level.

Q= Sulphur dioxide (SO2) emission rate in kg/hr. In no case the stack height shall be less than 11 mtr

4.7 The applicant shall provide necessary control equipments with a minimum stack height of 11 mtrs to meet the SO2 norms.

4.8 Each of the D.G.Sets shall be provided with a stack whose height, should be worked out according to the formula;-

$H = h + 0.2 \text{ capacity of KVA}$

Where h= height of the building in meters where the generator set is installed. OR 9 meters from the ground level, whichever is more, before commencing the operation.

4.9 Adequate mufflers shall be provided to the D.G.Set/s, so that the ambient noise level shall not exceed the limits prescribed below;

(a). Day time	(6AM- 9PM)-	75 dB(A) Leq.
(b). Night time	(9PM- 6 AN)-	70 dB(A) Leq.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/ Renewal under Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 before 30 days of expiry of validity period of Consent.

5.4 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.5 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.6 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.7 If all the machineries listed in the project report are not installed operational consent shall not be granted.

5.8 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

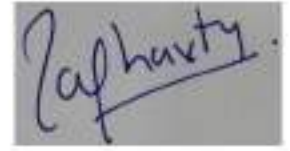
6.0 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.0 The applicant shall comply with any and all the rules of Plastic Waste (Management and Handling) Rules, 2011 dated 4.2.2011.

8.0 The applicant shall not manufacture any products which attracts EIA notification dated 14.9.2006

9.0 If the unit generates hazardous waste during the manufacturing process it shall be disposed off scientifically to the CHWTSDf. The unit shall obtain CHWTSDf membership also.

10.0 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC DD & DNH.



17/02/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman



**Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman**

CATEGORY – ORANGE

**Consolidated Consent and Authorization - New
{Under the provision/ Rules of below mentioned Environmental Acts}**

Consent & Authorization No. PCC/DDD//O-1313/WA/AA/KG/99-00/766855

Date : 11/02/2023

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Authorization in Form 2 under Rule 6.(2) of the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 framed under the Environment (Protection) Act, 1986 (if any) and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to:

M/s. PSL CORROSION CONTROL SERVICES LIMITED.

SR. NO.377/2, NEAR ZARI CAUSEWAY, VILLEGE- KACHIGAM, DAMAN.

1. The Consent to **Operate** is granted for a period upto 28/02/2024 .

2. The Consent is valid for the manufacture of following items:

Sr. No.	Product	Maximum Production Quantity
1	Machinery, equipments and parts thereof	3000 MT/year
2	Fabrication of structural steel items and anti corrosive coating thereof	12000 MT/year

3. Product / Process Specific Conditions:

- 3.1 The unit shall not generate any type of trade effluent/waste water from the manufacturing cell of the industrial premises or any fugitive emission during the process.
- 3.2 Hazardous waste generated shall be disposed off to registered recycler/re-refiner or to TSDF only.
- 3.3 The unit shall not carry out any kind of washing process of raw materials.
- 3.4 The unit is not permitted to carry out any type of melting process.
- 3.5 The unit shall not be permitted to carry out any kind of pretreatment process like pickling/ degreasing/ phosphating/powder coating/ washing/ chemical or acid process.
- 3.6 The unit shall comply with all applicable rules of the Plastic Waste Management Rules, 2016 (as amended).
- 3.7 The industry shall dispose their waste to CHWTSDf or registered recyclers/ authorized vendor/registered re-process/ pre- processing/co- processing.
- 3.8 The unit shall take necessary steps to control air emissions of D.G. Set to meet PCC norms.
- 3.9 The unit shall obtain NOC from Central Ground Water Authority (CGWA) for using of ground water (if applicable).
- 3.10 The unit should not discharge any type of trade effluent or waste water outside the factory premises.
- 3.11 The unit also need to submit Audit Report duly certified to the PCC, DNH & DD.
- 3.12 If the unit desires or propose any changes during the renewal period, it is mandatory to intimate the PCC for obtaining the consent for establish / operate for any change etc. to be done.

4. Conditions under the Water Act:

- 4.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Killo litter/day)
1	Domestic	0.5

Sr. No.	Generation	Waste Water Generation Quantity
1	Domestic	0.3

- 4.2 Trade Effluent: If any the quality of the treated effluent as per PCC norms mentioned below.

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100 mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	100 mg/L.
(4)	C.O.D.	Not to exceed	250 mg/L.
(5)	Oil & Grease	Not to exceed	10 mg/L.

- 4.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated effluent outside factory premises. The treated effluent shall be reused/recycled within the factory premises.

- 4.4 The unit shall operate the Effluent treatment plant efficiently to treat the generated tread effluent from

manufacturing process to meet the PCC Standard.

4.5 The unit shall submit monthly readings of energy meter and flow meter (both inlet & outlet) of the ETP to the PCC DD & DNH.

4.6 Sewage Treatment - Domestic effluent shall be disposed off through septic tank/soak pit system to conform to the following standards:

BOD (5 days at 200 C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	minimum 0.5 mg/l

5. Conditions under Air Act:

5.1 The following shall be used as standards for emission causing installations:

Sr. No.	Stack Attached to	Capacity	Fuel to be used	Quantity	Stack height in Meter
1	DG Set	125 KVA- 1 No	Diesel	20 Lit./hr	3.5

5.2 The flue gas emission through stack/vent attached to Boiler/Furnace/Heater/D.G Set/reactors/process/vessels etc, shall conform to the following standards:

Parameter	Permissible Limit
Particulate Matter	150 mg/NM3
SO2	40 mg/NM3
NOx	25mg/N M3

5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter (size less than 10um) or PM10 ug/m3	100 (24 hours average)
Particulate Matter (size less than 2.5um) or PM2.5 ug/m3	60 (24 hours average)
Oxides of Nitrogen (NO2) ug/m3	80 (24 hours average)
Oxides of Sulphur (SO2) ug/m3	80 (24 hours average)

5.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney/stacks attached to various source of emission shall be designated by number such as S-1, S-2 etc and these shall be painted/ displayed to facilitate identification.

5.5 There shall be no emission other than the permitted installation and the quarterly stack monitoring report from recognized laboratory shall be submitted along with the renewal application.

5.6 The above consented DG Set is permitted for standby arrangement only and not as a captive power generation unit.

5.7 Adequate mufflers shall be provided to the installations, so that the ambient noise level shall not exceed the limits prescribed below;

Day time	6 a.m. to 9 p.m.	75 dB(A) Leq.
Night time	9 p.m. to 6 a.m.	70 dB(A) Leq.

6. Authorization for Handling Hazardous and Other Wastes

M/s. PSL CORROSION CONTROL SERVICES LIMITED. is hereby granted an authorization to operate a facility for handling following hazardous wastes for generation, collection, storage and transport/ recycling/ preprocessing of the hazardous or other wastes or both on the premises situated at SR. NO.377/2, NEAR ZARI CAUSEWAY, VILLEG- KACHIGAM, DAMAN..

S.No.	Category of Hazardous Waste as per the schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co – processing, etc.	Quantity
1	5.1 Used or spent oil, Schedule I	Reuse - captive	10 Liter /Annum
2	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes, Schedule I	Sending to Authorized recycler	360 Numbers/Annum
3	33.2 Contaminated cotton rags or other cleaning materials, Schedule I	Common Incineration - TSDF	50 Kg/Annum

Conditions of Authorization

6.1 The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and H&OW (M&TBM) Rules, 2016 and amendments made there under. In case of failure to comply with any of the rules, the authorization and consent order issued under the Water Act, 1974 and the Air Act, 1981 shall be revoked without any notice.

6.2 The person authorized shall not rent, lend, sell, transfer, or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

6.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6.4 The applicant shall manage Hazardous and other wastes in an environmentally sound manner so as not to cause damage to any surrounding environment.

6.5 Packaging, labeling, and transport of hazardous wastes shall be in accordance with the provisions of the rules made under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.

6.6 The Hazardous waste containers shall be provided with a general label as given in Form 8 of H&OW (M&TBM) Rules, 2016 and other amendments thereof.

6.7 The applicant shall provide the transporter (of hazardous wastes) with seven copies of the manifest (FORM 10) as per the colour codes. The transporter shall give a copy of the manifest signed and dated to the applicant and retain the remaining copies to be used as prescribed in sub-rule (2), (3), (4), (5) and (6) of Rule 19.

6.8 Import and Export of hazardous wastes for dumping and disposal is not permitted for the UT's of Daman & Diu and Dadra Nagar Haveli.

6.9 This authorization is not valid for importing Hazardous Wastes.

6.10 The applicant is not permitted to export Hazardous Wastes without the prior permission of Government of India.

6.11 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

6.12 It is the duty of the authorized person to take prior permission of the Pollution Control Committee DD & DNH to close down the facility.

6.13 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

6.14 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

6.15 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

6.16 The importer/exporter shall bear the cost of import or export and mitigation of damages if any.

6.17 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time are liable to this authorization.

6.18 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

6.19 The applicant is permitted to sell the hazardous wastes or material only to those who obtained authorization from the State Pollution Control Boards or Pollution Control Committees in the respective states to use the said material as raw material. The documents in this regard shall be submitted to the Pollution Control Committee before selling the material.

6.20 The applicant shall maintain records of collection, reception, treatment, transport, storage, and disposal of Hazardous Wastes in FORM 3 of H&OW (M&TBM) Rules, 2016 amendments thereof.

6.21 The applicant shall inform the Pollution Control Committees in case of an accident at the facility or on the disposal site or during transportation of Hazardous Wastes in FORM 11 of H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.22 The movement of hazardous wastes from or to the country shall be considered illegal (i) if it is without prior permission of the Central Government; or (ii) if the permission has been obtained through falsification, mis-representation or fraud; or (iii) if it does not conform to the shipping details provided in the document.

6.23 The applicant shall be liable (i) for damage caused to the environment resulting due to improper handling and disposal of hazardous and other wastes, (ii) to reinstate or restore damaged caused to the environment resulting due to the environment & (iii) to pay a fine as levied by Pollution Control Committee DD & DNH for any violation of the provisions under H&OW (M&TBM) Rules, 2016 and amendments thereof.

6.24 The applicant shall become the member of the CHWTSDF within thirty days from the date of the issue and submit the copy of the same to the PCC, DD & DNH, if fail to comply the same the authorization shall be revoked.

6.26 The industry shall dispose their waste to CHWTSDF facility only located at above place.

7. GENERAL CONDITIONS: -

7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

7.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed or any unauthorized change in personnel, equipment or working conditions, as mentioned in the application then, the CC & A will be withdrawn prohibiting the industry to manufacture either existing or new products.

7.3 The applicant shall submit separate application for obtaining Renewal of CC & A under the Water Act, 1974, the Air Act, 1981 and H&OW (M&TBM) Rules, 2016 before 30 days of expiry of validity period of this CC & A.

7.4 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

7.5 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.6 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

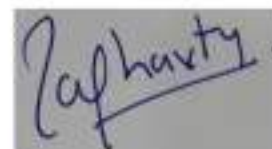
7.7 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

7.8 In case of failure to comply with any of the consent & authorization conditions, the CC & A order issue to you stands automatically revoked without any notice on this behalf.

7.9 The authorization or its renewal shall be produced during inspection at the request of an officer authorized by the Pollution Control Committee DD & DNH.

7.10 On the expiry of every 2 years, the unit/entrepreneur has to submit authenticate certificate to the PCC informing that there is no change in products/ process/ production capacity/ H&OW generation/ any other installation etc.

7.11 The unit shall submit half yearly Environmental Audit Report duly certified in prescribed format to the PCC DD & DNH.



17/02/2023

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman



**EUROCOUSTIC
PRODUCTS
LIMITED**

12-12-2022

The GST Officials

GST Department

Daman

Sub: - Submission of Sales details against – Job work done from various Job workers / vendors

Dear Sir,

As desired, We are Submitting following files consisting details of sales against Job work done from Various Job Workers Period 04-08-2022 to 07-10-2022

- 1) Sale details against Rebar Job work done from Ayush Rebar Coating – Ambheti, Valsad with relevant supporting – 2 Nos Box File
- 2) Sale details against Rebar Job work done from Eurocoustic Products Ltd. – Rajkot with relevant supporting – 1 Nos Box File
- 3) Sale details against Rebar Job work done from PSL Corrosion Control Services Ltd. Rebar – Daman with relevant supporting – 1 Nos Box File
- 4) Sale details against Structural Job work done from PSL Corrosion Control Services Ltd. Structural – Daman with relevant supporting – 1 Nos Flat file

Kindly acknowledge the receipt

Thanking You

Yours faithfully

For Eurocoustic Products Ltd.

Authorised Officials

Encl. a/n

RECEIVED BY
12/12/22
VAT & UTGST DEPARTMENT
DAMAN



Corporate Office
1 Aerocity, Unit No. 501-506, Fifth Floor,
Safed Pool, Andheri-Kurla Road,
Off Sakinaka, Mumbai - 400 059
Phone: +91 22 6903 7777



Registered Office & Works
Survey No. 355, Kachigam Char Rasta,
Vapi Kachigam Road,
Daman (U.T.) - 396 230
Phone: +91 260 2244767 / 2242989



Email:
contact@epigroup.co.in
info@epimodular.com
Website:
www.epigroup.co.in
www.epimodular.com

EUROCOUSTIC PRODUCTS LTD

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

SALES A/C (AYUSH-JOBWORK)

Ledger Account

4-Aug-22 to 7-Oct-22

366

Date	GSTIN/UIN	Particulars	Voucher No.	SALES A/C (FBEC- JOBWORK)	GST	Gross Total	Quantity	MRN - AYUSH
04-Aug-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0633	318940.00	38392.80	358332.80	33.910 MT	179
05-Aug-22	27AEYPG9400L1ZW	M/S. R.G. CONSTRUCTION	FBEC/22-23/0640	277925.50	33351.06	311276.56	21.770 MT	180
05-Aug-22	27CUJPK4659Q1ZN	M/S. R. K. INFRA PROJECT	FBEC/22-23/0641	218962.50	26277.90	245260.40	19.190 MT	180
05-Aug-22	27AADCR7593R1ZB	M/S. R. E. INFRA PVT LTD	FBEC/22-23/0644	318720.00	38246.40	356966.40	29.460 MT	181
08-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0645	285265.00	34231.80	319496.80	31.690 MT	182
08-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0646	282479.90	33897.59	316377.49	32.129 MT	183
08-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0647	319619.35	38354.32	357973.67	30.244 MT	183
09-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0648	357029.15	42843.50	399872.65	32.522 MT	186
10-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0649	295544.70	35465.36	331010.06	31.779 MT	184
10-Aug-22	27ACEFS4960M1ZK	M/S. SPEC0 INFRASTRUCTURE	FBEC/22-23/0650	206042.00	24725.04	230767.04	29.020 MT	185
10-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0651	276596.00	33191.52	309787.52	33.410 MT	187
10-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0652	306470.00	36776.40	343246.40	32.260 MT	189
12-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0653	237600.00	28512.00	266112.00	31.680 MT	190
13-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0655	280794.90	33695.39	314490.29	30.193 MT	188
13-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0656	211692.00	25403.04	237095.04	30.680 MT	191
13-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0658	302641.50	36316.96	338958.48	32.718 MT	195
16-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	CN/FBEC/2122/05	-302641.50	-36316.96	-338958.48	-32.718 MT	
16-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0660	290049.20	34805.90	324855.10	32.088 MT	194
16-Aug-22	24AEKPV9389K1ZF	M/S. KEY ENVIRON PROJECTS	FBEC/22-23/0661	46054.00	5526.48	51580.48	4.080 MT	193
16-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0662	314644.40	37757.33	352401.73	32.122 MT	196
17-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0663	308750.00	37050.00	345800.00	32.500 MT	198
17-Aug-22	27ABUPT9549E1ZQ	M/S. KAPIL S. THAKUR	FBEC/22-23/0664	415392.50	49847.10	465239.60	33.810 MT	197
17-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0665	261269.58	31351.98	292621.56	33.140 MT	199
17-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0666	261198.00	31343.76	292541.76	31.095 MT	194
18-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0668	258440.62	31012.87	289453.49	33.860 MT	202 & 203
18-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0669	217930.00	26151.60	244081.60	26.120 MT	200
18-Aug-22	27ADSFS0894H1ZE	M/s. Surface Transport Engineering Company	FBEC/22-23/0671	214780.00	25773.60	240553.60	29.980 MT	204
20-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0672	250430.00	30051.60	280481.60	31.700 MT	205
20-Aug-22	27AAACP2567L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0673	283179.00	33961.48	317160.48	28.810 MT	212

20-Aug-22	26AAJCS4567L1ZQ	M/S.SAVANI HERITAGE CC	ERVATION PVT.LTD	367	FBEC/22-23/0675	327384.50	35286.14	366670.64	27.920 MT	201
20-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0677	277846.80	33341.82	311188.42	33.077 MT	213
20-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0678	313653.00	37638.36	351291.36	33.480 MT	211
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0680	274799.16	32975.90	307775.06	32.563 MT	215
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0682	229616.13	27553.94	257170.07	29.670 MT	217
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0683	244811.40		274188.77	33.560 MT	203, 216 & 214
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0684	228810.47	27457.25	256267.72	30.294 MT	217 & 219
22-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0685	292050.25	36046.03	327096.28	31.573 MT	218
22-Aug-22	27AAOFR2393B1Z3	M/S. RE Infra			FBEC/22-23/0686	218662.50	26263.50	245126.00	25.080 MT	221
23-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.			FBEC/22-23/0687	235476.00	28257.12	263733.12	31.240 MT	220
23-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0688	252121.14	30254.54	282375.68	32.578 MT	223
24-Aug-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP			FBEC/22-23/0690	238770.00	26652.40	267422.40	31.813 MT	225
24-Aug-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV			FBEC/22-23/0691	270386.05		302832.39	33.910 MT	226
24-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0693	251236.40		281384.77	30.546 MT	187, 211 & 222
25-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0694	360143.65	43217.24	403360.89	31.509 MT	228
25-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0695	294580.30	35349.64	329929.94	31.482 MT	230
25-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0697	242540.26	29104.83	271645.09	31.340 MT	231
26-Aug-22	27AAGFV0185R1ZG	M/S. VINAYAK CONSTRUCTION CO.			FBEC/22-23/0698	236591.00	26390.92	264981.92	22.150 MT	212
26-Aug-22	27AFIPR4136F1ZD	M/S. J.R. ENTERPRISES			FBEC/22-23/0699	415777.95	46693.35	465671.30	31.918 MT	232
26-Aug-22	26AASFR8808D1ZT	M/s.Rajguru Construction			FBEC/22-23/0700	356457.00	42774.84	399231.84	33.500 MT	225, 234 & 24
26-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.			FBEC/22-23/0701	283034.00	33954.08	318996.08	33.340 MT	229
26-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD			FBEC/22-23/0702	274858.23	32982.99	307841.22	32.570 MT	233
26-Aug-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD			FBEC/22-23/0703	217971.00	26156.52	244127.52	31.590 MT	236
26-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0704	268968.00	32276.16	301244.16	32.020 MT	235
26-Aug-22	26AASFR8808D1ZT	M/s.Rajguru Construction			FBEC/22-23/0705	436721.50	52405.58	489128.08	39.980 MT	227, 234
26-Aug-22	26AASFR8808D1ZT	M/s.Rajguru Construction			FBEC/22-23/0706	295823.00	35498.76	331321.76	27.310 MT	227, 234
26-Aug-22	26AASFR8808D1ZT	M/s.Rajguru Construction			FBEC/22-23/0707	320142.40	36417.08	358559.48	29.980 MT	227, 234
26-Aug-22	26AASFR8808D1ZT	M/s.Rajguru Construction			FBEC/22-23/0708	109848.20	13181.78	123029.98	10.350 MT	227, 234
27-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0709	264473.60	31736.83	296210.43	33.390 MT	237 & 235
27-Aug-22	27ADSF50894H1ZE	M/s.Surface Transport Engineering Company			FBEC/22-23/0711	260274.50		291507.44	29.870 MT	204
27-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP			FBEC/22-23/0712	241700.65		270704.73	32.380 MT	238 & 237 & 239
29-Aug-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD			FBEC/22-23/0714	205758.00	24690.96	230448.96	29.820 MT	241
29-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED			FBEC/22-23/0715	286867.80	34424.14	321291.94	30.846 MT	240

29-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJ. ITS LTD	FBEC/22-23/0716	3655.78	33438.69	312094.47	33.020 MT	242
29-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0718	31683.00	45801.96	427484.96	31.940 MT	243
30-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0720	274260.00	32911.20	307171.20	32.650 MT	245
30-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0721	282530.00	33903.60	318433.60	29.740 MT	244
30-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0723	299847.95	35881.75	335829.70	33.530 MT	246
01-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0726	278377.30	33405.27	311782.57	32.987 MT	242, 248
01-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0727	293210.40	35185.25	328395.65	31.528 MT	251
01-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0728	235760.90	28291.31	264052.21	30.484 MT	250
01-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0729	277751.50	33330.18	311081.68	32.110 MT	247
01-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0730	284476.50	34137.18	318813.68	32.530 MT	249
02-Sep-22	24BLUPS5737E1ZJ	M/S. LABDHI CONSTRUCTION	FBEC/22-23/0731	185365.00	22243.80	207608.80	18.060 MT	253
02-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0732	313038.00	37564.56	350602.56	33.660 MT	254
02-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0734	255026.58	30603.19	285629.77	30.220 MT	256
02-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0735	227678.00	27321.36	254999.36	28.820 MT	252
02-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0736	283033.35	33964.00	316997.35	31.488 MT	256
02-Sep-22	27AACCJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0737	329842.80	39581.14	369423.94	31.648 MT	258
03-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0738	287202.80	34484.31	321686.91	30.882 MT	255
03-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0740	300540.85		336805.75	32.533 MT	245, 246, 249
05-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0741	287544.20	35705.30	333249.50	31.994 MT	254
05-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0743	289945.00	32393.40	302338.40	33.370 MT	257
06-Sep-22	27AAAFS2858L1ZT	M/S. SUNRISE STONE INDUSTRIES	FBEC/22-23/0747	308030.00	36963.60	344993.60	32.770 MT	259
06-Sep-22	27AACCFB349Q1ZU	M/s. Force Construction Pvt. Ltd.	FBEC/22-23/0749	275906.00	33108.72	309014.72	27.760 MT	260
06-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0750	76570.00	9188.40	85758.40	5.890 MT	266
06-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0752	268014.00	32181.68	300175.68	34.020 MT	262
10-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0758	347870.50	41744.46	389614.96	30.390 MT	261
10-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0759	364041.10	43684.93	407726.03	29.879 MT	261
10-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0761	304950.00	36594.00	341544.00	32.100 MT	263
10-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0762	300675.38	36081.05	336756.43	31.239 MT	273
10-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0763	262030.95	31443.71	293474.66	31.050 MT	265
12-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0768	253761.81	30451.42	284213.23	32.790 MT	269
12-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRA PROJECTS LTD	FBEC/22-23/0769	229683.52	27563.22	257256.74	29.680 MT	272
13-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0771	405447.75	48653.74	454101.49	33.558 MT	266
13-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0774	283887.40	34042.49	317729.89	32.188 MT	270
14-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0775	261300.75	31356.09	292656.84	30.907 MT	274
14-Sep-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0776	306256.50	36750.78	343007.28	29.590 MT	275
14-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0777	329762.50	39571.50	369334.00	31.514 MT	264
15-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0784	368019.00	44162.28	412181.28	31.070 MT	278
15-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0785	280771.10	31292.53	292063.63	30.073 MT	279

16-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0788	259.70	26791.17	250050.87	30.950 MT	281
16-Sep-22	27AACCJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0791	344129.05	41295.48	385424.53	32.260 MT	283
16-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0792	368520.00	44222.40	412742.40	33.200 MT	280
19-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)	FBEC/22-23/0795	358792.20	43055.06	401847.26	31.473 MT	288
19-Sep-22	24AWYPA0161G1ZQ	M/S. MARVEL ENGINEERS	FBEC/22-23/0796	372743.95	44728.28	417473.23	33.940 MT	287
19-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0799	234876.00	28185.12	263061.12	34.040 MT	284
20-Sep-22	27AACK5158J1ZA	M/S. KAILASHCHANDRA DILIPKUMAR CONSTRUCTION	FBEC/22-23/0802	343838.00	41260.56	385098.56	32.540 MT	289
21-Sep-22	27AAJCA0006C1ZF	M/s. A.P.I. Civilcon Pvt. Ltd.	FBEC/22-23/0807	300112.00	36013.44	336125.44	27.370 MT	292
21-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0809	232020.76	27842.50	259863.26	32.450 MT	214, 291
22-Sep-22	27AFMPP8794F2ZM	M/S. SANJAY CONSTRUCTION	FBEC/22-23/0810	234176.00	28101.12	262277.12	25.010 MT	290
22-Sep-22	27AAOFR2393B1Z3	M/S. RE Infra	FBEC/22-23/0813	262667.50	31520.10	294187.60	30.680 MT	293
22-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0814	301515.30	36181.84	337697.14	32.421 MT	294
23-Sep-22	27AADCA5639H1ZM	M/S. APCO INFRA TECH PVT. LTD. (VBSL)	FBEC/22-23/0817	258713.00	31045.56	289758.56	28.430 MT	297
24-Sep-22	27AAACT9793J1ZM	M/S. GPT INFRAPROJECTS LTD	FBEC/22-23/0818	305773.00	36692.76	342465.76	32.120 MT	298
25-Sep-22	24AWYPA0161G1ZQ	M/S. MARVEL ENGINEERS	FBEC/22-23/0827	54932.70	6591.92	61524.62	5.158 MT	287
26-Sep-22	27AAACS6994C1Z5	M/S. SHAPOORJI PALLONJI CO. PVT. LTD.	FBEC/22-23/0829	315104.00	37812.48	352916.48	27.520 MT	301
26-Sep-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV	FBEC/22-23/0836	281650.50	33796.06	315448.56	29.670 MT	226
27-Sep-22	27ADSFS0894H1ZE	M/s.Surface Transport Engineering Company	FBEC/22-23/0841	238450.00	28614.00	267064.00	33.180 MT	301, 306
28-Sep-22	27ADSFS0894H1ZE	M/s.Surface Transport Engineering Company	FBEC/22-23/0846	309724.50	37166.94	346891.44	33.640 MT	301 & 310
29-Sep-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV	FBEC/22-23/0855	308514.90	37021.79	345536.69	33.082 MT	226
01-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0869	271356.05	32562.73	303918.78	32.155 MT	316
01-Oct-22	27AADCA5639H1ZM	M/S. APCO INFRA TECH PVT. LTD. (VBSL)	FBEC/22-23/0870	267449.00	32093.88	299542.88	29.390 MT	297
01-Oct-22	27AACCJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0873	271019.40	32522.33	303541.73	32.550 MT	
03-Oct-22	27AAAFS2858L1ZT	M/S. SUNRISE STONE INDUSTRIES	FBEC/22-23/0875	296465.50	35575.98	332042.48	31.200 MT	315
03-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0882	345735.00	41488.20	387223.20	33.690 MT	284
06-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0903	330613.28	39673.59	370286.87	33.490 MT	
				34619880.40	4154385.65	36774266.06	3765.06	

EUROCOUSTIC PRODUCTS LTD (FBEC DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

SALES A/C (FBEC-JOBWORK)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	GSTIN/UIN	Particulars	Voucher No.	SALES A/C (FBEC-JOBWORK)	GST	Gross Total	Quantity
04-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0631	172770.00	20732.40	193502.40	17.720 MT
04-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0632	360187.00	45622.44	425809.44	33.260 MT
04-Aug-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0633	319940.00	38392.80	358332.80	33.910 MT
04-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0634	334970.00	40195.40	375166.40	32.680 MT
04-Aug-22	27AAQFP4312E1ZA	M/S. PINAKEE ENGINEERS & DEVELOPERS	FBEC/22-23/0635	169757.00	20370.84	190127.84	17.005 MT
04-Aug-22	27AAAFG0850E1ZW	M/S. GYAN CONSTRUCTION CO.	FBEC/22-23/0636	169757.00	20370.84	190127.84	17.005 MT
05-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0637	245248.75	29426.85	274675.60	31.645 MT
05-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0638	294087.50	35290.50	329378.00	32.680 MT
05-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0639	250088.10	30010.57	280098.67	31.401 MT
05-Aug-22	27AEYPG9400L1ZW	M/S. R.G. CONSTRUCTION	FBEC/22-23/0640	277925.50	33351.06	311276.56	21.770 MT
05-Aug-22	27CUJPK4659Q1ZN	M/S. R. K. INFRA PROJECT	FBEC/22-23/0641	218982.50	26277.90	245260.40	19.190 MT
06-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0642	164378.50	19725.42	184103.92	15.730 MT
06-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0643	238740.41	28648.85	267389.26	30.849 MT
06-Aug-22	27AADCR7593R1ZB	M/S. R. E. INFRA PVT LTD	FBEC/22-23/0644	318720.00	38245.40	356965.40	29.460 MT
08-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0645	265265.00	34231.80	319496.80	31.690 MT
08-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0646	282479.90	33897.59	316377.49	32.128 MT
08-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0647	319619.35	38354.32	357973.67	30.244 MT
09-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0648	357029.15	42843.50	399872.65	32.522 MT
10-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0649	295544.70	35465.36	331010.06	31.779 MT
10-Aug-22	27ACEFS4950M1ZK	M/S. SPECO INFRASTRUCTURE	FBEC/22-23/0650	206042.00	24725.04	230767.04	29.020 MT
10-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0651	278596.00	33191.52	309787.52	33.410 MT
10-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0652	306470.00	36776.40	343246.40	32.260 MT
12-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0653	237600.00	28512.00	266112.00	31.680 MT
12-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0654	306730.00	36807.60	343537.60	33.160 MT
13-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0655	280794.90	33695.38	314490.29	30.193 MT
13-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0656	211692.00	25403.04	237095.04	30.680 MT
13-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0657	314544.40	37757.33	352401.73	32.122 MT
13-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0658	302641.50	36316.98	338958.48	32.718 MT
16-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	CN/FBEC/2122/03	-314544.40	-37757.33	-352401.73	-32.122 MT
16-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	CN/FBEC/2122/05	-302641.50	-36316.98	-338958.48	-32.718 MT
16-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0659	302641.50	36316.98	338958.48	32.718 MT

16-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0660	290049.20	34805.90	324855.10	32.088 MT
16-Aug-22	24AEKPV9389K1ZF	M/S. KEY ENVIRON PROJECTS	FBEC/22-23/0661	3054.00	5526.48	51580.48	4.080 MT
16-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0662	314644.40	37757.33	352401.73	32.122 MT
17-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0663	308750.00	37050.00	345800.00	32.500 MT
17-Aug-22	27ABUPT9549E1ZQ	M/S. KAPIL S. THAKUR	FBEC/22-23/0664	415392.50	49847.10	465239.60	33.810 MT
17-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0665	261266.58	31351.98	292618.56	33.140 MT
17-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0666	261198.00	31343.76	292541.76	31.095 MT
17-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0667	302724.75	36326.97	339051.72	32.727 MT
18-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0668	258440.62	31012.87	289453.49	33.860 MT
18-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0669	217930.00	26151.60	244081.60	28.120 MT
18-Aug-22	27AAEAN9677R1ZD	M/S. NCC-SMC (SATIS) JV	FBEC/22-23/0670	337488.00	40498.56	377986.56	31.483 MT
18-Aug-22	27ADSFS0894H1ZE	M/s. Surface Transport Engineering Company	FBEC/22-23/0671	214780.00	25773.60	240553.60	29.980 MT
20-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0672	250430.00	30051.60	280481.60	31.700 MT
20-Aug-22	27AAACP2567L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0673	283179.00	33981.48	317160.48	28.810 MT
20-Aug-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0674	366996.00	44036.92	411001.92	32.190 MT
20-Aug-22	26AAJCS4567L1ZQ	M/S. SAVANI HERITAGE CONSERVATION PVT.LTD.	FBEC/22-23/0675	327384.50	39286.14	366670.64	27.920 MT
20-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0676	265535.00	34264.20	319799.20	28.760 MT
20-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0677	277846.80	33341.62	311188.42	33.077 MT
20-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0678	313653.00	37638.36	351291.36	33.460 MT
20-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0679	170235.00	20428.20	190663.20	17.480 MT
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0680	274799.16	32975.90	307775.06	32.563 MT
22-Aug-22	27ABFFM9175K1ZL	M/S. MANAS CONSTRUCTION	FBEC/22-23/0681	282057.50	33846.90	315904.40	22.760 MT
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0682	229616.13	27553.94	257170.07	29.670 MT
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0683	244811.40	29377.37	274188.77	33.560 MT
22-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0684	228610.47	27457.25	256267.72	30.294 MT
22-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0685	292050.25	35046.03	327096.28	31.573 MT
22-Aug-22	27AAOFR2393B1Z3	M/S. RE infra	FBEC/22-23/0686	218862.50	26263.50	245126.00	25.060 MT
23-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0687	235476.00	28257.12	263733.12	31.240 MT
23-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0688	252121.14	30254.54	282375.68	32.578 MT
23-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0689	262492.00	33899.04	316391.04	33.630 MT
24-Aug-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0690	238770.00	28652.40	267422.40	31.813 MT
24-Aug-22	27AAEAN9677R1ZD	M/S. NCC-SMC (SATIS) JV	FBEC/22-23/0691	270386.05	32446.34	302832.39	33.910 MT
24-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0692	169455.00	20334.60	189789.60	17.380 MT
24-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0693	251236.40	30148.37	281384.77	30.546 MT
25-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0694	360143.85	43217.24	403360.89	31.509 MT
25-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0695	294580.30	35349.64	329929.94	31.462 MT
25-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0696	178047.50	21365.70	199413.20	16.550 MT
25-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0697	242540.26	29104.83	271645.09	31.340 MT
26-Aug-22	27AAGFV0185R1ZG	M/S. VINAYAK CONSTRUCTION CO.	FBEC/22-23/0698	236591.00	28390.92	264981.92	22.150 MT

Aug-22	27AFIPR4136F1ZD	M/S. J.R. ENTERPRISES	FBEC/22-23/0699	415777.95	49893.35	485671.30	31.918 MT
Aug-22	26AASFR8808D1ZT	M/s. Rajguru Construction	FBEC/22-23/0700	3457.00	42774.64	399231.84	33.500 MT
26-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0701	263034.00	33964.08	316898.08	33.340 MT
26-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0702	274858.23	32982.99	307841.22	32.570 MT
26-Aug-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0703	217971.00	26156.52	244127.52	31.590 MT
26-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0704	268968.00	32276.16	301244.16	32.020 MT
26-Aug-22	26AASFR8808D1ZT	M/s. Rajguru Construction	FBEC/22-23/0705	436721.50	52406.58	489128.08	39.980 MT
26-Aug-22	26AASFR8808D1ZT	M/s. Rajguru Construction	FBEC/22-23/0706	295823.00	35498.76	331321.76	27.310 MT
26-Aug-22	26AASFR8808D1ZT	M/s. Rajguru Construction	FBEC/22-23/0707	320142.40	38417.08	358559.48	29.980 MT
26-Aug-22	26AASFR8808D1ZT	M/s. Rajguru Construction	FBEC/22-23/0708	109548.20	13181.78	123029.98	10.350 MT
27-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0709	264473.60	31736.53	266210.43	33.390 MT
27-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0710	315706.56	37884.79	353591.35	31.980 MT
27-Aug-22	27ADSFS0894H1ZE	M/s. Surface Transport Engineering Company	FBEC/22-23/0711	260274.50	31232.94	291507.44	29.870 MT
27-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0712	241700.65	29004.08	270704.73	32.380 MT
27-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0713	337840.00	40540.80	378380.80	32.960 MT
29-Aug-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0714	205758.00	24690.96	230448.96	29.820 MT
29-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0715	286867.80	34424.14	321291.94	30.846 MT
29-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0716	278655.78	33438.69	312094.47	33.020 MT
29-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0717	320994.50	38519.34	359513.84	33.410 MT
29-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0718	381683.00	45801.96	427484.96	31.940 MT
30-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0719	276078.52	33129.43	309207.95	30.310 MT
30-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0720	274280.00	32911.20	307171.20	32.650 MT
30-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0721	282530.00	33903.60	316433.60	29.740 MT
30-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0722	299870.92	35984.51	335855.43	31.955 MT
30-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0723	299847.95	35981.75	335829.70	33.530 MT
30-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0724	388979.42	46437.53	433416.95	33.780 MT
01-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0725	436015.95	52321.90	488337.85	38.771 MT
01-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0726	278377.30	33405.27	311782.57	32.987 MT
01-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0727	293210.40	35186.25	328396.65	31.528 MT
01-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0728	235760.90	28291.31	264052.21	30.484 MT
01-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0729	277751.50	33330.18	311081.68	32.110 MT
01-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0730	284476.50	34137.18	318613.68	32.530 MT
02-Sep-22	24BLUPS6737E1ZJ	M/S. LABDHI CONSTRUCTION	FBEC/22-23/0731	185365.00	22243.80	207608.80	18.080 MT
02-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0732	313038.00	37584.56	350602.56	33.660 MT
02-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0733	189383.00	22725.96	212108.96	16.540 MT
02-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0734	255026.58	30603.19	265629.77	30.220 MT
02-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0735	227678.00	27321.35	254999.35	28.820 MT
02-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0736	283033.35	33984.00	316997.35	31.488 MT
02-Sep-22	27AACCJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0737	329842.80	39581.14	369423.94	31.648 MT

01-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0738	287202.60	34464.31	321666.91	30.882 MT
01-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0739	1248.00	37226.76	347477.76	33.360 MT
03-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0740	300540.85	36064.90	336605.75	32.533 MT
05-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0741	297544.20	35705.30	333249.50	31.994 MT
05-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0742	303696.00	36443.52	340139.52	27.360 MT
05-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0743	269945.00	32393.40	302338.40	33.370 MT
05-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0744	157462.50	16895.50	176358.00	16.150 MT
07-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0745	127237.50	15288.50	142506.00	13.050 MT
07-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0746	228527.00	27183.24	253710.24	32.830 MT
08-Sep-22	27AAAFS2858L1ZT	M/S. SUNRISE STONE INDUSTRIES	FBEC/22-23/0747	308030.00	36963.60	344993.60	32.770 MT
08-Sep-22	27AACCJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0748	308290.00	37114.80	346404.80	31.400 MT
08-Sep-22	27AACCJ2959E1ZJ	M/s.Force Construction Pvt. Ltd.	FBEC/22-23/0749	275906.00	33108.72	309014.72	27.760 MT
08-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0750	76570.00	9186.40	85756.40	5.890 MT
08-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0751	231855.00	27822.60	259677.60	30.914 MT
08-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0752	268014.00	32161.68	300175.68	34.020 MT
09-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0753	237244.00	28469.28	265713.28	32.060 MT
09-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)	FBEC/22-23/0754	421882.50	50625.90	472508.40	30.902 MT
09-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0755	263580.60	31629.68	295210.28	28.342 MT
09-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0756	310120.00	37214.40	347334.40	33.470 MT
10-Sep-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0757	319025.00	38283.00	357308.00	33.860 MT
10-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0758	347870.50	41744.46	389614.96	30.390 MT
10-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0759	364041.10	43684.93	407726.03	29.879 MT
10-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0760	169383.00	20325.95	189708.95	16.520 MT
10-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0761	304950.00	36594.00	341544.00	32.100 MT
10-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0762	300675.36	39081.05	336756.43	31.239 MT
10-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0763	262030.95	31443.71	293474.66	31.050 MT
10-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0764	289425.00	34731.00	324156.00	34.050 MT
10-Sep-22	27AAACP2567L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0765	293679.50	35241.54	328921.04	29.880 MT
10-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0766	283369.00	34004.28	317373.28	30.150 MT
12-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0767	319665.00	38383.80	358248.80	33.670 MT
12-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0768	253751.81	30461.42	284213.23	32.790 MT
12-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0769	229693.52	27563.22	257256.74	29.680 MT
12-Sep-22	26ADWPP2751N2ZO	M/S. HITENDRA A. PATEL	FBEC/22-23/0770	499506.85	55140.82	514647.67	40.207 MT
13-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0771	405447.75	48953.74	454401.49	33.558 MT
13-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0772	280509.00	33661.08	314170.08	30.610 MT
13-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0773	318820.00	38258.40	357078.40	33.560 MT
13-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0774	283687.40	34042.49	317729.89	32.186 MT
14-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0775	261300.75	31356.09	292656.84	30.907 MT
14-Sep-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0776	306256.50	36750.78	343007.28	29.590 MT
14-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0777	326762.50	39571.50	369334.00	31.514 MT

14-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION	FBEC/22-23/0778	335917.88	40310.12	376227.80	33.890 MT
14-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0779	30777.70	36389.32	339447.02	32.589 MT
14-Sep-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PRIVATE LIMITED (VBSL)	FBEC/22-23/0780	292656.00	35118.72	327774.72	32.160 MT
14-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0781	126440.50	15172.86	141613.36	12.630 MT
15-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LIMITED, CONSTRUCTION	FBEC/22-23/0782	330029.95	39603.60	369633.55	33.296 MT
15-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)	FBEC/22-23/0783	379848.00	45581.76	425429.76	33.320 MT
15-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0784	368019.00	44162.28	412181.28	31.070 MT
15-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0785	260771.10	31282.53	292063.63	30.073 MT
15-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0786	290253.00	34830.36	325083.36	31.210 MT
15-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0787	278554.00	33426.48	311980.48	32.670 MT
16-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0788	223259.70	26791.17	250050.87	30.950 MT
16-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0789	113644.50	13637.34	127281.84	10.610 MT
16-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0790	268068.00	32276.16	301244.16	32.020 MT
16-Sep-22	27AACCJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0791	344129.05	41295.48	385424.53	32.260 MT
16-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0792	368520.00	44222.40	412742.40	33.200 MT
16-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LIMITED, CONSTRUCTION	FBEC/22-23/0793	362406.66	43488.79	405895.45	33.380 MT
19-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0794	293191.80	35183.02	328374.82	31.526 MT
19-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)	FBEC/22-23/0795	358792.20	43055.06	401847.26	31.473 MT
19-Sep-22	24AWYPA0161G1ZQ	M/S. MARVEL ENGINEERS	FBEC/22-23/0796	372743.95	44729.28	417473.23	33.940 MT
19-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0797	388647.13	46397.66	433044.79	31.527 MT
19-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0798	277496.08	33299.53	310795.61	31.498 MT
19-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0799	234876.00	28195.12	263061.12	34.040 MT
20-Sep-22	24ABIFS6662B1Z8	M/S. SHRI BALAJI ENTERPRISE	FBEC/22-23/0800	33617.00	4034.04	37651.04	2.760 MT
20-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0801	263766.73	34052.01	317818.74	32.195 MT
20-Sep-22	27AACKK5158J1ZA	M/S. KAILASHCHANDRA DILIPKUMAR CONSTRUCTION PVT.LTD	FBEC/22-23/0802	343838.00	41260.56	385098.56	32.540 MT
20-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0803	269470.42	32336.46	301806.87	30.573 MT
21-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0804	287412.00	34489.44	321901.44	33.410 MT
21-Sep-22	27AADAD5976G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0805	261773.20	30212.78	281985.98	33.950 MT
21-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0806	344879.50	41385.54	386265.04	32.690 MT
21-Sep-22	27AAJCA0006C1ZF	M/s. A.P.I. Civilcon Pvt. Ltd.	FBEC/22-23/0807	300112.00	36013.44	336125.44	27.370 MT
21-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0808	317982.00	38157.84	356139.84	32.830 MT
21-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0809	232020.76	27842.50	259863.26	32.450 MT
22-Sep-22	27AFMPP8794F2ZM	M/S. SANJAY CONSTRUCTION	FBEC/22-23/0810	234176.00	28101.12	262277.12	25.010 MT
22-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0811	46020.00	5523.48	51552.48	4.020 MT
22-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0812	230253.00	27630.36	257883.36	33.370 MT
22-Sep-22	27AAOFR2393B1Z3	M/S. RE Infra	FBEC/22-23/0813	262667.50	31520.10	294187.60	30.680 MT
22-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0814	301515.30	36181.84	337697.14	32.421 MT
22-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0815	240837.68	28900.52	269738.20	31.120 MT
23-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0816	310067.60	37208.11	347275.71	31.970 MT
23-Sep-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PVT. LTD. (VBSL)	FBEC/22-23/0817	256713.00	31045.56	289758.56	28.430 MT

24-Sep-22	27AAACT9793J1ZM	M/S. GPT INFRAPROJECTS LTD	FBEC/22-23/0818	305773.00	36892.76	342465.76	32.120 MT
24-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0819	3061.80	35167.39	328228.99	31.512 MT
24-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0820	223077.00	26769.24	249846.24	32.330 MT
24-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0821	362070.02	43448.40	405518.42	32.144 MT
24-Sep-22	27AADCA6639H1ZM	M/S. APCO INFRATECH PVT. LTD. (VBSL)	FBEC/22-23/0822	274456.00	32934.72	307390.72	30.160 MT
24-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0823	361083.00	43329.96	404412.96	32.530 MT
24-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0824	277536.00	33304.32	310840.32	33.040 MT
25-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0825	102570.00	12308.40	114878.40	10.520 MT
25-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0826	247910.75	29749.29	277680.04	27.619 MT
25-Sep-22	24AWYPA0161G1ZQ	M/S. MARVEL ENGINEERS	FBEC/22-23/0827	54932.70	6591.92	61524.62	5.158 MT
26-Sep-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0828	330113.50	36513.62	369727.12	33.670 MT
26-Sep-22	27AAACS6994C1Z5	M/S. SHAPOORJI PALLONJI CO. PVT. LTD.	FBEC/22-23/0829	315104.00	37812.48	352916.48	27.520 MT
26-Sep-22	27AACCT6451F1ZC	M/S. THAKUR INFRAPROJECTS PVT. LTD.	FBEC/22-23/0830	310206.05	37224.73	347430.78	31.493 MT
26-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0831	299724.41	35986.93	335691.34	31.630 MT
26-Sep-22	27AABCD4112C1ZD	M/S. DEXTRA INDIA PVT. LTD.	FBEC/22-23/0832	70400.00	8448.00	78848.00	0.000 NOS
26-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0833	336917.50	40430.10	377347.60	32.870 MT
26-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0834	258646.00	31037.52	289683.52	32.740 MT
26-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0835	317775.00	36133.00	355908.00	33.450 MT
26-Sep-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV	FBEC/22-23/0836	281650.50	33798.06	315448.56	29.670 MT
26-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0837	335153.00	40218.36	375371.36	33.020 MT
27-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0838	294121.80	35294.82	329416.42	31.626 MT
27-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0839	311491.22	37378.95	348870.17	31.553 MT
27-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0840	320050.24	38406.03	358456.27	32.420 MT
27-Sep-22	27ADSF0894H1ZE	M/s.Surface Transport Engineering Company	FBEC/22-23/0841	238450.00	28614.00	267064.00	33.180 MT
27-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0842	144270.00	17312.40	161582.40	12.600 MT
27-Sep-22	27AADAD5976G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0843	315931.68	37611.80	353843.48	33.120 MT
27-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0844	284750.00	34170.00	318920.00	33.500 MT
28-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0845	290986.00	34918.32	325904.32	33.640 MT
28-Sep-22	27ADSF0894H1ZE	M/s.Surface Transport Engineering Company	FBEC/22-23/0846	309724.50	37166.94	346891.44	33.640 MT
28-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0847	311436.13	37372.34	348808.47	32.357 MT
28-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0848	267120.00	32054.40	299174.40	31.800 MT
28-Sep-22	27AAACS6994C1Z5	M/S. SHAPOORJI PALLONJI CO. PVT. LTD.	FBEC/22-23/0849	299563.50	35947.62	335511.12	32.230 MT
28-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0850	242781.59	29133.79	271915.38	26.769 MT
28-Sep-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0851	292402.50	35088.30	327490.80	29.990 MT
28-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0852	267045.00	32045.40	299090.40	26.110 MT
29-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0853	306675.50	36789.06	343364.56	31.852 MT
29-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0854	246487.15	29578.46	276065.61	31.850 MT
29-Sep-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV	FBEC/22-23/0855	308514.90	37021.79	345536.69	33.082 MT
29-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0856	216834.14	26020.10	242854.24	31.687 MT

27-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0857	207069.00	24848.28	231917.28	30.010 MT
27-Sep-22	27AAAFS2858L1ZT	M/S. SUNRISE STONE INDUSTRIES	FBEC/22-23/0858	33672.50	34280.70	319953.20	32.940 MT
30-Sep-22	27AAACT8793J1ZM	M/S. GPT INFRAPROJECTS LTD	FBEC/22-23/0859	239062.50	28687.50	267750.00	31.250 MT
30-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0860	214569.11	25748.29	240317.40	31.358 MT
30-Sep-22	28AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0861	121680.00	14601.60	136281.60	12.480 MT
30-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0862	299411.58	35929.39	335340.97	33.970 MT
30-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0864	277510.50	33301.26	310811.76	31.999 MT
30-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0865	214254.33	25710.52	239964.85	31.310 MT
30-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0866	263670.00	31640.40	295310.40	31.020 MT
30-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0867	314636.00	37756.32	352392.32	32.560 MT
30-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0868	316652.00	37996.24	354650.24	32.220 MT
01-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0869	271356.05	32562.73	303918.78	32.155 MT
01-Oct-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PVT. LTD. (VBSL)	FBEC/22-23/0870	267449.00	32093.88	299542.88	29.390 MT
01-Oct-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0871	262990.00	31558.80	294548.80	30.940 MT
01-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0872	265282.00	30633.84	285915.84	33.400 MT
01-Oct-22	27AACJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0873	271019.40	32522.33	303541.73	32.550 MT
02-Oct-22	27AADAD5976G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0874	247175.28	29661.03	276836.31	33.330 MT
03-Oct-22	27AAAFS2858L1ZT	M/S. SUNRISE STONE INDUSTRIES	FBEC/22-23/0875	296466.50	35575.98	332042.48	31.200 MT
03-Oct-22	27AAEAN9677R1ZD	M/S. NCC-SMC (SATIS) JV	FBEC/22-23/0876	325912.00	39109.44	365021.44	29.680 MT
03-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0877	276191.59	33142.99	309334.56	32.728 MT
03-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0878	311550.00	37386.00	348936.00	33.500 MT
03-Oct-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PVT. LTD. (VBSL)	FBEC/22-23/0879	261170.00	31340.40	292510.40	28.700 MT
03-Oct-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0880	338076.50	40569.18	378645.68	33.960 MT
03-Oct-22	27AAACA9057G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0881	219972.00	26396.64	246388.64	31.680 MT
03-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0882	345735.00	41488.20	387223.20	33.690 MT
03-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0883	306280.00	36753.60	343033.60	32.240 MT
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0884	289159.00	32299.08	301458.08	32.410 MT
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0885	251648.00	31397.76	293045.76	33.120 MT
04-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0886	260931.72	31311.81	292243.53	31.711 MT
04-Oct-22	28AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0887	94348.00	11321.76	105669.76	8.240 MT
04-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0888	204834.83	24580.18	229415.01	29.399 MT
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0889	316730.00	38007.60	354737.60	33.340 MT
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0890	313120.00	37574.40	350694.40	32.960 MT
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0891	223077.00	26769.24	249846.24	32.330 MT
04-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0892	295837.35	35500.48	331337.83	30.240 MT
06-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0893	311131.50	37335.78	348467.28	33.455 MT
06-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0894	250555.30	30066.64	280621.94	28.075 MT
06-Oct-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0895	324365.00	38923.80	363288.80	34.100 MT
06-Oct-22	27AADAD5976G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0896	246683.28	29601.99	276285.27	31.740 MT
06-Oct-22	27AIIPD1488B1ZL	M/S. VINOD HARDWARE MART	FBEC/22-23/0897	89066.50	10887.98	99754.48	7.360 MT

06-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0898	305712.50	36685.50	342398.00	33.050 MT
06-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0899	53306.80	34597.08	322905.86	32.650 MT
06-Oct-22	27AAACP2567L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0900	286219.00	34346.28	320565.28	29.680 MT
06-Oct-22	27AAACP2567L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0901	308302.00	36996.24	345298.24	30.280 MT
06-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0902	240837.68	28900.52	269738.20	31.120 MT
06-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0903	330813.28	39673.59	370286.87	33.490 MT
06-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0904	333330.00	39999.60	373329.60	32.520 MT
06-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0905	301561.00	36187.32	337748.32	32.580 MT
06-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0906	287336.00	32080.32	299416.32	33.840 MT
07-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0907	319378.94	38325.47	357704.41	32.352 MT
07-Oct-22	26AAFCR4701B1ZW	M/S RKC INFRA BUILT PVT LTD	FBEC/22-23/0908	167971.00	20156.52	188127.52	15.380 MT
07-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0909	331384.42	39766.13	371150.55	31.669 MT
07-Oct-22	27AACCT6451F1ZC	M/S. THAKUR INFRAPROJECTS PVT. LTD.	FBEC/22-23/0910	372783.00	44733.96	417516.96	31.280 MT
07-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0911	287860.00	34543.20	322403.20	31.120 MT
07-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0912	368298.00	44195.76	412493.76	33.180 MT
Grand Total				76887153.35	9226458.42	86113611.77	8302.80

SUMMARY :

	QTY- MT			
CCS	32687651.24	3922518.15	36610169.39	3530.082
AYUSH	34619880.40	4154385.66	38774266.06	3765.080
EPL RAJKOT	9579621.71	1149554.61	10729176.32	1007.642
TOTAL JOBWORK	76887153.35	9226458.42	86113611.77	8302.804

DIFF	0.00	0.00	0.00	0.00

Submitted on 12/12/2022

EUROCOUSTIC PRODUCTS LTD

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

SALES A/C (FBEC-JOBWORK)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	GSTIN/UIN	Particulars	Voucher No.	SALES A/C (FBEC- JOBWORK)	GST	Gross Total	Quantity	MRN NO./J
12-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0767	319885.00	38383.80	358268.80	33.670 MT	267
13-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0773	318820.00	38288.40	357078.40	33.560 MT	268
14-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LIMITED, CONSTRUCTION	FBEC/22-23/0778	335917.88	40310.12	376227.80	33.890 MT	271
15-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LIMITED, CONSTRUCTION	FBEC/22-23/0782	330029.95	39603.60	369633.55	33.296 MT	276
16-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LIMITED, CONSTRUCTION	FBEC/22-23/0793	362406.66	43488.79	405895.45	33.380 MT	282
20-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0801	283786.73	34052.01	317818.74	32.195 MT	285
21-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0804	287412.00	34489.44	321901.44	33.410 MT	
21-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0806	344879.50	41385.54	386265.04	32.690 MT	286
24-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0821	362070.02	43448.40	405518.42	32.144 MT	295
24-Sep-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PVT. LTD. (VBSL)	FBEC/22-23/0822	274458.00	32934.72	307390.72	30.180 MT	296
26-Sep-22	27AAOCT6431F1ZC	M/S. THAKUR INFRAPROJECTS PVT. LTD.	FBEC/22-23/0830	310206.05	37224.73	347430.78	31.493 MT	304
26-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0831	289724.41	35866.83	325591.34	31.530 MT	300
26-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0833	338917.50	40430.10	377347.60	32.870 MT	299
26-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0835	317775.00	38133.00	355908.00	33.450 MT	302
27-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0838	294121.80	35294.62	329416.42	31.626 MT	305
27-Sep-22	27AADAD6976G1ZH	M/S. DAEWOOD-TPL JV	FBEC/22-23/0843	315931.58	37911.80	353843.48	33.120 MT	307
28-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0847	311436.13	37372.34	348808.47	32.357 MT	309
29-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0853	308575.50	36789.06	345364.56	31.852 MT	311
29-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0854	248487.15	29578.48	278065.61	31.850 MT	312
30-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0857	314836.00	37756.32	352592.32	32.590 MT	314
03-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0877	276191.59	33142.89	309334.58	32.728 MT	318
03-Oct-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PVT. LTD. (VBSL)	FBEC/22-23/0879	281170.00	31340.40	282510.40	28.790 MT	296
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0884	269159.00	32289.08	301448.08	32.410 MT	321
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0885	261648.00	31397.76	293045.76	33.120 MT	319
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0889	318730.00	38057.80	356787.80	33.340 MT	320
06-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0904	333330.00	39999.60	373329.60	32.520 MT	322
06-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0905	301561.00	36187.32	337748.32	32.580 MT	325
06-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0906	267336.00	32050.32	299386.32	33.840 MT	324
07-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0907	319378.94	38325.47	357704.41	32.352 MT	329
07-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0908	331384.43	39766.13	371150.56	31.669 MT	326
07-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0913	368298.00	44195.76	412493.76	33.180 MT	330
				9579621.71	1148554.61	10728176.32	1007.84	

EUROCOUSTIC PRODUCTS LTD

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

SALES A/C (PSL CCS-JOBWORK)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	GSTIN/UIN	Particulars	Voucher No.	SALES A/C (FBEC- JOBWORK)	GST	Gross Total	Quantity	MRN
04-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0631	172770.00	20732.40	193502.40	17.720 MT	690
04-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0632	380187.00	45622.44	425809.44	33.260 MT	
04-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0634	334970.00	40196.40	375166.40	32.680 MT	
04-Aug-22	27AAQFP4312E1ZA	M/S. PINAKEE ENGINEERS & DEVELOPERS	FBEC/22-23/0635	169757.00	20370.84	190127.84	17.005 MT	
04-Aug-22	27AAAFG0850E1ZW	M/S. GYAN CONSTRUCTION CO.	FBEC/22-23/0636	169757.00	20370.84	190127.84	17.005 MT	
05-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0637	245248.75	29429.65	274678.60	31.645 MT	
05-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0638	294087.50	35290.50	329378.00	32.680 MT	
05-Aug-22	27AATCS5251M1ZL	M/S. SAI PROJECTS (MUMBAI) PVT. LTD.	FBEC/22-23/0639	250088.10	30010.57	280098.67	31.401 MT	
06-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0642	164378.50	19725.42	184103.92	15.730 MT	
06-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0643	238740.41	28548.85	267389.26	30.849 MT	
12-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0654	306730.00	36807.80	343537.80	33.160 MT	
13-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0657	314644.40	37757.33	352401.73	32.122 MT	
16-Aug-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	CN/FBEC/2122/03	-314644.40	-37757.33	-352401.73	-32.122 MT	
16-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0659	302841.50	36316.98	338958.48	32.718 MT	
17-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0687	302724.75	36326.97	339051.72	32.727 MT	
18-Aug-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV	FBEC/22-23/0670	337488.00	40498.55	377986.55	31.483 MT	
20-Aug-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0674	366966.00	44035.92	411001.92	32.190 MT	691
20-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0676	285535.00	34264.20	319799.20	28.780 MT	
20-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0679	170235.00	20428.20	190663.20	17.480 MT	
22-Aug-22	27ABFFM9176K1ZL	M/S. MANAS CONSTRUCTION	FBEC/22-23/0681	282057.50	33846.90	315904.40	22.780 MT	
23-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0689	282492.00	33899.04	316391.04	33.630 MT	
24-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0692	169455.00	20334.60	189789.60	17.380 MT	
25-Aug-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0696	178047.50	21365.70	199413.20	15.550 MT	
27-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0710	315706.56	37884.79	353591.35	31.980 MT	
27-Aug-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0713	337840.00	40540.80	378380.80	32.980 MT	
29-Aug-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0717	320994.50	38519.34	359513.84	33.410 MT	
30-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0719	276078.52	33129.43	309207.95	30.310 MT	
30-Aug-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0722	299670.82	35984.51	335655.43	31.955 MT	
30-Aug-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0724	368979.42	46437.53	434416.95	53.780 MT	
01-Sep-22	26AAHFS4027J1Z3	M/S. SHANTI PROCON LLP	FBEC/22-23/0725	436015.95	52321.90	488337.85	38.771 MT	
02-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0733	189383.00	22725.96	212108.96	16.540 MT	
03-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0739	310248.00	37229.76	347477.76	33.360 MT	

06-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTA (INDIA) LTD.	FBEC/22-23/0742	303696.00	35443.52	340139.52	27.360 MT	693
06-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0744	157462.50	18895.50	176358.00	16.150 MT	
07-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0745	127237.50	15268.50	142506.00	13.050 MT	
07-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0746	226527.00	27183.24	253710.24	32.830 MT	
08-Sep-22	27AACQJ2959E1ZJ	M/S. J.M. MHATRE INFRA PVT. LTD.	FBEC/22-23/0748	309290.00	37114.80	346404.80	31.400 MT	
08-Sep-22	27AAVFS2679J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0751	231855.00	27822.60	259677.60	30.914 MT	
09-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0753	237244.00	28469.28	265713.28	32.060 MT	
09-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)	FBEC/22-23/0754	421882.50	50625.90	472506.40	30.902 MT	
09-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0755	263580.80	31626.68	295210.28	26.342 MT	
09-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0756	310120.00	37214.40	347334.40	33.470 MT	
10-Sep-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0757	319025.00	38283.00	357308.00	33.860 MT	705
10-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0760	169383.00	20325.86	189708.96	18.520 MT	
10-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0764	289425.00	34731.00	324156.00	34.050 MT	
10-Sep-22	27AAACP2567L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0765	293679.50	35241.54	328921.04	29.880 MT	
10-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0766	283369.00	34004.28	317373.28	30.150 MT	
12-Sep-22	26ADWPP2751N2ZO	M/S. HITENDRA A. PATEL	FBEC/22-23/0770	459506.85	55140.82	514847.67	40.207 MT	
13-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0772	280509.00	33681.08	314170.08	30.810 MT	
14-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0779	303077.70	36389.32	339447.02	32.589 MT	
14-Sep-22	27AADCA5639H1ZM	M/S. APCO INFRATECH PRIVATE LIMITED (VBSL)	FBEC/22-23/0780	292656.00	35118.72	327774.72	32.160 MT	
14-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0781	126440.50	15172.86	141613.36	12.630 MT	272
15-Sep-22	27AAACL0140P5ZF	M/S. LARSEN & TOUBRO LTD, CONSTRUCTION (Surya)	FBEC/22-23/0783	379848.00	45581.76	425429.76	33.320 MT	
15-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0786	290253.00	34630.36	325083.36	31.210 MT	
15-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0787	278554.00	33426.48	311980.48	32.670 MT	
16-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0789	113644.50	13637.34	127281.84	10.610 MT	
16-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0790	268968.00	32276.16	301244.16	32.020 MT	
19-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0794	293191.80	35183.02	328374.82	31.526 MT	
19-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0797	386647.13	46397.66	433044.79	31.527 MT	
19-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0798	277496.06	33299.53	310795.61	31.498 MT	
20-Sep-22	24ABIFS8882B1Z8	M/S. SHRI BALAJI ENTERPRISE	FBEC/22-23/0800	33617.00	4034.04	37651.04	2.760 MT	
20-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0803	269470.42	32336.45	301806.87	30.573 MT	272
21-Sep-22	27AADAD5976G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0805	251773.20	30212.78	281985.98	33.950 MT	
21-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0808	317962.00	38157.84	356139.84	32.830 MT	
22-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0811	46029.00	5523.48	51552.48	4.020 MT	
22-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0812	230253.00	27630.36	257883.36	33.370 MT	
22-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0815	240837.68	28900.52	269738.20	31.120 MT	
23-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0816	310067.80	37208.11	347275.71	31.970 MT	
24-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0819	293061.60	35167.39	328228.99	31.512 MT	
24-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0820	223077.00	26769.24	249848.24	32.330 MT	
24-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0823	361083.00	43329.96	404412.96	32.530 MT	
24-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0824	277536.00	33304.32	310840.32	33.040 MT	
25-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0825	102570.00	12306.40	114876.40	10.520 MT	

25-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0826	247910.75	29749.29	277660.04	27.619 MT	706
26-Sep-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0828	330113.50	39613.82	369727.12	33.670 MT	
26-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0834	258546.00	31037.52	289683.52	32.740 MT	
26-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0837	335153.00	40218.36	375371.36	33.020 MT	
27-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0839	311491.22	37378.95	348870.17	31.553 MT	
27-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0840	320050.24	38406.03	358456.27	32.420 MT	
27-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0842	144270.00	17312.40	161582.40	12.600 MT	
27-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0844	284750.00	34170.00	318920.00	33.500 MT	
28-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0845	290986.00	34918.32	325904.32	33.640 MT	
28-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0848	267120.00	32054.40	299174.40	31.800 MT	
28-Sep-22	27AAACS8994C1Z5	M/S. SHAPOORJI PALLONJI CO. PVT. LTD.	FBEC/22-23/0849	299583.50	35947.62	335511.12	32.230 MT	
28-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0850	242781.59	29133.79	271915.38	28.768 MT	
28-Sep-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0851	292402.50	35088.30	327490.80	29.990 MT	
28-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0852	267045.00	32045.40	299090.40	28.110 MT	
29-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0855	216834.14	26020.10	242854.24	31.687 MT	
29-Sep-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0857	207059.00	24848.28	231917.28	30.010 MT	
30-Sep-22	27AAAFS2858L1ZT	M/S. SUNRISE STONE INDUSTRIES	FBEC/22-23/0858	285572.50	34280.70	319853.20	32.940 MT	707
30-Sep-22	27AAACT9793J1ZM	M/S. GPT INFRAPROJECTS LTD	FBEC/22-23/0859	239082.50	28687.50	267750.00	31.250 MT	
30-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0860	214569.11	25748.29	240317.40	31.356 MT	
30-Sep-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0861	121680.00	14601.60	136281.60	12.480 MT	
30-Sep-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0862	299411.58	35928.39	335340.97	33.970 MT	
30-Sep-22	27AAVFS2879J1Z7	M/S. SHREE KARNI TRADERS	FBEC/22-23/0864	277510.50	33301.28	310811.78	31.999 MT	
30-Sep-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0865	214254.33	25710.52	239964.85	31.310 MT	
30-Sep-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0866	263670.00	31640.40	295310.40	31.020 MT	
30-Sep-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0868	316652.00	37996.24	354650.24	32.220 MT	
01-Oct-22	27AAEAD3332P1ZJ	M/S. DM CORP ASSOCIATES	FBEC/22-23/0871	262990.00	31558.60	294548.60	30.940 MT	
01-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0872	255282.00	30633.84	285915.84	33.400 MT	
02-Oct-22	27AADAD5976G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0874	247175.28	29661.03	276836.31	33.330 MT	
03-Oct-22	27AAEAN9677R1ZD	M/S.NCC-SMC (SATIS) JV	FBEC/22-23/0876	325912.00	39109.44	365021.44	29.680 MT	
03-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0878	311550.00	37386.00	348936.00	33.500 MT	
03-Oct-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0880	338076.50	40569.18	378645.68	33.980 MT	
03-Oct-22	27AAACA9067G1ZL	M/S. AFCONS INFRASTRUCTURE LTD	FBEC/22-23/0881	219972.00	26396.64	246368.64	31.680 MT	
03-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0883	306280.00	36753.60	343033.60	32.240 MT	
04-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0886	260931.72	31311.81	292243.53	31.711 MT	713
04-Oct-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0887	84348.00	11321.76	105669.76	8.240 MT	
04-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0888	204834.83	24580.18	229415.01	29.399 MT	273
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0890	313120.00	37574.40	350694.40	32.980 MT	
04-Oct-22	27AABCA4304K1ZX	M/S. AHLUWALIA CONTACTS (INDIA) LTD.	FBEC/22-23/0891	223077.00	26769.24	249846.24	32.330 MT	
04-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0892	295837.35	35500.48	331337.83	30.240 MT	714
06-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0893	311131.50	37335.78	348467.28	33.455 MT	

06-Oct-22	27AAACN7335C1ZP	M/S. NCC LIMITED	FBEC/22-23/0894	250555.30	30085.64	280621.94	28.075 MT	715
06-Oct-22	27AAAFG1740P1ZA	M/S. GULRAJ CONSTRUCTIONS	FBEC/22-23/0895	324365.00	38923.80	363288.80	34.100 MT	
06-Oct-22	27AADAD5978G1ZH	M/S. DAEWOO-TPL JV	FBEC/22-23/0896	246683.28	29801.99	276285.27	31.740 MT	
06-Oct-22	27AIIPD1486B1ZL	M/S. VINOD HARDWARE MART	FBEC/22-23/0897	89066.50	10687.98	99754.48	7.360 MT	
06-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0898	305712.50	36685.50	342398.00	33.050 MT	
06-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0899	268308.80	34597.06	322905.86	32.650 MT	
06-Oct-22	27AAACP2587L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0900	288219.00	34348.28	320565.28	29.680 MT	
06-Oct-22	27AAACP2587L1Z4	M/S. PATEL ENGINEERING LTD.	FBEC/22-23/0901	308302.00	36898.24	345298.24	30.280 MT	
06-Oct-22	27AAACJ9161C1ZP	M/S. J.KUMAR-INFRAPROJECTS LTD	FBEC/22-23/0902	240837.68	28900.52	269738.20	31.120 MT	
07-Oct-22	26AAFCR4701B1ZW	M/S RKC INFRABUILT PVT LTD	FBEC/22-23/0908	167971.00	20156.52	188127.52	15.380 MT	
07-Oct-22	27AACCT5451F1ZC	M/S. THAKUR INFRAPROJECTS PVT. LTD.	FBEC/22-23/0910	372783.00	44733.96	417516.96	31.280 MT	
07-Oct-22	27AAOFM2436L1ZV	M/S. MILAN ROAD BUILDTECH LLP	FBEC/22-23/0911	287860.00	34543.20	322403.20	31.120 MT	
26-Sep-22	27AABCD4112C1ZD	M/S. DEXTRA INDIA PVT. LTD.	FBEC/22-23/0832	70400.00	8448.00	78848.00	0.000 NOS	
Grand Total				32617251.24	3914070.15	36531321.39	3530.08	716

M/S. EUROCOUSTIC PRODUCTS LTD.
KACHIGAM, DAMAN.

EPL-INFRA JOB WORK / TRADING STATEMENT FOR THE PERIOD 01-08-2022 TO 07-10-2022

DESCRIPTION	OP.STOCK		JOB WORK / TRADING		MANUFACTURING		DISPATCHES		CLOSING STOCK	
	QTY	VALUE (Rupees)	QTY	VALUE (Rupees)	QTY	VALUE (Rupees)	QTY	VALUE (Rupees)	QTY	VALUE (Rupees)
01.08.2022 TO 03.08.2022 (STR)	127.434	700,887.00	0.000	0.00	0.000	0.00	0.000	0.00	0.000	0.00
04.08.2022 TO 07.10.2022 (STR)	0.000	0.00	592.436	43,467,631.890	0.000	0.00	719.870	44,168,518.690	0.000	0.00
04.08.2022 TO 07.10.2022 (STR-CN)	0.000	0.00	0.000	-1,317,250.000	0.000	0.00	0.000	-1,317,250.000	0.000	0.00
04.08.2022 TO 07.10.2022 (STR-CN)	0.000	0.00	0.000	-412,576.400	0.000	0.00	0.000	-412,576.400	0.000	0.00
04.08.2022 TO 07.10.2022 (Services))	0.000	0.00	0.000	3,544,800.00	0.000	0.00	0.000	3,544,800.00	0.000	0.00
04.08.2022 TO 07.10.2022 (Scrap)	0.000	0.00	0.000	1,450,840.00	0.000	0.00	0.000	1,450,840.00	0.000	0.00
	127.434	700,887.00	592.436	46,733,445.29	0.000	0.00	719.870	47,434,332.29	0.000	0.00



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM DAMAN

GST SALES (STRUCTURE)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	Particulars	Voucher Type	Voucher No.	GSTIN/IN	Quantity	Gross Total	GST SALES (STRUCTURE)	SALE GST 18%
07-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/073	27AAEAN9677R1ZD	16.284 MTS	2199524.00	1895376.00	394147.08
07-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/074	27AAEAN9677R1ZD	14.076 MTS	1893504.00	1504864.00	288539.52
08-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/075	27AAEAN9677R1ZD	18.131 MTS	2438982.00	2066934.00	372048.12
13-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/077	27AAEAN9677R1ZD	18.069 MTS	2430642.00	2058866.00	370775.98
13-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/078	27AAEAN9677R1ZD	19.957 MTS	2672509.00	2264838.00	407670.84
17-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/080	27AAEAN9677R1ZD	7.741 MTS	1041319.00	882474.00	158845.32
17-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/081	27AAEAN9677R1ZD	16.582 MTS	2230811.00	1890348.00	340662.54
18-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/084	27AAEAN9677R1ZD	19.645 MTS	2239888.00	1897530.00	341555.40
20-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPLSTR/2223/085	27AAACB6994C1Z5	0.900 MTS	317813.00	261250.00	50625.00
20-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPLSTR/2223/086	27AAACB6994C1Z5	0.800 MTS	1618627.00	901440.00	162258.20
20-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	Debit Note (Sales)	DB/SALE/2223/087	27AAACB6994C1Z5	0.000 MTS	148265.00	129437.50	23298.75
20-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPLSTR/2223/088	27AAEAN9677R1ZD	20.405 MTS	2744881.00	2326170.00	418710.60
25-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/090	27AAACB6994C1Z5	6.344 MTS	403541.00	356288.80	64131.98
13-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPLSTR/2223/100	27AAACB6994C1Z5	18.639 MTS	857491.00	791515.30	142460.78
14-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/101	27AAACB6994C1Z5	0.000 MTS	456468.00	402618.30	72471.29
15-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/103	27AAACB6994C1Z5	0.000 MTS	1411907.00	1245345.50	224162.19
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPLSTR/2223/104	27AAACB6994C1Z5	0.000 MTS	1478681.00	1302478.10	234486.06
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	CREDIT NOTE (INFRA)	CN22-23/034	27AAACB6994C1Z5	0.000 MTS	-420421.00	-366288.80	-64131.98
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	CREDIT NOTE (INFRA)	CN22-23/035	27AAACB6994C1Z5	0.000 MTS	-934106.00	-791815.30	-142460.75
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	CREDIT NOTE (INFRA)	CN22-23/036	27AAACB6994C1Z5	0.000 MTS	-1489588.00	-1245345.50	-224162.19
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/106	27AAACB6994C1Z5	7.950 MTS	382446.00	337330.00	60719.40
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/108	27AAACB6994C1Z5	16.467 MTS	856458.00	788821.90	142167.94
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/107	27AAACB6994C1Z5	29.060 MTS	1406823.00	1240882.00	223395.18
24-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	GST SALES (REG.)	EPLSTR/2223/109	27AAACB6994C1Z5	0.000 MTS	786819.00	706150.00	128627.00
24-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	Debit Note (Sales)	DB/SALE/2223/108	27AAACB6994C1Z5	0.000 MTS	818182.00	724003.68	130331.66
24-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPLSTR/2223/110	27AAACB6994C1Z5	14.827 MTS	717750.00	633112.90	113960.32
27-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPLSTR/2223/112	27AAACB6994C1Z5	0.000 MTS	1471350.00	1302080.00	234374.40
28-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/113	27AAACB6994C1Z5	29.907 MTS	1446290.00	1279309.90	230095.78
28-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/114	27AAACB6994C1Z5	31.896 MTS	1544117.00	1361969.20	245152.66
03-Oct-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPLSTR/2223/116	27AAACB6994C1Z5	18.616 MTS	804397.00	709503.20	127710.58
24-Aug-22	M/S. TATA PROJECTS LIMITED (DELHI)	GST SALES (REG.)	EPLSTR/2223/089	07AAVGT4119L2Z9	21.065 MTS	13671195.00	11585759.00	2085435.00
26-Aug-22	M/S. RYSN INFRA LLP	GST SALES (REG.)	EPLSTR/2223/091	07AAWFR9276C1ZC	13.025 MTS	1654499.00	1641150.00	295407.00
30-Aug-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPLSTR/2223/090	32AACCK5599H1Z8	233.493 MTS	1515370.00	1284211.50	231159.07
08-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPLSTR/2223/090	32AACCK5599H1Z8	52.484 MTS	340621.00	288882.00	51559.16
12-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPLSTR/2223/090	32AACCK5599H1Z8	26.756 MTS	172646.00	147158.00	26488.44
13-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPLSTR/2223/090	32AACCK5599H1Z8	26.686 MTS	166782.00	141273.00	25429.14
28-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPLSTR/2223/115	32AACCK5599H1Z8	12.264 MTS	79354.00	67122.00	12061.96
04-Oct-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPLSTR/2223/117	32AACCK5599H1Z8	11.741 MTS	76186.00	64575.50	11623.58
					719.870	51351313.000	44168518.69	7950333.360



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

GST SALES (STRUCTURE)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	Particulars	Voucher Type	Voucher No.	GSTIN/UIN	Quantity	Gross Total	GST SALES (STRUCTURE)	SALE GST 18%	R.OFF	RETENTION @5% (SPCPL)	RETENTION MONEY @5% (RYSN)
09-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd	GST SALES (REG.)	EPL/STR/2223/076	27AAACS8994C1Z5	4.000 NOS	16520.00	14000.00	2520.00			
16-Sep-22	M/S. TATA PROJECTS LIMITED (DELHI)	CREDIT NOTE (INFR	CN/22-23/033	07AAACT4119L2Z9		-2734237.00	-2317156.00	-417087.00			
23-Sep-22	M/S. PIONEER FABRICATORS PRIVATE L	GST SALES (REG.)	EPL/STR/2223/108	27AABCP3296R1ZN		1163362.00	985900.00	177462.00			
	Grand Total					-1554355.00	-1317250.00	-237105.00	0.00	0.00	0.00

ac
Rr



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

GST SALES (STRUCTURE)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	Particulars	Voucher Type	Voucher No.	GSTIN/IN	Quantity	Gross Total	GST SALES (STRUCTURE)	SALE GST 18%	R.OFF	RETENTION N @5% (SPCPL)	RETENTION MONEY @ 6% (RYSN)
17-Aug-22	M/S. TATA PROJECTS LIMITED (DELHI)	GST SALES (REG.)	EPL/STR/2223082	07AAACT411BL2Z9	626.000 KGS	105516.00	89420.00	15096.00	0.40		
18-Aug-22	M/S. TATA PROJECTS LIMITED (DELHI)	GST SALES (REG.)	EPL/STR/2223083	07AAACT411BL2Z9	210.000 KGS	42126.00	35700.00	6426.00			
30-Aug-22	M/S RYSN LIMITED	CREDIT NOTE (INFRA)	CN/22-23031	07AAACN7335C12R	-417.380 KGS	-52656.00	-52656.00	-9456.18	0.06		
30-Aug-22	M/S. RYSN INFRA LLP	GST SALES (REG.)	EPL/STR/2223082	07AAWTR8778C12C	417.380 KGS	59427.00	52656.00	9456.18	-0.06		2629.00
30-Aug-22	M/S. TATA PROJECTS LIMITED (DELHI)	CREDIT NOTE (INFRA)	CN/22-23032	07AAACT411BL2Z9	-18949.000 KGS	-369090.40	-3119330.00	-561479.40			
30-Aug-22	M/S. TATA PROJECTS LIMITED (DELHI)	GST SALES (REG.)	EPL/STR/2223054	07AAACT411BL2Z9	15186.080 KGS	3046328.00	2581633.60	464094.00	0.35		
					-2426.92	-489468.40	-412576.40	-74263.75	0.75	0.00	-2629.00

Or

Or



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

GST SALES (SERVICES)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	Particulars	Voucher Type	Voucher No.	GSTIN/UIN	Quantity	Gross Total	GST SALES (SERVICES)	SALE CGST @ 9%	SALE UTGST @ 9%
17-Aug-22	M/S. PSL CORROSION CONTROL SERVICES LTD-STR	GST SALES (SERVICES)	IFS/22-23/007	26AAACP7600C1ZX		2091432.00	1772400.00	159516.00	159516.00
17-Aug-22	M/S. PSL CORROSION CONTROL SERVICES LTD-STR	GST SALES (SERVICES)	IFS/22-23/008	26AAACP7600C1ZX		2091432.00	1772400.00	159516.00	159516.00
	Grand Total					4182864.00	3544800.00	319032.00	319032.00

OK

N



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMAN

GST SALES (SCRAP)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	Particulars	Voucher Type	Voucher No.	GSTIN/UIN	Quantity	Gross Total	GST SALES (SCRAP)	SALE IGST 18%	TCS On Scrap	R.OFF
13-Aug-22	M/S. R.M.RZA TRADERS (Vapi)	GST SALES (REG.)	EPL/STR/2223/079	24AHVPM4986H1ZL	0.000 MT	140632.00	118000.00	21240.00	1392.00	
12-Sep-22	M/S. R.M.RZA TRADERS (Vapi)	GST SALES (REG.)	EPL/STR/2223/097	24AHVPM4986H1ZL	0.000 MT	119180.00	100000.00	18000.00	1180.00	
26-Sep-22	M/S. R.M.RZA TRADERS (Vapi)	GST SALES (REG.)	EPL/STR/2223/111	24AHVPM4986H1ZL	0.000 MT	387787.00	325380.00	58568.40	3839.00	-0.40
13-Sep-22	M/S. R.M.RZA TRADERS (Vapi)	GST SALES (REG.)	EPL/STR/2223/098	24AHVPM4986H1ZL	0.000 MT	637399.00	534820.00	96267.60	6311.00	0.40
14-Sep-22	M/S. R.M.RZA TRADERS (Vapi)	GST SALES (REG.)	EPL/STR/2223/102	24AHVPM4986H1ZL	0.000 MT	444112.00	372640.00	67075.20	4397.00	-0.20
	Grand Total				0.000 MT	1729110.00	1450840.00	261151.20	17119.00	-0.20

2022



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)

SURVEY NO- 355, VAPI KACHIGAM ROAD

KACHIGAM-DAMANI

GST SALES (STRUCTURE)

Ledger Account

4-Aug-22 to 7-Oct-22

Date	Particulars	Voucher Type	Voucher No	GST IN/OUT	Quantity	Gross Total	GST SALES (STRUCTURE)	SALE GST 18%
07-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223073	27AAEAN9677R12D	18.284 MTS	2180524.00	1856371.08	334147.68
07-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223074	27AAEAN9677R12D	14.073 MTS	1693504.00	1464864.08	268639.92
08-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223075	27AAEAN9677R12D	16.131 MTS	2435982.00	2066934.08	372048.12
13-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223077	27AAEAN9677R12D	18.083 MTS	2430642.00	2055896.08	370775.88
13-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223078	27AAEAN9677R12D	18.667 MTS	2672508.00	2264838.08	407670.84
17-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223080	27AAEAN9677R12D	7.741 MTS	1041318.00	882474.56	156645.32
17-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223081	27AAEAN9677R12D	18.682 MTS	2236111.00	1890348.56	340282.84
18-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223084	27AAEAN9677R12D	18.644 MTS	2238086.00	1897530.20	391555.80
20-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	GST SALES (REG.)	EPL/STR/2223089	27AAAC86994C12S	0.000 MTS	317813.00	281250.00	50633.00
20-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	GST SALES (REG.)	EPL/STR/2223090	27AAAC86994C12S	0.000 MTS	1018627.00	901440.00	162259.20
20-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	Credit Note (Sales)	DN/SAL/2223091	27AAAC86994C12S	0.000 MTS	146285.00	129437.50	23298.75
20-Aug-22	M/S NCC-SMC (SATIS) JV PROJECT	GST SALES (REG.)	EPL/STR/2223097	27AAEAN9677R12D	20.405 MTS	2744881.00	2326170.00	418710.60
26-Aug-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223099	27AAAC86994C12S	0.344 MTS	402041.00	356288.80	64131.98
13-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPL/STR/2223100	27AAAC86994C12S	18.839 MTS	897491.00	791615.30	142490.70
14-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-4	GST SALES (REG.)	EPL/STR/2223101	27AAAC86994C12S	0.000 MTS	486488.00	402618.30	72471.28
15-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223103	27AAAC86994C12S	0.000 MTS	1471987.00	1245345.30	224162.19
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	GST SALES (REG.)	EPL/STR/2223104	27AAAC86994C12S	0.000 MTS	1476681.00	1302678.10	234445.06
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	CREDIT NOTE (INFRA)	CN/23-23034	27AAAC86994C12S	0.000 MTS	-435421.00	-386288.80	-64131.98
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	CREDIT NOTE (INFRA)	CN/23-23035	27AAAC86994C12S	0.000 MTS	-834198.00	-781615.30	-142490.75
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	CREDIT NOTE (INFRA)	CN/23-23036	27AAAC86994C12S	0.000 MTS	-1468508.00	-1245345.30	-224162.19
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223105	27AAAC86994C12S	7.300 MTS	382948.00	337330.00	60719.40
22-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223106	27AAAC86994C12S	18.487 MTS	895458.00	789821.90	142167.94
23-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-4	GST SALES (REG.)	EPL/STR/2223107	27AAAC86994C12S	28.860 MTS	1406833.00	1240882.00	223355.18
24-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPL/STR/2223108	27AAAC86994C12S	0.000 MTS	796819.00	705190.80	126827.00
24-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	Credit Note (Sales)	DN/SAL/2223109	27AAAC86994C12S	0.000 MTS	818182.00	724060.88	130031.48
24-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-3	GST SALES (REG.)	EPL/STR/2223110	27AAAC86994C12S	14.827 MTS	717790.00	633112.95	113960.37
27-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-2	GST SALES (REG.)	EPL/STR/2223112	27AAAC86994C12S	0.000 MTS	1471380.00	1262080.00	234374.40
28-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223113	27AAAC86994C12S	28.837 MTS	1469280.00	1279308.80	230095.78
28-Sep-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223114	27AAAC86994C12S	31.899 MTS	1844177.00	1613458.20	245152.68
03-Oct-22	M/S. Shapoorji Pallonji & Co Pvt. Ltd-1	GST SALES (REG.)	EPL/STR/2223116	27AAAC86994C12S	16.618 MTS	204397.00	179503.20	32770.58
24-Aug-22	M/S. TATA PROJECTS LIMITED (DELHI)	GST SALES (REG.)	EPL/STR/2223088	27AAACT4118.229	31.064 MTS	13871185.00	11885780.00	2085435.00
26-Aug-22	M/S. RYBN INFRA LLP	GST SALES (REG.)	EPL/STR/2223091	07AAWFR877R12C	13.023 MTS	185498.00	164126.00	295407.00
30-Aug-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPL/STR/2223089	32AACCK388H12B	233.493 MTS	1318370.00	1184291.50	211150.07
08-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPL/STR/2223089	32AACCK388H12B	52.464 MTS	340621.00	298662.00	51838.16
12-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPL/STR/2223089	32AACCK388H12B	36.788 MTS	173848.00	147158.00	26488.44
13-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPL/STR/2223089	32AACCK388H12B	35.688 MTS	166782.00	141273.00	25428.14
28-Sep-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPL/STR/2223115	32AACCK388H12B	12.204 MTS	79224.00	67122.00	12581.98
04-Oct-22	M/S. KEC INTERNATIONAL LIMITED	GST SALES (REG.)	EPL/STR/2223117	32AACCK388H12B	11.741 MTS	79199.00	64575.50	11623.58
					719.870	51353113.000	44168518.69	7950333.360

390
Subject to DAMAN Jurisdiction282
Regd. Office & Works :
Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 396210
E-mail : contact@epigroup.co.in
Web : www.epimodular.comEurocoustic Products Ltd (Infra Divn.)
ISO 9001 • ISO 14001 • OHSAS 18001 CERTIFIED

PAN : AAACE006R GSTIN : 29AAACE006R1Z5 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(TRIPLICATE FOR SUPPLIER)

e-Invoice

IRN : c9381dc3e3ac10c067c4efcc856be1e6ecc9308f266eb544-
1aaa3ff8f471250e
Ack No : 187212429177781
Ack Date : 13-Sep-22Details of Receiver / Billed To :
M/S R.M. RAZA TRADERS
11A, LKTA NAGAR,
DUNGRI FALIA, DEGAM ROAD,
VAPI-395185
State : Gujarat, Code : 24
GSTIN : 24AHVPM4986H1ZLInvoice No. : EPL/STR/2223/098
Date : 13-Sep-22
SQ. No. : * Not Applicable - Part :
Date :
Purchase Order No. :
Date :
Insurance : * Not Applicable
Freight : * Not ApplicableDetails of Consignee / Shipped To :
M/S R.M. RAZA TRADERS
11A, LKTA NAGAR,
DUNGRI FALIA, DEGAM ROAD,
VAPI-395185
State : Gujarat, Code : 24
GSTIN : 24AHVPM4986H1ZLTransporter Name : N/A
LR/RR No : Date :
Vehicle No. : GJ15AV1239

Sl.No.	Description of goods	Quantity	Unit	Rate	Value
1	M.S. Scrap MIX	15.730	NOS	34,000.00	5,34,820.00
Sub Total					5,34,820.00
SALE IGST 18%					96,267.60
TCS On Scrap					6,311.00
R.OFF					0.40
Total		15.730			6,37,399.00
HSN/SAC		Taxable Value	Integrated Tax		Total
7041000		5,34,820.00	Rate	Amount	Tax Amount
			18%	96,267.60	96,267.60
Total		5,34,820.00		96,267.60	96,267.60

Tax Amount (in words) : INR Ninety Six Thousand Two Hundred Sixty Seven and Sixty paise Only

Amount in Words : INR Six Lakh Thirty Seven Thousand Three Hundred Ninety Nine Only

Remarks :

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank : HDFC
C. A/c. No. : 50200047682111
IFSC code : HDFC0000086Signature of the Assessee or his Authorised Agent
for EUROCOUSTIC PRODUCTS LTD (Infra Divn.)

Authorised Signatory

391

283

e-Way Bill



E-Way Bill No: 6714 6327 8747
 E-Way Bill Date: 13/09/2022 04:42 PM
 Generated By: 26AAA CE009 6R129 - EUROACOUSTIC PRODUCTS LTD
 Valid From: 13/09/2022 04:42 PM [12Kms]
 Valid Until: 14/09/2022

Part - A

GSTIN of Supplier: 26AAACE0096R129,EUROACOUSTIC PRODUCTS LTD
 Place of Dispatch: Daman,DADRA AND NAGAR HAVELI-396210
 GSTIN of Recipient: 24AHV PM698 5H1ZL ,R.M.RZA TRADERS / NOOR PACKAGING
 Place of Delivery: DUNGRI FALIA VAPI,GUJARAT-396195
 Document No.: EPL/STR/2223/098
 Document Date: 13/09/2022
 Transaction Type: Regular
 Value of Goods: 637398.6
 HSN Code: 72041000 - M S SCRAP MIX
 Reason for Transportation: Outward - Supply
 Transporter:

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Infr (If any)
Road	GU15AW1236	Daman	13/09/2022 04:42 PM	26AAACE0096R129	-	-



671463278747



Eurocoustic Products Ltd (Infra Divn.)

ISO 9001 - ISO 14001 - OHSAS 18001 CERTIFIED

392 to DAMAN Jurisdiction

Regd. Office & 284:

Survey No. 355, Vapi Kachigam Road,
Kachigam, Daman (U.T.) - 386210

E-mail : contact@epigroup.co.in

Web : www.epimodular.com

PAN : AAACE0096R GSTIN : 26AAACE0096R1Z9 CIN : U74110DD1981PLC002380 STATE : Dadra and Nagar Haveli and Daman and Diu CODE : 26

(TRIPLICATE FOR SUPPLIER)

a-Invoice

IRN : e7417b8558864c1374e841b0da9dbd43e8585d6d30f8b487-
d1a82eaa2da28c141
Ack No. : 192212435205392
Ack Date : 14-Sep-22



Bill to / Receiver / Billed To SURESH RAZA TRADERS 11A, LKTA NAGAR, OLINGRE TALIA, DEGAM ROAD, VAPI 386185 State : Gujarat, Code : 24 RTTN : 24AJIVPM4986H1ZL		Invoice No. : EPL/STR/2223/102 Date : 14-Sep-22 SO. No. : - Part : Date : Purchase Order No. : Date : Insurance : Freight :			
Bill to / Consignee / Shipped To SURESH RAZA TRADERS 11A, LKTA NAGAR, OLINGRE TALIA, DEGAM ROAD, VAPI 386185 State : Gujarat, Code : 24 RTTN : 24AJIVPM4986H1ZL		Transporter Name : N/A LR/RR No. : Date : Vehicle No. : GJ15AV1239			
S/No	Description of goods	Quantity	Unit	Rate	Value
1	M.S. Scrap MIX	10.960	NOS	34,000.00	3,72,640.00
Sub Total					3,72,640.00
SALE IGST 18%					67,075.20
TCS On Scrap					4,397.00
R.OFF					(-)0.20
Total		10.960			4,44,112.00
HSN/SAC		Taxable Value	Integrated Tax		Total Tax Amount
			Rate	Amount	
7061000		3,72,640.00	18%	67,075.20	67,075.20
Total		3,72,640.00		67,075.20	67,075.20

Tax Amount (in words) : INR Sixty Seven Thousand Seventy Five and Twenty paise Only

Total Amount (in words) : INR Four Lakh Forty Four Thousand One Hundred Twelve Only

Certified that the particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow or additional consideration directly or indirectly from the buyer.

Bank Details :

Bank : HDFC
 C.A/c. No. : 59200047682111
 IFSC code. : HDFC0000086

Signature of the Assessee or his Authorized Agent
 For EUROCOUSTIC PRODUCTS - LIMITED

Authorized Signatory



E-Way Bill No: 6114 6379 0933
E-Way Bill Date: 14/09/2022 05:45 PM
Generated By: 25AAA CE089 6R1Z9 - EUROCOUSTIC PRODUCTS LTD
Valid From: 14/09/2022 05:45 PM (12Kms)
Valid Until: 15/09/2022

Part - A

CESTIN of Supplier: 25AAACE0696R1Z9,EUROCOUSTIC PRODUCTS LTD
Place of Dispatch: Daman,DADRA AND NAGAR HAVELI-396210
CESTIN of Recipient: 24AHV PM498 6H1ZL ,R.M.RZA TRADERS / NOOR PACKAGING
Place of Delivery: DUNGRI FALIA VAPI,GUJARAT-396195
Document No.: EPL/STR/2223/102
Document Date: 14/09/2022
Transaction Type: Regular
Value of Goods: 44411.3
HSN Code: 72041000 - MS SCRAP MIX
Reason for Transportation: Outward - Supply

Transporter

Part - B

Mode	Vehicle / Transport No. & DL	From	Entered Date	Entered By	CEWS No. (If any)	Multi Vch. Info (If any)
Road	GU10VR1234	Daman	14/09/2022 05:45 PM	25AAACE0696R1Z9	-	-



611463790933

Inv. No	Date	Qty	Asse. Value	Freight	IGST	CGST	SGST		Total
31	30.8.22		52589.88		9466.18				62056.06
32	30.8.22		3119330.00		561479.40				3680809.40
33	16.9.22		2317150.00		417087.00				2734237.00
34	22.9.22		356288.80		64131.98				420420.78
35	22.9.22		791615.30		142490.75				934106.05
36	22.9.22		1245345.50		224162.19				1469507.69
	Total		7882319.48		1418817.50				9301136.98

Credit Note

e-Invoice

IRN : 5a87d7ef672998a12fc3ef19c7bb2a0896597099e03d039a-
ed129662177db517
Ack No. : 162212470167014
Ack Date : 22-Sep-22



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN) SURVEY NO- 355, VAPI KACHIGAM ROAD KACHIGAM-DAMAN GSTIN/UIN: 26AAACE0096R1Z9 State Name: Andhra Pradesh and Daman & Diu, Code: 26	Credit Note No.	Dated																																																									
	CN/22-23/036	22-Sep-22																																																									
	Original Invoice No. & Date	Other References																																																									
	EPL/STR/2223/103 dt. 15-Sep-22																																																										
Consignee (Ship to) M/S. Shapoorji Pallonji Co. Pvt. Ltd Grand Memorial of Bharat Ratna Dr. Babasaheb Ambedkar, Indu Mill Compound Near Suryawansi Hall Dadar West, Mumbai, 400014 GSTIN/UIN : 27AAACS6994C1Z5 State Name : Maharashtra, Code : 27	Buyer's Order No.	Dated																																																									
Buyer (Bill to) M/S. Shapoorji Pallonji Co. Pvt. Ltd Engineering Construction, SP Centre, 41/44 M D Marg, Colaba, Mumbai 400005 GSTIN/UIN : 27AAACS6994C1Z5 State Name : Maharashtra, Code : 27	Dispatch Doc No.																																																										
	Dispatched through	Destination																																																									
Terms of Delivery																																																											
<table border="1"> <thead> <tr> <th>Sl No</th> <th>Description of Goods and Services</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Disc. %</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SUPPLY OF FABRICATED STEEL STRUCTURE FABRICATION CHARGE</td> <td>29,165 MTS</td> <td>25,000.00</td> <td>MTS</td> <td></td> <td>7,29,125.00</td> </tr> <tr> <td>2</td> <td>SUPPLY OF FABRICATED STEEL STRUCTURE METALIZING CHARGE</td> <td>29,165 MTS</td> <td>14,000.00</td> <td>MTS</td> <td></td> <td>4,22,892.50</td> </tr> <tr> <td>3</td> <td>Transportation Charge</td> <td>29,165 MTS</td> <td>3,200.00</td> <td>MTS</td> <td></td> <td>93,328.00</td> </tr> <tr> <td colspan="6"></td> <td>12,45,345.50</td> </tr> <tr> <td colspan="6">SALE IGST 18% R.OFF</td> <td>2,24,162.19</td> </tr> <tr> <td colspan="6"></td> <td>0.31</td> </tr> <tr> <td colspan="2">Total</td> <td>87,495 MTS</td> <td></td> <td></td> <td></td> <td>₹ 14,69,508.00</td> </tr> </tbody> </table>				Sl No	Description of Goods and Services	Quantity	Rate	per	Disc. %	Amount	1	SUPPLY OF FABRICATED STEEL STRUCTURE FABRICATION CHARGE	29,165 MTS	25,000.00	MTS		7,29,125.00	2	SUPPLY OF FABRICATED STEEL STRUCTURE METALIZING CHARGE	29,165 MTS	14,000.00	MTS		4,22,892.50	3	Transportation Charge	29,165 MTS	3,200.00	MTS		93,328.00							12,45,345.50	SALE IGST 18% R.OFF						2,24,162.19							0.31	Total		87,495 MTS				₹ 14,69,508.00
Sl No	Description of Goods and Services	Quantity	Rate	per	Disc. %	Amount																																																					
1	SUPPLY OF FABRICATED STEEL STRUCTURE FABRICATION CHARGE	29,165 MTS	25,000.00	MTS		7,29,125.00																																																					
2	SUPPLY OF FABRICATED STEEL STRUCTURE METALIZING CHARGE	29,165 MTS	14,000.00	MTS		4,22,892.50																																																					
3	Transportation Charge	29,165 MTS	3,200.00	MTS		93,328.00																																																					
						12,45,345.50																																																					
SALE IGST 18% R.OFF						2,24,162.19																																																					
						0.31																																																					
Total		87,495 MTS				₹ 14,69,508.00																																																					
Amount Chargeable (in words) E. & O.E																																																											
INR Fourteen Lakh Sixty Nine Thousand Five Hundred Eight Only																																																											
HSN/SAC		Taxable Value	Integrated Tax Rate	Amount	Total Tax Amount																																																						
71099010		11,52,017.50	18%	2,07,363.15	2,07,363.15																																																						
996519		93,328.00	18%	16,799.04	16,799.04																																																						
Total		12,45,345.50		2,24,162.19	2,24,162.19																																																						
Tax Amount (in words) : INR Two Lakh Twenty Four Thousand One Hundred Sixty Two and Nineteen paise Only																																																											
for EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)																																																											
					Authorized Signatory																																																						

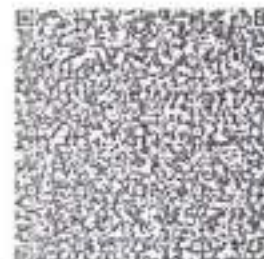
This is a Computer Generated Document

Credit Note

(ORIGINAL FOR RECIPIENT)

e-Invoice

IRN : 7d850d1544b7965d0a48e2e9ee47aa63fa83596ae4ad387-
bc98df34366d17830
Ach No : 162212443836709
Ach Date : 16-Sep-22



EUROCOUSTIC PRODUCTS LTD (INFRA DIVN) SURVEY NO- 355, VAPI KACHIGAM ROAD KACHIGAM-DAMAN GSTIN/UIN: 26AAACE0096R1Z9 State Name: Ddra & Nagar Haveli and Daman & Diu, Code: 26		Credit Note No. CN/22-23/033		Dated 16-Sep-22		
consignee (Ship to) M/S. TATA PROJECTS LIMITED (DELHI) URBAN INFRA-670051, C/O NEW PARLIAMENT BUILDING, PLOT NO.118, PARLIAMENT HOUSE ESTATE, NEW DELHI 110001 GSTIN/UIN : 07AAACT4119L2Z9 State Name : Delhi, Code : 07		Original Invoice No. & Date. EPL/STR/2223/088 dt. 24-Aug-22		Mode/Terms of Payment		
Buyer (Bill to) M/S. TATA PROJECTS LIMITED (DELHI) C/o New Parliament Building, Plot No. 118, Parliament House Estate DL, Delhi GSTIN/UIN : 07AAACT4119L2Z9 State Name : Delhi, Code : 07		Buyer's Order No.		Other References		
		Dispatch Doc No.				
		Dispatched through		Destination		
		Terms of Delivery				
Sl No.	Description of Goods	Quantity	Rate	per	Disc. %	Amount
1	SUPPLY OF ALUMINIUM CHEQUERED PLATE Invoice Credit Note issued Towards 20% of PO Value To Be Credited to Election & Commissioning					23,17,150.00
	SALE IGST 18%					4,17,087.00
Total						₹ 27,34,237.00
Amount Chargeable (in words) INR Twenty Seven Lakh Thirty Four Thousand Two Hundred Thirty Seven Only						E & O.E
HSN/SAC		Taxable Value	Integrated Tax Rate	Amount	Total Tax Amount	
78081200		23,17,150.00	18%	4,17,087.00	4,17,087.00	
Total		23,17,150.00		4,17,087.00	4,17,087.00	
Tax Amount (in words) : INR Four Lakh Seventeen Thousand Eighty Seven Only						
for EUROCOUSTIC PRODUCTS LTD (INFRA DIVN)						Authorised Signatory

This is a Computer Generated Document

Credit Note

e-Invoice

00f9519b5dc4ed50796b8e1df40f385a5058dc40030cb89a-
a758b533b25ba3a
162712352018945
30-Aug-22



EUROCOUSTIC PRODUCTS LTD (NFRA DIVN)
BLRVEY NO-353, YAPI KACHIGAM ROAD
KACHIGAM DAMAN
GSTIN/UIN: 26AAACE009R129
For the Date of Issue: 30-Aug-22

Credit Note No.
CN/22-23/032

Dated
30-Aug-22
Modal/Terms of Payment

TO: M/s. TATA PROJECTS LIMITED (DELHI)
"TOWER APARTMENTS", OLD NEW PARLIAMENT BUILDING,
Plot No. 118, PARLIAMENT HOUSE ESTATE,
New Delhi-110001
GSTIN/UIN: 07AAACT4119L229
Delhi Code: 07

Original Invoice No. & Date:
EPL/STR/2223/072 dt. 3-Aug-22
Buyer's Order No.

Other References
Dated

M/s. TATA PROJECTS LIMITED (DELHI)
"TOWER APARTMENTS", Plot No. 118,
Parliament House Estate Cl.,
New Delhi-110001
GSTIN/UIN: 07AAACT4119L229
Delhi Code: 07

Dispatch Doc No.

Dispatched through

Terms of Delivery

Destination

Description of Goods	Quantity	Rate	per	Disc. %	Amount
QUANTITY OF FABRICATED STEEL STRUCTURE	10,34,692 KGS	170.00	KGS		31,19,330.00
SALE/GST 18%					5,61,479.40
Total: 10,34,692 KGS					₹ 36,80,809.40
					E & O.E

INR Thirty Six Lakh Eighty Thousand Eight Hundred Nine and Forty paise Only

HSN/SAC	Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
	31,19,330.00	18%	5,61,479.40	5,61,479.40
Total	31,19,330.00		5,61,479.40	5,61,479.40

INR Five Lakh Sixty One Thousand Four Hundred Seventy Nine and Forty paise Only
for EUROCOUSTIC PRODUCTS LTD (NFRA DIVN)

BHUSH SINGH/TAJAM RANA

Authorised Signatory

PSL Corrosion Control Services Limited

Survey No. 377/2, Near Zari Causeway, Kachigam, Daman - UT - 396210

State Name : Dadra & Nagar Haveli and Daman & Diu, Code : 26

Ph. No. : 2240096 Email : pslltd@pslltd.co.in

GST NO. : 25AAACP7600C12X

CIN : U74899001393PLC004666

PAN No. : AAACP7600C

Tax Invoice

(TRANSLATE FOR CONSIGNER)

e-Invoice

IME : 579a3756a87f95416c5a63c5d25630b190033e0a8fa2018a4e-
85e90100a062a2
Ack No. : 142212848371225
Ack Date : 25-Nov-2022



Invoice No. : STR/029	Date : 25-Nov-2022	Details of Transporter	
e-Way Bill No. :	Date :	Transport :	
Cartan No. :	Date :	LR No. :	Date :
PO No. : EPL/DMN/002	Date : 4-Aug-2022	Vehicle No. :	
WVC No. :	Date :	Place of Supply : Dadra & Nagar Haveli and Daman & Diu	
Project :			

Details of Receiver Billed To :	Detail of Consignee Shipped to :
M/s EUROCOUSTIC PRODUCTS LIMITED Survey No.355, Vapi Kachigam Road, Kachigam,, Daman (UT) 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R179	M/s EUROCOUSTIC PRODUCTS LIMITED Survey No.355, Vapi Kachigam Road, Kachigam,, Daman (UT) 396210 State : Dadra & Nagar Haveli and Daman & Diu, Code : 26 GST No. : 26AAACE0096R179

No.	Description of Goods / Service	HSN / SAC	Unit	Qty. Nos.	Qty. M.T.	Rate Per ₹	Amount ₹
1	JOB WORK FOR FABRICATED STEEL STRUCTURE As Per Attached Est.	9903173	MTS	592.4360		750.00	4,44,327.00
Total				592.4360			4,44,327.00

Remark : E & O.E	CGST - Payable 26,659.62
SUBJECT TO DAMAN JURISDICTION	UTGST - Payable 26,659.62
Total Invoice Value in Words : Rupees Four Lakh Ninety Seven Thousand Six Hundred Forty Six Only.	Round Off (-) 0.24
	Total Invoice Value ₹ 4,97,646.00

We declare that this invoice shows the actual price of the goods mentioned and that all particulars are true and correct.

PSL Corrosion Control Services Limited

TERMS & CONDITIONS

Prepared By

Verified By

Authorized Signatory

Registered Office: Survey No 377/2 Near Zari Causeway Kachigam Daman - 396210

PSL CCS - Daman

Material Despatch to EPL

Challan No.	Date	Challan Quantity (MT)
CCS/JW/001	07.08.22	16.284
CCS/JW/002	07.08.22	14.076
CCS/JW/003	08.08.22	18.131
CCS/JW/004	13.08.22	18.069
CCS/JW/005	13.08.22	19.867
CCS/JW/006	13.08.22	22.041
CCS/JW/007	13.08.22	22.775
CCS/JW/008	13.08.22	25.120
CCS/JW/009	17.8.22	7.741
CCS/JW/010	17.8.22	16.582
CCS/JW/011	18.8.22	16.645
CCS/JW/012	20.8.22	20.405
CCS/JW/013	24.8.22	21.055
CCS/JW/014	26.8.22	8.344
CCS/JW/015	29.8.22	29.914
CCS/JW/016	29.8.22	29.906
CCS/JW/017	29.8.22	13.025
CCS/JW/018	30.08.22	28.787
CCS/JW/019	12.9.22	26.756
CCS/JW/020	13.9.22	25.686
CCS/JW/021	13.9.22	18.539
CCS/JW/022	14.9.22	7.900
CCS/JW/023	15.9.22	18.497
CCS/JW/024	22.9.22	29.060
CCS/JW/025	24.9.22	14.827
CCS/JW/026	28.9.22	29.937
CCS/JW/027	28.9.22	31.896
CCS/JW/028	28.9.22	12.204
CCS/JW/029	3.10.22	16.616
CCS/JW/030	4.10.22	11.741
Total		592.436

✓ a
Dr

RSL CCS - Daman

Material Despatch to EPL

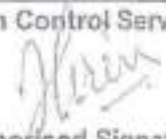
Challan No.	Date	Challan Quantity (MT)	NCC - SMC (SATIS)	KEC	TPL Parliament	Shapoorji Dadar	RYSN WTC
CCS/JW/001	07.08.22	16.284	16.284				
CCS/JW/002	07.08.22	14.076	14.076				
CCS/JW/003	08.08.22	18.131	18.131				
CCS/JW/004	13.08.22	18.069	18.069				
CCS/JW/005	13.08.22	19.867	19.867				
CCS/JW/006	13.08.22	22.041		22.041			
CCS/JW/007	13.08.22	22.775		22.775			
CCS/JW/008	13.08.22	25.120		25.120			
CCS/JW/009	17.8.22	7.741	7.741				
CCS/JW/010	17.8.22	16.582	16.582				
CCS/JW/011	18.8.22	16.645	16.645				
CCS/JW/012	20.8.22	20.405	20.405				
CCS/JW/013	24.8.22	21.065			21.065		
CCS/JW/014	26.8.22	8.344				8.344	
CCS/JW/015	29.8.22	29.914		29.914			
CCS/JW/016	29.8.22	29.906		29.906			
CCS/JW/017	29.8.22	13.025					13.025
CCS/JW/018	30.08.22	28.787		28.787			
CCS/JW/019	12.9.22	26.756		26.756			
CCS/JW/020	13.9.22	25.686		25.686			
CCS/JW/021	13.9.22	18.539				18.539	
CCS/JW/022	14.9.22	7.900				7.900	
CCS/JW/023	15.9.22	18.497				18.497	
CCS/JW/024	22.9.22	29.060				29.060	
CCS/JW/025	24.9.22	14.827				14.827	
CCS/JW/026	28.9.22	29.937				29.937	
CCS/JW/027	28.9.22	31.896				31.896	
CCS/JW/028	28.9.22	12.204		12.204			
CCS/JW/029	3.10.22	16.616				16.616	
CCS/JW/030	4.10.22	11.741		11.741			
Total		592.436	147.800	234.930	21.065	175.616	13.025

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/001 Date : 07.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.284	73,500.00	1,196,874.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	12,213.00
Total Assessable Value							1,209,087.00
Carrier's Name :				CGST @ 9%		108,818.00	
L.R. No. Date :				UTGST @ 9%		108,818.00	
Vehicle No. : MH46BB 4096				Total IGST			
				Grand Total →		1,426,723.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

7/8/2022 10:47:00 AM

cl

7/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/002 Date : 07.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		14.076	73,500.00	1,034,586.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	10,557.00
Total Assessable Value							1,045,143.00
Carrier's Name :				CGST @ 9%		94,063.00	
L R. No. Date :				UTGST @ 9%		94,063.00	
Vehicle No. : NL01AC 8008				Total IGST			
Material returning after doing job work				Grand Total ->		1,233,269.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

02
217

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/003 Date : 08.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.131	73,500.00	1,332,629.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	13,598.00
Total Assessable Value							1,346,227.00
Carrier's Name : L.R. No. : Vehicle No. : MH04HD 7199				CGST @ 9% UTGST @ 9% Total IGST		121,160.00 121,160.00	
Material returning after doing job work				Grand Total →		1,588,547.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

878
03

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/004 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No. 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.069	73,500.00	1,328,072.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	13,552.00
Total Assessable Value							1,341,624.00
Carrier's Name :				CGST @ 9%		120,746.00	
L R. No. Date :				UTGST @ 9%		120,746.00	
Vehicle No. : NL01AD 0574				Total IGST			
Material returning after doing job work				Grand Total →		1,583,116.00	
				For PSL Corrosion Control Services Ltd.			
				(Authorised Signatory)			

04
13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslocs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/005 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		19.867	73,500.00	1,460,225.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	14,900.00
Total Assessable Value							1,475,125.00
Carrier's Name :				CGST @ 9%		132,761.00	
L.R. No. Date :				UTGST @ 9%		132,761.00	
Vehicle No. : MH46BM 8733				Total IGST			
Material returning after doing job work				Grand Total →		1,740,647.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

05
13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/006 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		22.041	75,395.00	1,661,781.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	16,531.00
Total Assessable Value							1,678,312.00
Carrier's Name :				CGST @ 9%		151,048.00	
L R. No. : Date :				UTGST @ 9%		151,048.00	
Vehicle No. : MH43BG 5000				Total IGST			
Material returning after doing job work				Grand Total ->		1,980,408.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/007 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R129							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		22.775	75,395.00	1,717,121.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	17,081.00
Total Assessable Value							1,734,202.00
Carrier's Name :				CGST @ 9%		156,078.00	
L R. No. Date :				UTGST @ 9%		156,078.00	
Vehicle No. : MH43BG 1001				Total IGST			
Material returning after doing job work				Grand Total →		2,046,358.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

27
13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/008 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		25.120	75,395.00	1,893,922.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	18,840.00
Total Assessable Value							1,912,762.00
Carrier's Name :				CGST @ 9%		172,149.00	
L R. No. Date :				UTGST @ 9%		172,149.00	
Vehicle No. : MH23AU 1978				Total IGST			
Grand Total -->							2,257,060.00
For PSL Corrosion Control Services Ltd.							
Material returning after doing job work							(Authorised Signatory)

13/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/009 Date : 17.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		7.741	73,500.00	568,964.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	5,806.00
Total Assessable Value							574,770.00
Carrier's Name :				CGST @ 9%		51,729.00	
L R. No. Date :				UTGST @ 9%		51,729.00	
Vehicle No. : MH46BM 8490				Total IGST			
				Grand Total -->		678,228.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

29
17/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/010 Date : 17.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.582	73,500.00	1,218,777.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	12,437.00
Total Assessable Value							1,231,214.00
Carrier's Name :				CGST @ 9%		110,809.00	
L R. No. Date :				UTGST @ 9%		110,809.00	
Vehicle No. : MH46BM 6157				Total IGST			
Material returning after doing job work				Grand Total -->		1,452,832.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

10
17/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/011 Date : 18.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.645	73,500.00	1,223,408.00
2	Fabrication/ Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	12,484.00
Total Assessable Value							1,235,892.00
Carrier's Name :				CGST @ 9%		111,230.00	
L R. No. Date :				UTGST @ 9%		111,230.00	
Vehicle No. : MH46BU 2634				Total IGST			
				Grand Total →		1,458,352.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

11
18/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/012 Date : 20.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		20.405	73,500.00	1,499,768.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : NCC - SMC (SATIS) JV	998873	MT			750.00	15,304.00
Total Assessable Value							1,515,072.00
Carrier's Name :				CGST @ 9%		136,356.00	
L R. No. Date :				UTGST @ 9%		136,356.00	
Vehicle No. : MH46BM 6157				Total IGST			
				Grand Total →		1,787,784.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

12
20/8



PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
 Dadra and Nagar Haveli and Daman and Diu - 396 210
 Phone : (0260) 2240096, 2240804 Email - pslocs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/013 Date : 24.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		21.065	69,500.00	1,464,018.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : TPL - Parliament - Delhi	998873	MT			750.00	15,799.00
Total Assessable Value							1,479,817.00
Carrier's Name :				CGST @ 9%		133,184.00	
L R. No. Date :				UTGST @ 9%		133,184.00	
Vehicle No. : MH46BM 6157				Total IGST			
Material returning after doing job work				Grand Total →		1,746,185.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

13
24/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/014 Date : 26.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		8.344	69,200.00	577,405.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	6,258.00
Total Assessable Value							583,663.00
Carrier's Name :				CGST @ 9%		52,530.00	
L R. No. Date :				UTGST @ 9%		52,530.00	
Vehicle No. : GJ15AT 3650				Total IGST			
				Grand Total →		688,723.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				(Authorised Signatory)			

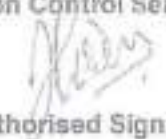
14
26/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psloccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/015 Date : 29.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.914	75,395.00	2,255,366.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	22,436.00
Total Assessable Value							2,277,802.00
Carrier's Name :				CGST @ 9%		205,002.00	
L R. No. Date :				UTGST @ 9%		205,002.00	
Vehicle No. : MH46AR 7726				Total IGST			
				Grand Total →		2,687,806.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

15
25/8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/016 Date : 29.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.906	75,395.00	2,254,763.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	22,430.00
Total Assessable Value							2,277,193.00
Carrier's Name :				CGST @ 9%		204,947.00	
L.R. No. Date :				UTGST @ 9%		204,947.00	
Vehicle No. : MH46AR 2971				Total IGST			
				Grand Total →		2,687,087.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				(Authorised Signatory)			

29/8/22

16

29/8/22

29/8/22

**PSL CORROSION CONTROL SERVICES LIMITED**

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/017 Date : 29.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R129							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		13.025	68,700.00	894,818.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : RYSN - WTC - Delhi	998873	MT			750.00	9,769.00
Total Assessable Value							904,587.00
Carrier's Name :				CGST @ 9%		81,413.00	
L R. No. Date :				UTGST @ 9%		81,413.00	
Vehicle No. : RJ14GG 8061				Total IGST			
				Grand Total -->		1,067,413.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				 (Authorised Signatory)			

29/8/2022

29/8/2022

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

18
30/8/22
L

**PSL CORROSION CONTROL SERVICES LIMITED**

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/019 Date : 12.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		26.756	75,395.00	2,017,269.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	20,067.00
Total Assessable Value							2,037,336.00
Carrier's Name :				CGST @ 9%		183,360.00	
L R. No. : Date :				UTGST @ 9%		183,360.00	
Vehicle No. : NL01AD 4142				Total IGST			
				Grand Total →		2,404,056.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				(Authorised Signatory)			

12/9/22

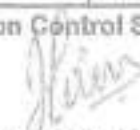
19
12/9/22
Su

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslocs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26						Challen No.: CCS/JW/020 Date : 13.09.2022	
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		25.686	75,395.00	1,936,596.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	19,265.00
Total Assessable Value							1,955,861.00
Carrier's Name :				CGST @ 9%		176,027.00	
L R. No. Date :				UTGST @ 9%		176,027.00	
Vehicle No. : MH46AF 9408				Total IGST			
Material returning after doing job work				Grand Total -->		2,307,915.00	
				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

92

13/09/24

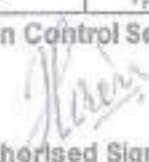
5

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/021 Date : 13.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No. : 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.539	69,200.00	1,282,899.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	13,904.00
Total Assessable Value							1,296,803.00
Carrier's Name :				CGST @ 9%		116,712.00	
L R. No. Date :				UTGST @ 9%		116,712.00	
Vehicle No. : DD01H 9282				Total IGST			
				Grand Total →		1,530,227.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				 (Authorised Signatory)			

21/09/2022

21/

13/9/22

9/

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/022 Date : 14.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		7.900	69,200.00	546,680.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	5,925.00
Total Assessable Value							552,605.00
Carrier's Name :				CGST @ 9%		49,734.00	
L R. No. Date :				UTGST @ 9%		49,734.00	
Vehicle No. : MH48AG 9457				Total IGST			
Material returning after doing job work				Grand Total →		652,073.00	
				For PSL Corrosion Control Services Ltd.			
				 (Authorised Signatory)			

22

14/9/22

f



Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210
Dadra and Nagar Haveli and Daman and Diu - 396 210
Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/023 Date : 15.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		18.497	69,200.00	1,279,992.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	13,873.00
Total Assessable Value							1,293,865.00
Carrier's Name :				CGST @ 9%		116,448.00	
L R. No. Date :				UTGST @ 9%		116,448.00	
Vehicle No. : GJ06AX 8034				Total IGST			
Material returning after doing job work				Grand Total -->		1,526,761.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

15/9/24
23

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/024 Date : 22.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.060	69,200.00	2,010,952.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	21,795.00
Total Assessable Value							2,032,747.00
Carrier's Name :				CGST @ 9%		182,947.00	
L R. No. : Date :				UTGST @ 9%		182,947.00	
Vehicle No. : MH46BU 0893				Total IGST			
Material returning after doing job work				Grand Total →		2,398,641.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

24
22/9/22
/

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/026 Date : 24.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		14.827	69,200.00	1,026,028.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	11,120.00
Total Assessable Value							1,037,148.00
Carrier's Name :				CGST @ 9%		93,343.00	
L.R. No. : Date :				UTGST @ 9%		93,343.00	
Vehicle No. : MH46BF 3555				Total IGST			
Material returning after doing job work				Grand Total -->		1,223,834.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

25

24/9/22

8

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/026 Date : 28.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		29.937	69,200.00	2,071,640.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	22,453.00
Total Assessable Value							2,094,093.00
Carrier's Name :				CGST @ 9%		188,468.00	
L R. No. Date :				UTGST @ 9%		188,468.00	
Vehicle No. : MH46BU 0894				Total IGST			
Material returning after doing job work				Grand Total -->		2,471,029.00	
				For PSL Corrosion Control Services Ltd.		(Authorised Signatory)	

26

28/09/22

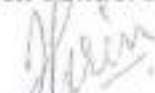
9

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/027 Date : 28.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		31.896	69,200.00	2,207,203.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	23,922.00
Total Assessable Value							2,231,125.00
Carrier's Name :				CGST @ 9%		200,801.00	
L R. No. Date :				UTGST @ 9%		200,801.00	
Vehicle No. : MH46BU 0893				Total IGST			
Material returning after doing job work				Grand Total -->		2,632,727.00	
				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

27

28/07/22

L

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/028 Date : 28.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		12.204	75,395.00	920,121.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	9,153.00
Total Assessable Value							929,274.00
Carrier's Name :				CGST @ 9%		83,635.00	
L R. No. Date :				UTGST @ 9%		83,635.00	
Vehicle No. : GJ15UU 2150				Total IGST			
Material returning after doing job work				Grand Total ->		1,096,544.00	
				For PSL Corrosion Control Services Ltd.			
						(Authorised Signatory)	

PSL CORROSION CONTROL SERVICES LIMITED

28

28/9/22

9

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/029 Date : 03.10.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		16.616	69,200.00	1,149,827.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : Shapoorji - Dr. Ambedkar Statue - Dadar	998873	MT			750.00	12,462.00
Total Assessable Value							1,162,289.00
Carrier's Name :				CGST @ 9%		104,606.00	
L R. No. Date :				UTGST @ 9%		104,606.00	
Vehicle No. : DD01H 9109				Total IGST			
				Grand Total →		1,371,501.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.  (Authorised Signatory)			

PSL CORROSION CONTROL SERVICES LIMITED

03/10/2022

PSL CORROSION CONTROL SERVICES LIMITED

Survey No. 377/2, Zari Causeway, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACP7600C1ZX PAN : AAACP7600C State Code : 26				Challan No.: CCS/JW/030 Date : 04.10.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : EUROCOUSTIC PRODUCTS LTD (INFRA DIV) Address : Survey No. 356, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACE0096R1Z9							
Sr. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	Fabrication of Steel Structure	73089010	MT		11.741	75,395.00	885,213.00
2	Fabrication / Jobwork charges @Rs. 750/- per MT Project : KEC - Kochi Metro	998873	MT			750.00	8,806.00
Total Assessable Value							894,019.00
Carrier's Name :				CGST @ 9%		80,462.00	
L R. No. Date :				UTGST @ 9%		80,462.00	
Vehicle No. : TN41AL 7075				Total IGST			
				Grand Total ->		1,054,943.00	
Material returning after doing job work				For PSL Corrosion Control Services Ltd.			
				(Authorised Signatory)			

PSL CORROSION CONTROL SERVICES LIMITED

80

4/10/22

[Signature]

EPL - Daman

Material sent to CCS for Jobwork

Challan No.	Date	Challan Quantity (MT)	NCC - SMC (SATIS)	KEC	TPL Parliament	Shapoorji Dadar	RYSN WTC
EPL/JW/001	05.08.22	30.360	30.360				
EPL/JW/002	05.08.22	18.131	18.131				
EPL/JW/003	06.08.22	18.069	18.069				
EPL/JW/004	06.08.22	27.608	27.608				
EPL/JW/005	07.08.22	33.227	33.227				
EPL/JW/006	07.08.22	20.405	20.405				
EPL/JW/007	08.08.22	22.041		22.041			
EPL/JW/008	08.08.22	22.775		22.775			
EPL/JW/009	09.08.22	25.120		25.120			
EPL/JW/010	10.08.22	21.065			21.065		
EPL/JW/011	11.08.22	8.344				8.344	
EPL/JW/012	12.08.22	29.914		29.914			
EPL/JW/013	12.08.22	29.906		29.906			
EPL/JW/014	13.08.22	28.787		28.787			
EPL/JW/015	14.08.22	13.025					13.025
EPL/JW/016	18.08.22	26.756		26.756			
EPL/JW/017	18.08.22	25.686		25.686			
EPL/JW/018	19.08.22	18.539				18.539	
EPL/JW/019	25.08.22	26.397				26.397	
EPL/JW/020	26.08.22	29.060				29.060	
EPL/JW/021	28.08.22	12.204		12.204			
EPL/JW/022	28.08.22	14.827				14.827	
EPL/JW/023	01.09.22	29.937				29.937	
EPL/JW/024	04.09.22	31.896				31.896	
EPL/JW/025	08.09.22	11.741		11.741			
EPL/JW/026	10.09.22	16.616				16.616	
		592.436	147.8	234.930	21.065	175.616	13.025

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllccs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/001 Date : 05.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		30.360	73,500.00	22,31,460.00
2	Consumables	8311				3,000.00	91,080.00
Total Assessable Value							23,22,540.00
Carrier's Name :				CGST @ 9%		2,09,029.00	
L.F. No. : _____ Date : _____				UTGST @ 9%		2,09,029.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total -->		27,40,598.00	
				For Eurocoustic Products Ltd.		(Authorised Signatory)	

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 01

Date 05/08/22

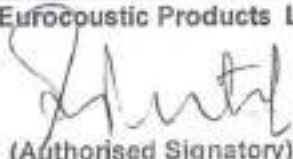
Sign. *[Signature]*

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

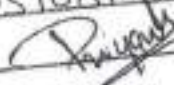
Phone : (0260) 2240096, 2240804 Email - pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26					Challan No.: EPL/JW/002 Date : 05.08.2022		
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		18.131	73,500.00	13,32,629.00
2	Consumables	8311				3,000.00	54,393.00
Total Assessable Value							13,87,022.00
Carrier's Name :				CGST @ 9%		1,24,832.00	
Invoice No. : GJ16AV 0799				UTGST @ 9%		1,24,832.00	
				Total IGST			
				Grand Total -->		16,36,686.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 02

Date 05/08/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/003 Date : 06.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		18.069	73,500.00	13,28,072.00
2	Consumables	8311				3,000.00	54,207.00
Total Assessable Value							13,82,279.00
Carrier's Name :				CGST @ 9%		1,24,405.00	
L. No. Date :				UTGST @ 9%		1,24,405.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		16,31,089.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

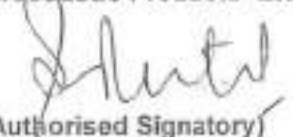
Gate Outward No. 03Date 06/08/22Sign. Rajiv

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

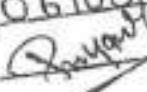
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/004 Date : 06.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		27.608	73,500.00	20,29,188.00
2	Consumables	8311				3,000.00	82,824.00
Total Assessable Value							21,12,012.00
Carrier's Name :				CGST @ 9%		1,90,081.00	
R. No. : Date :				UTGST @ 9%		1,90,081.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total -->		24,92,174.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 04

Date 06/08/22

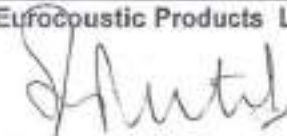
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

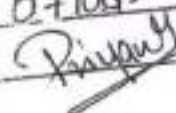
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/005 Date : 07.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
S. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		33.227	73,500.00	24,42,185.00
2	Consumables	8311				3,000.00	99,681.00
Total Assessable Value							25,41,866.00
Carrier's Name :				CGST @ 9%		2,28,768.00	
L F No. : _____ Date : _____				UTGST @ 9%		2,28,768.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork						Grand Total --> 29,99,402.00	
						For Eurocoustic Products Ltd.  (Authorised Signatory)	

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 05

Date 07/08/22

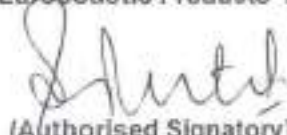
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

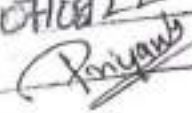
Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/006			
PAN : AAACE0096R				Date : 07.08.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : NCC - SMC (SATIS) JV	7208	MT		20.405	73,500.00	14,99,763.00
2	Consumables	8311				3,000.00	61,215.00
Total Assessable Value							15,60,983.00
Carrier's Name :				CGST @ 9%		1,40,488.00	
L No. : _____ Date : _____				UTGST @ 9%		1,40,488.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		18,41,959.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate No. 06

Date: 07/08/22

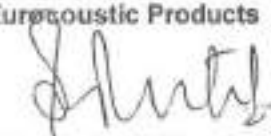
Sig: 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/007 Date : 08.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		22.041	75,395.00	16,61,781.00
2	Consumables	8311				3,000.00	66,123.00
Total Assessable Value							17,27,904.00
Carrier's Name :				CGST @ 9%		1,55,511.00	
Invoice No. : _____ Date : _____				UTGST @ 9%		1,55,511.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		20,38,926.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

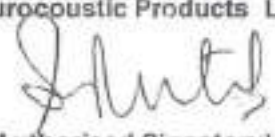
Gate Outward No. 07Dt: 08/08/22S: Payank

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

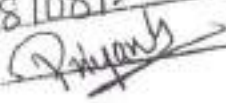
Phone : (0260) 2240096, 2240804 Email - psloccs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/008 Date : 08.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		22.775	75,395.00	17,17,121.00
2	Consumables	8311				3,000.00	68,325.00
Total Assessable Value							17,85,446.00
Carrier's Name :				CGST @ 9%		1,60,690.00	
No. : Date :				UTGST @ 9%		1,60,690.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		21,06,826.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate No. 08

Date 08/08/22

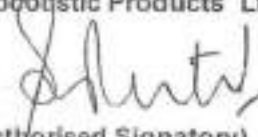
Sign: 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

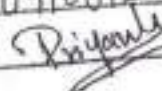
Phone : (0260) 2240096, 2240804 Email - pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/009 Date : 09.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		25.120	75,395.00	18,93,922.00
2	Consumables	8311				3,000.00	75,360.00
Total Assessable Value							19,69,282.00
Carrier's Name : No. : Vehicle No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		1,77,235.00 1,77,235.00	
				Grand Total →		23,23,752.00	
Remarks : Material sending for Jobwork				For Eurocooustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 09

Date 09/08/22

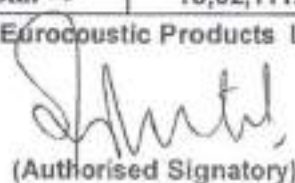
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/010 Date : 10.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : TPL - Parliament Proj. Delhi	7208	MT		21.065	69,500.00	14,64,018.00
2	Consumables	8311				3,000.00	63,195.00
Total Assessable Value							15,27,213.00
Carrier's Name :				CGST @ 9%		1,37,449.00	
No. : _____ Date : _____				UTGST @ 9%		1,37,449.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		18,02,111.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 10

Date 10/08/22

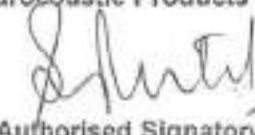
Sign. 

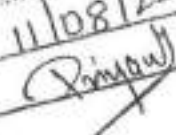
EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/011 Date : 11.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		8.344	69,200.00	5,77,405.00
2	Consumables	8311				3,000.00	25,032.00
Total Assessable Value							6,02,437.00
Carrier's Name : L. No. : V. No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		54,219.00 54,219.00 7,10,875.00	
Remarks : Material sending for Jobwork				Grand Total →		7,10,875.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)
 Gate Outward No. 11
 Date 11/08/22
 Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

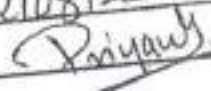
Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/012 Date : 12.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		29.914	75,395.00	22,55,366.00
2	Consumables	8311				3,000.00	89,742.00
Total Assessable Value							23,45,108.00
Carrier's Name :				CGST @ 9%		2,11,060.00	
No. _____ Date :				UTGST @ 9%		2,11,060.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total →		27,67,228.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STP)

Gate Outward No. 12

Date 12/08/22

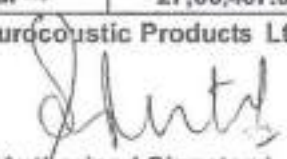
Sign 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R129 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/013 Date : 12.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M.S. Steel Project : KEC - Kochi Metro	7208	MT		29.906	75,395.00	22,54,763.00
2	Consumables	8311				3,000.00	89,718.00
Total Assessable Value							23,44,481.00
Carrier's Name :				CGST @ 9%		2,11,003.00	
L No. _____ Date: _____				UTGST @ 9%		2,11,003.00	
V icle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		27,66,487.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

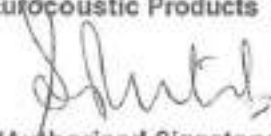
Gate Outward No. 13Date 12/08/22Sign. Priyank

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

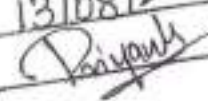
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/014 Date : 13.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		28.787	75,395.00	21,70,396.00
2	Consumables	8311				3,000.00	86,361.00
Total Assessable Value							22,56,757.00
Carrier's Name : L No. : V No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		2,03,108.00 2,03,108.00	
Remarks : Material sending for Jobwork				Grand Total -->		26,62,973.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 14

Date 13/08/22

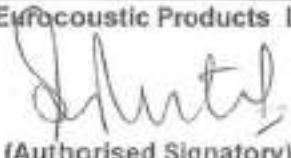
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

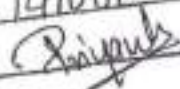
Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/015			
PAN : AAACE0096R				Date : 14.08.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		13.025	68,700.00	8,94,818.00
	Project : RYSN - WTC - Delhi						
2	Consumables	8311				3,000.00	39,075.00
Total Assessable Value							9,33,893.00
Carrier's Name :				CGST @ 9%		84,050.00	
L No. Date :				UTGST @ 9%		84,050.00	
V No. : GJ16AV 0799				Total IGST			
				Grand Total →		11,01,993.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 15

Date 14/08/22

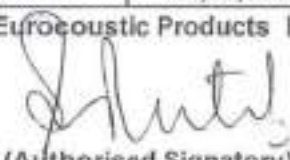
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

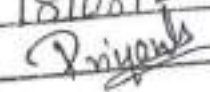
Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/016 Date : 18.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		26.756	75,395.00	20,17,269.00
	Project : KEC - Kochi Metro						
2	Consumables	8311				3,000.00	80,268.00
Total Assessable Value							20,97,537.00
Carrier's Name :				CGST @ 9%		1,88,778.00	
L No. : Date :				UTGST @ 9%		1,88,778.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total →		24,75,093.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 16

Date 18/08/22

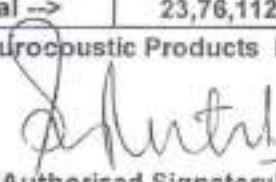
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/017 Date : 18.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		25.686	75,395.00	19,36,595.00
2	Consumables	8311				3,000.00	77,058.00
Total Assessable Value							20,13,654.00
Carrier's Name : No. : Veh No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		1,81,229.00 1,81,229.00	
Remarks : Material sending for Jobwork				Grand Total →		23,76,112.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

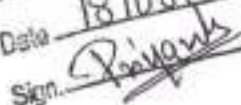
EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 17

Date

18/08/22

Sign



EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/018 Date : 19.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		18.539	69,200.00	12,82,899.00
2	Consumables	8311				3,000.00	55,617.00
Total Assessable Value							13,38,516.00
Carrier's Name :				CGST @ 9%		1,20,466.00	
No. : _____ Date : _____				UTGST @ 9%		1,20,466.00	
Veh No. : GJ16AV 0799				Total IGST			
				Grand Total -->		15,79,448.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)Gate Outward No. 18Date 19/08/22Sign. Priyanka

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

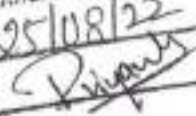
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/019 Date : 25.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No : 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		26.397	69,200.00	18,26,672.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	79,191.00
Total Assessable Value							19,05,863.00
Carrier's Name :				CGST @ 9%		1,71,528.00	
No. : Date :				UTGST @ 9%		1,71,528.00	
Veh No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		22,48,919.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 19

Date 25/08/22

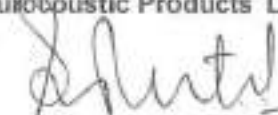
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/020 Date : 26.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : Shapoorji - Dr Ambedkar Statue - Dadar	7208	MT		29.060	69,200.00	20,10,952.00
2	Consumables	8311				3,000.00	87,180.00
Total Assessable Value							20,98,132.00
Carrier's Name :				CGST @ 9%		1,88,832.00	
L No. : Date :				UTGST @ 9%		1,88,832.00	
V No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total →		24,75,796.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 20

Date 26/08/22

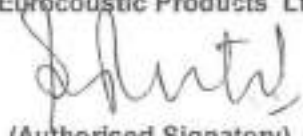
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

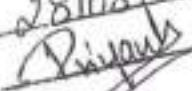
Phone : (0260) 2240096, 2240804 Email - pslltd@pslltd.co.in

GST Reg. No. : 26AAACE0096R129 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/021 Date : 28.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		12.204	75,395.00	9,20,121.00
2	Consumables	8311				3,000.00	36,612.00
Total Assessable Value							9,56,733.00
Carrier's Name :				CGST @ 9%		86,106.00	
L. No. : Vehicle No. : GJ16AV 0799				UTGST @ 9%		86,106.00	
				Total IGST			
				Grand Total -->		11,28,945.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 21

Date 28/08/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/022 Date : 28.08.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No. : 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		14.827	69,200.00	10,26,028.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	44,481.00
Total Assessable Value							10,70,509.00
Carrier's Name :				CGST @ 9%		96,346.00	
No. : _____ Date : _____				UTGST @ 9%		96,346.00	
Veh No. : GJ16AV 0799				Total IGST			
				Grand Total -->		12,63,201.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 22

Date 28/08/22

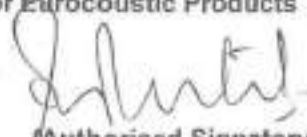
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

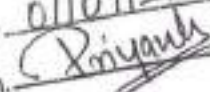
Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/023			
PAN : AAACE0096R				Date : 01.09.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		29.937	69,200.00	20,71,640.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	89,811.00
Total Assessable Value							21,61,451.00
Carrier's Name :				CGST @ 9%		1,94,531.00	
No. _____ Date :				UTGST @ 9%		1,94,531.00	
Vice No. : GJ16AV 0799				Total IGST			
				Grand Total -->		25,50,513.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gens Outward No. 23

Date 01/09/22

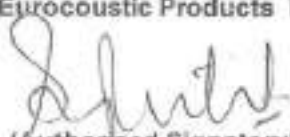
Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/024			
PAN : AAACE0096R				Date : 04.09.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zari Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		31.896	69,200.00	22,07,203.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	95,688.00
Total Assessable Value							23,02,891.00
Carrier's Name :				CGST @ 9%		2,07,260.00	
No. : _____ Date : _____				UTGST @ 9%		2,07,260.00	
Vehicle No. : GJ16AV 0799				Total IGST			
				Grand Total -->		27,17,411.00	
Remarks : Material sending for Jobwork				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 24

Date 04/09/22

Sign. 

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psiccs@psiltd.co.in

GST Reg. No. : 26AAACE0096R1Z9 PAN : AAACE0096R State Code : 26				Challan No.: EPL/JW/025 Date : 08.09.2022			
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited Address : Survey No. 377/2, Near Zari Causeway Kachigam, Daman (U.T.) 396210 State : Dadra and Nagar Haveli and Daman and Diu GST No.: 26AAACP7600C1ZX							
	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel Project : KEC - Kochi Metro	7208	MT		11.741	75,395.00	8,85,213.00
2	Consumables	8311				3,000.00	35,223.00
Total Assessable Value							9,20,436.00
Carrier's Name : No. : Veh No. : GJ16AV 0799				CGST @ 9% UTGST @ 9% Total IGST		82,839.00 82,839.00	
Remarks : Material sending for Jobwork				Grand Total -->		10,86,114.00	
				For Eurocoustic Products Ltd.  (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 25

Date 08/09/22

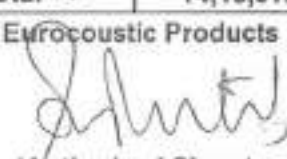
Sign. Priyanka

EUROCOUSTIC PRODUCTS LIMITED

Survey No. 355, Vapi Kachigam Road, Kachigam, Daman (U.T.) 396210

Dadra and Nagar Haveli and Daman and Diu - 396 210

Phone : (0260) 2240096, 2240804 Email - psllcs@pslltd.co.in

GST Reg. No. : 26AAACE0096R1Z9				Challan No.: EPL/JW/026			
PAN : AAACE0096R				Date : 10.09.2022			
State Code : 26							
Purchase Order No. & Date :							
Details of Consignee							
Name : PSL Corrosion Control Services Limited							
Address : Survey No. 377/2, Near Zarj Causeway							
Kachigam, Daman (U.T.) 396210							
State : Dadra and Nagar Haveli and Daman and Diu							
GST No.: 26AAACP7600C1ZX							
Sl. No.	Description of Goods & Service	HSN / SA Code	Unit	Quantity of Goods		Rate per Unit (Rs.)	Approx Value (Rs.)
				Nos.	(MT)		
1	M S Steel	7208	MT		16.616	69,200.00	11,49,827.00
	Project : Shapoorji - Dr Ambedkar Statue - Dadar						
2	Consumables	8311				3,000.00	49,848.00
Total Assessable Value							11,99,675.00
Carrier's Name :				CGST @ 9%		1,07,971.00	
V. No. : _____ Date : _____				UTGST @ 9%		1,07,971.00	
Vehicle No. : GJ16AV 0799				Total IGST			
Remarks : Material sending for Jobwork				Grand Total -->		14,15,617.00	
				For Eurocoustic Products Ltd.			
				 (Authorised Signatory)			

EUROCOUSTIC PRODUCTS LTD. (STR)

Gate Outward No. 26

Date 10/09/22

Sign. 

File
29/1/99
No. ED/EE/IR-66 8167

Adm. Of UT of Daman & Diu,
Electricity Department,
Power House Bldg., 2nd floor,
Daman : 396 210.

Ph.no. (02638) 54745

Dated : 29/1/99

To,
M/s. Eurocoustic Products Ltd.,
P.O. Box No. 25,
Kachigam : Daman.

Sub : Increase in the licensee area of M/s. Eurocoustic Products Ltd.
Licencee No. HTC-10.
Ref : Your letter No. PSL/CCS/EE-808, dtd. 29/12/1998.

Sir,

Licence for supply of electrical energy was granted under IE Act, 1910 to M/s. Eurocoustic Products Pvt. Ltd., Kachigam, Daman : 396 210 vide reference letter No. DD/SE/91/613, dtd. 24/05/1991 for area under Survey No. 355 with boundaries as follows :-

North	-	By Chalagam Village
East	-	By Chalagam Mangowadi
South	-	By Vapi-Kachigam Road
West	-	By Sonmath Road

Now the approval is hereby conveyed to include the area under survey No. 377/2 i.e. the location of their proposed sister concern unit M/s. PSL Corrosion Control Service Pvt. Ltd. in the existing licensee area.

This is issued with the approval of Administrator vide diary No. 4394, dtd. 25/01/1999.

Yours faithfully,

Ashok M. Sonmath
(Ashok M. Sonmath)
Executive Engineer.

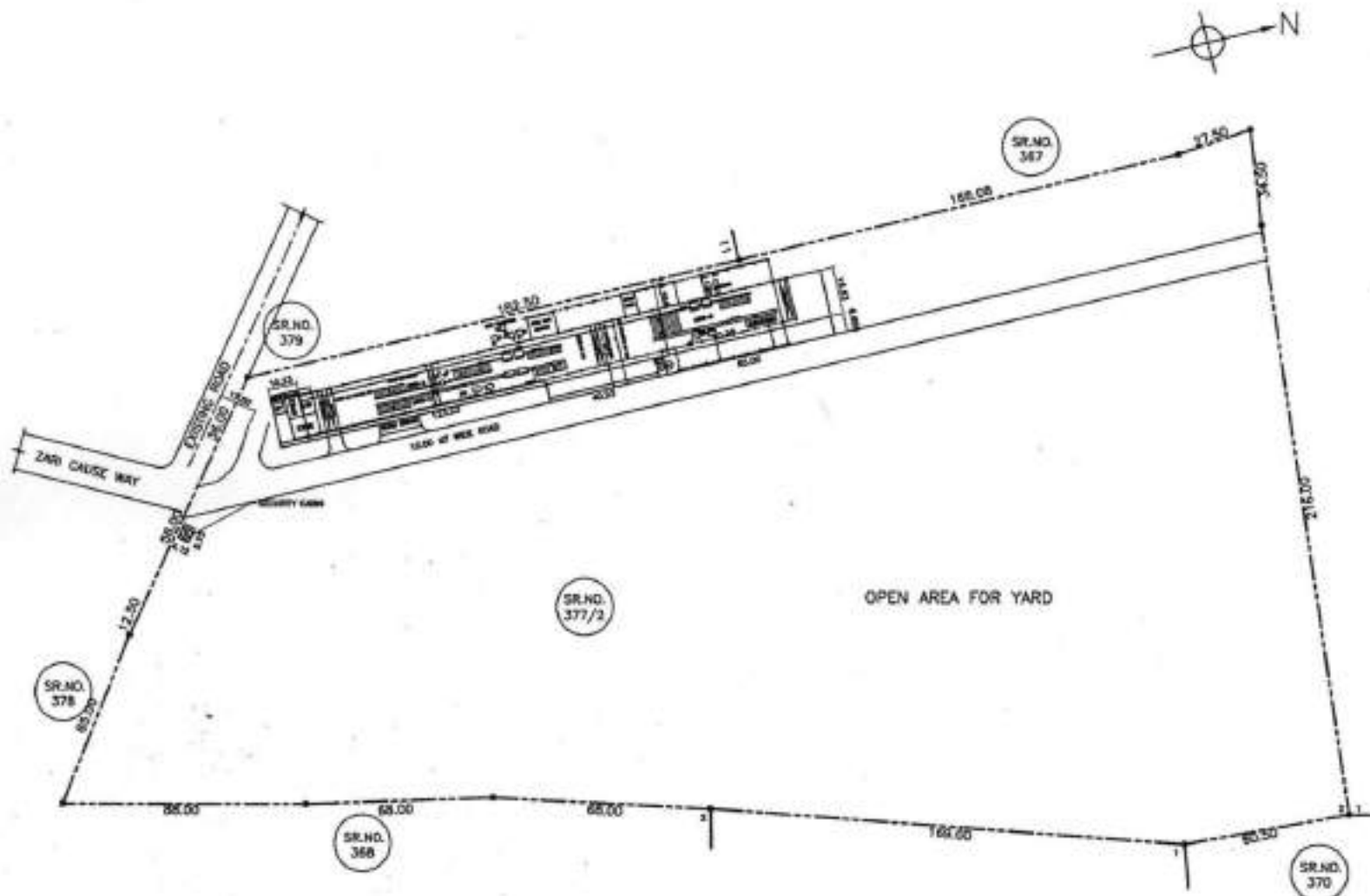
Despatch Clerk
Executive Engineer
Elect. Division

Copy to :-

1. The Director of Industries, Daman.
2. M/s. PSL Corrosion Control Service Pvt. Ltd., Kachigam : Daman.

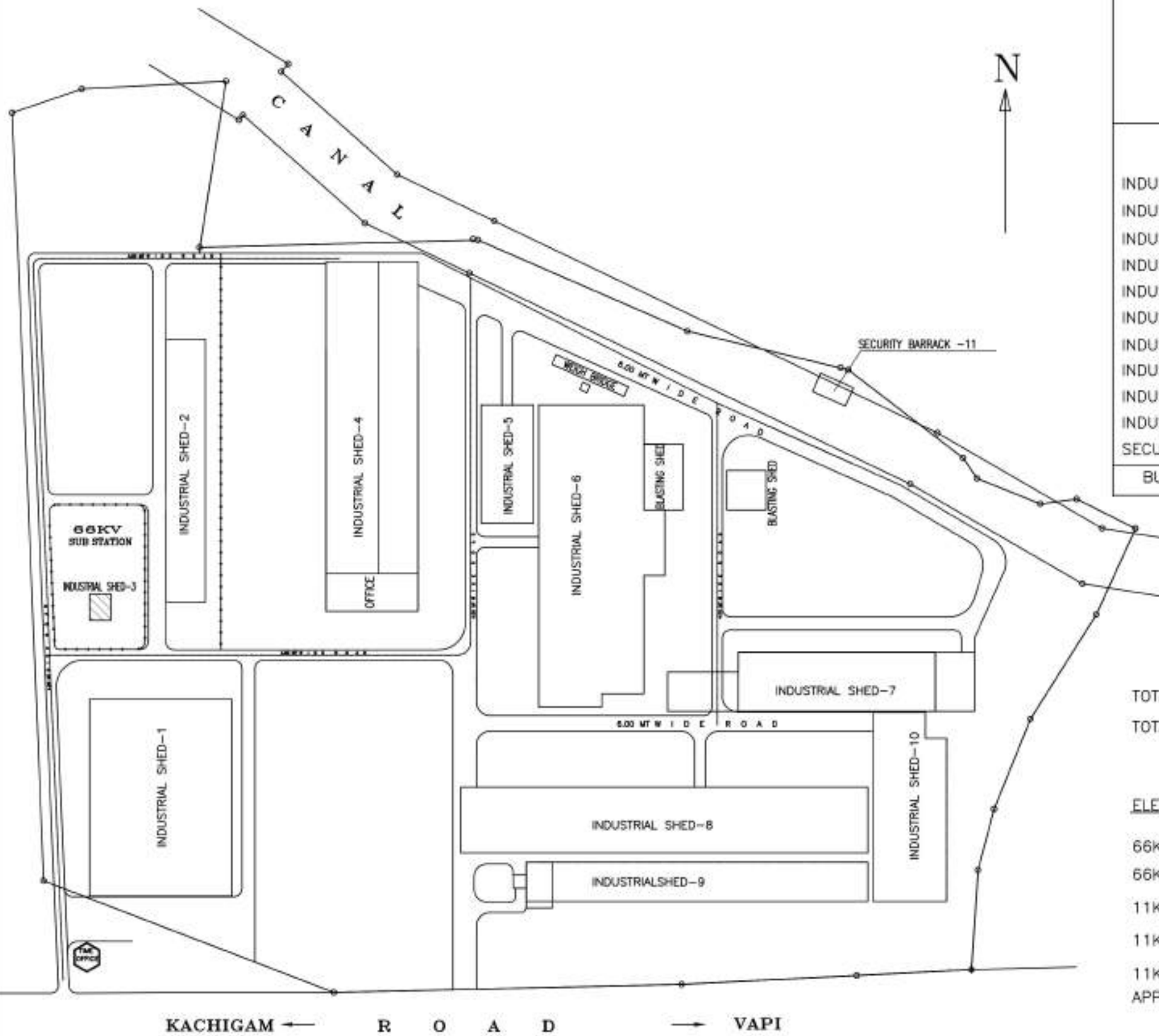
463





CONTENTS OF SHEET	
SITE PLAN	1:1000
STAMP OF APPROVAL	
TITLE:	
PLOT BEARING SR.NO.377/2 AT-ZARI CAUSE-WAY ROAD, VILLAGE KACHIGAM, DAMAN FOR PSL CCS LTD.	
SIGNATURE OF OWNERS	

PLANT LAYOUT OF EUROCOSTIC PRODUCTS LTD.SURVEY NO 355



LAND AREA

SURVEY NO 355 PART = 96864.88 SQ.MT

<u>BUILT UP AREA</u>		<u>CARPET AREA IN SQM</u>	
		<u>GR.FL</u>	<u>1st&2nd FLOOR</u>
INDUSTRIAL SHED-1	= 4898.04	1350	1350
INDUSTRIAL SHED-2	= 1501.50		
INDUSTRIAL SHED-3	= 250.00		
INDUSTRIAL SHED-4	= 4655.00	525	525
INDUSTRIAL SHED-5	= 900.00		
INDUSTRIAL SHED-6	= 4840.00		
INDUSTRIAL SHED-7	= 1687.50	112	112
INDUSTRIAL SHED-8	= 3875.00		
INDUSTRIAL SHED-9	= 2025.00	300	300
INDUSTRIAL SHED-10	= 1936.00		
SECURITY BARRACKS	=	198.26	
BUILT UP AREA Sqm	= 26568.04	2485.26	2287

TOTAL INTERNAL ROAD LENGTH = APPROX. 1800 Mtr x 4mtr wide

TOTAL FENCING/BOUNDARY LENGTH = APPROX.1370 Mtr

ELECTRICAL POWER INSTALLATION

66KV / 11KV POWER TRANSFORMER 5000KVA

66KV SWITCH YARD & SUB STATION

11KV / 433V DISTRIBUTION TRANSFORMER 500KVA X 2Nos

11KV / 433V DISTRIBUTION TRANSFORMER 1000KVA X 2Nos

11KV TRANSMISSION LINE WITH ACSR CONDUCTOR OVER RCC/STEEL POLES
APPROX 500Mtr LINE & APPROX 30 RCC/STEEL POLES

3	Consumable	We shall supply Coating raw material (Epoxy powder, Steel shots & grit) on the basis of consumption pattern worked out by both of us.
4	Diesel Consumption	In absence of Electricity power supply, we will supply Diesel for D G Set & Earth Moving Equipments.
5	Loading/Unloading	Charges for unloading of bare bars and loading of coated bars are included in the price.
6	Payment Terms	Payment shall be released within one week from the date of your invoice.
7	Delivery	Within one to two days from the from the date of receipt of bare bar at your plant.
8	Quantity	Approx. 2200 MT. The quantity will be confirmed on weekly basis.
9	Validity of Rates	12 months from the date of this WO.
10	Billing & dispatch address:	M/s. Eurocoustic Products Limited Survey No. 355, Vapi Kachigam Road Kachigam Daman Dadra and Nagar Haveli and Daman and Diu 36210 GST No. 26AAACE0096R129
11	Contact	Mr. Pankaj Sinha – Mobile : 94269 56595 Email: pankajsinha@epgroup.co.in
12	Job work Contract	Steel will be sent to your Plant in trailer lots for JOB WORK of FUSION BONDED EPOXY COATING. Coated bars to be dispatched to our above site after JOB WORK.

Thanking you,

Yours faithfully,

For Eurocoustic Products Limited

Authorised Signatory



PSL CORROSION CONTROL SERVICES LTD

Registered Office & Factory :

Survey No. 377/2, Near Zari Causeway Kachigam,
Daman, U.T. - 395 210.

Tel: (0260) 2240096, 2240804 Fax: (0260) 2242546

E-mail: pslcor@psltd.co.in Website: www.psltdlimited.com

IS 13820



CML-7700131108

DELIVERY CHALLAN CUM GATE PASS

NO. CCS/CH/ C42

Dt: 18-19-22

CONSIGNEE TO RETURN DULY RECEIPTED

CONSIGNEE M/A: ~~PSL~~ Eurocoustic Products LTD.

Survey No - 355, Vapi Kachigam Road.

Kachigam Daman - 396210

Please receive the following Bars Coated by Fusion bonded epoxy methods in good order and condition against your Work Order Dt. and return the duplicate copy duly signed and stamped in token of your having received the goods. GST No - 26AAACE0096R129

SR NO.	DIAMETER	QUANTITY			TOTAL WEIGHT IN MT/KG	REMARKS
	IN MM	BUNDLES	PCS PER BDL	NOS		
1	TMT	Bar	With	Coating		
2	16	111711	-	-	4.890	straight
3	16	"	-	-	11.630	"
4						
5						
6						
7						Free Supplied Steel Value
8						Coating Value
9	GST on Steel Value @ 18% & Coating Value @ 12%				218152=11	1685=11
10					1364552=11	15727=11
TOTAL:					16.520	

Ref.: Your Challan No.: JWC-C42

Dt: 18-19-22

Approx Value Rs. 1385279=11

FREIGHT: To Pay / To be Billed

TRANSPORTER: om Cargo

TRAILER No: GY15XX-2671 GR NO.

DATE:

PAN: AAA CP7800C

← OUR →

GST NO: 26AAACP7800C1ZX

PAN:

← CONSIGNEE →

GST NO:

DESTINATION: Kachigam Daman

(Prepared by)

(Authorised by)

Received the above goods in good order and condition

TIME:

DATE:

Sign: Received by & Rubber Stamp

Please received the above goods in good order & condition and return the duplicate copy duly signed & stamped in token of your having received the goods.

For EUROCOUSTIC PRODUCTS LIMITED FBEC DIVN

468

360

ENCLOSURE J





